FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR AVESTHAGEN LIMITED

AVESTHAGEN LIMITED OPERATING IN NATURAL SCIENCE, MEDICAL SCIENCE AT BENGALURU, KARNATAKA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	AVESTHAGEN LIMITED U73100KA1998PLC030671
2.	Address of the registered office	No.144, NXB, Level-I, 10th Road, KIADB IT Park, Arebinnamangala, Jala Hobli, Bandikodigehalli, Bangalore, Bgnorth, Karnataka, India, 562149.
3.	URL of website	https://avesthagen.com/investor-relations/
4.	Details of place where majority of fixed assets are located	Bengaluru and odahally Karnataka
5.	Installed capacity of main products/ services	Avesthagen Ltd is developing eight biosimilar version of molecule focused on oncology, cardiovascular, anemia, autoimmune disorders and arthritis-targeted biologics. Other than these Avesthagen Ltd has developed plant-based omega-3 solutions, AvestaDHA™
6.	Quantity and value of main products/ services sold in last financial year	During Last financial year i.e. 2024-25 the following is the revenue towards services :- Consultancy Income INR 10,00,000/- (Rupee Ten Lakhs Only) Business Development fees for Healthy Cohort INR 1,62,260/- (Rupee One Lakhs Sixty Two Thousands Two Hundred and Sixty Only)
7.	Number of employees/ workmen	3 as per books of accounts
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	All documents can be obtained by sending email at E-mail id: cirp.avesthagenltd@gmail.com and capiyushj@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	All documents can be obtained by sending email at E-mail id: cirp.avesthagenltd@gmail.com and capiyushj@gmail.com

10.	Last date for receipt of expression of interest	22/04/2026
11.	Date of issue of provisional list of prospective resolution applicants	02/05/2026
12.	Last date for submission of objections to provisional list	07/05/2026
13.	Date of issue of final list of prospective resolution applicants	16/05/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21/05/2026
15.	Last date for submission of resolution plans	22/06/2026
16.	Process email id to submit Expression of Interest	cirp.avesthagenltd@gmail.com

PIYUSH JANI
REG. NO. IBBI/IPA-001/IP-P01439/2018-2019/12164
INSOLVENCY PROFESSIONAL

Date: 06/04/2026
Place: Bengaluru

Piyush Kisanlal Jani
Interim Resolution Professional
For Avesthagen Limited
Reg No. IBBI/IPA-001/IP-P01439/2018-2019/12164
AFA Validity Date: 31/12/2026
Reg Address: Om Ashray, New Laxminagar,
Behind Mazar Ring Road, Gondia,
Maharashtra,441614
EmailID:capiyushj@gmail.com

CCI NG 3.17 Product: ETDelhiBS PubDate: 06-04-2026 Zone: AhmedabadCity Edition: 1 Page: ETACP21 User: suresh.kumar@timesofindia.com Time: 04-05-2026 22:21 Color:

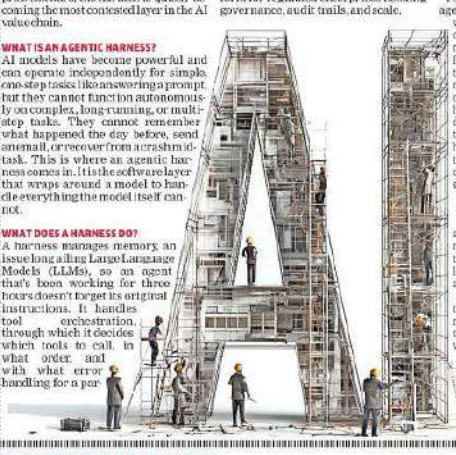
Agentic Harness: Why AI Magic is in the Plumbing

A less-discussed piece of code that will determine which firms win the AI race

Vaibhavi Khanwalkar

Bengaluru: Indian enterprises are betting big on AI agents, or software that doesn't just answer questions but autonomously books meetings, files reports, and executes multi-step business workflows.

Beneath the buzz lies a less-discussed piece of plumbing that will determine which companies win this race — the agentic harness. This is the software framework that wraps around an AI model and gives it the ability to act and not just respond. As global tech vendors from Microsoft to Salesforce along with AI native companies, IT majors, and startups rush to embed agentic capabilities into enterprise software, the harness is quietly becoming the most contested layer in the AI value chain.



WHAT IS AN AGENTIC HARNESS?

AI models have become powerful and can operate independently for simple, one-step tasks like answering a prompt, but they cannot function autonomously on complex, long-running, or multi-step tasks. They cannot remember what happened the day before, send an email, or recover from a crash mid-task. This is where an agentic harness comes in. It is the software layer that wraps around a model to handle everything the model itself cannot.

WHAT DOES A HARNESS DO?

A harness manages memory, an issue long a flaw in Large Language Models (LLMs), so an agent that's been working for three hours doesn't forget its original instructions. It handles tool orchestration, through which it decides which tools to call, in what order, and with what error handling for a particular task. The harness also works with sub-agents: one researches, one writes, one reviews.

Most importantly, it makes space for human-in-the-loop control.

WHO IS BUILDING AGENTIC HARNESSES?

OpenClaw, one of the fastest-growing open-source projects of 2026, functions as an agent harness. It enables LLMs with scheduling capabilities, browser control, persistent memory, and a bunch of messaging channels. Anthropic's Claude Code is another major example. While Claude is the AI model, Claude Code is the harness that Anthropic built to wrap around that brain so it can work as a professional developer.

Microsoft has built AutoGen, which focusses on conversational multi-agent systems where agents debate and cross-check each other.

American startup LangChain has built the harness LangGraph that manages complex multi-agent workflows. IBM's watsonx Orchestrate is a platform for regulated enterprises needing governance, audit trails, and scale.

OpenClaw, one of the fastest-growing open-source projects of 2026, functions as an agent harness. It enables LLMs with scheduling capabilities, browser control, persistent memory, and a bunch of messaging channels. Anthropic's Claude Code is another major example. While Claude is the AI model, Claude Code is the harness that Anthropic built to wrap around that brain so it can work as a professional developer.

IS INDIA BUILDING THIS?

There is some activity in India in this space. IT firm Hexaware launched Agentverse earlier this year, which offers over 600 ready-to-deploy agents designed for enterprise IT and business operations.

But investors and analysts note that there is a gap in the ecosystem, with many thin wrappers' (software with limited capabilities) calling themselves agentic.

How does a harness keep AI agents safe?

The harness clearly defines what the agent is allowed to do before it runs, what it can read, which APIs it can call, and which actions require human approval. It logs every tool call for audit. Most importantly, rather than probabilistically hoping the model behaves, the harness hard-codes when control will be back in human hands. An emerging standard here is Anthropic's Model Context Protocol (MCP), which governs how tools and context are shared between agents and external systems, a common grammar for safe agent-to-system interaction.

What's next?

Models may become a commodity and harnesses will likely become the moat for companies, per industry trends. According to a report by Deloitte, the agentic AI market could reach $35 billion by 2030.

The next step in this is human-on-the-loop orchestration, where humans will set policy and monitor outcomes rather than approving individual steps.

In its note, Deloitte said more businesses will "accelerate experimenting and scaling complex agent orchestrations, keeping humans in the loop for the coming 12-18 months."

GAIL TO ADMINISTER SUPPLIES

Pooled Natgas of 7mmscmd Flows to Priority Sectors

About 2.5 mmscmd may go to city gas distributors, rest to fertiliser cos, others

Sanjeev Choudhary

New Delhi: As the Iran war triggered a supply crunch, the government plans to supply about 7 million metric standard cubic meters per day (mmscmd) of natural gas to city gas distributors, fertiliser makers and other users via a pooling mechanism. The supplies will be at around $11.50 per metric million British thermal unit (mmbtu), people familiar with the matter said.

Last month, after Iran's attack on Qatar's LNG facility and the effective closure of the Strait of Hormuz slashed India's natural gas imports by about 60%, the government issued an order to regulate supplies.

It drew up a priority ladder of gas-consuming sectors and tasked state run GailIndia overseeing the diversion of gas from non-priority to priority users. All diverted volumes were to be pooled and priced uniformly by the oil ministry.

After consultations with producers and consumers, and an assessment of available supplies and costs, a pool of about 7 mmscmd has been formed, people said. Imports account for roughly half the volumes, with the rest largely sourced from Vedanta and deep-water output by Reliance Industries and Oil & Natural Gas Corporation, they said.

A large share of domestically produced gas is already being supplied to priority consumers under government allocation and is not included in the pool.

Gail, which will administer the supplies, is also expected to levy a charge of $0.20 per mmbtu on top of the gas price — a move consumers are pushing back against as it would further raise costs.

Some stakeholders argue the charge is unjustified, noting that Gail is acting under government mandate, bears little risk in the process, and is not undertaking significant market-making efforts since both suppliers and eligible consumers are already identified and supplies are tight.

About 2.5 mmscmd of the pooled volume is likely to go to city gas distributors, with the remainder allocated to fertiliser makers and industry, people said.

Last month's order gave top priority to piped natural gas for households and CNG for transport and LPG production, with directions to meet up to 100% of their consumption based on the average over the previous six months. Supplies to fertiliser plants were capped at 70%, with 80% allocation for various other industries.

On Sunday, the oil ministry said supplies to fertiliser plants and other industries would be raised from April 6.

"Considering the available inventory and scheduled LNG cargo arrivals, overall gas supply available to fertiliser plants will be increased to approximately 90% of their average consumption over the preceding six months, effective 06.04.2026," the ministry said in a statement.

"Gas supply to other industrial and commercial sectors, including supplies through city gas distribution networks, will be enhanced by a further 10%, effective 06.04.2026," it added.

India depends on imports for about half of its natural gas consumption, with fertiliser and city gas distribution sectors being the two largest consumers.

Wealthy Indians Turn to Alter Ego Trusts

With complex asset bases, these trusts provide succession efficiency & risk mitigation

Maulik Vyas

Mumbai: Wealthy Indians, primarily those with assets spread across geographies or family members having diverse citizenships, are increasingly turning to so-called alter ego trusts to manage succession planning and avoid lengthy court proceedings. Such structures help avoid complex, litigious situations and procedures sharing incapacity or after death, which may involve cross-border and religious considerations.

The alter ego trust is settled for the benefit of the person who has set it up and their spouse during their lifetimes, to the exclusion of others, with the next generation named remainder men, who get a defined portion of the inheritance. They differ from regular family trusts that require a greater level of disclosure and the attendant prospect of disputes erupting.

"As Indian families become international and the wealth rises across generations, we see a lot more people using such trusts," said Ashvini Chopra, executive director and head of family offices, Avendus Wealth Management.

"Today, I would place alter ego trusts at the same nascent stage where family trusts were 15 years back," said Chopra of Avendus Wealth.

Queries are primarily coming in from ultra-high-net-worth individuals (UHNIs) with the next generation of the family wholly or partially outside India, experts said.

Various reports suggest that the number of UHNIs, those with assets above $30 million, reached 13,600 by the end of 2025. The high net-worth individual (HNI) population, those with assets above $1 million, is set to reach nearly 1.55 million by 2027.

"The demand for alter ego or similar inter vivos trust structures in India is largely driven by succession efficiency and risk mitigation, said Viral Mehta, head of private equity and financial services regulatory practice at law firm Nishith Desai Associates.

"Assets settled into a trust during the settlor's lifetime are governed by the terms of the trust deed, thereby reducing the scope for post-death disputes and ensuring continuity in management and distribution," said Mehta. "Additionally, unlike succession proceedings, such as obtaining probate or a succession certificate, which may require public disclosure of the deceased's assets, trust structures offer greater confidentiality. Collectively, these factors make such structures an attractive option for individuals seeking controlled, efficient, and private wealth succession planning."

Apart from future-proofing assets, the alter ego trust has two major elements that are increasingly attracting wealthy Indians. First, a probate application includes listing properties, shareholdings, bank accounts and the beneficiary's name, all of which become public knowledge and are prone to family disputes and could potentially turn into an embarrassing public spectacle.

Secondly, in several jurisdictions where probate is mandatory, court fees range from 1% to 15% of the estate's value, which is a substantial sum for beneficiaries.

ICICI BANK, GIC CO-INVESTORS

TPG to Buy NIIF Green Infra NBFC Aseem for ₹4,000 cr

Acquirers will take over the entire team, ₹1,800 crore loan book and brand

Arijit Barman

Mumbai: US buyout group TPG, along with consortium partners ICICI Bank and GIC of Singapore, has agreed to buy non-bank lender Aseem Infrastructure Finance (AIFL) for ₹4,000 crore as it looks to accelerate green funding and investment initiatives in the country, said people aware of the matter. The three sponsors of the NBFC will exit as part of this deal, they added.

A binding agreement will be finalised over the next few days. Aseem Infrastructure was set up six years ago to provide debt funding for long-term core sector projects with a special emphasis on clean energy.

Its sponsors include the National Investment and Infrastructure Fund II, which holds a controlling 59% stake. The government of India (GoI) is also a shareholder with a 31% stake through a direct investment. The balance 10% is held by Japan's Sumitomo Mitsui Banking Corp (SMBC). The acquirers will be taking over the entire team, the ₹1,800 crore loan book as well as the Aseem brand.

TPG had earmarked a $1 billion initial investment for a first-of-its-kind green financing platform in India under the aegis of TPG Rise Climate to help enterprises in developing economies in India to transition from legacy energy systems reliant on fossil fuels to greener options. ET was first to report this in November 2024. Since then, it has roped in ICICI Bank and GIC of Singapore as co-investors of this yet-to-be-named platform. The initiative will be helmed by former Barclays banker Hardik Dalal and Manish Chourasia, who used to be managing director of Tata Cleantech Capital.

TPG, NIIF declined to comment. GIC of Singapore, SMBC, ICICI Bank and the finance ministry didn't respond to queries.

Aseem is expected to be valued at around one-and-a-half times book value, implying a transaction size that would rank among larger equity bets in the country's infrastructure lending space. The transaction will also include the transfer of 30% stake held by Aseem in NIIF Infrastructure Finance (IFL), another NBFC. But NIIF will be buying the stake back from the acquirers.

"The total transaction value will be closer to ₹5,000 crore but since NIIF will be buying back its stake, the net proceeds for the sponsors of Aseem will be ₹4,000 crore," said an official.

AIFL raised ₹1,287 crore through two rounds of capital infusions by NIIF in January 2020 and May 2020, followed by about ₹947 crore from NIIF and GoI in March 2021 and subsequently ₹317 crore from SMBC in March 2022.

GoI had committed equity infusion of ₹6,000 crore in the two NIIF debt platforms — AIFL and NIIF IFL — as part of the National Infrastructure Pipeline (NIP). This is over and above GoI's capital commitment of ₹20,000 crore to the NIIF platform.

Aseem reported a networth of Rs 3,267 crore on March 31, 2025. The company has gradually added greenfield projects to its portfolio (22% of the total Rs 15,156 crore book on March 31, 2025).

While the addition of under construction projects adds to portfolio vulnerability due to project execution risks, AIFL has mitigated the risk to an extent by being selective in its lending to projects with relatively better credit profile and investing in the later stages of greenfield projects, most of which have successfully achieved completion and commercial operation dates, noted ICRA in a credit report from last June. The management's stated intention of ensuring operational projects continue to account for a major share of the overall mix over the medium term also ensured zero delinquencies. Over the past two years, AIFL's focus has gradually shifted toward achieving sustainable profitability and expanding assets under management (AUM) in a calibrated manner at a CAGR of around 15-20% in the medium term.

Green Push

TPG has been working with consulting firm McKinsey to finalise the investment strategy and focus for the green lending platform, said the people cited. The platform will look at the broad spectrum of green financing, of which renewables is only a part. As per McKinsey's calculations, efforts to finance energy transition toward greener and cleaner options in the country face an annual deficit of $100-125 billion.

For TPG, green financing will cover the entire gamut ranging from renewable power producers or their supply chains, to helping them with project finance, working capital, even at the construction stage. It also plans to cover the renewable energy vendor ecosystem as well as the recycling industry as part of electric vehicle (EV) fleet management besides transition finance for industrial decarbonisation in core sectors.

The Aseem transaction will provide the platform's building blocks. The PE group has been proactively scouting for investment opportunities in this space. Last March, along with partners, it struck a deal with Siemens Gamesa, the wind power subsidiary of Siemens Energy, to buy a majority stake in its onshore wind turbine generator manufacturing business in India and Sri Lanka for $550 million. This was the first investment from its Global South Initiative launched at the COP26 climate change summit last year in partnership with Alterra.

Later in the year, it deployed Rs 8,829 crore ($1.1 billion) to team up with Tata Consultancy Services (TCS) for a 49:51 joint venture to create gigawatt-scale, AI-ready data centres. It already has signed up AWS and Open AI as tenants. TPG also led a $1 billion investment in Tata Motors' electric vehicle business.

BHARTI AIRTEL TAKES BIGGEST HIT

M-cap of 6 Most-valued Firms Falls ₹65,000 cr

Press Trust of India

New Delhi: The combined market valuation of six of the top-10 most valued firms declined ₹64,734.48 crore in a holiday-shortened last week, with Bharti Airtel taking the biggest hit, reflecting the broader weakness in the equities market.

Last week, the BSE benchmark Sensex declined 263.67 points, or 0.35%, and the NSE Nifty fell 106.5 points, or 0.46%.

"Markets ended lower for the sixth consecutive week, declining by nearly half a per cent, reflecting heightened volatility driven by a mix of global and domestic uncertainties.

"The holiday-shortened week began on a weak note as escalating US-Iran tensions and a sharp rise in crude oil prices weighed on sentiment, triggering broad-based selling pressure," Ajit Mishra, SVP — research, Religare Broking, said.

However, markets staged a mid-week recovery supported by easing geopolitical concerns and softer oil prices, he added.

"Despite this rebound, volatility remained elevated due to fluctuating global cues, continued foreign institutional outflows, rupee weakness, and inflation concerns," Mishra said.

The market valuation of Bharti Airtel eroded ₹26,960.1 crore to ₹10,20,429.9 crore. ICICI Bank's valuation tanked ₹12,845.8 crore to ₹8,70,765.5 crore. Bajaj Finance lost ₹11,369.4 crore from its market valuation, which stood at ₹5,14,226.3 crore.

The market capitalisation of HDFC Bank dropped ₹7,822.8 crore to ₹11,56,186.9 crore and that of Hindustan Unilever's by ₹2,349.6 crore to ₹4,05,190.6 crore. State Bank of India's market capitalisation diminished ₹553.8 crore to ₹9,41,015.3 crore.

In sharp contrast, the market valuation of Tata Consultancy Services (TCS) surged ₹29,359.8 crore to ₹8,87,028.4 crore.

The m-cap of Infosys soared ₹12,374.8 crore to ₹5,27,409.4 crore, and that of Larsen & Toubro added ₹6,575.4 crore to ₹4,97,111.6 crore.

The market valuation of Reliance Industries gained ₹3,318.5 crore to ₹18,28,034.1 crore.

Reliance Industries retained the title of the most valued firm, followed by HDFC Bank, Bharti Airtel, State Bank of India, Tata Consultancy Services Ltd, ICICI Bank, Infosys, Bajaj Finance, Larsen & Toubro, and Hindustan Unilever.

DEBTS RECOVERY TRIBUNAL-II
Ministry of Finance, Government of India
3rd Floor, Bhikhubhai Chamber 18, Gandhi Kunj Society, Opp. Deepak Petrol Pump, Ellisbridge, AHMEDABAD-380006.

Outward No.504/2026 Exh. No.A/07
O.A.681/2025
NOTICE THROUGH PAPER PUBLICATION
STATE BANK OF INDIA APPLICANT
VERSUS
MRS. SUJATA GANESH SALI DEFENDANT
To,
(1) MRS. SUJATA GANESH SALI, FLAT NO. MIG/A-604, GUJARAT HOUSING BOARD, B/H. GANESH HONDA SHOWROOM, TARSALI-MANJALPUR ROAD, VADODARA-390014.
WHEREAS the above-named applicant has filed the above referred application in this Tribunal.
01. WHEREAS the service of Summons/Notice could not be effected in the ordinary manner and whereas the application for substituted service has been allowed by this Tribunal.
02. Defendant are hereby directed to show cause as to why the Original Application Should not be allowed.
03. You are directed to appear before this Tribunal in person or through an Advocate on 06/04/2026 at 10.30 a.m. and file the written statement /Reply with a copy thereof furnished to the applicant upon receipt of the notice.
04. Take notice that in case of default, the Application shall be heard and decided in your absence.
GIVEN UNDER MY HAND AND SEAL OF THE TRIBUNAL ON THIS 21 th FEB, 2026.
PREPARED BY M. SEAL CHECKED B SECTION OFFICER

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR AVESTHAGEN LIMITED
OPERATING IN NATURAL SCIENCE, MEDICAL SCIENCE AT BENGALURU, KARNATAKA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	AVESTHAGEN LIMITED U73100KA1996PLC030971
2.	Address of the registered office	No.114, NTB Level-1, 10th Road, KIADB IT Park, Arebinnamangala, Jala Hobli, Bandlaguda Hobli, Bangalore, Bgnorth, Karnataka, India, 562149.
3.	URL of website	https://avesthagen.com/investor-relations/
4.	Details of place where majority of fixed assets are located	Bengaluru and odishally Karnataka
5.	Installed capacity of main products/ services	Avesthagen Ltd is developing eight biosimilar version of molecule focused on oncology, cardiovascular, anemia, autoimmune disorders and arthritis-targeted biologics. Other than these Avesthagen ltd has developed plant-based omega-3 solutions, AvestaNMN
6.	Quantity and value of main products/ services sold in last financial year	During Last financial year i.e. 2024-25 the following is the revenue towards services :- Consultancy income INR 10,00,000/- (Rupee Ten Lakhs Only) Business Development fees for Healthy Cohort INR 1,62,265/- (Rupee One Lakhs Sixty Two Thousands Two Hundred and Sixty Only)
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9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	All documents can be obtained by sending email at E-mail id: cirp.avesthagen18@gmail.com and capcush@gmail.com
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13.	Date of issue of final list of prospective resolution applicants	16/05/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21/05/2026
15.	Last date for submission of resolution plans	22/06/2026
16.	Process email id to submit Expression of interest	cirp.avesthagen18@gmail.com

Date : 06/04/2026
Place: Bengaluru
Sd/-
Piyush Kishor Jain
Interim Resolution Professional
For Avesthagen Limited
Reg No. IBBI/IPA-001/IP-P01409/2018-2019/11184
AFA Validity Date: 31/12/2026
Reg Address: Om Ashray, New Laxmiragar, Behind Mozai Ring Road, Gondia, Maharashtra 441614
Email ID: cirp.piyush18@gmail.com

SBI
Central Recruitment & Promotion Department (CRPD)
3rd Floor, Atlanta Building, Narman Point, Mumbai 400021
REQUEST FOR PROPOSAL
State Bank of India has issued two Requests for Proposal (RFP) for empanelment of HR Consultant/s, one for hiring manpower in Senior Management/Executive Level Positions and one for hiring manpower in Junior/Middle Management in the Bank. For details please visit 'Procurement News' at Bank's Website https://sbi.bank.in
Place: Mumbai Sd/- Deputy General Manager (CRPD)
Date: 06.04.2026 HR Dept., Corporate Centre, Mumbai

DEBTS RECOVERY TRIBUNAL-II
Ministry of Finance, Government of India
3rd Floor, Bhikhubhai Chamber 18, Gandhi Kunj Society, Opp. Deepak Petrol Pump, Ellisbridge, AHMEDABAD-380006.

Outward No.435/2026 Exh. No.A/08
O.A.596/2023
NOTICE THROUGH PAPER PUBLICATION
STATE BANK OF INDIA APPLICANT
VERSUS
REHABEN DHARMESHBHAI KAHAR & ORS. DEFENDANT
To,
(1) REKHABEN DHARMESHBHAI KAHAR, 360, KAHAR MAHOLLA, HARANKHANA ROAD, PANIGATE VADODARA-390018.
(2) DHARMESH BABUBHAI KAHAR, 115, SHAILESHNAGAR, BESIDE SAMARPAN SOCIETY WAGHODIYA ROAD, VADODARA-390018.
WHEREAS the above-named applicant has filed the above referred application in this Tribunal.
01. WHEREAS the service of Summons/Notice could not be effected in the ordinary manner and whereas the application for substituted service has been allowed by this Tribunal.
02. Defendant are hereby directed to show cause as to why the Original Application Should not be allowed.
03. You are directed to appear before this Tribunal in person or through an Advocate on 09/04/2026 at 10.30 a.m. and file the written statement /Reply with a copy thereof furnished to the applicant upon receipt of the notice.
04. Take notice that in case of default, the Application shall be heard and decided in your absence.
GIVEN UNDER MY HAND AND SEAL OF THE TRIBUNAL ON THIS 05 TH MARCH, 2026.
PREPARED BY M. SEAL CHECKED B SECTION OFFICER

KARNATAKA STATE ELECTRONICS DEVELOPMENT CORPORATION LTD., KEONICS
(A Government of Karnataka Enterprises)
No 59, 1st Floor, Kamara Park West, Railway Parallel Road, Seshadripuram, Bangalore - 560020.
No.: KSEDC/P007/2026-27 Date: 04.04.2026
E-TENDER NOTIFICATION
As per Karnataka Transparency in Public Procurement Act 1999 and 2000, Karnataka State Electronics Development Corporation Limited (KEONICS), Bengaluru invites tender of 21 days through Karnataka Public Procurement Portal "Tender for Empanelment of Vendors for Supply, Installation, Testing, Commissioning and Warranty of Desktops and Laptops at Karnataka State Electronics Development Corporation Limited (KEONICS) for a period of 01 Year". The information regarding the tender is made available at https://kppp.karnataka.gov.in. For any tender related queries or more information, Bidders may contact KEONICS during office hours. (Telephone Number 080-2222 5645).

Sl. No.	Tender Notification No.	Details of Tender	Last date to submit the tender
1	KEONICS/ 2026-27/ IND0361	Tender for Empanelment of Vendors for Supply, Installation, Testing, Commissioning and Warranty of Desktops and Laptops at Karnataka State Electronics Development Corporation Limited (KEONICS) for a period of 01 Year	24.04.2026

DPR/CP/90/SA/2025-26 Sd/- Director (Finance)

CCI NG 3.17 Product: ETBangaloreBS PubDate: 06-04-2026 Zone: Bangalore Edition: 1 Page: ETCOPED User: abhishek.manikandan@timesofind Time: 04-05-2026 23:08 Color:

UNCERTAINTY OVER W ASIA CONFLICT DAMPENS SENTIMENT IN LAST MONTH OF FISCAL

Record Run for Co, LLP Floats in FY26 Despite a Bump in March

Number of foreign cos incorporated in India jumped to 96 in 2025-26 from 57 in previous year

Banikinkar Pattanayak

New Delhi: India saw a record number of company and limited liability partnership (LLP) registrations in FY26, though growth in the final month was the slowest amid uncertainty over the West Asia conflict, which dampened investor sentiment, a senior official said.

Registration of companies rose to 217,658, up by 37% from 2024-25, while that of LLPs shot up by 46% to 88,476, according to latest data from the corporate affairs ministry. This growth, however, tapered in March, with company incorporations showing only 6% increase to 22,320, while LLP registrations were 9% higher at 9,485.

Data showed that the number of foreign companies incorporated in India jumped to 96 in 2025-26 from just 57 in the previous year.

The war in West Asia has pushed up global energy prices and disrupted supply chains, posing risks to economic growth worldwide, including in India, a major energy importer.

India's chief economic adviser V Anantha Nageswaran last month warned of downside risks to the country's projected growth rate of 7-7.4% for 2026-27 if the war drags on. He cautioned that the conflict could increase prices and put pressure on both government finances and the country's external economic position.

Nageswaran, however, said that India's relatively robust macroeconomic fundamentals and sustained policy efforts provide resilience.

India has been the world's fastest-expanding major economy since 2021-22, and before the Iran war, it was expected to retain this status for at least two more years. It's estimated to have grown 7.6% in 2025-26.

The robust growth prospects, on top of structural reforms and steps by the government to ensure greater ease of doing business, drew investors and new entrepreneurs in large numbers, pushing up incorporations of companies and LLPs, according to experts.

MUTED GROWTH

Registrations of cos, LLPs may rise in 2026-27, albeit at a muted pace, unless the conflict stretches beyond the June qtr, say officials

The US and Israel launched joint strikes on Iran on February 28, prompting retaliatory attacks by Tehran on key American allies in the region and disruptions in global energy supplies, especially after the Islamic republic choked the Strait of Hormuz that accounts for a fifth of global oil trade.

FY27 OUTLOOK

According to the officials cited earlier, registration of companies and LLPs may rise in 2026-27, albeit at a muted pace, unless the conflict stretches beyond the June quarter forcing investors to pause their plans.

Also, given the record incorporations in 2025-26, the base effect remains unfavourable, he said. "Still, we can be cautiously optimistic."

IMD WARNS OF FRESH WESTERN DISTURBANCE HITTING NORTHWEST INDIA

Chouhan Takes Stock of Crop Losses from Heavy Rainfall

Direct agri ministry officials to reach out to concerned state govts

Press Trust of India

New Delhi: Agriculture minister Shivraj Singh Chouhan on Sunday took cognisance of heavy rainfall and hailstorm damage across several states, directing ministry officials to conduct a comprehensive review of crop losses and coordinate with state authorities to gather ground-level information.

The Agriculture Ministry, in a statement, said Chouhan has instructed officials to reach out to concerned state governments and compile damage assessments.

The minister is scheduled to hold discussions with the agriculture ministers of the affected states later in the day over the extent of crop damage.

Chouhan assured farmers that the Modi government stood with them in this hour of crisis.

The India Meteorological Department (IMD) warned that a fresh Western Disturbance will affect Northwest India from April 7, triggering widespread rainfall, thunderstorms and hailstorms across Jammu-Kashmir, Himachal Pradesh, Uttarakhand, Punjab, Haryana, Delhi and Uttar Pradesh through April 10. Thundersqualls gusting up to 70 kmph are likely over parts of Northwest and East India.

Hailstorms—the primary driver of crop losses—are forecast over Jammu-Kashmir, Himachal Pradesh, Punjab, Haryana, Delhi and Rajasthan on April 7-8, and over East Madhya Pradesh, Vidarbha, Chhattisgarh, Madhya Maharashtra and Marathwada on Sunday. Bihar, Jharkhand and Gangetic West Bengal remain in the hailstorm zone through April 8.

Heavy rainfall warnings remain in force for Tamil Nadu, Puducherry, Karaikal, Kerala and Mahe through April 6, and for Arunachal Pradesh, Assam and Meghalaya through April 9-10. Interior Karnataka, Telangana and Rayalaseema face continued thunderstorm activity through the week.

Maximum temperatures in Northwest India are expected to fall by 3-5 degree Celsius between April 7 and 10, coinciding with the fresh disturbance, while East India will see a gradual decline of 3-4 degree Celsius between April 5 and 8.

Agrometeorological advisories, issued alongside the IMD forecast, urged farmers in Himachal Pradesh, Uttarakhand, Punjab, Haryana, Uttar Pradesh, East Rajasthan, East Madhya Pradesh, Vidarbha, Chhattisgarh and Jharkhand to deploy hail nets over orchards and vegetable plots and harvest matured crops without delay.

In Jammu and Kashmir, farmers were asked to store harvested mustard, lentil and gram safely and drain excess water from standing crops. In Arunachal Pradesh, fresh sowing of Jhum rice, maize and vegetables should be postponed; cabbage, pea, mustard and potato should be harvested and shifted to safety immediately.

Farmers in Kerala were told to provide mechanical support to banana plants; those in Tamil Nadu were advised against pesticide application during heavy rain and asked to prepare basins for spice crops. Across affected states, harvested produce should be covered with tarpaulin or moved indoors, and horticultural crops staked against strong winds.

Livestock owners should shelter animals during hailstorms and store feed in dry locations. Fish pond owners should install netted outlets to prevent overflow losses.

Government Steps up Sale of 5-kg Cylinders

New Delhi: Sale of small 5-kg LPG cylinders—available across-the-counter at LPG distributorships on showing valid ID proofs—has been stepped up, with about 6.6 lakh bottles sold since March 23 as the government ramps up supplies to meet demand.

Unlike the subsidised domestic 14.2-kg cylinders, the 5-kg bottles, called FTL cylinders, are priced at market rates and do not require any address proof for procurement from a nearby LPG distributorship.

About 6.6 lakh bottles sold since March 23 as govt ramps up supplies to meet demand

"Yesterday (April 4), more than 90,000 5-kg FTL cylinders were sold. Since March 23, 2026, about 6.6 lakh 5-kg FTL cylinders have been sold," the oil ministry said in a statement.

The ministry said there are no reports of shortages at LPG distributor points, with more than 51 lakh domestic cylinders delivered during the day and online bookings accounting for 95% of total demand.

Authorities have intensified action against hoarding and black marketing, seizing over 50,000 cylinders since March and issuing more than 1,400 show-cause notices to LPG distributors, with 36 dealerships suspended so far.

The government has prioritised supplies of domestic LPG and piped natural gas (PNG), particularly for households and essential services such as hospitals and educational institutions.—**PTI**

FACILITATING FASTER AUTHENTICATION OF RECORDS

Insolvency Cases: NeSL Enabling Real-time Access to Digital Debt, Claims Data

Dheeraj Tiwari

New Delhi: Information utility National E-Governance Services Ltd (NeSL) is enabling real-time access of digital records of default (RoDs) for adjudicating authorities, to quickly retrieve debt and claims data of individuals and entities in insolvency cases.

RoDs have evidentiary value in the process of insolvency resolution, NeSL managing director Debajyoti Ray Chaudhuri told **ET**. The latest amendments to the Insolvency and Bankruptcy Code (IBC) transform NeSL from a repository of financial information primarily accessed by financial creditors into a universal, legally mandated gateway for all insolvency proceedings, Chaudhuri said.

This will reinforce the trust in the insolvency mechanism and facilitate faster authentication of records, he said.

Under the recently approved IBC (Amendment) Bill, 2026, an RoD with the information utility (IU) and furnished alongside a financial institution's application will be considered sufficient for the adjudicating authority to ascertain the existence of default, removing ambiguity and eliminating the need for additional evidence.

Move will reinforce the trust in the insolvency mechanism and facilitate faster authentication of records

At present, more than 350 financial institutions, including banks, use the firm's data services. NeSL issues default alerts at three stages, including when default information is submitted, when a creditor files for insolvency and when a public announcement is made after admission.

"These alerts often lead to early negotiations and regularisation of accounts, with many defaults being regularised within 90 days of reporting," said Chaudhuri.

The adjudicating authority is required to admit or reject applications for corporate insolvency resolution within a 14-day timeline that is critically dependent on the availability of authenticated debt and default records.

NeSL is also working on electronic insurance surety bonds (e-ISB), pitching it as an alternative to all forms of performance bid guarantees.

"The need for affordable and accessible capital remains essential for India's MSMEs and export momentum, said Chaudhuri.

CII Draws Up 20-point Agenda to Mitigate West Asia Crisis Impact

New Delhi: Industry lobby **CII** on Sunday outlined a 20-point agenda to mitigate the impact of the West Asia crisis, calling for measures including a temporary exemption from long-term capital gains tax for foreign investors in the primary market, the introduction of a time-bound conflict-linked emergency credit line guarantee scheme and a three-month moratorium and restructuring window for MSMEs.

CII proposed that priority sector lending (PSL) norms may be revisited to enable banks to respond more flexibly to sector-specific stress.

It also suggested that the RBI could institute a Special Refinance Window for MSMEs and other affected sectors, among other measures, seeking their consideration by the government.—**PTI**

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR AVESTHAGEN LIMITED
(OPERATING IN NATURAL SCIENCE, MEDICAL SCIENCE AT BENGALURU, KARNATAKA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

#.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	AVESTHAGEN LIMITED U73100KA1996PLC030671
2.	Address of the registered office	No.144, NCB, Level-4, 10th Road, MADB IT Park, Arebmathanagala, Jala Hobli, Bandlelaganolli, Bangalore, Bgnorth, Karnataka, India, 562149
3.	URL of website	https://avesthagen.com/investor-relations/
4.	Details of place where majority of fixed assets are located	Bengaluru and odehally Karnataka
5.	Installed capacity of main products/ services	Avesthagen Ltd is developing eight biosimilar version of molecule focused on oncology, cardiovascular, anemia, autoimmune disorders and arthrite-targeted biologics. Other than these Avesthagen Ltd has developed plant based omega-3 solutions, AvestaOil™
6.	Quantity and value of main products/ services sold in last financial year	During Last financial year i.e. 2024-25 the following is the revenue towards services :- Consultancy Income INR 10,00,000/- (Rupee Ten Lakhs Only) Business Development fees for Healthy Cohort INR 1,60,260/- (Rupee One Lakhs Sixty Two Thousands Two Hundred and Sixty Only)
7.	Number of employees/ workmen	3 as per books of accounts
8.	Further details including last available financial statements (with schedules) of two years, list of creditors are available at URL:	All documents can be obtained by sending email at E-mail id: cirp.avesthagen@gmail.com and cspbuzz@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	All documents can be obtained by sending email at E-mail id: cirp.avesthagen@gmail.com and cspbuzz@gmail.com
10.	Last date for receipt of expression of interest	22/04/2026
11.	Date of issue of provisional list of prospective resolution applicants	02/05/2026
12.	Last date for submission of objections to provisional list	07/05/2026
13.	Date of issue of final list of prospective resolution applicants	16/05/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21/05/2026
15.	Last date for submission of resolution plans	22/06/2026
16.	Process email id to submit Expression of Interest.	cirp.avesthagen@gmail.com

Date : 06/04/2026
Place: Bangalore

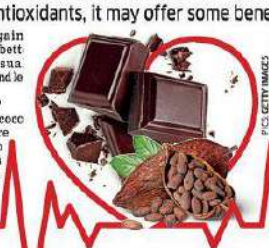
Sd/-
Piyush Kiranlal Jain
Interim Resolution Professional
For Avesthagen Limited
Reg No. IBBI/IPA-001/IP-P01435/2018-2019/12104
AFA Validity Date: 31/12/2026
Reg Address: Om Ashray, New Laxminagar, Behind Mandir Bhg Road, Gondia, Maharashtra, 441614
Email ID: cspbuzz@gmail.com

ET Panache

Golden girl Actress Jamie Lee Curtis, who marks almost 50 years of her career, said that she thought she was going to "be a cop"

Is dark chocolate the healthier choice?

Higher in cocoa and antioxidants, it may offer some benefits, but in moderation



PCS, GETTY IMAGES

Dark chocolate has gain a reputation as the 'bett choice because it usua contains more cocoa and le sugar than milk chocolate.

But is dark chocolate healthier?

All chocolate begins with the cocc (or cacao) bean. Cocoa beans are the seeds of the Theobroma cacao tree, a tropical plant which is native to Central and South America.

Processing the bean gives you cocoa solids (the bitter part) and cocoa butter (the fat part that gives chocolate its smooth texture). Chocolate is made from cocoa solids, cocoa butter and sugar.

Milk chocolate also contains milk powder or condensed milk. Dark chocolate typically contains a much higher proportion of cocoa solids than milk chocolates.

Nutritional benefits

Dark chocolate contains more cocoa solids than milk chocolate, which means it naturally provides slightly higher amounts of minerals such as magnesium, iron and zinc. It also contains noticeably more caffeine (but far less than a cup of coffee, which would contain about 100 mg).

Milk chocolate offers significantly more calcium due to its milk solids, but it generally contains more added sugar.

Cocoa is naturally rich in plant compounds called polyphenols. These act as antioxidants in the body, helping to protect the body's cells from damage.

Because dark chocolate contains more cocoa, it contains higher levels of these compounds. In fact, dark chocolate contains roughly five times more flavanols (a type of polyphenol) than milk chocolate.

Compared to other foods often praised for their antioxidant content, cocoa contains around 17 times more catechins (another type of polyphenol) per serving than black tea.

Health impact

Research into cocoa and dark chocolate has produced some interesting findings, particularly about heart health.

Cocoa flavanols appear to help blood vessels relax and support better blood flow. Some clinical trials have reported small reductions in blood pressure and improvements in measures of blood vessel function after participants consumed cocoa products.

There is also broader evidence suggesting diets rich in flavanols may be linked with a lower risk of cardiovascular disease overall. However, these findings come with important caveats.

Many of these trials use cocoa extracts containing high levels of flavanols. Others contain specially formulated chocolate rather than the typical chocolate bars you'd find in supermarkets. The doses tested are also often far larger and more concentrated than what people normally consume.

A large umbrella review involving more than one million participants did find links between eating chocolate and lower risks of cardiovascular disease, stroke and diabetes.

But the overall quality of evidence was rated as weak or very low, largely because many of the studies were observational. Observational studies can identify patterns, but they cannot prove chocolate itself caused those benefits. Choosing dark chocolate doesn't automatically make it the healthier option, especially where sugar is concerned. The bottom line is that cocoa does contain beneficial plant compounds, but the chocolate most of us enjoy is not a health supplement. ● – PTI

Florence pays homage to Gucci founder

The Italian city of Florence now has a Guccio Gucci Piazza where aficionados of the global fashion brand can pay homage to its founder in the city where he was born.

Four of Gucci's great-grandchildren were there recently for the naming ceremony at the piazza, with a view of the famed Ponte Vecchio and Uffizi Gallery, on the 145th anniversary of Gucci's birth. Several Gucci executives and former employees, including an 88-year-old woman who was hired by Guccio himself, also attended.

"Gucci and Florence are synonymous with beauty," said great-granddaughter Patrizia. "This means a great deal to the family, that he is being remembered as a great entrepreneur who invented this brand that has become famous throughout the world."

NG EMMI

Gucci left Florence as a teenager for London, where he worked as an elevator operator and bellhop in the Savoy Hotel. Inspired by the fine luggage of wealthy clients, he returned to Florence and started his own leather goods company, which later generations expanded into footwear and clothing. The Gucci family sold their final stake in the company in the early 1990s.

Gucci headquarters remain in Florence. "Guccio Gucci's story is of primary importance to Florence, representing creativity, know-how, quality, beauty, value and the dignity of work," city official Caterina Biti said during the ceremony. ● – AP

Sports World Play

VITALS

INDIAN PREMIER LEAGUE

Pant & Shami Show in Lucknow's Win

Hyderabad: Skipper Rishabh Pant (68 not out) produced a captain's knock after pacer Mohammed Shami weaved his magic, leading Lucknow Super Giants to a five-wicket win over Sunrisers Hyderabad on Sunday. Shami (2/9) struck early blows, dismissing the opening duo of Abhishek Sharma (0) and Travis Head (7), which was crucial in restricting SRH to 156 for nine. Heinrich Klaasen (62 off 41 balls) and Nitish Kumar Reddy (56 off 33 balls) shared a 116-run stand for the fifth wicket to take SRH to a decent total. PTI

BRIEF SCORES: SRH 156 for 9 in 20 overs (Klaasen 62, Nitish Reddy 56; Shami 2/9, Avesh Khan 2 for 36) lost to **LSG:** 160 for 5 in 19.5 overs (Pant 68 not out; Mohammad Siraj 4/15, Harsh Dubey 2 for 18) by five wickets

TODAY'S SHOWDOWN

KKR v PBKS

KOLKATA

HEAD TO HEAD	
21	13

LAST 5 MATCHES

NO RESULT

PBKS won by 16 runs

PBKS won by 3 wkts

KKR won by 5 wkts

PBKS won by 7 runs

7.30pm Star Sports 1/JioHotstar

ASIAN BOXING C'SHIPS

Meenakshi, Jaismine Move into Semis

Ulaanbaatar: Indian women's boxing contingent continued its impressive run at the Asian Boxing Championships as reigning world champions Meenakshi Hooda and Jaismine Lamboria stormed to the semifinals on Sunday. The pair's wins ensured the entire Indian women's contingent will finish on the podium. In the men's section, triumphs for Lokesh, Akash and Harish Choudhary saw them into the last four. PTI

GERMAN FAN UNREST

Police Chase Unruly Fans off the Field

Dresden: Large groups of fans invaded the field and threw flares before being chased away by police in a German second-division football game between Dynamo Dresden and visiting Hertha Berlin. Lit flares were thrown from both sides, some of them landing near spectators, and some fans seemed to trade blows. Police then stormed onto the field and chased dozens of Dresden supporters back towards the other end. AP

'Most Beautiful Period of Season Ahead for Us'

Arsenal Out of FA Cup Arteta says team going through difficult period, but refuses to criticise Gunners

London: Arsenal manager Mikel Arteta acknowledged his team is going through its first tough period of the season after being stunned by second-tier Southampton in the FA Cup quarterfinals, two weeks after losing in the final of the English League Cup.

A shocking 2-1 loss at St Mary's stadium left Arsenal with just the Premier League and Champions League as trophy targets.

A knee injury to Gabriel Magalhaes, which forced off the Brazil centre back in the second half, added more misery for Arteta, who suggested there were players who took the field against Southampton despite having fitness problems of their own.

What Arteta wasn't prepared to do was criticise his squad.

"I love my players and what they've done for nine months," he said. "What am I going to do now? Criticise them because we lost a game here in the manner that they tried and the way they are putting their bodies through everything? Some of them probably didn't even have to be here today.

"No, I'm not going to do that. I'm going to defend them more than ever. If someone has to take responsibility that's me and we have the most beautiful period of the season ahead of us. And now it's a moment in the season - you always have moments, usually two or three. This is the first moment that we have with a certain level of difficulty."

Arsenal play Sporting Lisbon —the weakest team remaining —in the Champions League quarterfinals over the next 10 days and has a nine-point lead in the Premier League as the club goes in search of a first trophy since 2020.

Arsenal has finished as the runner-up in the league in each of the last three seasons and was beaten in the semifinals of the Champions League last year.

"When I say difficulty, we're going to play in the Champions League quarterfinals and the run-in for the league," Arteta added. "It is a difficult period but I believe that many other ones are much more difficult.

"So, stand up, make yourself accountable, and deliver as we've been doing all season."

Gabriel To Be Assessed

Gabriel was seen with an ice pack on his knee after coming off in the 72nd minute. He missed Brazil's games over the recent international break because of fitness concerns.

"I think he felt something," Arteta said of his key defender. "I don't know exactly what it is, we will have to assess him. But when a player asks to be substituted it is never good news." AP

Pole Star

Lewandowski's late winner gives 10-man Barca seven-pt cushion at top of LaLiga

Madrid: Barcelona's Robert Lewandowski came off the bench to score a lucky late winner in a 2-1 victory away to 10-man Atletico Madrid on Saturday that moved the defend ing champions seven points clear of Real Madrid at the top of the LaLiga table.

LALIGA Top 5

Team	M	W	L	D	GD	PTS
Barcelona	30	25	4	1	51	76
Real Madrid	30	12	5	3	36	69
Villarreal	29	18	7	4	20	58
Atlético	30	17	7	6	20	57
Real Betis	30	11	7	12	7	45

Barcelona had plenty of motivation after Real Sat 21 leads at Mallorca earlier on the day, but it was the hosts who took the lead six minutes before the break through Giuliano Simeone. The visitors responded with a Marcus Rashford goal three minutes later and Atletico had Nico Gonzalez sent off on the stroke of half time. Lewandowski was in the right place to net a fortunate rebound three minutes from time.

"We all know what happened this afternoon," Barcelona defender Eric Garcia told broadcaster DAZN of Real Madrid's defeat. "We know that if we won today, we'd take a very important step forward." Reuters

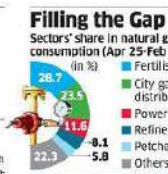
GAIL TO ADMINISTER SUPPLIES

Pooled Natgas of 7mmscmd Flows to Priority Sectors

About 2.5 mmscmd may go to city gas distributors, rest to fertiliser cos, others

Filling the Gap

Sectors' share in natural gas consumption (Apr 25-Feb 26)



All diverted gas volumes from non-priority to priority sectors have been pooled

GAIL told to oversee	Allocation to fertiliser units,
diversion at a govt-set price	other industries to be hiked from today onwards

Sanjeev Choudhary

New Delhi: Amid a supply crunch triggered by the Iran war, the government plans to make about 7 million metric standard cubic meters per day (mmscmd) of natural gas available to city gas distributors, fertiliser makers and other users through a pooling mechanism. The supplies will be at around $11.60 per metric million British thermal unit (mmbtu), people familiar with the matter said.

Last month, after the Iranian attack on Qatar's LNG facility and the effective closure of the Strait of Hormuz slashed India's natural gas imports by about 60%, the government issued an extraordinary order to regulate supplies. It drew up a priority ladder of gas-consuming sectors and tasked state-run Gail with overseeing the diversion of gas from non-priority to priority users. All diverted volumes were to be pooled and priced uniformly by the oil ministry. After consultations with producers and consumers, and an assessment of available supplies and costs, a pool of about 7 mmscmd has been formed, people said. Imports account for roughly half the volumes, with the rest largely sourced from Vedanta and deep-water output by Reliance Industries and ONGC Natural Gas Corporation, they said.

A large share of domestically produced gas is already being supplied to priority consumers under government allocation and is not included in the pool. Gail, which will administer the supplies, is also expected to levy a charge of $0.20 per mmbtu on top of the gas price — a move consumers are pushing back against as it would further raise costs.

Some stakeholders argue the charge is unjustified, noting that Gail is acting under government mandate, bears little risk in the process, and is not undertaking significant market-making efforts since both suppliers and eligible consumers are already identified and supplies are tight.

About 2.5 mmscmd of the pooled volume is likely to go to city gas distributors, with the remainder allocated to fertiliser makers and industry, people said.

India's E20 Ethanol Push Driven by Self-Reliance Aim: GEMA President

ANI

New Delhi: India's rollout of 20% ethanol blending in petrol (E20) is driven by long-term energy self-reliance goals rather than geopolitical disruptions like ongoing Middle East conflict, with scope to raise blending levels further given surplus capacity and feedstock supply, said CK Jain, president, Grains Ethanol Manufacturers Association (GEMA).

"E20 is not based on the war, it has only one concept, self-reliance in energy, and that is most important. Why should we depend on others when we have our own produce?" Jain told.

India began full fledged rollout of E20 from April 1, which Jain described as a checkpoint rather than the end goal, noting that both feedstock availability and investor participation have now been established.

"E20 was a checkpoint whether the investor will come or not, whether the feedstock is available or not. Now we are in a situation where feedstock like surplus grain is available, and capacity has been created," he said.

"20% should not be the last point, it should be a checkpoint to start further, he said, adding that "There is a 100% possibility that it can be increased and we can do 25-27%."

India's ethanol production capacity has reached around 2,000 crore litres and is expected to rise by about 10% more from projects in the pipeline, while the current requirement at 20% blending stands at about 1,300-1,400 crore litres, including roughly 1,200-1,250 crore litres from oil marketing companies (OMCs).

Currently, grain-based ethanol accounts for about 70% of the supply

Jain said plants set up over the past three years are currently operating at only 40-50% capacity, raising concerns over financial stress.

"Production, as I told you, we can do 2,000-plus crore litres, but right now the plants are running at 40-50% capacity, and there is a threat of NPA of around 50,000 crore rupees," he said.

He said ethanol blending has already delivered significant economic benefits, helping India save about ₹40,000 crore in crude oil imports.

"In 2024-25, our country saved 40,000 crore rupees towards crude oil imports. This has directly gone to the farmers and the rural economy," Jain said, adding that nearly 75% of the value of our shack into rural areas.

On feedstock, Jain said India has ample surplus even after meeting domestic food requirements.

"FCI has surplus rice of more than 200 lakh tonnes, which is equivalent to about 500 crore litres of ethanol. Apart from this, maize and other grains are also surplus after meeting PDS and other domestic needs," he said.

Currently, grain-based ethanol accounts for about 70% of the supply, while sugarcane-based ethanol contributes around 30%, he added.

Jain also dismissed concerns about the impact of higher ethanol blending on vehicles.

"Yes, there is a mileage loss, but it is minimal. Vehicles which were running at lower blending levels are now running at 20%, and there has been no major issue," he said.

IFFCO Clocks Record ₹4,000-cr Profit in FY '26

ANI

New Delhi: Indian Farmers Fertiliser Cooperative Ltd. (IFFCO) Saturday said it clocked a record profit before tax of Rs 4,106 crores in the financial year 2025-26. IFFCO chairman Dileep Sanghani stated that the financial year 2025-26 has emerged as a milestone in the history of the Indian cooperative movement, the company said in a press release. IFFCO said it also set new benchmarks in production and sales. A record sale of 118.75 lakh metric tonnes of fertilisers, coupled with a nationwide supply of 159.68 lakh metric tonnes, stands as proof that the institution accords the highest priority to farmers' needs. The rising sales of urea and DAP have further solidified IFFCO's pivotal role in the agricultural sector. "In FY 2025-26, the popularity of nano-fertilisers witnessed rapid growth, with sales exceeding 30.1 lakh bottles. Products such as Nano Urea Plus, Nano DAP, Nano Zinc, Nano Copper, and 'Dhaarunra' have emerged as highly effective, eco-friendly and cost-efficient alternatives for farmers," according to the press release.

Furthermore, Nano NPK Liquid (8-8-8-0) and Nano NPK Granular (20-10-10) have been notified under the Fertiliser Control Order—these are the first products of their kind in the world. They can be utilised through both foliar spraying and soil application, enhancing nutrient use efficiency and creating a positive environmental impact.

"Deepand the vision of nano technology, IFFCO inaugurated its fourth nano fertiliser plant in Devarahalli, Bengaluru, bringing the total production capacity to approximately 350,000 bottles per day. Meanwhile, the Nano Innovation Centre in Coimbatore is emerging as a pivotal platform for research and technological development, with work underway on new technologies focused on the future of agriculture.

"The path ahead is clear: Through nano technology, organic practices, and harmonising fertilisers with modern agriculture—via IFFCO—we are united in our collective endeavour to realise prime minister Narendra Modi's vision of "Viksit Bharat @ 2047," the company said in the press release.

Over 10% BFSI Job Applicants Misreported Salary: Report

New Delhi: More than 1 in every 10 job applications in the BFSI sector had misrepresented details such as salary, tenure, and reason for leaving previous company, business intelligence firm AuthBridge said in a report. Education check discrepancies stood at 293 per cent, with false certificates and degrees, along with institutions blacklisted by the UGC, most common, said the report titled 'Workforce Fraud Files H1 FY26'. AuthBridge said the analysis is based on background verification data from April-September 2025. The firm said it reviews lakhs of candidate cases across two employee types—white-collar and gig workers. "Strengthening digital and structured address verification processes must remain a strategic priority for BFSI institutions," said Ajay Trehan, founder and CEO of AuthBridge. — PTI

SBI

Central Recruitment & Promotion Department (CRPD), 3rd Floor, Atlanta Building, Nariman Point, Mumbai 400021

REQUEST FOR PROPOSAL

State Bank of India has issued two Requests for Proposal (RFP) for empanelment of HR Consultant/s, one for hiring manpower in Senior Management/Executive Level Positions and one for hiring manpower in Junior/Middle Management in the Bank. For details please visit 'Procurement News' at Bank's Website https://sbi.bank.in

Place: Mumbai Sd/- Deputy General Manager (CRPD)
Date: 06.04.2026 HR Dept., Corporate Centre, Mumbai

KARNATAKA STATE ELECTRONICS DEVELOPMENT CORPORATION LTD., KEONICS
(A Government of Karnataka Enterprises)
No 59, 1st Floor, Kumara Park West, Railway Parallel Road, Seshadripuram, Bangalore - 560020.

No.: KSEDC/P007/2026-27 Date: 04.04.2026

E-TENDER NOTIFICATION

As per Karnataka Transparency in Public Procurement Act 1999 and 2000, Karnataka State Electronics Development Corporation Limited (KEONICS), Bengaluru invites tender of 21 days through Karnataka Public Procurement Portal **"Tender for Empanelment of Vendors for Supply, Installation, Testing, Commissioning and Warranty of Desktops and Laptops at Karnataka State Electronics Development Corporation Limited (KEONICS) for a period of 01 Year".** The information regarding the tender is made available at **https://kppp.karnataka.gov.in.** For any tender related queries or more information, Bidders may contact KEONICS during office hours. (Telephone Number 080-2222 5645).

Sl. No.	Tender Notification No.	Details of Tender	Last date to submit the tender
1	KEONICS/ 2026-27/ IND0301	Tender for Empanelment of Vendors for Supply, Installation, Testing, Commissioning and Warranty of Desktops and Laptops at Karnataka State Electronics Development Corporation Limited (KEONICS) for a period of 01 Year	24.04.2026

DPR/CF/80/SA/2025-26 Sd/- Director (Finance)

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR AVESTHAGEN LIMITED
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	AVESTHAGEN LIMITED U73100KA1995PLC030071
2.	Address of the registered office	No.144, KIAB, Level-1, 10th Road, KIADB IT Park, Arebinnamangala, Jala Hobli, Bandlodigenahalli, Bangalore, Bgnorth, Karnataka, India 562149.
3.	URL of website	https://avesthagen.com/investor-relations/
4.	Details of place where majority of fixed assets are located	Bengaluru and odahalli Karnataka
5.	Avesthagen Ltd is developing eight biosimilar version of molecule focused on oncology, cardiovascular, anemia, autoimmune disorders and orphan/targeted biologics. Other than these Avesthagen Ltd has developed plant based omega-3 solutions, AvestoDHA™	
6.	Quantity and value of main products/ services sold in last financial year	During Last financial year i.e. 2024-25 the following is the revenue towards services :- Consultancy Income INR 10,00,000/- (Rupee Ten Lakhs Only) Business Development fees for Healthy Control INR 1,82,260/- (Rupee One Lakhs Sixty Two Thousands Two Hundred and Sixty Only)
7.	Number of employees/ workmen	3 as per books of accounts
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	All documents can be obtained by sending email at E-mail id: cirp.avesthagenltd@gmail.com and cspsuth@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	All documents can be obtained by sending email at E-mail id: cirp.avesthagenltd@gmail.com and cspsuth@gmail.com
10.	Last date for receipt of expression of interest	22/04/2026
11.	Date of issue of provisional list of prospective resolution applicants	02/05/2026
12.	Last date for submission of objections to provisional list	07/05/2026
13.	Date of issue of final list of prospective resolution applicants	16/05/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21/05/2026
15.	Last date for submission of resolution plans	22/06/2026
16.	Process email id to submit Expression of Interest	cirp.avesthagenltd@gmail.com

Date : 06/04/2026
Place: Bengaluru

Sd/-
Piyush Kisanlal Jain
Interim Resolution Professional
For Avesthagen Limited
Reg No. IBBI/IPA-001/IP-P01429/2018-2019/12184
AFA Validity Date: 31/12/2026
Reg Address: Om Ashray, New Laxminagar, Behind Mouar Ring Road, Gondia, Maharashtra 441614
Email ID: cspsuth@gmail.com

CCING 3.17 Product: ETBangaloreBS PubDate: 06-04-2026 Zone: Chennai Edition: 1 Page: ETCHMP7 User: abhishek.manikandan@timesofind Time: 04-05-2026 21:45 Color:

UNCERTAINTY OVER W ASIA CONFLICT DAMPENS SENTIMENT IN LAST MONTH OF FISCAL

Record Run for Co, LLP Floats in FY26 Despite a Bump in March

Number of foreign cos incorporated in India jumped to 96 in 2025-26 from 57 in previous year

Banikinkar Pattanayak

New Delhi: India saw a record number of company and limited liability partnership (LLP) registrations in FY26, though growth in the final month was the slowest amid uncertainty over the West Asia conflict, which dampened investor sentiment, a senior official said.

Registration of companies rose to 217,658, up by 37% from 2024-25, while that of LLPs shot up by 46% to 88,476, according to latest data from the corporate affairs ministry. This growth, however, tapered in March, with company incorporations showing only 6% increase to 22,320, while LLP registrations were 9% higher at 9,485.

Data showed that the number of foreign companies incorporated in India jumped to 96 in 2025-26 from just 57 in the previous year.

The war in West Asia has pushed up global energy prices and disrupted supply chains, posing risks to economic growth worldwide, including in India, a major energy importer.

India's chief economic adviser V Anantha Nageswaran last month warned of downside risks to the country's projected growth rate of 7-7.4% for 2026-27 if the war drags on. He cautioned that the conflict could increase prices and put pressure on both government finances and the country's external economic position.

Nageswaran, however, said that India's relatively robust macroeconomic fundamentals and sustained policy efforts provide resilience.

India has been the world's fastest-expanding major economy since 2021-22, and before the Iran war, it was expected to retain this status for at least two more years. It's estimated to have grown 7.6% in 2025-26.

The robust growth prospects, on top of structural reforms and steps by the government to ensure greater ease of doing business, drew investors and new entrepreneurs in large numbers, pushing up incorporations of companies and LLPs, according to experts.

MUTED GROWTH

Registrations of cos, LLPs may rise in 2026-27, albeit at a muted pace, unless the conflict stretches beyond the June qtr, say officials

The US and Israel launched joint strikes on Iran on February 28, prompting retaliatory attacks by Tehran on key American allies in the region and disruptions in global energy supplies, especially after the Islamic republic choked the Strait of Hormuz that accounts for a fifth of global oil trade.

FY27 OUTLOOK

According to the officials cited earlier, registration of companies and LLPs may rise in 2026-27, albeit at a muted pace, unless the conflict stretches beyond the June quarter forcing investors to pause their plans.

Also, given the record incorporations in 2025-26, the base effect remains unfavourable, he said. "Still, we can be cautiously optimistic."

IMD WARNS OF FRESH WESTERN DISTURBANCE HITTING NORTHWEST INDIA

Chouhan Takes Stock of Crop Losses from Heavy Rainfall

Direct agri ministry officials to reach out to concerned state govts

Press Trust of India

New Delhi: Agriculture minister Shivraj Singh Chouhan on Sunday took cognisance of heavy rainfall and hailstorm damage across several states, directing ministry officials to conduct a comprehensive review of crop losses and coordinate with state authorities to gather ground-level information.

The Agriculture Ministry, in a statement, said Chouhan has instructed officials to reach out to concerned state governments and compile damage assessments.

The minister is scheduled to hold discussions with the agriculture ministers of the affected states later in the day over the extent of crop damage.

Chouhan assured farmers that the Modi government stood with them in this hour of crisis.

The India Meteorological Department (IMD) warned that a fresh Western Disturbance will affect Northwest India from April 7, triggering widespread rainfall, thunderstorms and hailstorms across Jammu-Kashmir, Himachal Pradesh, Uttarakhand, Punjab, Haryana, Delhi and Uttar Pradesh through April 10. Thundersqualls gusting up to 70 kmph are likely over parts of Northwest and East India.

Hailstorms—the primary driver of crop losses—are forecast over Jammu-Kashmir, Himachal Pradesh, Punjab, Haryana, Delhi and Rajasthan on April 7-8, and over East Madhya Pradesh, Vidarbha, Chhattisgarh, Madhya Maharashtra and Marathwada on Sunday. Bihar, Jharkhand and Gangetic West Bengal remain in the hailstorm zone through April 8.

Heavy rainfall warnings remain in force for Tamil Nadu, Puducherry, Karaikal, Kerala and Mahe through April 6, and for Arunachal Pradesh, Assam and Meghalaya through April 9-10. Interior Karnataka, Telangana and Rayalaseema face continued thunderstorm activity through the week.

Maximum temperatures in Northwest India are expected to fall by 3-5 degree Celsius between April 7 and 10, coinciding with the fresh disturbance, while East India will see a gradual decline of 3-4 degree Celsius between April 5 and 8.

Agrometeorological advisories, issued alongside the IMD forecast, urged farmers in Himachal Pradesh, Uttarakhand, Punjab, Haryana, Uttar Pradesh, East Rajasthan, East Madhya Pradesh, Vidarbha, Chhattisgarh and Jharkhand to deploy hail nets over orchards and vegetable plots and harvest matured crops without delay.

In Jammu and Kashmir, farmers were asked to store harvested mustard, lentil and gram safely and drain excess water from standing crops. In Arunachal Pradesh, fresh sowing of Jhum rice, maize and vegetables should be postponed; cabbage, pea, mustard and potato should be harvested and shifted to safety immediately.

Farmers in Kerala were told to provide mechanical support to banana plants; those in Tamil Nadu were advised against pesticide application during heavy rain and asked to prepare basins for spices crops. Across affected states, harvested produce should be covered with tarpaulin or moved indoors, and horticultural crops staked against strong winds.

Livestock owners should shelter animals during hailstorms and store feed in dry locations. Fish pond owners should install netted outlets to prevent overflow losses.

Govt Steps up Sale of 5-kg Cylinders, 6.6 L Sold Since March 23

New Delhi: Sale of small 5-kg LPG cylinders—available across-the-counter at LPG distributorships on showing valid ID proofs—has been stepped up, with about 6.6 lakh bottles sold since March 23 as the government ramps up supplies to meet demand.

Unlike the subsidised domestic 14.2-kg cylinders, the 5-kg bottles, called FTL cylinders, are priced at market rates and do not require any address proof for procurement from a nearby LPG distributorship.

"Yesterday (April 4), more than 90,000, 5-kg FTL cylinders were sold. Since March 23, 2026, about 6.6 lakh, 5-kg FTL cylinders have been sold," the oil ministry said in a statement.

The ministry said there are no reports of shortages at LPG distributor points, with more than 31 lakh domestic cylinders delivered during the day and online bookings accounting for 95% of total demand. —PTI

NEED USED MECHANICAL PRESS
Specifications Required:
•Press Capacity: 400T/500T/600T/800 Ton/1000 Ton
•Type: Single Point, HCS, Tie Rod Type
•Bed Size: Max 1200 × 1200 mm Max
•Shut Height: 860 mm
•Machine overall size LR Max 2.5m FR 2.1m Max with column
•Die Cushion: 10T
Used Excellent Working Condition
•Application: Automotive Components Stamping sheet metal deep drawing blanking,cupping forming
Preferred Imported Makes:
ERFURT, SCHULLER, RAVNE, WEINGARTEN, DANLY, British Clearing, Verson ETC., Russia, Korea, USA, UK, Germany, Japan.
For detailed specifications :
Call: 9940088048

FACILITATING FASTER AUTHENTICATION OF RECORDS

Insolvency Cases: NeSL Enabling Real-time Access to Digital Debt, Claims Data

Dheeraj Tiwari

New Delhi: Information utility National E-Governance Services Ltd (NeSL) is enabling real-time access of digital records of default (RoDs) for adjudicating authorities, to quickly retrieve debt and claims data of individuals and entities in insolvency cases.

RoDs have evidentiary value in the process of insolvency resolution, NeSL managing director Debajyoti Ray Chaudhuri told ET. The latest amendments to the Insolvency and Bankruptcy Code (IBC) transform NeSL from a repository of financial information primarily accessed by financial creditors into a universal, legally mandated gateway for all insolvency proceedings, Chaudhuri said.

This will reinforce the trust in the insolvency mechanism and facilitate faster authentication of records, he said.

Under the recently approved IBC (Amendment) Bill, 2026, an RoD with the information utility (IU) and furnished alongside a financial institution's application will be considered sufficient for the adjudicating authority to ascertain the existence of default, removing ambiguity and eliminating the need for additional evidence.

At present, more than 350 financial institutions, including banks, use the firm's data services. NeSL issues default alerts at three stages, including when default information is submitted, when a creditor files for insolvency and when a public announcement is made after admission.

Move will reinforce the trust in the insolvency mechanism and facilitate faster authentication of records

"These alerts often lead to early negotiations and regularisation of accounts, with many defaults being regularised within 90 days of reporting," said Chaudhuri.

The adjudicating authority is required to admit or reject applications for corporate insolvency resolution within a 14-day timeline that is critically dependent on the availability of authenticated debt and default records.

NeSL is also working on electronic insurance surety bonds (e-ISB), pitching it as an alternative to all forms of performance bid guarantees.

"The need for affordable and accessible capital remains essential for India's MSMEs and export momentum, said Chaudhuri.

CII Draws Up 20-point Agenda to Mitigate West Asia Crisis Impact

New Delhi: Industry lobby CII on Sunday outlined a 20-point agenda to mitigate the impact of the West Asia crisis, calling for measures including a temporary exemption from long-term capital gains tax for foreign investors in the primary market, the introduction of a time-bound conflict-linked emergency credit line guarantee scheme and a three-month moratorium and restructuring window for MSMEs.

CII proposed that priority sector lending (PSL) norms may be revisited to enable banks to respond more flexibly to sector-specific stress.

It also suggested that the RBI could institute a Special Refinance Window for MSMEs and other affected sectors, among other measures, seeking their consideration by the government.—PTI

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR AVESTHAGEN LIMITED
(OPERATING IN NATURAL SCIENCE, MEDICAL SCIENCE AT BENGALURU, KARNATAKA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

#.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	AVESTHAGEN LIMITED U73100KA1996PLC030071
2.	Address of the registered office	No.144, NCB, Level-4, 10th Road, MADB IT Park, Arebmathanagala, Jala Hobli, Bandlelaganolli, Bangalore, Bgnorth, Karnataka, India, 562149
3.	URL of website	https://avesthagen.com/investor-relations/
4.	Details of place where majority of fixed assets are located	Bengaluru and odehally Karnataka
5.	Installed capacity of main products/ services	Avesthagen Ltd is developing eight biosimilar version of molecule focused on oncology, cardiovascular, anemia, autoimmune disorders and arthrite-targeted biologics. Other than these Avesthagen Ltd has developed plant based omega-3 solutions, AvestaOil™
6.	Quantity and value of main products/ services sold in last financial year	During Last financial year i.e. 2024-25 the following is the revenue towards services :- Consultancy Income INR 10,00,000/- (Rupee Ten Lakhs Only) Business Development fees for Healthy Cohort INR 1,60,260/- (Rupee One Lakhs Sixty Two Thousands Two Hundred and Sixty Only)
7.	Number of employees/ workmen	3 as per books of accounts
8.	Further details including last available financial statements (with schedules) of two years, list of creditors are available at URL:	All documents can be obtained by sending email at E-mail id: cirp.avesthagen@gmail.com and cspbuzz@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	All documents can be obtained by sending email at E-mail id: cirp.avesthagen@gmail.com and cspbuzz@gmail.com
10.	Last date for receipt of expression of interest	22/04/2026
11.	Date of issue of provisional list of prospective resolution applicants	02/05/2026
12.	Last date for submission of objections to provisional list	07/05/2026
13.	Date of issue of final list of prospective resolution applicants	16/05/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21/05/2026
15.	Last date for submission of resolution plans	22/06/2026
16.	Process email id to submit Expression of Interest.	cirp.avesthagen@gmail.com

Date : 06/04/2026
Place: Bangalore

Sd/-
Flyash Kiartiel Jain
Interim Resolution Professional
For Avesthagen Limited
Reg No. IBBI/IPA-001/IP-P01435/2018-2019/12104
AFA Validity Date: 31/12/2026
Reg Address: Om Ashray, New Laxminagar, Behind Mandir Bhg Road, Gondia, Maharashtra, 441614
Email ID: cspbuzz@gmail.com

THE MORNING BRIEF PODCAST

Pharma's AI Reckoning

Host Anirban Chowdhury talks to industry leaders Phani-mitra Bof Dr Reddy's, Ramesh Swaminathan of Lupin and Sujay Shetty of PwC to explore what it takes to embed AI across drug discovery, manufacturing, and commercial operations

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$15 BILLION INVESTMENT

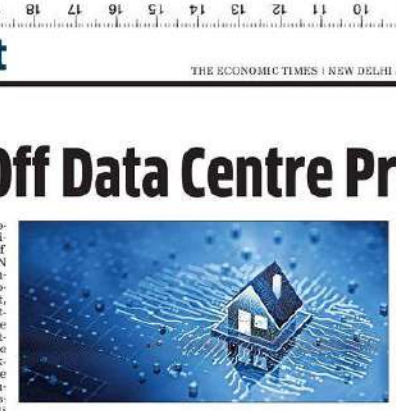
Google to Kick Off Data Centre Project on Apr 28

Three data centres to come up near Vizag with 1 GW capacity; commissioning expected by July 2028

Nidhi Sharma

New Delhi: Six months after the formal signing of a memorandum of understanding (MoU) between Google and the Andhra Pradesh government to set up a data centre hub, the global technight will formally kick off the project on April 28.

The groundbreaking for the Google data centre hub of 1 GW capacity will be held in the presence of Andhra Pradesh Chief Minister N Chandrababu Naidu and the company's top brass, including Thomas Kurian. The big-ticket project, which will be set up with an investment of $15 billion, making it the largest single foreign direct investment in India, will comprise three data centre campuses near Visakhapatnam – at Adaviyaram village (Visakhapatnam district), Tarluvada village (Visakhapatnam district) and Rambilli (Anakapalli district). The land has been handed over to Raiden Infotech India Private Limited, Google's subsidiary which is implementing the project. According to sources, the formal kick-off will be either at the Tarluvada or Rambilli site. A senior official, who did not wish to be identified, told ET, "The state government has allotted 174.8 acres at Rambilli, 160 acres at Adaviyaram and Mudasarlova, and 236.6 acres at Tarluvada."



The three data centres, with a combined capacity of 1 GW, are expected to be commissioned by July 2028. The three high-end data centres will entail the installation and landing of three high-capacity submarine cables, dedicated cable landing stations, and high-capacity metro fibre lines and telecommunications infrastructure. The state government and Google had signed the MoU in New Delhi on October 14. Within six months, the project will now formally start on April 28. Raiden has partnered with Adani Infra (India) Limited to set up the data centre hub. As per the request of Raiden Infotech India, the Andhra Pradesh Industrial Infrastructure Corporation (APIIC) has approved the allotment of 601.4 acres of land for the hub to Adani Infra Limited. Three Special Purpose Vehicles (SPVs), fully owned by Adani Infra Limited, have been formed. The land at the three locations has been allocated to Vizag Hyperscale Data Centre Park Limited (360 acres at Adaviyaram and Mudasarlova), Vizag Mega Data Centre Park Limited (200.6 acres at Tarluvada) and Vizag Rambilli Data Centre Park Limited (174.8 acres at Rambilli).

So far, Google and its subsidiaries have data centres in 11 countries – the United States, Taiwan, Japan, Singapore, Ireland, the Netherlands, Denmark, Finland, Germany, Belgium, and Chile, spread across 29 geographic locations. The data centre cluster in Visakhapatnam is expected to be Asia's largest.

SC to Hear Vedanta's Stay Plea Against Adani's JAL Takeover

Mumbai: The Supreme Court will hear on Monday Vedanta Ltd's plea seeking a stay on the Adani Group's plan to take over debt-laden Jaiprakash Associates.

This follows the refusal by the National Company Law Appellate Tribunal and the National Company Law Tribunal to stay the implementation plan of the Gautam Adani-owned Adani Group.

Vedanta, owned by Anil Agarwal, had outbid Adani Group in one of the largest and most keenly tracked insolvency cases in the country. The committee of creditors, though, opted for the resolution plan offered by the Adani Group because of higher upfront payments. Vedanta has told the Supreme Court that the insolvency process lacked transparency and failed to maximise value for creditors. It alleged that the process favoured by JAL's committee of creditors in approving the plan of the Adani Group was "unfair, opaque, and inequitable".

Vedanta's initial bid of ₹12,505.85 crore on a net present value basis was higher than that of the Adani Group. The committee of creditors, though, defended their decision, stating that resolution plans are not dependent on the net present value alone, and several factors, including execution capability and viability are taken into account.

—Our Bureau

Future-proofing Assets

▸▸ From Page 1

"Today, I would place alter ego trusts at the same nascent stage where family trusts were 15 years ago," said Chopra of Avendus Wealth.

Queries are primarily coming in from ultra high net worth individuals (UHNIs), with the next generation of the family wholly or partially outside India, experts said. Various reports suggest the number of UHNIs — those with assets above $30 million — reached 13,600 by the end of 2025.

The high net worth individual (HNI) population, or those with assets above $1 million, is set to reach nearly 1.65 million by 2027.

The demand for alter ego, or similar inter vivos, trust structures in India is largely driven by succession efficiency and risk mitigation, said Viral Mehta, head of private equity and financial services regulatory practice at law firm Nishith Desai Associates.

"Assets settled into a trust during the settlor's lifetime are governed by the terms of the trust deed, thereby reducing the scope for post-death disputes and ensuring continuity in management and distribution," said Mehta. "Additionally, unlike succession proceedings, such as obtaining probate or a succession certificate, which may require public disclosure of the deceased's assets, trust structures offer greater confidentiality. Collectively, these factors make such structures an attractive option for individuals seeking controlled, efficient and private wealth succession planning."

Apart from future-proofing assets, the alter ego trust has two major elements that are increasingly attracting wealthy Indians.

First, a probate application includes listing properties, shareholdings, bank accounts and the beneficiary's name, all of which become public knowledge, is prone to family disputes, and could potentially turn into an embarrassing spectacle.

Second, in several jurisdictions where probate is mandatory, court fees range from 1% to 15% of the estate's value, which is a substantial sum for beneficiaries. However, legal experts also caution that such structures, while designed to safeguard assets, lacks tax efficiency.

Abhijit Joshi, managing partner of the law firm Veritas Legal, said that under the present tax laws, assets gifted by a person to a trust set up for the benefit of relatives are tax-exempt in the hands of the trust.

"However, when a person transfers their assets to an alter ego trust, the tax department may contend that it is not tax-exempt, as the definition of 'relative' does not include the self," said Joshi. "This is because there doesn't appear to be a provision in tax law under which a transfer from oneself to a trust for the benefit of oneself would qualify as exempt, though logically it should."

West Asia War to Give Impetus

▸▸ From Page 1

A flood of new models is also hitting the road.

The shift to cleantech is expected to accelerate amid tightening emission regulations and the crisis in West Asia, senior industry executives told ET.

"First and foremost, economics itself is driving up sales of CNG, hybrid and electric vehicles," said Ashim Sharma, senior partner at Nomura Research Institute, also citing improving infrastructure and launch of new models.

Hybrids offer the best of both worlds to buyers who want to drive longer distances at lower operating cost without having to worry about range, he said.

Tata Motors Passenger Vehicles managing director and chief executive Shailesh Chandra cited improving consumer confidence in electric vehicles and wider participation by manufacturers, with all major companies launching new products to cater to the demand growth.

CNG-fuelled vehicle volumes in the industry grew 20% and EV volumes surpassed the 200,000-unit milestone last fiscal year, he said.

Tata Motors, which offers CNG options in five of its vehicles, posted 21% growth in sales in the segment at 170,000 units last fiscal year. Sales of its electric vehicles rose 43% to 92,000 units in the same period, Chandra said. "Industry momentum is expected to sustain, led by growth in SUVs, CNG and EV," he said. The company does not have any hybrid vehicle in its portfolio.

Maruti Suzuki, which recently launched its first electric vehicle, is also seeing growing traction for alternative fuel options. "Demand for CNG is robust," Partho Banerjee, senior executive officer (marketing and sales) at the country's largest carmaker, said last week. There is good acceptance among customers for electric vehicles too, with more models on offers in the mainstream market, he said.

While consumer popularity is growing, carmakers have lined up multiple EV launches over the next three to four years, amid tightening emission rules. Electric cars, in fact, are poised to dominate the launch portfolio of automakers in the coming months.

Tata Motors is scheduled to introduce the Sierra EV shortly. Also on the cards are three new models from Vietnamese electric carmaker VinFast, and an electric SUV each from Toyota Kirloskar Motor and Kia India. New EVs that hit the road recently include Maruti Suzuki e-Vitara, Mahindra XEV 9e and Tata Punch EV.

The industry projects the share of EVs in new car sales in India to increase to 13-15% by the turn of the decade, from about 4% at the end of FY26.

Consultations Held

▸▸ From Page 1

It drew up a priority ladder of gas-consuming sectors and tasked state-run Gail with overseeing the diversion of gas from non-priority to priority users. All diverted volumes were to be pooled and priced uniformly by the oil ministry.

After consultations with producers and consumers, and an assessment of available supplies and costs, a pool of about 7 mmscmd has been formed, people said. Imports account for roughly half the volumes, with the rest largely sourced from Vedanta and deep-water output by Reliance Industries and Oil & Natural Gas Corporation, they said.

A large share of domestically produced gas is already being supplied to priority consumers under government allocation and is not included in the pool.

Gail, which will administer the supplies, is also expected to levy a charge of $0.20 per mmbtu on top of the gas price — a move consumers are pushing back against as it would further raise costs.

Some stakeholders argue the charge is unjustified, noting that Gail is acting under government mandate, bears little risk in the process, and is not undertaking significant market-making efforts since both suppliers and eligible consumers are already identified and supplies are tight.

About 2.5 mmscmd of the pooled volume is likely to go to city gas distributors, with the remainder allocated to fertiliser makers and industry, people said.

Last month's order gave top priority to piped natural gas for households and CNG for transport and LPG production, with directions to meet up to 100% of their consumption based on the average over the previous six months. Supplies to fertiliser plants were capped at 70%, with 80% allocation for various other industries.

On Sunday the oil ministry said supplies to fertiliser plants and other industries would be raised from April 6.

"Considering the available inventory and scheduled LNG cargo arrivals, overall gas supply available to fertiliser plants will be increased to approximately 90% of their average consumption over the preceding six months, effective 06.04.2026," the ministry said in a statement.

Fuel Shock Fuels US Inflation as War Rages On

The sudden increase in US gasoline prices felt by American consumers is set to be on full display in key inflation data due out this coming week. Economists are penciling in a 1% increase in the consumer price index for March — the sharpest one-month advance since 2022 — after the Iran war pushed gas prices at the pump up by about $1 per gallon.

At the same time, the core CPI, excluding energy and food, probably rose 0.3% from a month earlier, according to a Bloomberg survey ahead of the Bureau of Labour Statistics report due Friday.

A day ahead of the CPI, the Federal Reserve's preferred gauge of inflation will offer a snapshot of pre-war price pressures. Economists see the so-called core personal consumption expenditures (PCE) price index, which excludes food and energy, having risen by 0.4% for a third month in February, suggesting progress toward tamer inflation was stalling even before the conflict. Combined with signs of stabilisation in the US labour market, stubborn price pressures along with new inflation risks stemming from war in the Middle East help explain why the Fed may struggle to lower interest rates this year. The mid-week release of minutes from the central bank's March policy meeting may shed light on officials' concerns about inflation or the potential economic impacts stemming from the Iran conflict and related disruptions to energy and other commodity flows. **Bloomberg**

NON-SEQUITUR

SBI

Central Recruitment & Promotion Department (CRPD), 3rd Floor, Atlanta Building, Nariman Point, Mumbai 400021

REQUEST FOR PROPOSAL

State Bank of India has issued two Requests for Proposal (RFP) for empanelment of HR Consultant/s, one for hiring manpower in Senior Management/Executive Level Positions and one for hiring manpower in Junior/Middle Management in the Bank. For details please visit 'Procurement News' at Bank's Website https://sbi.bank.in

Place: Mumbai Sd/- Deputy General Manager (CRPD)
Date: 06.04.2026 HR Dept., Corporate Centre, Mumbai

INTEGRAL COACH FACTORY

The following e-tenders are published in IREPS website. Firms are requested to login to www.ireps.gov.in and quote against the tender. Manual Quotation will not be entertained for the tender

Open Tender No.	Short Description of the Item	Tender Value (₹)
2026499212184	Works Contract for carrying out 1) Dusting and Vacuum cleaning, 2) Laying of dummy PVC floor sheet, 3) Provision of seat covers, 4) Intensive cleaning before dispatch for Trainset type coaches in ICF Chennai.	56,16,376.16

Date of tender Closing: 30.04.2026 at 14:45 Hrs/ Opening on: 30.04.2026 at 15:00 Hrs Works Contract for carrying out 1) Dusting and Vacuum cleaning, 2) Laying of dummy PVC floor sheet, 3) Provision of seat covers, 4) Intensive cleaning before dispatch for Trainset type coaches in ICF/Chennai.
Hindi Version of the above advertisement is available in https://icf.indianrailways.gov.in/

Dy.Chief Mechanical Engineer/Fur-III

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR AVESTHAGEN LIMITED
OPERATING IN NATURAL SCIENCE, MEDICAL SCIENCE AT BENGALURU, KARNATAKA
(Under sub-regulation (5) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
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2.	Address of the registered office	No.544, NIB, Level-1, 10th Road, KIADB IT Park, Arebinnamangala, Jala Hobli, Bantlidoddahalli, Bangalore, Bgorth, Karnataka, India, 562149.
3.	URL of website	https://avesthagen.com/investor-relations/
4.	Details of place where majority of fixed assets are located	Bengaluru and adarsly Karnataka
5.	Installed capacity of main products/ services	Avesthagen Ltd is developing eight biosimilar version of molecule focused on oncology, cardiovascular, anemia, autoimmune disorders and other targeted biologics. Other than these Avesthagen Ltd has developed plant based omega 3 solutions, lycotaOil™
6.	Quantity and value of main products/ services sold in last financial year	During Last financial year i.e. 2024-25 the following is the revenue towards services :- Consultancy Income INR 10,00,000/- (Rupees Ten Lakhs Only) Business Development fees for Healthy Cohort INR 1,62,260/- (Rupees One Lakhs Sixty Two Thousands Two Hundred and Sixty Only)
7.	Number of employees/ workmen	3 as per books of accounts
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	All documents can be obtained by sending email at E-mail id: siva.avesthagen3d@gmail.com and sapiusd@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	All documents can be obtained by sending email at E-mail id: siva.avesthagen3d@gmail.com and sapiusd@gmail.com
10.	Last date for receipt of expression of interest	22/04/2026
11.	Date of issue of provisional list of prospective resolution applicants	02/05/2026
12.	Last date for submission of objections to provisional list	07/05/2026
13.	Date of issue of final list of prospective resolution applicants	16/05/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21/05/2026
15.	Last date for submission of resolution plans	22/06/2026
16.	Process email id to submit Expression of Interest	cirp.avesthagenltd@gmail.com

Date : 06/04/2026
Place: Bangalore

Sd/-
Piyush Kisanlal Jain
Interim Resolution Professional
For Avesthagen Limited
Reg No. IBBI/IPA-001/IP-P01433/2018-2019/12104
APA Validity Date: 31/12/2026
Reg Address: Om Ashray, New Laxminagar, Behind Mayor Ring Road, Gondia, Maharashtra, 441614
Email ID: cirpavesthagen@gmail.com

INTEGRAL COACH FACTORY

TENDER NOTICE

The following e-tenders is published on the IREPS website. Firms are requested to login to www.ireps.gov.in and quote against the tender. Manual quotations will not be entertained for the tender

Sl. No.	TENDER NO	OPEN TENDER FILE REFERENCE NO.	NAME OF THE WORK	QUANTITY	DATE & TIME OF TENDER CLOSING
1	2026 471212175-OT07-STAND	MS/CO/OT/07/Stand Activities/ Shell/ 2026-27	WORKS CONTRACT FOR SHELL STAND ACTIVITIES OF DIFFERENT VARIANTS OF SHELLS	368 Shells	27.04.2026 at 15.00 Hrs.
2	2026 471212183-OT10-SWCTW	MS/CO/OT/10/SW/CTW/ Shell/ 2026-27	COMPLETE TIG WELDING AND GRINDING OF FRAME WORK ON SIDEWALL, INTEGRATION OF SIDEWALL WITH CARLINE ASSEMBLY AND MIG BRAZING, ASSEMBLY AND TIG WELDING OF WELDING PARTS ON SIDEWALL FOR DIFFERENT VARIANTS OF LHB AND KOLKATA METRO SIDEWALLS AT ICF/CHENNAI	824 Coach sets	27.04.2026 at 15.00 Hrs.
3	2026 471212190-OT08-SF-LHB	MS/CO/OT/08/ SF/LHB/ 2026-27	ASSEMBLY AND WELDING OF - STAND ACTIVITIES & FINISHING ACTIVITIES AND ONLY FINISHING ACTIVITIES OF DIFFERENT VARIANTS OF LHB & DFRB SHELLS IN LHB DIVISION/ICF CHENNAI.	647 Shells	22.04.2026 at 15.00 Hrs.

Hindi version of the above advertisement is available in https://icf.indianrailways.gov.in

KARNATAKA STATE ELECTRONICS DEVELOPMENT CORPORATION LTD., KEONICS
(A Government of Karnataka Enterprises)
No 53, 1st Floor, Kumara Park West, Railway Parallel Road, Seshadripuram, Bangalore - 560020.

No.: KSEDC/F007/2026-27 Date: 04.04.2026

E-TENDER NOTIFICATION

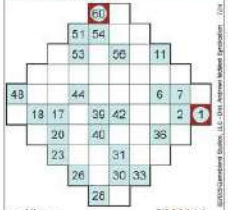
As per Karnataka Transparency in Public Procurement Act 1999 and 2000, Karnataka State Electronics Development Corporation Limited (KEONICS), Bengaluru invites tender of 21 days through Karnataka Public Procurement Portal **"Tender for Empanelment of Vendors for Supply, Installation, Testing, Commissioning and Warranty of Desktops and Laptops at Karnataka State Electronics Development Corporation Limited (KEONICS) for a period of 01 Year".** The information regarding the tender is made available at **https://kppp.karnataka.gov.in.** For any tender related queries or more information, Bidders may contact KEONICS during office hours. (Telephone Number 080-22225645).

Sl. No.	Tender Notification No.	Details of Tender	Last date to submit the tender
1	KEONICS/ 2026-27/ IND0301	Tender for Empanelment of Vendors for Supply, Installation, Testing, Commissioning and Warranty of Desktops and Laptops at Karnataka State Electronics Development Corporation Limited (KEONICS) for a period of 01 Year	24.04.2026

DIR/CP/03/34/2025-26 Sd/- Director (Finance)

HIDATO
FIND THE PATH - SOLVE THE PUZZLE

Complete the grid so that numbers 1 - 60 connect horizontally, vertically or diagonally



www.hidato.com Dif ★★★☆☆

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Yesterday's puzzle solution.

7 LITTLE WORDS

Find the 7 words to match the 7 clues. The numbers in parentheses represent the number of letters in each solution. Each letter combination can be used only once, but all letter combinations will be necessary to complete the puzzle.

CLUES	SOLUTIONS
1 long, heroic tale (4)	
2 make bigger (7)	
3 tortilla piled with toppings (7)	
4 in a harsh way (8)	
5 musical introduction (7)	
6 aggravates (11)	
7 nomad of the Arabian desert (7)	

SA	PR	TOS	ENL	DA
GE	EX	OUIN	ELU	TES
DE	RBA	VER	TA	AR
SE	BED	GA	ACE	ELY

Yesterday's Answers: 1. SINKING 2. MISTREATED 3. PRETTIER 4. SORING 5. JAPANESE 6. TUESDAY 7. ASTEROID

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Crossword 9565

ACROSS
6 Hot hero left all in a flurry, at high speed (4,3,7)
9 Pope's unhappy with the French nation (6)
10 Utter depression envelops house (8)
11 Prompt about bodyguard (8)
13 Writing style recaptured in pencil at institute (5)
15 The attractiveness of laurel when cooked (5)
17 Some say do away with transport in show (6)
19 Decorates new roads around Norway (5)
20 I get hurt, collapsing instantly (8)
22 Student with new guitar came last in musical tie (8)
24 Area in Egypt holding unknown 10 (6)
26 Principal painter – the Force is with him (5,5)

DOWN
1 Round by VIP (not big) on Kent golf course (6,8)
2 Radar signal from half of biplanes in distress (4)
3 Two fellows roughly done over break the law (6)
4 Note on Eliot's bishop left up may be his gravestone (8)
5 The essence of Bismarck? (4)
7 Having lost time, Del Boy pops up with angry reply (6)
8 What anglophone viewers select in Dover Strait? (7,7)
12 Lazybones ruined deli at end of pier (5)
14 Excuse for absence in exotic Bali Hai, no joke (5)
16 Aid supply – secure or compromised? (8)
18 Up-to-date way with Navy (6)
21 Score that's highest on board (6)
23 Old French artist almost turned up (4)
25 Underground TV (4)

SOLUTION TO NO. 9564:
ACROSS: 1 Setback, 5 Galosh, 9 Painful, 10 Acrobic, 11 Lit, 12 Breaded (4,3,7), 13 Riser, 14 Moorlands, 16 Hampshire, 17 Input, 19 Out for blood, 22 Ava, 23 Okinawa, 24 Tank top, 26 Ignore, 27 Powered, **DOWN:** 1 Supplier, 2 Thirty something, 3 Alif, 4 Kylie, 5 Grandiose, 6 Lycra, 7 Sticking plaster, 8 Berths, 12 Barks, 14 Maintrace, 15 Laird, 16 Hooper, 18 Trapped, 20 Otago, 21 On top, 25 New.

©The Daily Mail

UNCERTAINTY OVER W ASIA CONFLICT DAMPENS SENTIMENT IN LAST MONTH OF FISCAL

Record Run for Co, LLP Floats in FY26 Despite a Bump in March

Number of foreign cos incorporated in India jumped to 96 in 2025-26 from 57 in previous year

Banikinkar Pattanayak

New Delhi: India saw a record number of company and limited liability partnership (LLP) registrations in FY26, though growth in the final month was the slowest amid uncertainty over the West Asia conflict, which dampened investor sentiment, a senior official said.

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Data showed that the number of foreign companies incorporated in India jumped to 96 in 2025-26 from just 57 in the previous year.

The war in West Asia has pushed up global energy prices and disrupted supply chains, posing risks to economic growth worldwide, including in India, a major energy importer.

India's chief economic adviser V Anantha Nageswaran last month warned of downside risks to the country's projected growth rate of 7-7.4% for 2026-27 if the war drags on. He cautioned that the conflict could increase prices and put pressure on both government finances and the country's external economic position.

Nageswaran, however, said that India's relatively robust macroeconomic fundamentals and sustained policy efforts provide resilience.

India has been the world's fastest-expanding major economy since 2021-22, and before the Iran war, it was expected to retain this status for at least two more years. It's estimated to have grown 7.6% in 2025-26.

The robust growth prospects, on top of structural reforms and steps by the government to ensure greater ease of doing business, drew investors and new entrepreneurs in large numbers, pushing up incorporations of companies and LLPs, according to experts.

MUTED GROWTH

Registrations of cos, LLPs may rise in 2026-27, albeit at a muted pace, unless the conflict stretches beyond the June qtr, say officials

The US and Israel launched joint strikes on Iran on February 28, prompting retaliatory attacks by Tehran on key American allies in the region and disruptions in global energy supplies, especially after the Islamic republic choked the Strait of Hormuz that accounts for a fifth of global oil trade.

FY27 OUTLOOK

According to the officials cited earlier, registration of companies and LLPs may rise in 2026-27, albeit at a muted pace, unless the conflict stretches beyond the June quarter forcing investors to pause their plans.

Also, given the record incorporations in 2025-26, the base effect remains unfavourable, he said. "Still, we can be cautiously optimistic."

IMD WARNS OF FRESH WESTERN DISTURBANCE HITTING NORTHWEST INDIA

Chouhan Takes Stock of Crop Losses from Heavy Rainfall

Direct agri ministry officials to reach out to concerned state govts

Press Trust of India

New Delhi: Agriculture minister Shivraj Singh Chouhan on Sunday took cognisance of heavy rainfall and hailstorm damage across several states, directing ministry officials to conduct a comprehensive review of crop losses and coordinate with state authorities to gather ground-level information.

The Agriculture Ministry, in a statement, said Chouhan has instructed officials to reach out to concerned state governments and compile damage assessments.

The minister is scheduled to hold discussions with the agriculture ministers of the affected states later in the day over the extent of crop damage.

Chouhan assured farmers that the Modi government stood with them in this hour of crisis.

The India Meteorological Department (IMD) warned that a fresh Western Disturbance will affect Northwest India from April 7, triggering widespread rainfall, thunderstorms and hailstorms across Jammu-Kashmir, Himachal Pradesh, Uttarakhand, Punjab, Haryana, Delhi and Uttar Pradesh through April 10. Thundersqualls gusting up to 70 kmph are likely over parts of Northwest and East India.

Hailstorms—the primary driver of crop losses—are forecast over Jammu-Kashmir, Himachal Pradesh, Punjab, Haryana, Delhi and Rajasthan on April 7-8, and over East Madhya Pradesh, Vidarbha, Chhattisgarh, Madhya Maharashtra and Marathwada on Sunday. Bihar, Jharkhand and Gangetic West Bengal remain in the hailstorm zone through April 8.

Heavy rainfall warnings remain in force for Tamil Nadu, Puducherry, Karaikal, Kerala and Mahe through April 6, and for Arunachal Pradesh, Assam and Meghalaya through April 9-10. Interior Karnataka, Telangana and Rayalaseema face continued thunderstorm activity through the week.

Maximum temperatures in Northwest India are expected to fall by 3-5 degree Celsius between April 7 and 10, coinciding with the fresh disturbance, while East India will see a gradual decline of 3-4 degree Celsius between April 5 and 8.

Agrometeorological advisories, issued alongside the IMD forecast, urged farmers in Himachal Pradesh, Uttarakhand, Punjab, Haryana, Uttar Pradesh, East Rajasthan, East Madhya Pradesh, Vidarbha, Chhattisgarh and Jharkhand to deploy hail nets over orchards and vegetable plots and harvest matured crops without delay.

In Jammu and Kashmir, farmers were asked to store harvested mustard, lentil and gram safely and drain excess water from standing crops. In Arunachal Pradesh, fresh sowing of Jhum rice, maize and vegetables should be postponed; cabbage, pea, mustard and potato should be harvested and shifted to safety immediately.

Farmers in Kerala were told to provide mechanical support to banana plants; those in Tamil Nadu were advised against pesticide application during heavy rain and asked to prepare basins for spice crops. Across affected states, harvested produce should be covered with tarpaulin or moved indoors, and horticultural crops staked against strong winds.

Livestock owners should shelter animals during hailstorms and store feed in dry locations. Fish pond owners should install netted outlets to prevent overflow losses.

Government Steps up Sale of 5-kg Cylinders

New Delhi: Sale of small 5-kg LPG cylinders—available across-the-counter at LPG distributorships on showing valid ID proofs—has been stepped up, with about 6.6 lakh bottles sold since March 23 as the government ramps up supplies to meet demand.

Unlike the subsidised domestic 14.2-kg cylinders, the 5-kg bottles, called FTL cylinders, are priced at market rates and do not require any address proof for procurement from a nearby LPG distributorship.

About 6.6 lakh bottles sold since March 23 as govt ramps up supplies to meet demand

"Yesterday (April 4), more than 90,000 5-kg FTL cylinders were sold. Since March 23, 2026, about 6.6 lakh 5-kg FTL cylinders have been sold," the oil ministry said in a statement.

The ministry said there are no reports of shortages at LPG distributor points, with more than 51 lakh domestic cylinders delivered during the day and online bookings accounting for 95% of total demand.

Authorities have intensified action against hoarding and black marketing, seizing over 50,000 cylinders since March and issuing more than 1,400 show-cause notices to LPG distributors, with 36 dealerships suspended so far.

The government has prioritised supplies of domestic LPG and piped natural gas (PNG), particularly for households and essential services such as hospitals and educational institutions.—**PTI**

FACILITATING FASTER AUTHENTICATION OF RECORDS

Insolvency Cases: NeSL Enabling Real-time Access to Digital Debt, Claims Data

Dheeraj Tiwari

New Delhi: Information utility National E-Governance Services Ltd (NeSL) is enabling real-time access of digital records of default (RoDs) for adjudicating authorities, to quickly retrieve debt and claims data of individuals and entities in insolvency cases.

RoDs have evidentiary value in the process of insolvency resolution, NeSL managing director Debajyoti Ray Chaudhuri told **ET**. The latest amendments to the Insolvency and Bankruptcy Code (IBC) transform NeSL from a repository of financial information primarily accessed by financial creditors into a universal, legally mandated gateway for all insolvency proceedings, Chaudhuri said.

This will reinforce the trust in the insolvency mechanism and facilitate faster authentication of records, he said.

Under the recently approved IBC (Amendment) Bill, 2026, an RoD with the information utility (IU) and furnished alongside a financial institution's application will be considered sufficient for the adjudicating authority to ascertain the existence of default, removing ambiguity and eliminating the need for additional evidence.

Move will reinforce the trust in the insolvency mechanism and facilitate faster authentication of records

At present, more than 350 financial institutions, including banks, use the firm's data services. NeSL issues default alerts at three stages, including when default information is submitted, when a creditor files for insolvency and when a public announcement is made after admission.

"These alerts often lead to early negotiations and regularisation of accounts, with many defaults being regularised within 90 days of reporting," said Chaudhuri.

The adjudicating authority is required to admit or reject applications for corporate insolvency resolution within a 14-day timeline that is critically dependent on the availability of authenticated debt and default records.

NeSL is also working on electronic insurance surety bonds (e-ISB), pitching it as an alternative to all forms of performance bid guarantees.

"The need for affordable and accessible capital remains essential for India's MSMEs and export momentum, said Chaudhuri.

CII Draws Up 20-point Agenda to Mitigate West Asia Crisis Impact

New Delhi: Industry lobby CII on Sunday outlined a 20-point agenda to mitigate the impact of the West Asia crisis, calling for measures including a temporary exemption from long-term capital gains tax for foreign investors in the primary market, the introduction of a time-bound conflict-linked emergency credit line guarantee scheme and a three-month moratorium and restructuring window for MSMEs.

CII proposed that priority sector lending (PSL) norms may be revisited to enable banks to respond more flexibly to sector-specific stress.

It also suggested that the RBI could institute a Special Refinance Window for MSMEs and other affected sectors, among other measures, seeking their consideration by the government.—**PTI**

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR AVESTHAGEN LIMITED
(OPERATING IN NATURAL SCIENCE, MEDICAL SCIENCE AT BENGALURU, KARNATAKA)
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

#.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	AVESTHAGEN LIMITED U73100KA1996PLC030671
2.	Address of the registered office	No.144, NCB, Level-1, 10th Road, MADB IT Park, Arebinnamangala, Jala Hobli, Bandlelaganolli, Bangalore, Bangalore, Karnataka, India, 562149
3.	URL of website	https://avesthagen.com/investor-relations/
4.	Details of place where majority of fixed assets are located	Bengaluru and partially Karnataka
5.	Installed capacity of main products/ services	Avesthagen Ltd is developing eight biosimilar version of molecule focused on oncology, cardiovascular, anemia, autoimmune disorders and arthritis-targeted biologics. Other than these Avesthagen Ltd has developed plant based omega-3 solutions, AvestaOil™
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Date : 06/04/2026
Place: Bangalore

Sd/-
Piyush Kiranlal Jain
Interim Resolution Professional
For Avesthagen Limited
Reg No. IBBI/IPA-001/IP-P01435/2018-2019/12104
AFA Validity Date: 31/12/2028
Reg Address: Om Ashray, New Laxminagar, Behind Mandir Bhg Road, Gondia, Maharashtra, 441614
Email ID: cspbuzz@gmail.com

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Record Run for Co, LLP Floats in FY26 Despite a Bump in March

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FACILITATING FASTER AUTHENTICATION OF RECORDS

NeSL Enabling Real-time Access to Digital Debt & Claims Data in Insolvency Cases

Move to transform NeSL into a universal, legally mandated gateway for all resolution proceedings

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An electronic insurance surety bond is a financial guarantee issued by an insurance company ensuring that a principal (contractor/corporate) fulfils contractual obligations toward a beneficiary (project owner).

On the retail front, the firm is exploring synergies with real-estate businesses and commercial property rental firms that can democratise the rental agreement documentation process. "The broader vision is to build an API-first, evidence-ready digital infrastructure that supports high-trust transactions at scale," said Chaudhuri.

NeSL is also exploring extending end-to-end digital bond execution and onboarding of special economic zones, as these units are required to execute a range of bonds and undertakings.

Govt Steps up Sale of 5-kg Cylinders, 6.6 L Sold Since March 23

PTI

New Delhi: Sale of small 5-kg LPG cylinders—available across the counter at LPG distributorships on showing valid ID proofs—has been stepped up, with about 6.6 lakh bottles sold since March 23 as the government ramps up supplies to meet demand.

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Authorities have initiated action against hoarding and black marketing, seizing over 20,000 cylinders since March and issuing more than 1,400 show-cause notices to LPG distributors, with 33 dealerships suspended so far.

The government has prioritised supplies of domestic LPG and piped natural gas (PNG), particularly for households and essential services such as hospitals and educational institutions, while boosting refinery output and managing demand by extending LPG refill intervals.

Commercial LPG supplies have been capped at 70% of pre-crisis levels, with smaller cylinders being made widely available to ease pressure on demand.

On natural gas, the government said full supplies are being maintained for households and transport, while supplies to fertiliser plants are set to rise to about 90% of average consumption from April 6, supported by incoming LNG cargoes.

All refineries are operating at high capacity with adequate crude inventories, and petrol pumps across the country remain fully stocked, the ministry said, reiterating its advice to avoid panic buying and rely on official information.

IIFCL Looking to Double Exposure in InvITs to ₹6,000 cr this Fiscal

New Delhi: State-owned India Infrastructure Finance Company Ltd (IIFCL) is aiming to double its exposure in Infrastructure Investment Trusts (InvITs) to ₹6,000 crore during the ongoing fiscal year as part of its investment diversification strategy. IIFCL has exposure of about ₹3,000 crore across nine InvITs as of March 31, 2026.

"We hope to double our investment in InvITs during the current financial year. It should reach ₹6,000 crore by the end of March 2027," IIFCL managing director Rohit Rishi said. Highlighting the importance of the infrastructure sector, he said, it is going to play a central role in sustaining the country's long-term economic growth and achieving the goal of Viksit Bharat by 2047. He emphasised India's resilience amid global uncertainties.—PTI

CII Draws Up 20-point Agenda to Mitigate West Asia Crisis Impact

PTI

New Delhi: Industry lobby CII on Sunday outlined a 20 point agenda to mitigate the impact of the West Asia crisis, calling for measures including a temporary exemption from long-term capital gains tax for foreign investors in the primary market, the introduction of a time-bound conflict-linked emergency credit line guarantee scheme and a three-month moratorium and restructuring window for MSMEs. CII proposed that priority sector lending (PSL) norms may be revisited to enable banks to respond more flexibly to sector-specific stress.

It also suggested that the RBI could institute a Special Refinance Window for MSMEs and other affected sectors, among other measures, seeking their consideration by the government.

To sustain foreign capital inflows into primary markets during a period of heightened global uncertainty, the Ministry of Finance may consider a temporary exemption from long-term capital gains tax for foreign investors in primary market investments, with the qualifying holding period extended from two to three years. This calibrated incentive would signal stability, encourage patient capital, and help offset any flight-to-safety sentiment triggered by the disruption, CII said.

It suggested that the Ministry of Finance may consider introducing a time-bound Conflict-Linked Emergency Credit Line Guarantee Scheme (CL-ECLGS), similar in spirit to the Emergency Credit Line Guarantee Scheme implemented during the pandemic, so that additional collateral-free working capital can be extended to affected enterprises through government-backed guarantees, particularly targeting MSMEs, exporters and gas-dependent sectors.

CII also called upon RBI to consider a temporary and clearly defined three-month moratorium and restructuring window for MSMEs, especially exporters and ancillary units linked to export supply chains.

द राजपुताना महिला अर्बन को-ऑपरेटिव बैंक लिमिटेड
सी-70, गांधी कॉलोनी, संगानेर, जयपुर (राज.)-302029 फोन: 0141-2732978
ई मेल : info@rajputanabank.com

नियम 8(1) कब्जे संबंधी सूचना (अचल सम्पत्ति हेतु)

प्रतिभूति हितों के प्रवर्तन अधिनियम 2002 (2002 का क्र. 54) के अंतर्गत द राजपुताना महिला अर्बन को-ऑपरेटिव बैंक लि. के प्राधिकृत अधिकारी ने प्रतिभूतिहित (प्रवर्तन) नियम 2002 के नियम 3 व 9 के साथ पठित धारा 13 (2) के अंतर्गत उधार राशियों का प्रतीप करने हेतु दिनांक 26.11.2025 को डिमांड नोटिस जारी किया था जिसमें ऋणी कीमती आपत्ति करता रुपये किलो सिंह राजपूत, विमल सिंह राजपूत पुत्र कमल सिंह राजपूत, मोहन सिंह पुत्र छिता सिंह के उक्त नोटिस की प्राप्ति के 60 दिन के अंदर उसमें उल्लिखित रु. 25,00,226/- दिनांक 26.11.2024 को बकाया दिनांक 25.11.2024 तक का ब्याज शामिल करते हुए भी राशि को चुकाने का अनुरोध किया था।

ऋणी द्वारा यह राशि न चुका पाने के कारण ऋणी एवं आमजनता को इत्तिला दिया जाता है कि अधोहस्ताक्षरकर्ता ने उक्त नियमावली के नियम 8 व 9 के साथ पठित उक्त अधिनियम की धारा 13 (4) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए 02 दिन 04 माह और 2026 वर्ष यहां नीचे लिए गए विवरण वाली संपत्ति का कब्जा/सांकेतिक ले लिया है।

ऋणी को विशेषतः तथा आम जनता को सामान्य रूप से सचेत किया जाता कि वे इस संपत्ति में कोई लेन देन ना करें और इस संपत्ति में किसी भी प्रकार का लेनदेन दि. द राजपुताना महिला अर्बन को-ऑपरेटिव बैंक लि. के रु. 24,52,749/- दिनांक 02.04.2026 को बकाया दिनांक 02.04.2026 तक का ब्याज शामिल करते हुए) की राशि तथा उस पर भविष्य के ब्याज व खर्चों के प्रभार का अधीन होगा।

अचल सम्पत्ति का विवरण

आम्रपाल एवनी डिस्ट्रिक्ट सिंह राजपूत के नाम फ्लैट नं. 35, फ्लोर श्रीराम नगर द्वारा बीकानेर रोड, जयपुर-302022, एकस्थान स्थित भूमि के भाग विक्रय क्षेत्रफल 200 वर्गगज है तथा जिस की बाउण्ड्री विवरण है- पूर्व- रोड 30 फीट, पश्चिम- पूर्वी ज्योति, उत्तर - प्लॉट नं. 24-ए, दक्षिण- प्लॉट नं. 30

प्राधिकृत अधिकारी
दिनांक: 02.04.2026 स्थान: जयपुर द राजपुताना महिला अर्बन को-ऑपरेटिव बैंक लिमिटेड

KARNATAKA STATE ELECTRONICS DEVELOPMENT CORPORATION LTD., (KEONICS)
(A Government of Karnataka Enterprise)
No 59, 1st Floor, Kumara Park West, Railway Parallel Road, Seshadripuram, Bangalore - 560020.

No.: KSEDC/P007/2026-27 Date: 04.04.2026

E-TENDER NOTIFICATION

As per Karnataka Transparency in Public Procurement Act 1999 and 2000, Karnataka State Electronics Development Corporation Limited (KEONICS), Bangaluru invites tender of 21 days through Karnataka Public Procurement Portal **"Tender for Empanelment of Vendors for Supply, Installation, Testing, Commissioning and Warranty of Desktops and Laptops at Karnataka State Electronics Development Corporation Limited (KEONICS) for a period of 01 Year".** The information regarding the tender is made available at **https://kppp.karnataka.gov.in.** For any tender related queries or more information, Bidders may contact KEONICS during office hours. (Telephone Number 080-2222 5645).

Sl. No.	Tender Notification No.	Details of Tender	Last date to submit the tender
1	KEONICS/ 2025-27/ IND0301	Tender for Empanelment of Vendors for Supply, Installation, Testing, Commissioning and Warranty of Desktops and Laptops at Karnataka State Electronics Development Corporation Limited (KEONICS) for a period of 01 Year	24.04.2026

DPR/CP/60/SA/2025-26 Sd/- Director (Finance)

SBI
Central Recruitment & Promotion Department (CRPD)
3rd Floor, Atlanta Building, Nariman Point, Mumbai 400021

REQUEST FOR PROPOSAL

State Bank of India has issued two Requests for Proposal (RFP) for empanelment of HR Consultants, one for hiring manpower in Senior Management/Executive Level Positions and one for hiring manpower in Junior/Middle Management in the Bank. For details please visit Procurement News' at Bank's Website **https://sbi.bank.in**

Place: Mumbai Sd/- Deputy General Manager (CRPD)
Date: 06.04.2026 HR Dept., Corporate Centre, Mumbai

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR AVESTHAGEN LIMITED
OPERATING IN NATURAL SCIENCE, MEDICAL SCIENCE AT BENGALURU, KARNATAKA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	AVESTHAGEN LIMITED U73100KA1995PLC030073
2.	Address of the registered office	No 114, NIB Level-1, 10th Road, WIADB IT Park, Arebiranenagara, Jala Hobli, Bandlaguddi, Bangalore, Bgnorth, Karnataka, India, 562149.
3.	URL of website	https://avesthagen.com/investor-relations/
4.	Details of place where majority of fixed assets are located	Bengaluru and adjacent Karnataka
5.	Installed capacity of main products/ services	Avesthagen Ltd is developing eight biosimilar version of molecule focused on oncology, cardiovascular, anemia, autoimmune disorders and arthritis-targeted biologics. Other innovative Avesthagen Ltd has developed plant-based omega-3 solutions, Avestin DHA™
6.	Quantity and value of main products/ services sold in last financial year	During Last financial year i.e. 2024-25 the following is the revenue towards services : Consultancy Income INR 10,00,000/- (Rupee Ten Lakhs Only) Business Development Fees for Healthy Cohort INR 1,62,280/- (Rupee One Lakhs Sixty Two Thousands Two Hundred and Sixty Only)
7.	Number of employees/ workmen	3 as per books of accounts
8.	Further details including last available financial statements with schedules) of two years, lists of creditors are available at URL:	All documents can be obtained by sending email at E-mail id: dirp.avesthagen.ibb@gmail.com and capinsuh@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	All documents can be obtained by sending email at E-mail id: dirp.avesthagen.ibb@gmail.com and capinsuh@gmail.com
10.	Last date for receipt of expression of interest	22/04/2026
11.	Date of issue of provisional list of prospective resolution applicants	02/05/2026
12.	Last date for submission of objections to provisional list	07/05/2026
13.	Date of issue of final list of prospective resolution applicants	16/05/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21/05/2026
15.	Last date for submission of resolution plans	20/06/2026
16.	Process email id to submit Expression of Interest	dirp.avesthagen.ibb@gmail.com

Date : 06-04-2026
Place: Bengaluru

Sd/-
Piyush Kasanaj Jain
Interim Resolution Professional
For Avesthagen Limited
Reg No. IBBI/IPA-001/IP-P01439/2018-2019/12184
AFA Validity Date: 31/12/2026
Reg Address: Om Ashray, New Laxmiragar, Behind Mazar Ring Road, Gondia, Maharashtra 441614
Email ID: capinsuh@gmail.com

Bank of Baroda — Amarsinghpura Branch — Notice for Breaking Open of Bank Locker

All locker holders are hereby informed that as per the locker agreement and due to non-payment of rent/charges, the locker is proceeding to break open the lockers of the following customers:

Sl.	Locker Number	Name of the Locker holder	Last Known Address	Expected Date of Locker breaking
1	270630/1448	1. Jai Raneem Singh 2. Vinod Kumar W/o Bhawani Singh Kathera	Kathera Bin, Bikaner-334001	23.01.2026 (3Month)

If any locker holder has any objections or wishes to pay the whole pending amount or handed the locker back (any part required to be handed over) to the bank before the due date of locker break open, locker holder should inform in writing or personally and take action to keep preserve the right to break open the locker as per terms and conditions of locker agreement. The notice has been issued in accordance with the bank's policy and the policy regarding the locker. For more information, the bank will not be liable to be the mentioned date and take action as per rules. The contents of the locker will be handed over back (unclaimed) or any queries please contact the branch or email at: ipk@barodamail.com Date: 06.04.2026 Authorised Officer, Bank of Baroda

HINDUJA HOUSING FINANCE LIMITED DEMAND NOTICE
Corporate Office: No. 167-169, 2nd Floor, Little Mount, Saidapet, Chennai-600015 Email - auction@hindujahousingfinance.com
Regional Office Rajasthan: 2nd Floor, 212, 213, 214, Evershine Tower, F-1, Annapali Circle, Vishali Nagar, Jaipur, Rajasthan-302021

The Undersigned is the Authorised officer of Hinduja Housing Finance Limited (HHFL) under the Securitisation and Reconstruction of financial assets and enforcement of security interest ACT, 2002 (hereinafter referred as Act). In exercise of powers contained under section 13(12) of the said ACT read with rule 3 (1) of the security interest enforcement) Rules, 2002, the Authorised officer has issued demand notice under section 13 (2) of the said Act, calling upon the following borrower(s)/Co-borrower(s)/Guarantor(s) (the"said borrowers"/Co-borrower(s)/Guarantor(s)"), to repay the amount mentioned in the respective demand notice(s) issued to them, which is also mentioned below. In reference to above, notice is hereby given once again to the said borrowers/Co-borrower(s)/Guarantor(s) to pay to HHFL within 60 days from the publications of this notice, the amount indicated herein below, together with further interest as detailed in the said demand notice(s) from the date(s) mentioned below till the date of payment and/or realisation payable under the loan agreement read with other documents/writings. If any, executed by the said borrower(s)/Co-borrowers/Guarantor(s) as security for due repayment of the loan. The following assets taken been mortgaged to HHFL by the said borrowers/Co-borrower(s)/Guarantor(s) as security for the said loan. The said borrowers/Co-borrowers/Guarantor(s) fail to make payment to HHFL as aforesaid, HHFL shall proceed against the below mentioned secured assets under section 13(4) of the Act and the applicable rule entirely at the risks of the said borrowers/Co-borrower(s)/Guarantor(s) as to the costs and consequences. The Authorised officer shall proceed to take possession of said borrowers/Co-borrower(s)/Guarantor(s) towards Section 13(8) of the Act whereby if sums of HHFL together with all costs, charges and expenses incurred by HHFL are tendered to HHFL at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred. The said borrowers/Co-borrowers/Guarantor(s) are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of HHFL. Any person who contravenes or abets contravention of the provisions of the said Act or rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

Sl. No.	Loan Application Number, & Sanctioned Amount	Name of Borrower, Co-Borrower(s) & Guarantor(s)
1.	RJJPR00498HHL00000001 Sanctioned Amount - Rs. 29,00,000/- VOILAN RJJPR00498HHL00000041	1. Mr. Jagdish Soni (Borrower) 2. Ms. Mina Mina (Co-Borrower)

NPA Date - 03/03/2026 Demand Notice Date 19/03/2026 & Amount – Rs. 19,19,197/- as on 17/03/2026

Description of Secured Asset (Immovable Properties): All that part and parcel of the property situated at Patel Nagar, Ward No. - 5A0, Patrasi Teh. - 1772601, Gadarpura Marg No.2, ward no 2A, Barmer Akhesuaniya Area 1127 Sq. Mtrs (hereinafter called as the subject property) and schedule property is Bounded By - North: House of Hanuman Soni, South: House of Kailash Soni, East: Road of Ladram Soni, West: Kalu Kalal.

2.	RJJPR00498HHL00000145 and CGCPC0CPDFN0000 12140, CGCPC0CPQPA0000 3625 Sanctioned Amount – Rs 40,00,000/- Vide LAN RJJPR00498HHL00000145 and CGCPC0CPDFN0000 2143, CGCPC0CPQPA0000 3625	1. Mr. Tarachand S/O Mr. Jorm Raj (Borrower) 2. Mrs. Laxmi W/O Mr. Tara Chand (Co-Borrower)

NPA Date - 05/03/2026 Demand Notice Date 19/03/2026 & Amount – Rs. 40,08,487/- as on 17/03/2026

Description of Secured Asset (Immovable Properties): All that part and parcel of the property situated at Panchkiya Ki Dhani Akhmeet, after Number 666, Harjer Road, Mori No. 18, Tehsil and District - Barmer, Area Akhesuaniya Area 804.93 Sq. Ft. (Hereinafter called as the subject property) and Bounded By - North: Kanaram, South: Hanaram, East: 40 Ft. Road, West: 17 Ft Lane

3.	RJJPR0 0498HHL00000150 Sanctioned Amount – Rs. 5,30,000/- Vide LAN RJJPR00498HHL00000621	1. Mr Ravi Parwar (Borrower) 2. Mr Hirala Ram (Co-Borrower) 3. Mr Tulsi (Co-Borrower)

NPA Date - 05/03/2026 Demand Notice Date 19/03/2026 & Amount – Rs. 5,13,144/- as on 07/03/2026

Description of Secured Asset (Immovable Properties): All that part and parcel of Plot No - 896, India Ganesh Mayfair Nagar, Khasra No – 07 to 09, 01, 02, 03, 04 Gram, Village – Sangaria, Jodhpur Rajasthan Area measuring 138.33 Sq. Yds. (Hereinafter called as the subject property) Bounded By - North: Road 30, South: Plot No 95-C, East: Road 30, West: Other Road Land

4.	RJJPR0 0498HHL00000078 and RJJPR0 0498HHL00000156 Sanctioned Amount - Rs. 43,90,000/- Vide LAN RJJPR0 0498HHL00000478 and RJJPR0 0498HHL00000 000	1. Mr. Jitendra Soni (Borrower) 2. Mrs. Tarna Soni (Co-Borrower) 3. Mr. Sachin Soni (Co-Borrower)

NPA Date - 05/03/2026 Demand Notice Date 19/03/2026 & Amount – Rs. 46,76,221/- as on 04/03/2026

Description of Secured Asset (Immovable Properties): All that part and parcel of the property situated at the name of Mrs. Tarna Soni W/O Mr. Vinodiya Soni, Mari No. 3, Bhiwada, Jaipur Road Tehsil - Bhiwadi, District - Banswara (Raj.) Admeasuring Area 1168.00 Sq. Ft. Bounded By - North: House of Lala Bahadur Singh, South: House of Ankal S/O Tharna, East: Public Way, West: House of Sukha Ram

5.	RJJPR0 0498HHL00000219 Sanctioned Amount - Rs. 3,00,000/- Vide LAN RJJPR0 0498HHL00000211	1. Mr. Mukesh Kumar Nanaria (Borrower) 2. Ms. Pinki Meena (Co-Borrower) 3. Mr. Narayan Lal (Co Borrower)

NPA Date - 03/03/2026 Demand Notice Date 19/03/2026 & Amount – Rs. 3,27,286/- as on 06/03/2026

Description of Secured Asset (Immovable Properties): All that part and parcel of the property situated at the name of Mr. Narayanlal Meenaiya S/O Mr. Bhakhriya Meenaiya, Patta No - 1068, Gram – Nayanagara, Gram Panchayat – Pitalpura, Panchayat Samiti – Bhilwara, Tehsil – Hurda, District – Bhilwara (Raj.) Admeasuring Area 3066.00 Sq. Ft. Bounded By - North: Public way and House of Bagdaram S/O Uka Ram, South: Public way and House of Udaya Ram S/O Sokal Meenaiya, East: Land of Bansilal S/O Dalchand Meenaiya, West: Public Way

6.	RJJPR0 0498HHL00000308 Sanctioned Amount – Rs. 10,80,000/- Vide LAN RJJPR0 0498HHL00000608	1. Mr Mukesh Nai (Borrower) 2. Ms. Sayri Devi (Co Borrower)

NPA Date - 05/03/2026 Demand Notice Date 19/03/2026 & Amount – Rs. 8,19,572/- as on 06/03/2026

Description of Secured Asset (Immovable Properties): All that part and parcel of the property situated at the name of Mr. Mukesh Nai S/O Mr. Shankar Lal Nai, Patta No - 27, Gram Panchayat – Kothariya, Panchayat Samiti – Kherwara, District - Rajsamand (Raj.) Admeasuring Area 1068.00 Sq. Ft. Bounded By - North: Road, South: House of Mr. Raghunath Teli Nai, East: House of Kailash Prajapat, West: Road

7.	RJJPR0 0498HHL00000368 Sanctioned Amount – Rs. 10,00,000/- Vide LAN RJJPR0 0498HHL00000368	1. Ms. Rama Devi Suthar (Borrower) 2. Mr. Ganesh Lal Suthar (Co-Borrower)

NPA Date - 05/03/2026 Demand Notice Date 19/03/2026 & Amount – Rs. 8,30,564/- as on 05/03/2026

Description of Secured Asset (Immovable Properties): All that part and parcel of the property situated at the name of Mrs. Rama Devi Suthar W/O Mr. Ganesh Lal Suthar Patta No. - 867, Khasra No. - 1008, Gram - Nari Basti, Gram Panchayat - Nari Basti, Panchayat Samiti - Arthuna, District - Banswara (Raj.) Admeasuring Area 1640.00 Sq. Ft. Bounded By - North: House of Ramesh / Ruchchand Suthar, South: House of Manoj / Durgashankar Upadhyay, East: Public Way, West: Land of Neema Devi Suthar

8.	RJJPR0 0498HHL00000085 Sanctioned Amount – Rs. 10,01,000/- Vide LAN RJJPR0 0498HHL00000085	1. Mr. Bhaskar/ Dev (Borrower) 2. Mrs. Shakha Manju Kan (Co Borrower)

NPA Date - 03/03/2026 Demand Notice Date 19/03/2026 & Amount – Rs. 9,40,078/- as on 06/03/2026

Description of Secured Asset (Immovable Properties): All that part and parcel of the property situated at the name of Mrs. Sakha Begum W/O Mr. Manjur Khan, Patta No – 1, Khasra No – 01/04/2010, Hevaguna – Ki Revenue Village – Kanakpura, Pahari Mandal – Dholpur, Tehsil and District - Banswara (Raj.) Admeasuring Area 1000 Sq. Ft. Bounded By - North: Part Patta No. 8, South: Wide 20 ft. road, East: Part Patta No. 13, West: Part Patta No. 11

Contact Person Details – CLM Rishi Yadav (Udaipur, Banswara, Rajsamand, Salumber, Dungarpur) – 9079371812, CRM Jawan Singh (Udaipur, Banswara, Rajsamand, Salumber, Dungarpur) – 8003520003, CRM Shunder Khan (Jodhpur, Pali, Sumerpur, Barmer) RRM Siddhartha Singh – 7891119990, RLN Dilip Singh Yadav – 9829710491

Date: 06.04.2026 Place: All Rajasthan Authorised Officer HINDUJA HOUSING FINANCE LIMITED

CCI NG 3.17 Product: ETKolkataBS PubDate: 06-04-2026 Zone: KolkataCity Edition: 1 Page: ETKCPG7 User: k.eswar@timesofindia.com Time: 04-05-2026 22:18 Color:

UNCERTAINTY OVER W ASIA CONFLICT DAMPENS SENTIMENT IN LAST MONTH OF FISCAL

Record Run for Co, LLP Floats in FY26 Despite a Bump in March

Number of foreign cos incorporated in India jumped to 96 in 2025-26 from 57 in previous year

Banikinkar Pattanayak

New Delhi: India saw a record number of company and limited liability partnership (LLP) registrations in FY26, though growth in the final month was the slowest amid uncertainty over the West Asia conflict, which dampened investor sentiment, a senior official said.

Registration of companies rose to 247,658, up by 37% from 2024-25, while that of LLPs shot up by 46% to 88,476, according to latest data from the corporate affairs ministry. This growth, however, tapered in March, with company incorporations showing only 6% increase to 22,520, while LLP registrations were 9% higher at 9,489.

Data showed that the number of foreign companies incorporated in India jumped to 96 in 2025-26 from just 57 in the previous year.

The war in West Asia has pushed up global energy prices and disrupted supply chains, posing risks to economic growth worldwide, including in India, a major energy importer.

India's chief economic adviser V Anantha Nageswaran last month warned of downside risks to the country's projected growth rate of 7-7.4% for 2026-27 if the war drags on. He cautioned that the conflict could increase prices and put pressure on both government finances and the country's external economic position.

Nageswaran, however, said that India's relatively robust macroeconomic fundamentals and sustained policy efforts provide resilience.

India has been the world's fastest expanding major economy since 2003-22, and before the Iran war, it was expected to retain this status for at least two more years. It's estimated to have grown 7.6% in 2025-26.

The robust growth prospects, on top of structural reforms and steps by the government to ensure greater ease of doing business, drew investors and new entrepreneurs in large numbers, pushing up incorporations of companies and LLPs, according to experts.

MUTED GROWTH

Registrations of cos, LLPs may rise in 2026-27, albeit at a muted pace, unless the conflict stretches beyond the June qtr, say officials

The US and Israel launched joint strikes on Iran on February 28, prompting retaliatory attacks by Tehran on key American allies in the region and disruptions in global energy supplies, especially after the Islamic republic choked the Strait of Hormuz that accounts for a fifth of global oil trade.

FY27 OUTLOOK

According to the officials cited earlier, registration of companies and LLPs may rise in 2026-27, albeit at a muted pace, unless the conflict stretches beyond the June quarter forcing investors to pause their plans.

Also, given the record incorporations in 2025-26, the base effect remains unfavourable, he said. "Still, we can be cautiously optimistic."

IMD WARNS OF FRESH WESTERN DISTURBANCE HITTING NORTHWEST INDIA

Chouhan Takes Stock of Crop Losses from Heavy Rainfall

Direct agri ministry officials to reach out to concerned state govts

Press Trust of India

New Delhi: Agriculture minister Shivraj Singh Chouhan on Sunday took cognisance of heavy rainfall and hailstorm damage across several states, directing ministry officials to conduct a comprehensive review of crop losses and coordinate with state authorities to gather ground-level information.

The Agriculture Ministry, in a statement, said Chouhan has instructed officials to reach out to concerned state governments and compile damage assessments.

The minister is scheduled to hold discussions with the agriculture ministers of the affected states later in the day over the extent of crop damage.

Chouhan assured farmers that the Modi government stood with them in this hour of crisis.

The India Meteorological Department (IMD) warned that a fresh Western Disturbance will affect Northwest India from April 7, triggering widespread rainfall, thunderstorms and hailstorms across Jammu-Kashmir, Himachal Pradesh, Uttarakhand, Punjab, Haryana, Delhi and Uttar Pradesh through April 10. Thundersqualls gusting up to 70 kmph are likely over parts of Northwest and East India.

Hailstorms—the primary driver of crop losses—are forecast over Jammu-Kashmir, Himachal Pradesh, Punjab, Haryana, Delhi and Rajasthan on April 7-8, and over East Madhya Pradesh, Vidarbha, Chhattisgarh, Madhya Maharashtra and Marathwada on Sunday. Bihar, Jharkhand and Gangetic West Bengal remain in the hailstorm zone through April 8.

Heavy rainfall warnings remain in force for Tamil Nadu, Puducherry, Karaikal, Kerala and Mahe through April 6, and for Arunachal Pradesh, Assam and Meghalaya through April 9-10. Interior Karnataka, Telangana and Rayalaseema face continued thunderstorm activity through the week.

Maximum temperatures in Northwest India are expected to fall by 3-5 degree Celsius between April 7 and 10, coinciding with the fresh disturbance, while East India will see a gradual decline of 3-4 degree Celsius between April 5 and 8.

Agrometeorological advisories, issued alongside the IMD forecast, urged farmers in Himachal Pradesh, Uttarakhand, Punjab, Haryana, Uttar Pradesh, East Rajasthan, East Madhya Pradesh, Vidarbha, Chhattisgarh and Jharkhand to deploy hail nets over orchards and vegetable plots and harvest matured crops without delay.

In Jammu and Kashmir, farmers were asked to store harvested mustard, lentil and gram safely and drain excess water from standing crops. In Arunachal Pradesh, fresh sowing of Jhum rice, maize and vegetables should be postponed, cabbage, pea, mustard and potato should be harvested and shifted to safety immediately.

Govt Steps up Sale of 5-kg Cylinders, 6.6 L Sold Since March 23

PTI

New Delhi: Sale of small 5-kg LPG cylinders—available across the counter at LPG distributorships—showing valid ID proofs—has been stepped up, with about 6.6 lakh bottles sold since March 23 as the government ramps up supplies to meet demand.

Unlike the subsidised domestic 14.2-kg cylinders, the 5-kg bottles, called FTL cylinders, are priced at market rates and do not require any address proof for procurement from a nearby LPG distributorship.

"Yesterday (April 4), more than 96,000, 5-kg FTL cylinders were sold. Since March 23, 2026, about 6.6 lakh, 5-kg FTL cylinders have been sold," the oil ministry said in a statement.

The ministry said there are no reports of shortages at LPG distributor points, with more than 51 lakh domestic cylinders delivered during the day and online bookings accounting for 55% of total demand.

Authorities have intensified action against hoarding and black marketing, seizing over 50,000 cylinders since March and issuing more than 1,400 show-cause notices to LPG distributors, with 36 dealerships suspended so far.

The government has prioritised supplies of domestic LPG and piped natural gas (PNG), particularly for households and essential services such as hospitals and educational institutions, while boosting refinery output and managing demand by extending LPG refill intervals.

Commercial LPG supplies have been capped at 70% of pre-crisis levels, with smaller cylinders being made widely available to ease pressure on demand.

On natural gas, the government said full supplies are being maintained for households and transport, while supplies to fertiliser plants are set to rise to about 50% of average consumption from April 6, supported by incoming LNG cargoes.

All refineries are operating at high capacity with adequate crude inventories, and petrol pumps across the country remain fully stocked, the ministry said, reiterating its advice to avoid panic buying and rely on official information.

NeSL Enabling Real-time Access to Digital Debt & Claims Data in Insolvency Cases

Going Live

Fin service providers submitting info rose from a single entity (SBI making 1st submission) in FY18 to 634 by FY26

Cumulative debt records cross **52 m** by Feb 2026

NeSL: **81,900 e-BGs issued** across 27 states, over 3,500 beneficiaries on-boarded

More than 350 financial institutions, including banks, use NeSL's data services

NeSL ISSUES DEFAULT ALERTS AT THREE STAGES

- When default information is submitted
- When a creditor files for insolvency
- When a public announcement is made after admission

Dheeraj Tiwari

New Delhi: Information utility National E-Governance Services Ltd (NeSL) is enabling real-time access of digital records of default (RoDs) for adjudicating authorities, to quickly retrieve debt and claims data of individuals and entities in insolvency cases.

RoDs have evidentiary value in the process of insolvency resolution, NeSL managing director Debajyoti Ray Chaudhuri told ET. The latest amendments to the Insolvency and Bankruptcy Code (IBC) transform NeSL from a repository of financial information primarily accessed by financial creditors into a universal, legally mandated gateway for all insolvency proceedings, Chaudhuri said.

This will reinforce the trust in the insolvency mechanism and facilitate faster authentication of records, he said.

Under the recently approved IBC (Amendment) Bill, 2026, an RoD with the information utility (IU) and furnished alongside a financial institution's application will be considered sufficient for the adjudicating authority to ascertain the existence of default, removing ambiguity and eliminating the need for additional evidence.

At present, more than 350 financial institutions, including banks, use the firm's data services. NeSL issues default alerts at three stages, including when default information is submitted, when a creditor files for insolvency and when a public announcement is made after admission.

"These alerts often led to early negotiations and regularisation of accounts, with many defaults being regularised within 90 days of reporting," said Chaudhuri. The adjudicating authority is required to admit or reject applications for corporate insolvency resolution within a 14-day timeline that is critically dependent on the availability of authenticated debt and default records.

NeSL is also working on electronic insurance surety bonds (e-ISB), pitching it as an alternative to all forms of performance bid guarantees. "The need for affordable and accessible capital remains essential for India's MSMEs and export momentum, said Chaudhuri. These insurance surety bonds will most importantly benefit MSMEs by eliminating collateral requirements and preserving working capital, he said.

An electronic insurance surety bond is a financial guarantee issued by an insurance company ensuring that a principal (contractor/corporate) fulfils contractual obligations toward a beneficiary (project owner).

On the retail front, the firm is exploring synergies with real-estate businesses and commercial property rental firms that can democratise the rental agreement documentation process. "The broader vision is to build an API-first, evidence-ready digital infrastructure that supports high-trust transactions at scale," said Chaudhuri.

NeSL is also exploring extending end-to-end digital bond execution and onboarding of special economic zones, as these units are required to execute a range of bonds and undertakings.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR AVESTHAGEN LIMITED
OPERATING IN NATURAL SCIENCES, MEDICAL SCIENCES AT BENGALURU, KARNATAKA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	AVESTHAGEN LIMITED (L73100KA1984PLC006571)
2.	Address of the registered office	No.144, NRB Level 1, 10th Road, KIADB IT Park, Arebinnamangala, Jala Hobli, Bandikodigenahalli, Bangalore, Dgnorth, Karnataka, India, 562149.
3.	URL of website	https://avesthagen.com/investor-relations/
4.	Details of place where majority of fixed assets are located	Bangalore and odishally Karnataka
5.	Installed capacity of main products/ services	Avesthagen ltd is developing eight biosimilar version of molecule focused on oncology, cardiovascular, anemia, autoimmune disorders and arthritis-targeted biologics. Other than these Avesthagen Ltd has developed plant-based omega-3 solutions, AvestaDHA™
6.	Quantity and value of main products/ services sold in last financial year	During Last financial year i.e. 2024-25 the following is the revenue towards services : Consultancy income INR 10,00,000/- (Rupee Ten Lakhs Only) Business Development fees for Healthy Cohort INR 1,62,260/- (Rupee One Lakhs Sixty Two Thousands Two Hundred and Sixty Only)
7.	Number of employees/ workmen	3 as per books of accounts
8.	Further details including last available financial statements with schedules) of two years, lists of creditors are available at URL:	All documents can be obtained by sending email at E-mail id: cirp.avesthagen@gmail.com and capjaushi@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	All documents can be obtained by sending email at E-mail id: cirp.avesthagen@gmail.com and capjaushi@gmail.com
10.	Last date for receipt of expression of interest	22/04/2026
11.	Date of issue of provisional list of prospective resolution applicants	02/05/2026
12.	Last date for submission of objections to provisional list	07/05/2026
13.	Date of issue of final list of prospective resolution applicants	36/05/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21/05/2026
15.	Last date for submission of resolution plans	22/06/2026
16.	Process email id to submit Expression of Interest	cirp.avesthagen@gmail.com

Date : 06/04/2026
Place: Bengaluru

Sd/-
Piyush Kisanlal Jain
Interim Resolution Professional
For Avesthagen Limited
Reg No. IBBI/IPA-001/IP-P01439/2018-2019/12154
AFA Validity Date: 31/12/2026
Reg Address: Om Ashray, New Laxminagar, Behind Mazar Ring Road, Gondia Maharashtra 441614
Email ID capjaushi@gmail.com

UPSIDA and JNPA Sign Pact to Position Lalitpur Pharma Park as Global Export Hub

PTI

Kanpur: The Uttar Pradesh State Industrial Development Authority and Jawaharlal Nehru Port Authority have signed an agreement to position the proposed Lalitpur Pharma Park as a global export hub.

The memorandum of understanding (MoU) was signed by UPSIDA Chief Executive Officer Vijay Kiran Anand and JNPA Chairman Gaurav Dayal to seamlessly connect industrial regions of northern India to global markets, according to an official statement issued by UPSIDA on Saturday.

The strategic partnership would enable the Lalitpur Pharma Park to be directly linked to international maritime trade routes, marking a significant step towards transforming it into a global export centre, it stated.

Highlighting the significance of the collaboration, Anand said the pharma park in Lalitpur is a key component of the vision of Chief Minister Yogi Adityanath to establish Uttar Pradesh as a leading force in healthcare and pharmaceutical manufacturing.

"By partnering with JNPA, we are enabling world-class logistics facilities for our investors. Integration with dedicated freight corridors will allow pharmaceutical manufacturers to access markets with unprecedented speed, significantly enhancing their global competitiveness," he said.

As part of the agreement, the Dadri-Khurja rail link will be strategically utilised to connect with the Western Dedicated Freight Corridor (WDFC) and Eastern Dedicated Freight Corridor (EDFC), creating an advanced multi-modal rail network.

This network will ensure efficient, secure and cost-effective transportation of high-value pharmaceutical products manufactured in Lalitpur directly to JNPA, India's largest container port.

The collaboration aims to boost export-import (EXIM) trade by providing seamless logistics support for the import of raw materials and export of finished pharmaceutical products from the Lalitpur cluster.

It will also facilitate technical and operational cooperation tailored to the complex logistics needs of the pharmaceutical sector, while strengthening coordination among industry stakeholders, logistics service providers and other entities to build a more efficient and competitive supply chain.

The statement said the partnership represents a concrete step towards integrating Uttar Pradesh's industrial growth with national logistics infrastructure, thereby enhancing the state's ease of doing business ecosystem and making it more attractive for investment.

UPSIDA, as the nodal agency for industrial infrastructure development in the state, is driving economic growth through the development of specialised industrial clusters, it said.

The Jawaharlal Nehru Port Authority, located in Navi Mumbai, is India's premier container port, handling around 50 per cent of the total container-led cargo across major ports. Commissioned in 1989, it is connected to over 200 ports worldwide and is supported by an extensive rail and road network.

Strategically located along a major industrial corridor, the Lalitpur Pharma Park will gain seamless connectivity to global shipping routes through its linkage with the WDFC and EDFC via the Dadri-Khurja link.

India's E20 Ethanol Push Driven by Energy Self-reliance Aim, not War, Says GEMA President

ANI

New Delhi: India's rollout of 20% ethanol blending in petrol (E20) is driven by long-term energy self-reliance goals rather than geopolitical disruptions like ongoing Middle East conflict, with scope to raise blending levels further given surplus capacity and feedstock supply, said CK Jain, President, Grains Ethanol Manufacturers Association (GEMA).

"E20 is not based on the war; it has only one concept, self-reliance in energy, and that is most important. Why should we depend on others when we have our own produce?" Jain told ANI.

India began full-fledged rollout of E20 from April 1, which Jain described as a checkpoint rather than the end goal, noting that both feedstock availability and investor participation have now been established.

"E20 was a checkpoint whether the investor will come or not, whether the feedstock is available or not. Now we are in a situation where feedstock like surplus grain is available, and capacity has been created," he said.

20% should not be the last point, it should be a checkpoint to start further, he said, adding that "There is a 100% possibility that it can be increased and we can do 25-27%."

India's ethanol production capacity has reached around 2,000 crore litres and is expected to rise by about 10% more from projects in the pipeline, while the current requirement at 20% blending stands at about 1,000-1,400 crore litres, including roughly 1,200-1,250 crore litres from oil marketing companies (OMCs).

Jain said plants set up over the past three years are currently operating at only 40-50% capacity, raising concerns over financial stress.

"Production, as I told you, we can do 2,000 plus crore litres, but right now the plants are running at 40-50% capacity and there is a threat of NPA of around ₹50,000 crore," he said.

He said ethanol blending has already delivered significant economic benefits, helping India save about ₹40,000 crore in crude oil imports.

"In 2024-25, our country saved ₹40,000 crore towards crude oil imports. This has directly gone to the farmers and the rural economy," Jain said, adding that nearly 75% of the value flows back into rural areas.

On feedstock, Jain said India has ample surplus even after meeting domestic food requirements.

"FCI has surplus rice of more than 200 lakh tonnes, which is equivalent to about 500 crore litres of ethanol. Apart from this, maize and other grains are also surplus after meeting PDS and other domestic needs," he said.

Currently, grain-based ethanol accounts for about 70% of the supply, while sugarcane-based ethanol contributes around 30%, he added.

Jain also dismissed concerns about the impact of higher ethanol blending on vehicles.

"Yes, there is a mileage loss, but it is minimal. Vehicles which were running at lower blending levels are now running at 20%, and there has been no major issue," he said.

He added that ethanol demand will rise meaningfully only if blending ratios increase, as petrol consumption itself grows at around 5-6% annually.

Looking ahead, Jain suggested expanding ethanol use beyond transport fuels, including ethanol-based cook stoves as a potential alternative to liquefied petroleum gas (LPG), especially in commercial segments.

"We are suggesting that the government study ethanol cook stoves. Over time, ethanol prices are coming down while LPG prices are rising, so somewhere the curves will meet," he said.

Jain also flagged risks from global supply disruptions, noting that reduced LNG availability could impact fertiliser production.

"Official indications are that there could be a 10-15% short supply. Fertiliser has priority, but supply will still be lower than earlier levels," he said, adding that there is no need to panic as farmers in the country are capable of managing the situation.

Fuel Shock Fuels US Inflation Spike in First Post-Iran War Snapshot

Bloomberg

The sudden increase in US gasoline prices felt by American consumers is set to be on full display in key inflation data due out this coming week. Economists are penciling in a 1% increase in the consumer price index for March — the sharpest one-month advance since 2022 — after the Iran war pushed gas prices at the pump up by about $1 per gallon.

At the same time, the core CPI, excluding energy and food, probably rose 0.3% from a month earlier, according to a Bloomberg survey ahead of the Bureau of Labor Statistics report due Friday.

A day ahead of the CPI, the Federal Reserve's preferred gauge of inflation will offer a snapshot of pre-war price pressures. Economists see the so-called core personal consumption expenditures (PCE) price index, which excludes food and energy, having risen by 0.4% for a third month in February, suggesting progress toward tamer inflation was stalling even before the conflict.

Combined with signs of stabilisation in the US labour market, stubborn price pressures along with new inflation risks stemming from war in the Middle East help explain why the Fed may struggle to lower interest rates this year.

The mid-week release of minutes from the central bank's March policy meeting may shed light on officials' concerns about inflation or the potential economic impacts stemming from the Iran conflict and related disruptions to energy and other commodity flows.

In addition to the PCE price data, the Bureau of Economic Analysis' report will include figures on personal spending as well as incomes. Economists expect a modest increase in inflation-adjusted spending. Other reports in the coming week include the Institute for Supply Management's March services activity index, due on Monday, and on Friday, the University of Michigan will issue its preliminary April consumer sentiment index.

In Canada, the March labor force survey will offer a first look at how surging energy costs may be filtering through to job growth and unemployment. Economists expect the jobless rate to tick up to 6.8%.

Elsewhere, central banks from Poland to India and New Zealand may keep policy steady as they monitor events in the Middle East, while inflation gauges from China to Latin America will point to the impact on living costs.

Asia gets three rate decisions this week, with the focus falling on how authorities assess risks to prices and growth from the Middle East conflict. The Reserve Bank of New Zealand is expected to hold its cash rate at 2.25% on Wednesday for a second straight meeting after Governor Anna Breman said she won't rush into raising the benchmark in response to the Iran war.

Pricing in the overnight swaps market shows traders see roughly 58% chance of an increase by the meeting in July, though economists see a longer hold.

On the same day, India's Reserve Bank is forecast to keep its repurchase rate steady at 5.25%, while on Friday, the Bank of Korea — in the final meeting of Governor Rhee Chang Yong's tenure — is all but certain to keep settings unchanged as well.

Data highlights include inflation updates from the Philippines, Thailand and Taiwan. China's key inflation gauges for March, due Friday, will likely reflect the impact of soaring energy costs.

Consumer inflation may accelerate again after picking up to the fastest pace in three years in February. Likewise, factory gate deflation may narrow further after registering the slowest clip in more than a year in the previous month.

Japan releases wage data for February on Wednesday, with a focus on the inflation adjusted gauge after it turned positive in January for the first time in more than a year.

Singapore releases retail sales figures for February on Monday, and New Zealand's manufacturing PMI for March is due Friday.

Europe, Middle East, Africa

Multiple euro region industrial reports will draw attention, although their focus on February — before war began in the Middle East — may limit their utility for investors.

Sadbhav Lenders Turn Down NARCL Offer, Settle it Out of Court

Shilpy Sinha

Mumbai: Lenders to Sadbhav Engineering have opted for out-of-court debt restructuring under the Reserve Bank of India framework for this, turning down a revised offer from National Asset Reconstruction (NARCL).

The decision follows a consortium-led resolution plan implemented on March 31 after receiving approval from lenders representing 77.83% by value and 66% by number, led by Punjab National Bank. The recast has been carried out under the RBI's Prudential Framework for Resolution of Stressed Assets.

As part of the resolution, Sadbhav Engineering has finalised a ₹1,517 crore restructuring package with the lenders. The company had executed a master agreement on March 25, 2026, to formalise a comprehensive debt recast under the RBI's stressed assets resolution framework. The agreement covers ₹906 crore of fund-based exposure and ₹610 crore of non-fund-based limits.

Under the plan, the fund-based loans will be restructured into convertible debentures, providing lenders with a staggered recovery mechanism.

SBI

Central Recruitment & Promotion Department (CRPD), 3rd Floor, Atlanta Building, Nariman Point, Mumbai 400021

REQUEST FOR PROPOSAL

State Bank of India has issued two Requests for Proposal (RFP) for empanelment of HR Consultant/s, one for hiring manpower in Senior Management/Executive Level Positions and one for hiring manpower in Junior/Middle Management in the Bank. For details please visit "Procurement News" at Bank's Website **https://sbi.bank.in**

Place: Mumbai **Sd/- Deputy General Manager (CRPD)**
Date: 06.04.2026 **HR Dept., Corporate Centre, Mumbai**

U.P. CO-OPERATIVE SUGAR FACTORIES FEDERATION LTD.
9-A, Rana Pratap Marg, Lucknow. Telephone: (0522) 2200181, 2628518 Fax: (0522) 2627984

Short Term e-Auction Notice on GEM Portal

Online E-Auctions on GEM Portal are invited for sale of Raw molasses in steel tanks from Co-operative Sugar Mills of 500134.28 quintals from Cooperative Distilleries C-Heavy 2681.53 quintals & B-Heavy 4800.75 quintals. The details for submission of e-Auctions on GEM Portal will be available on the GEM Portal- **https://gem.gov.in** and also on Federation website **www.upsugarfed.org** from 06.04.2026 at 06.00 PM. The Federation reserves the right to cancel any of the e-Auctions without assigning any reason. The Decision of the Managing Director shall be the final and binding. इस नोटिस के संबंध में कोई संशोधन, स्थगन, रद्दीकरण अथवा अतिरिक्त जानकारी केवल **https://gem.gov.in** एवं **www.upsugarfed.org** की वेब साईट पर प्रकाशित किया जाएगा। अतः सभी इच्छुक बोलीदाताओं से अनुरोध है कि वे समय-समय पर वेब साईट देखते रहें।

S.No.	Particulars	Start Date and Time	End Date and Time
1.	Document and EMD deposit upload time	22.04.2026 08.55 PM	15.04.2026 12.00 PM
2.	Evaluation	16.04.2026 12.01 PM	16.04.2026 03.00 PM
3.	Auction Start	16.04.2026 03.05 PM	16.04.2026 03.05 PM

The e-Auctions EMD is Rs. 20 per quintal. Quantity for sale of Raw C-Heavy molasses from Co-operative Sugar Mills 500134.28 quintals. From Cooperative Distilleries C-Heavy 2681.53 quintals & B-Heavy 4800.75 quintals. The details for submission of e-Auctions on GEM Portal will be available on the GEM Portal- **https://gem.gov.in** and also on Federation website **www.upsugarfed.org** from 06.04.2026 at 06.00 PM.

Date-04.04.2026. **MANAGING DIRECTOR**

KARNATAKA STATE ELECTRONICS DEVELOPMENT CORPORATION LTD., KEONICS
(A Government of Karnataka Enterprises)
No 58, 1st Floor, Kumara Park West, Railway Parallel Road, Seshadripuram, Bengaluru - 560020.

No.: KSEDC/P007/2026-27 **Date: 04.04.2026**

E-TENDER NOTIFICATION

As per Karnataka Transparency in Public Procurement Act 1999 and 2000, Karnataka State Electronics Development Corporation Limited (KEONICS), Bengaluru invites tender of 21 days through Karnataka Public Procurement Portal **"Tender for Empanelment of Vendors for Supply, Installation, Testing, Commissioning and Warranty of Desktops and Laptops at Karnataka State Electronics Development Corporation Limited (KEONICS) for a period of 01 Year"**. The information regarding the tender is made available at **https://kppp.karnataka.gov.in**. For any tender related queries or more information, Bidders may contact KEONICS during office hours. (Telephone Number 080-2222 5645).

Sl. No.	Tender Notification No.	Details of Tender	Last date to submit the tender
1	KEONICS/ 2026-27/ IND0301	Tender for Empanelment of Vendors for Supply, Installation, Testing, Commissioning and Warranty of Desktops and Laptops at Karnataka State Electronics Development Corporation Limited (KEONICS) for a period of 01 Year	24.04.2026

DPR/CP/15/SA/2025-26 **Sd/- Director (Finance)**

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR AVESTHAGEN LIMITED
OPERATING IN NATURAL SCIENCE, MEDICAL SCIENCE AT BENGALURU, KARNATAKA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	AVESTHAGEN LIMITED U73300KA1999PLC025371
2.	Address of the registered office	No.144, MDB Level, 10th Road, KIADB IT Park, Arebinnamangala, Jala Hobli, Bandlaguda all, Bangalore, Bangalore, Karnataka, India 562149.
3.	URL of website	https://avesthagen.com/investor-relations/
4.	Details of place where majority of fixed assets are located	Bengaluru and adjacent Karnataka
5.	Installed capacity of main products/ services	Avesthagen Ltd is developing eight bioimiliar version of molecule focused on oncology, cardiovascular, anemia, autoimmune disorders and arthritis-targeted biologics. Other than these Avesthagen Ltd has developed plant-based omega-3 solutions, AvestaDHA™
6.	Quantity and value of main products/ services sold in last financial year	During Last financial year i.e. 2024-25 the following is the revenue towards services :- Consultancy income INR 10,00,000/- (Rupee Ten Lakhs Only) Business Development fees for Healthy Cohort INR 1,62,260/- (Rupee One Lakhs Sixty Two Thousands Two Hundred and Sixty Only)
7.	Number of employees/ workmen	3 as per books of accounts
8.	Further details including last available financial statements (with schedules of two years, lists of creditors are available at URL)	All documents can be obtained by sending email at E-mail id: cirp.avesthagen18@gmail.com and cirpbush@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	All documents can be obtained by sending email at E-mail id: cirp.avesthagen18@gmail.com and cirpbush@gmail.com
10.	Last date for receipt of expression of interest	22/04/2026
11.	Date of issue of provisional list of prospective resolution applicants	02/05/2026
12.	Last date for submission of objections to provisional list	07/05/2026
13.	Date of issue of final list of prospective resolution applicants	15/05/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21/05/2026
15.	Last date for submission of resolution plans	22/06/2026
16.	Process email id to submit Expression of Interest	cirp.avesthagen18@gmail.com

Date : 06/04/2026
Place: Bengaluru

Sd/-
Piyush Nisanal Jain
Interim Resolution Professional
For Avesthagen Limited
Reg No. IBBI/IPA-001/IP-P01439/2018-2019/12184
AFA Valid till Date: 31/12/2026
Reg Address: Om Ashray, New Laxminagar, Behind Mazar Ring Road, Gondal, Maharashtra, 415514
Email: cirpbush@gmail.com

LIC HFL LIC HOUSING FINANCE LTD
Back Office: Lucknow
5th Floor, Jeevan Bhawan-II, Nawal Kishore Road, Hazratganj, Lucknow-226001

DEMAND NOTICE

The following borrowers, guarantors and mortgagors who were sanctioned Home Loan by LIC HFL. The said Loan facilities are secured by the immovable properties as mentioned below against the names of the respective borrowers. All the persons mentioned below of the said table failed to repay the dues of the LIC HFL arising out of availment of the said Loan Facilities, hence the accounts of all the borrowers mentioned in the said table turned N.P.A. Demand notices under section 13(2) of SARFAESI ACT (hereinafter referred to as the ACT) were sent to all the said borrowers, guarantors and mortgagors. The dates of the said demand Notices and of the amounts of Demand Notices have been mentioned below in the table against the names of the respective borrowers, guarantors and mortgagors. Since some of the said Demand Notices have been returned unserved on the addresses, the said Demand Notices are hereby served under section 13(2) THE ACT to all the said borrowers, guarantors and mortgagors to repay their respective dues with interest up to the date of full payment along with interest within a period of sixty days from the date of publication of the notice failing which LIC HFL shall proceed further under the provision of section 13 of the ACT to realize its upto date dues in accordance with the ACT.

Sr No.	Name of the Account/ Borrower/Proprietor/Director	Details of the Mortgaged Property (All the part & Parcel consisting of)	Demand Notice Date/ Amt. Outstanding/ Account No.
		Area Office: Kanpur	
1	Borrower- 1. Mr. Awadhesh Kumar Sharma S/o Mr. Ramapati Prasad Sharma R/o - Kh no.3/21, 2nd Floor Near by Laxmi Narayan Sweterior Nagar, Narela Delhi, Delhi-110040 2. M/s Galaxy Real Estate Developers & Builders (P) Ltd. (Builder) Corporate Office: Galaxy House 12/463, Mac. Robert Ganj, Dist-Kanpur Uttar Pradesh-208001	All that part and parcel of the land Flat No.217 In Block-C On 2nd Floor Area: No.317-318 (part), Shivalik Akshay, Singhpur, Kalyarpur, District Kanpur Super Builtup AREA-97.56 SQ. MTR. Boundary Flat no.217 - North-Common Passage Thereafter Flat no.216 (C), South-Side Set-Back Thereafter Area: no.317 (Part) And 318 (Part), East-Flat no.216 (C), West-Open Area Between Block C and Block-B	Dated : 09/03/2026 O/S Rs. 33,37,580.08/- +Int & other charges Loan A/c No. 190180001133
2	Borrower-1. Mr. Awadhesh Kumar Sharma S/o Mr. Ramapati Prasad Sharma R/o - Kh no.3/21, 2nd Floor Near by Laxmi Narayan Sweterior Nagar, Narela Delhi, Delhi-110040 2. M/s Galaxy Real Estate Developers & Builders (P) Ltd. (Builder) Corporate Office: Galaxy House 12/463, Mac. Robert Ganj, Dist-Kanpur Uttar Pradesh-208001	All that part and parcel of the land Flat No.317 In Block-C On 3rd Floor Area: No.317-318 (part), Shivalik Akshay, Singhpur, Kalyarpur, District Kanpur, Super Builtup AREA-97.56 SQ. MTR. Boundary Flat no.317 - North-Common Passage Thereafter Flat no.311 (C), South-Side Set-Back Thereafter Area: no.317 (Part) And 318 (Part), East-Flat no.316 (C), West-Open Area Between Block C and Block-B	Dated : 09/03/2026 O/S Rs. 23,36,184.79/- +Int & other charges Loan A/c No. 190180001135
3	Borrower- Mr. Jitendra Kumar Singh S/o Mr. Prakash Babu Kanal Co- Borrower- Mrs. Gautami Kanal W/o Mr. Jitendra Kumar Singh Both R/o H.no.115/545, Shiv Nagar Mawaiyur, Ravatpur S.o Dist-Kanpur Uttar Pradesh-208019 Guarantor-Mrs. Beena Devi D/o Mr. Dharm Pal Singh R/o Devgram Chakour Tel Mahu, Kanpur Dehat Lalou, Dist- Kanpur, Uttar Pradesh-209306	All that part and parcel of Equitable Mortgaged Of Residential Flat No 305, Situated At Third Floor, Built On Part Of Plot No MCCM-31, Keshar Puram Scheme No.1, District-Kanpur Nagar, Covered Area-96.92 Sq. Mt. And Proportionate Area-17.17 Sq. Mt. In The Name Of Mr. Jitendra Kumar Singh S/o Mr. Prakash Babu Kanal, Boundaries- East-flat No.304, West-Flat no.306, North-common Passage Thereafter Flat No.301, South-30 Mtr. Road	Dated : 10/03/2026 O/S Rs. 51,30,697.12 +Int & other charges Loan A/c No. 110080014871
4	Borrower-1. Mr. Krishnbhan Singh S/o Mr. Rama Shankar Singh R/o :- Gotaha Jagdipur, Pesi-Math, Muhammadpur, Dist-Mau Uttar Pradesh-275102 2. M/s Galaxy Real Estate Developers & Builders (P) Ltd. (Builder) Corporate Office: Galaxy House 12/463, Mac. Robert Ganj, Dist-Kanpur Uttar Pradesh-208001	All that part and parcel of the land Flat No.815 In Block-C On 8th Floor Area: No.317-318 (part), Shivalik Akshay, Singhpur, Kalyarpur, District Kanpur, Super Builtup Area-97.56 SQ. MTR. Boundary Flat no.815 - North-Common Passage Thereafter Flat no.814 (C), South-Side Set-Back Thereafter Area: no.317 (Part) And 318 (Part), East-Flat Set-Back Thereafter Area: no.316, West-Flat no.816 (C)	Dated : 10/03/2026 O/S Rs. 15,52,282.25/- +Int & other charges Loan A/c No. 110080021727
5	Borrower- 1. Mr. Krishnbhan Singh S/o Mr. Rama Shankar Singh R/o :- Gotaha Jagdipur, Pesi-Math, Muhammadpur, Dist-Mau Uttar Pradesh-275102 2. M/s Galaxy Real Estate Developers & Builders (P) Ltd. (Builder) Corporate Office: Galaxy House 12/463, Mac. Robert Ganj, Dist-Kanpur Uttar Pradesh-208001	All that part and parcel of the land Flat No.816 In Block-C On 8th Floor Area: No.317-318 (part), Shivalik Akshay, Singhpur, Kalyarpur, District Kanpur, Super Built Up Area-97.56 SQ. MTR. Boundary Flat no.816 - North-Common Passage Thereafter Flat no.812 (C), South-Side Set-Back Thereafter Area: no.317 (Part) And 318 (Part), East-Flat no.815 (C), West-Flat no.817 (C)	Dated : 10/03/2026 O/S Rs. 15,18,177.15/- +Int & other charges Loan A/c No. 110080024731
6	Borrower-1. Mr. Pradeep Kumar S/o Mr. Ramchari Sharma R/o - B-306, Richi Sidhi Minde Apartment Karan Nagar Road, Kadi, Mahesana Gujrat-382715 2. M/s Galaxy Real Estate Developers & Builders (P) Ltd. (Builder) Corporate Office: Galaxy House 12/463, Mac. Robert Ganj, Dist-Kanpur Uttar Pradesh-208001	All that part and parcel of the land Flat No.211 In Block-C On 2nd Floor Area: No.317-318 (part), Shivalik Akshay, Singhpur, Kalyarpur, District Kanpur, Super Builtup Area-97.56 SQ. MTR. Boundary Flat no.211 - North-Side Set-Back Thereafter Area: no.316, 320 And 96 - South-Common Passage Thereafter Flat no.212 (C), East-Flat no.212 (C), West-Open Area Between Block C And Block B Thereafter Flat no.207 (B)	Dated : 09/03/2026 O/S Rs. 14,40,613.68/- +Int & other charges Loan A/c No. 190180002033
7	Borrower- 1. Mr. Pradeep Kumar S/o Mr. Ramchari Sharma R/o - B-306, Richi Sidhi Minde Apartment Karan Nagar Road, Kadi, Mahesana Gujrat-382715 2. M/s Galaxy Real Estate Developers & Builders (P) Ltd. (Builder) Corporate Office: Galaxy House 12/463, Mac. Robert Ganj, Dist-Kanpur Uttar Pradesh-208001	All that part and parcel of the land Flat No.311 In Block-C On 3rd Floor Area: No.317-318 (part), Shivalik Akshay, Singhpur, Kalyarpur, District Kanpur Super Builtup Area-97.56 SQ. MTR. Boundary Flat no.311 - North-Side Set-Back Thereafter Area: no.316, 320 And 96 - South-Common Passage Thereafter Flat no.312 (C), East-Flat no.312 (C), West-Open Area Between Block C And Block B Thereafter Flat no.307 (B)	Dated : 09/03/2026 O/S Rs. 30,09,624.55/- +Int & other charges Loan A/c No : 100180002036
8	Borrower- Mr. Shyam Agarwal S/o Mr. Om Prakash Agarwal Co -Borrower- 1. Mrs. Kanchan Agarwal W/o Mr. Shyam Agarwal both R/o - 57/123-a Flat no.4 Leela Palace, Shatranjee, Mohal, Dist-Kanpur Nagar, Uttar Pradesh-208001 2. M/s Galaxy Real Estate Developers & Builders (P) Ltd. (Builder) Corporate Office: Galaxy House 12/463, Mac. Robert Ganj, Dist-Kanpur Uttar Pradesh-208001	All that part and parcel of the land Flat No.717 In Block-C On 7th Floor Area: No.317-318 (part), Shivalik Akshay, Singhpur, Kalyarpur, District Kanpur, Super Builtup Area-97.56 SQ. MTR. Boundary Flat no.717 - North-Common Passage Thereafter Flat no.711 (C), South-Side Set-Back Thereafter Area: no.317 (Part) And 318 (Part), East-Flat no.716 (C), West-Open Area Between Block C And Block B	Dated : 09/03/2026 O/S Rs. 30,10,390.69/- +Int & other charges Loan A/c No : 100180001258
9	Borrower- Mr. Shyam Agarwal S/o Mr. Om Prakash Agarwal Co -Borrower- 1. Mrs. Kanchan Agarwal W/o Mr. Shyam Agarwal both R/o - 57/123-a Flat no.4 Leela Palace, Shatranjee, Mohal, Dist-Kanpur Nagar, Uttar Pradesh-208001 2. M/s Galaxy Real Estate Developers & Builders (P) Ltd. (Builder) Corporate Office: Galaxy House 12/463, Mac. Robert Ganj, Dist-Kanpur Uttar Pradesh-208001	All that part and parcel of the land Flat No.517 In Block-C On 5th Floor Area: No.317-318 (part), Shivalik Akshay, Singhpur, Kalyarpur, District Kanpur Super Builtup Area-97.56 SQ. MTR. Boundary Flat no.517 - North-Common Passage Thereafter Flat no.511 (C), South-Side Set-Back Thereafter Area: no.317 (Part) And 318 (Part), East-Flat no.516 (C), West-Open Area Between Block C And Block B	Dated : 09/03/2026 O/S Rs. 10,15,312.44/- +Int & other charges Loan A/c No 190180001271
10	Borrower-1. Mr. Nishant Sinha S/o Mr. Bhola Nath Prasad R/o B5/301, Supertech Eco Village 1, Plot no.08, Near Arihant Arden, Sec-01, Greater Noida West Gautam Budha Nagar, Uttar Pradesh-201301 2. M/s Galaxy Real Estate Developers & Builders (P) Ltd. (Builder) Corporate Office: Galaxy House 12/463, Mac. Robert Ganj, Dist-Kanpur Uttar Pradesh-208001	All that part and parcel of Land of Flat No.915 In Block-C On 9th Floor Area: No.317-318 (Part), Shivalik Akshay, Singhpur, Kalyarpur, District Kanpur Super Builtup Area-97.56 SQ. MTR. Boundary Flat no.915 -North-Common Passage Thereafter Flat no.914 (C) South-Side Set-Back Thereafter Area: no.317 (Part) And 318 (Part) East-Rear Set-Back Thereafter Area: no.316 West-Flat no.916 (C)	Dated : 24/03/2026 O/S Rs. 38,06,153.53/- +Int & other charges Loan A/c No. 190180002357
11	Borrower-1. Mr. Nishant Sinha S/o Mr. Bhola Nath Prasad R/o B5/301, Supertech Eco Village 1, Plot no.08, Near Arihant Arden, Sec-01, Greater Noida West Gautam Budha Nagar, Uttar Pradesh-201301 2. M/s Galaxy Real Estate Developers & Builders (P) Ltd. (Builder) Corporate Office: Galaxy House 12/463, Mac. Robert Ganj, Dist-Kanpur Uttar Pradesh-208001	All that part and parcel of Land of Flat No.916 In Block-C On 9th Floor Area: No.317-318 (part), Shivalik Akshay, Singhpur, Kalyarpur, District Kanpur Super Builtup Area-97.56 SQ. MTR. Boundary Flat no.916 - North-Common Passage Thereafter Flat no.912 (C) South-Side Set-Back Thereafter Area: no.317 (Part) And 318 (Part) East-Flat no.915 (C), West-Flat no.917 (C)	Dated : 24/03/2026 O/S Rs. 36,45,184.50/- +Int & other charges Loan A/c No.100180002560

Despite repeated follow-up and visit to you for payment of outstanding dues, you have not cleared the outstanding dues. As you have defaulted in repayment of the facilities and payment of interest and other charges thereon, the LICHFL has classified your account as 'Not performing Asset' as per the Classification norms issued by the Reserve Bank of India.

• For the reasons stated above, we hereby give you notice under section 13(2) of the SARFAESI Act and call upon you to discharge in full your liabilities by paying to the LICHFL with further interest & other incidental expenses etc (Monthly Compounded) till the date of full and final payment, within a period of 60 days from the date of this notice, failing which, please note that we will, entirely at your risk as to costs and consequences, exercise the powers vested with the LICHFL under Section 13 of the SARFAESI act to realize its dues.

• The amount realized from exercising powers mentioned above will firstly be applied in payment of all costs, charges and expenses which are incurred by us and/or any expenses incidental thereto, thereafter in discharge of the LICHFL's dues as mentioned above and the residual amount if any after the LICHFL's entire dues are fully recovered, shall be paid to you.

• If the aforesaid dues are not fully recovered with the proceeds realized in the course of exercise of the said powers against the secured assets, we reserve our right to proceed against you, before Debt Recovery Tribunal/Courts for recovery of the balance amount due along with all costs, incidental thereto from you.

• Please take note that as per section 13(13) of the aforesaid Act, after receipt of this notice, you are restrained from transferring from way of sale, lease or otherwise any of the secured assets referred to in this notice.

• This notice is issued to you without prejudice to any other remedy is available to the LICHFL.

• Further, this notice is being hereby issued in supersession of all previous action under SARFAESI Act, 2002.

Please take note that you all are hereby restained exercise of powers vested in the undersigned under the act transferring, after the date of this notice, by way of sale, lease or otherwise any of the secured assets referred to in this notice.

Place : Lucknow
Date :06.04.2026

Sd/-
Authorised Officer

CCI NG 3.7 Product: ETMumbaiBS PubDate: 06-04-2026 Zone: MumbaiCity Edition: 1 Page: ETMCMP7 User: sandesh.pingale@timesofindia.c Time: 04-06-2026 00:48 Color.

Policy Trajectory

▸▸ From Page 1

"After two back-to-back circulars on the rupee, people are reminded of the 2013 playbook, but I think the story ends there," said Abhishek Upadhyay, senior economist at ICICI Securities Primary Dealership, referring to moves by the RBI to rein in the Indian currency's decline. "It's not 2013 and we don't have a situation of a run on the currency."

Highlighting risks without committing to a policy trajectory is a good template to follow, said Sakshi Gupta, principal economist at HDFC Bank. "If there is a hawkish commentary, it is likely to be balanced by stating that inflation is expected to remain within the comfort zone," she said.

Gaurav Kapur, chief economist at IndusInd Bank, expects that the governor is likely to acknowledge rising risks to inflation, growth and the exchange rate, while highlighting macroeconomic and financial stability backed by adequate external buffers to absorb supply shocks.

The governor is likely to acknowledge rising risks to inflation, growth and the exchange rate'

Markets will focus on the RBI's assumed crude oil price, which underpins its growth and inflation projections. India's retail inflation stood at 3.21% in February. In the last policy announcement on February 6, the RBI projected inflation for the first two quarters of FY27 at 4% and 4.2%, while GDP growth was seen at 6.9% and 7%, respectively.

INFLATION FORECAST REVISION

Several economists said these forecasts will be revised.

"I am expecting a 40-50 basis point downward revision in growth and a similar upward revision in inflation," said Madhavan Kutty G, chief economist at Canara Bank. "Any indication on the central bank's stance on the rupee and bonds will also be keenly tracked."

A basis point is 0.01 percentage point.

He too expects additional rupee support by the RBI. IDFC First Bank and Union Bank of India also anticipate additional measures to support the rupee.

A combination of higher inflation projections and weaker growth estimates would be treated as marginally hawkish, potentially pushing bond yields higher in the near term. However, yields could ease later in the session in the absence of any further geopolitical escalation, a bond trader said.

Investment Strategy

▸▸ From Page 1

While the addition of under construction projects adds to portfolio vulnerability due to project execution risks, AIFL has mitigated the risk to an extent by being selective in its lending to projects with relatively better credit profile and investing in the later stages of greenfield projects, most of which have successfully achieved completion and commercial operation dates, noted Icra in a credit report from last June.

The management's stated intention of ensuring operational projects continue to account for a major share of the overall mix over the medium term also ensured zero delinquencies. Over the past two years, AIFL's focus has gradually shifted toward achieving sustainable profitability and expanding assets under management (AUM) in a calibrated manner at a CAGR of around 15-20% in the medium term.

GREEN PUSH

TPG has been working with consulting firm McKinsey to finalise the investment strategy and focus for the green lending platform, said the people cited. The platform will look at the broad spectrum of green financing, of which renewables is only a part. As per McKinsey's calculations, efforts to finance energy transition toward greener and cleaner options in the country face an annual deficit of $100-125 billion.

For TPG, green financing will cover the entire gamut ranging from renewable power producers or the ir supply chains, to helping them with project finance, working capital, even at the construction stage. It also plans to cover the renewable energy vendor ecosystem as well as the recycling industry as part of electric vehicle (EV) fleet management besides transition finance for industrial decarbonisation in core sectors.

The Aseem transaction will provide the platform's building blocks. The PE group has been proactively scouting for investment opportunities in this space. Last March, along with partners, it struck a deal with Siemens Gamesa, the wind power subsidiary of Siemens Energy, to buy a majority stake in its onshore wind turbine generator manufacturing business in India and Sri Lanka for $550 million. This was the first investment from its Global South initiative launched at the COP26 climate change summit last year in partnership with Altérra. Later in the year, it deployed ₹8,820 crore ($1.1 billion) to team up with Tata Consultancy Services (TCS) for a 49.3[illegible] joint venture to create gigawatt-scale, AI-ready data centres. It already has signed up AWS and OpenAI as tenants. TPG also led a $1 billion investment in Tata Motors' electric vehicle business.

West Asia War to Give Push

▸▸ From Page 1

A flood of new models is also hitting the road.

The shift to cleantech is expected to accelerate amid tightening emission regulations and the crisis in West Asia, senior industry executives told **ET**.

"First and foremost, economics itself is driving up sales of CNG, hybrid and electric vehicles," said Ashim Sharma, senior partner at Nomura Research Institute, also citing improving infrastructure and launch of new models.

Hybrids offer the best of both worlds to buyers who want to drive longer distances at lower operating cost without having to worry about range, he said.

Tata Motors Passenger Vehicles managing director and chief executive Shailesh Chandra cited improving consumer confidence in electric vehicles and wider participation by manufacturers, with all major companies launching new products to cater to the demand growth.

CNG-fuelled vehicle volumes in the industry grew 20% and EV volumes surpassed the 200,000-unit milestone last fiscal year, he said.

Tata Motors, which offers CNG options in five of its vehicles, posted 24% growth in sales in the segment at 170,000 units last fiscal year. Sales of its electric vehicles rose 43% to 92,000 units in the same period, Chandra said. "Industry momentum is expected to sustain, led by growth in SUVs, CNG and EV," he said. The company does not have any hybrid vehicle in its portfolio.

Maruti Suzuki, which recently launched its first electric vehicle, is also seeing growing traction for alternative fuel options. "Demand for CNG is robust," Partho Banerjee, senior executive officer (marketing and sales) at the country's largest carmaker, said last week. There is good acceptance among customers for electric vehicles too, with more models on offers in the mainstream market, he said.

While consumer popularity is growing, carmakers have lined up multiple EV launches over the next three to four years, amid tightening emission rules. Electric cars, in fact, are poised to dominate the launch portfolio of automakers in the coming months.

Tata Motors is scheduled to introduce the Sierra EV shortly. Also on the cards are three new models from Vietnamese electric carmaker VinFast, and an electric SUV each from Toyota Kirloskar Motor and Kia India. New EVs that hit the road recently include Maruti Suzuki e-Vitara, Mahindra XEV 9s and Tata Punch EV.

The industry projects the share of EVs in new car sales in India to increase to 13-15% by the turn of the decade, from about 4% at the end of FY26.

GROWTH ESTIMATE

The industry projects the share of EVs in new car sales in India to increase to 13-15% by the turn of the decade, from about 4% at the end of FY26

Future-proofing Assets

▸▸ From Page 1

Apart from future-proofing assets, the alter ego trust has two major elements that are increasingly attracting wealthy Indians.

First, a probate application includes listing properties, shareholdings, bank accounts and the beneficiary's name, all of which become public knowledge, is prone to family disputes, and could potentially turn into an embarrassing spectacle.

Second, in several jurisdictions where probate is mandatory, court fees range from 1% to 13% of the estate's value, which is a substantial sum for beneficiaries.

However, legal experts also caution that such a structure, while designed to safeguard assets, lacks tax efficiency.

Abhijit Joshi, managing partner of the law firm Veritas Legal, said that under the present tax laws, assets gifted by a person to a trust set up for the benefit of relatives are tax-exempt in the hands of the trust.

"However, when a person transfers their assets to an alter ego trust, the tax department may contend that it is not tax-exempt, as the definition of 'relative' does not include the self," said Joshi. "This is because there doesn't appear to be a provision in tax law under which a transfer from oneself to a trust for the benefit of oneself would qualify as exempt, though logically it should."

Consultations Held

▸▸ From Page 1

On Sunday, the oil ministry said supplies to fertiliser plants and other industries would be raised from April 6.

"Considering the available inventory and scheduled LNG cargo arrivals, overall gas supply available to fertiliser plants will be increased to approximately 90% of their average consumption over the preceding six months, effective 06.04.2026," the ministry said in a statement. "Gas supply to other industrial and commercial sectors, including supplies through city gas distribution networks, will be enhanced by a further 10%, effective 06.04.2026," it added.

India depends on imports for about half of its natural gas consumption, with fertiliser and city gas distribution sectors being the two largest consumers.

'Home Price Growth Muted in Jan-March on Gulf Crisis'

PTI

New Delhi: India's top seven housing markets saw a muted 2% growth in average prices during January-March against the previous quarter as sales fell amid negative consumer sentiments because of the West Asia conflict, according to Anarock.

Real estate consultant Anarock data showed that the average housing prices across seven major cities rose to ₹9,456 per square feet in January-March from ₹9,260 per square feet in the preceding quarter.

On an annual basis, the prices rose 7% from ₹8,860 per square feet in January-March 2025. Anarock tracks primary (first sale) housing markets of seven cities — Mumbai Metropolitan Region, Delhi-NCR, Bengaluru, Pune, Hyderabad, Chennai and Kolkata. Anarock pointed out that housing sales across these cities fell 7% in volume terms and 6% value-wise during January-March 2026 from the previous quarter.

As per the data, the average housing price in Delhi-NCR appreciated 8% in January-March to ₹9,620 per square feet from ₹8,900 per square feet in the preceding quarter. Rates rose 15% from ₹8,330 per square feet in the same period last year.

SBI

Central Recruitment & Promotion Department (CRPD),
3rd Floor, Atlanta Building, Nariman Point, Mumbai 400021

REQUEST FOR PROPOSAL

State Bank of India has issued two Requests for Proposal (RFP) for empanelment of HR Consultant/s, one for hiring manpower in Senior Management/Executive Level Positions and one for hiring manpower in Junior/Middle Management in the Bank. For details please visit 'Procurement News' at Bank's Website **https://sbi.bank.in**

Place: Mumbai — Sd/- Deputy General Manager (CRPD)
Date: 06.04.2026 — HR Dept., Corporate Centre, Mumbai

KARNATAKA STATE ELECTRONICS DEVELOPMENT CORPORATION LTD., KEONICS
(A Government of Karnataka Enterprises)
No 59, 1st Floor, Kumara Park West, Railway Parallel Road, Seshadripuram, Bangalore - 560020.

No.: KSEDC/P007/2026-27 — Date: 04.04.2026

E-TENDER NOTIFICATION

As per Karnataka Transparency in Public Procurement Act 1999 and 2000, Karnataka State Electronics Development Corporation Limited (KEONICS), Bengaluru invites tender of 21 days through Karnataka Public Procurement Portal **"Tender for Empanelment of Vendors for Supply, Installation, Testing, Commissioning and Warranty of Desktops and Laptops at Karnataka State Electronics Development Corporation Limited (KEONICS) for a period of 01 Year"**. The information regarding the tender is made available at **https://kppp.karnataka.gov.in**. For any tender related queries or more information, Bidders may contact KEONICS during office hours. (Telephone Number 080-2222 5645).

Sl. No.	Tender Notification No.	Details of Tender	Last date to submit the tender
1	KEONICS/ 2025-27/ IND0301	Tender for Empanelment of Vendors for Supply, Installation, Testing, Commissioning and Warranty of Desktops and Laptops at Karnataka State Electronics Development Corporation Limited (KEONICS) for a period of 01 Year	24.04.2026

DIPR/CP/60/SA/2025-26 — Sd/- Director (Finance)

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR AVESTHAGEN LIMITED
OPERATING IN NATURAL SCIENCE, MEDICAL SCIENCE AT BENGALURU, KARNATAKA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	AVESTHAGEN LIMITED U73100KA1998PLC030671
2.	Address of the registered office	No.144, NXR, Level, 10th Road, KIADB IT Park, Arebimanangala, Jala Hobli, Bandlaxdeghalli, Bangalore, Bgnorth, Karnataka, India, 562149
3.	URL of website	https://avesthagen.com/investor-relations/
4.	Details of place where majority of fixed assets are located	Bengaluru and partially Karnataka
5.	Installed capacity of main products/ services	Avesthagen Ltd is developing eight biosimilar version of molecule focused on oncology, cardiovascular, anemia, autoimmune disorders and arthritis-targeted biologics. Other than these Avesthagen Ltd has developed plant-based omega-3 solutions, AvestaFHA™
6.	Quantity and value of main products/ services sold in last financial year	During Last financial year i.e. 2024-25 the following is the revenue towards services : Consultancy Income INR 10,00,000/- (Rupee Ten Lakhs Only) Business Development fees for Healthy Cohort INR 1,62,560/- (Rupee One Lakhs Sixty Two Thousands Two Hundred and Sixty Only)
7.	Number of employees/ workmen	3 as per books of accounts
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	All documents can be obtained by sending email at E-mail id: cirpavesthagentt@gmail.com and capyush@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	All documents can be obtained by sending email at E-mail id: cirpavesthagentt@gmail.com and capyush@gmail.com
10.	Last date for receipt of expression of interest	22/04/2026
11.	Date of issue of provisional list of prospective resolution applicants	02/05/2026
12.	Last date for submission of objections to provisional list	07/05/2026
13.	Date of issue of final list of prospective resolution applicants	15/05/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21/05/2026
15.	Last date for submission of resolution plans	20/06/2026
16.	Process email id to submit Expression of Interest	cirpavesthagentt@gmail.com

Date : 06/04/2026
Place: Bengaluru

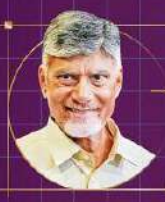
Sd/-
Piyush Kesarlal Jain
Interim Resolution Professional
For Avesthagen Limited
Reg No. IBBI/IPA-001/IP-P01439/2018-2019/12164
AFA Validity Date: 31/12/2026
Reg Address: Om Ashray, New Laxminagar, Behind Mazar Ring Road, Gandhi, Maharashtra, 445514
Email ID: capyush@gmail.com

CHITTARANJAN LOCOMOTIVE WORKS
OPEN E-TENDER

The following E-Tenders can be accessed under the link www.irepn.gov.in. Offers for such e-Tender can be submitted only electronically by accessing the link: www.irepn.gov.in → login → E-Tender Stores/Supply. Vendors may also contact the following officials to obtain clarification regarding particular tender or IREPS related information if any. Dy. CMM HQ/CLW/Chittaranjan, 9163143711 or AMM HQ/CLW/9163140734. Office Address: Office of The PCMM/CLW/Chittaranjan. [A] No. CON/CE/PUR/e-Tender/F0/162, Date: 30/03/2026. Sl. No.: [1]. Tender No.: 70143225A. Brief Description of Item: Modified Cow Catcher Assly For WAG-9HC Loco as Specification No. CLW/MS/2/100 AL18, Drawing no. 120-62 140-02 Al. 11. [Warranty Period: 30 Months after the date of delivery]. Quantity: 144.00 Set. Earnest Money Deposit (Rupees): ₹ 167500.00. Tender Closing Date & Time (IST): 20/04/2026 at 11:00 AM.
[B] No. CON/CRJ/PUR/e-Tender/F90162, Date: 01/04/2026. Sl. No.: [1]. Tender No.: 70145904. Brief Description of Item: FSK Train Box suitable for post pull operation of 1-phase electric passenger locomotive with cable, connector and accessories as per RKS no. CLW/CD & DES/X0156, Alt 0. [Warranty Period: 30 Months after the date of delivery]. Quantity: 30.00 Numbers. Earnest Money Deposit (Rupees): ₹ 300000.00. Tender Closing Date & Time (IST): 22/04/2026 at 11:00 AM.
PR2/352 — PCMM/CLW/Chittaranjan
Like us on: www.facebook.com/clwrailways

Some Aim for Excellence. They Drew the Blueprint for It.

The Economic Times Awards for Corporate Excellence honours the leaders who have set the benchmark for India Inc.



Business Reformer of the Year
N Chandrababu Naidu
For bringing tech-led rigour to governance and shaping a new model of political leadership.

Lifetime Achievement
Cyrus Poonawalla
For impacting billions through scientific enterprise and affordable healthcare.

Global Indian of the Year
Neal Mohan
For shaping the future of storytelling and nurturing a global creator economy.

Entrepreneur of the Year
Lalit Keshre
For democratising wealth creation and reshaping access to financial markets.

Deloitte.
presents
THE ECONOMIC TIMES AWARDS
FOR CORPORATE EXCELLENCE

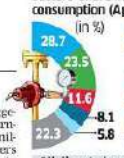
GAIL TO ADMINISTER SUPPLIES

Pooled Natgas of 7mmscmd Flows to Priority Sectors

About 2.5 mmscmd may go to city gas distributors, rest to fertiliser cos, others

Filling the Gap

Sectors' share in natural gas consumption (Apr 25-Feb 26) (in %)



All diverted gas volumes from non-priority to priority sectors have been pooled

GAIL told to oversee diversion at a govt set price	Allocation to fertiliser units, other industries to be hiked from today onwards

Sanjeev Choudhary

New Delhi: As the Iran war triggered a supply crunch, the government plans to supply about 7 million metric standard cubic meters per day (mmscmd) of natural gas to city gas distributors, fertiliser makers and other users via a pooling mechanism. The supplies will be at around $11.60 per metric million British thermal unit (mmbtu), people familiar with the matter said.

Last month, after Iran's attack on Qatar's LNG facility and the effective closure of the Strait of Hormuz slashed India's natural gas imports by about 60%, the government issued an order to regulate supplies.

It drew up a priority ladder of gas-consuming sectors and tasked state-run Gail with overseeing the diversion of gas from non-priority to priority users. All diverted volumes were to be pooled and priced uniformly by the oil ministry.

After consultations with producers and consumers, and an assessment of available supplies and costs, a pool of about 7 mmscmd has been formed, people said. Imports account for roughly half the volumes, with the rest largely sourced from Vedanta and deep-water output by Reliance Industries and Oil & Natural Gas Corporation, they said.

A large share of domestically produced gas is already being supplied to priority consumers under government allocation and is not included in the pool.

Gail, which will administer the supplies, is also expected to levy a charge of $0.20 per mmbtu on top of the gas price — a move consumers are pushing back against as it would further raise costs.

Some stakeholders argue the charge is unjustified, noting that Gail is acting under government mandate, bears little risk in the process, and is not undertaking significant market-making efforts since both suppliers and eligible consumers are already identified and supplies are tight.

About 2.5 mmscmd of the pooled volume is likely to go to city gas distributors, with the remainder allocated to fertiliser makers and industry, people said.

Last month's order gave top priority to piped natural gas for households and CNG for transport and LPG production, with directions to meet up to 100% of their consumption based on the average over the previous six months. Supplies to fertiliser plants were capped at 70%, with 60% allocation for various other industries.

On Sunday, the oil ministry said supplies to fertiliser plants and other industries would be raised from April 6.

Wealthy Indians Turn to Alter Ego Trusts

With complex asset bases, these trusts provide succession efficiency & risk mitigation

Maulik Vyas

WHAT'S AN 'ALTER EGO' TRUST?
An individual transfers assets (property, shares, businesses) into a trust
Retains full management control

REASONS FOR RISING INTERESTS
Globalised families with assets and family members across jurisdictions
Rising concerns over uncertainty, such as incapacity or death

KEY ELEMENTS
Confidentiality: No public disclosure required about assets, unlike a normal will
Continuity: Business and investments are managed by the trust without disruption

Mumbai: Wealthy Indians, primarily those with assets spread across geographies or family members having diverse citizenships, are increasingly turning to so-called alter ego trusts to manage succession planning and avoid lengthy court proceedings. Such structures help avoid complex, litigious situations and procedures during incapacity or after death, which may involve cross-border and religious considerations.

The alter ego trust is settled for the benefit of the person who has set it up and their spouse during their lifetimes, to the exclusion of others, with the next generation named remainder-men, who get a defined portion of the inheritance. They differ from regular family trusts that require a greater level of disclosure and the attendant prospect of disputes erupting.

"As Indian families become international and the wealth rises across generations, we see a lot more people using such trusts," said Ashvini Chopra, executive director and head of family office, Avendus Wealth Management.

"Today, I would place alter ego trusts at the same nascent stage where family trusts were 15 years back," said Chopra of Avendus Wealth.

Queries are primarily coming in from ultra-high-net-worth individuals (UHNIs) with the next generation of the family wholly or partially outside India, experts said.

Various reports suggest that the number of UHNIs, those with assets above $30 million, reached 13,600 by the end of 2025. The high-net-worth individual (HNI) population, those with assets above $1 million, is set to reach nearly 1.65 million by 2027.

The demand for alter ego or similar inter vivos trust structures in India is largely driven by succession efficiency and risk mitigation, said Viral Mehta, head of private equity and financial services regulatory practice at law firm Nishith Desai Associates.

"Assets settled into a trust during the settlor's lifetime are governed by the terms of the trust deed, thereby reducing the scope for post-death disputes and ensuring continuity in management and distribution," said Mehta. "Additionally, unlike succession proceedings, such as obtaining probate or a succession certificate, which may require public disclosure of the deceased's assets, trust structures offer greater confidentiality. Collectively, these factors make such structures an attractive option for individuals seeking controlled, efficient, and private wealth succession planning."

Apart from future-proofing assets, the alter ego trust has two major elements that are increasingly attracting wealthy Indians. First, a probate application includes listing properties, shareholdings, bank accounts and the beneficiary's name, all of which become public knowledge and are prone to family disputes and could potentially turn into an embarrassing public spectacle.

Secondly, in several jurisdictions where probate is mandatory, court fees range from 1% to 10% of the estate's value, which is a substantial sum for beneficiaries.

कार्यपालक अभियंता का कार्यालय ग्रामीण विकास विशेष प्रमंडल, खूँटी।
ई–ट्रेनर्निविदा आमंत्रण सूचना संख्या–RDD/SD/KHUNTI/04/2024-25
4th Call
PR. No.-351662 (Rural Development)22-23(D)

1.कार्य की विस्तृत विवरणी:

क्रम सं०	कार्य का नाम	प्राक्कलित राशि	अग्रधन की राशि	परिचालन विचय का मूल्य	कार्य पूर्ण करने की अवधि
1	2	3	4	5	6
1	खूँटी जिलान्तर्गत तोरपा प्रखण्ड के कटका–साड़िया जाने वाले पथ पर बनई नदी पर उच्चस्तरी पुल निर्माण।	6,17,08,196/–	19,34,600/–	10,000/–	24 माह

2. अवस्थापन में निविदा प्रकाशन की तिथि –07.04.2026
3. ई–निविदा प्राप्ति की तिथि एवं समय–दिनांक 08.04.2026 से दिनांक 28.04.2026 को अपराह्न 5.00 बजे तक
4. ई–निविदा खोलने का स्थान – कार्यपालक अभियंता का कार्यालय, ग्रामीण विकास विशेष प्रमण्डल, खूँटी
5. ई–निविदा खोलने की तिथि एवं समय –29.04.2026 अपराह्न 3.00 बजे
6. ई–निविदा आमंत्रित करने वाले पदाधिकारी का नाम एवं पदः – कार्यपालक अभियंता, ग्रामीण विकास विशेष प्रमंडल, खूँटी
7. ई–निविदा प्रकोष्ठ का दूरभाष सं०– 8102171010
8. परिचालन विचय की राशि एवं–यह राशि ई टेण्डरिंग प्रावधान की राशि देय होगी।
9. निविदा शुल्क एवं अग्रधन की राशि केवल Online Mode द्वारा स्वीकार होगी।
10. निविदा शुल्क एवं अग्रधन की राशि को ई–भुगतान जिस खाता से किया जायेगा, उसी खाते में अग्रधन की राशि वापस होगी। अगर खाता को बंद कर दिया जाता है तो पूरानी सारी वचनबद्धें मान्य होंगी।

विस्तृत जानकारी के लिये वेबसाईट www.jharkhandtenders.gov.in एवं कार्यालय की सूचना पट्ट पर देखा जा सकता है।

कार्यपालक अभियंता
ग्रामीण विकास विशेष प्रमंडल,खूँटी।

PR 376662 Rural Development(25-26)D

ICICI BANK, GIC CO-INVESTORS

TPG to Buy NIIF Green Infra NBFC Aseem for ₹4,000 cr

Acquirers will take over the entire team, ₹1,800 crore loan book and brand

Arijit Barman

Mumbai: US buyout group TPG, along with consortium partners ICICI Bank and GIC of Singapore, has agreed to buy non-bank lender Aseem Infrastructure Finance (AIFL) for ₹4,000 crore as it looks to accelerate green funding and investment initiatives in the country, said people aware of the matter. The three sponsors of the NIIF CW will exit as part of this deal, they added.

A binding agreement will be finalised over the next few days. Aseem Infrastructure was set up six years ago to provide debt funding for long-term core sector projects with a special emphasis on clean energy.

Its sponsors include the National Investment and Infrastructure Fund II, which holds a controlling 50% stake. The government of India (GoI) is also a shareholder with a 31% stake through a direct investment. The balance 10% is held by Japan's Sumitomo Mitsui Banking Corp (SMBC). The acquirers will be taking over the entire team, the ₹1,800 crore loan book as well as the Aseem brand.

TPG had earmarked a $1 billion initial investment for a first-of-its-kind green financing platform in India under the aegis of TPG Rise Climate to help enterprises in developing economies in India to transition from legacy energy systems reliant on fossil fuels to greener options. ET was first to report this in November 2024. Since then, it has roped in ICICI Bank and GIC of Singapore as co-investors of this yet-to-be-named platform. The initiative will be helmed by former Barclays banker Hardik Delal and Menish Chourasia, who used to be managing director of Tata Cleantech Capital.

TPG, NIIF declined to comment. GIC of Singapore, SMBC, ICICI Bank and the Finance ministry didn't respond to queries.

Aseem is expected to be valued at around one-and-a-half times book value, implying a transaction size that would rank among larger equity bets in the country's infrastructure lending space. The transaction will also include the transfer of 30% stake held by Aseem in NIIF Infrastructure Finance (IFL), another NBFC. But NIIF will be buying the stake back from the acquirers.

"The total transaction value will be close to ₹5,000 crore but since NIIF will be buying back its stake, the net proceeds for the sponsors of Aseem will be ₹4,000 crore," said an official.

AIFL raised ₹1,287 crore through two rounds of capital infusions by NIIF in January 2020 and May 2020, followed by about ₹367 crore from NIIF and GoI in March 2021 and subsequently ₹837 crore from SMBC in March 2022.

GoI had committed equity infusion of ₹6,000 crore in the two NIIF debt platforms — AIFL and NIIF IFL — as part of the National Infrastructure Pipeline (NIP). This is over and above GoI's capital commitment of ₹20,000 crore to the NIIF platform.

'Green' Backs

Aseem loan book estimation ₹1,800 crore

SHAREHOLDERS: NIIF Fund II, GoI, SMBC
(in %): 59.05, 30.95, 10

FINANCIALS: FY25 (₹ cr) Total income 1,466, PAT 262

TPG manages world's 2nd largest pool of impact capital

LOCAL BGFs
$1b in Tata Motors EV biz
$1b in 49.51% TCS JV
$1b for new green financing credit platform
$550m to buy part of Siemens Gamesa biz

US Calls for Curbs on Satellite Data of War Region

Washington: The Trump administration has asked satellite imagery providers to voluntarily withhold images of designated areas of interest due to the ongoing conflict in the Middle East, prompting Planet Labs PBC to restrict access to data from the region. Bloomberg

SBI
Central Recruitment & Promotion Department (CRPD),
3rd Floor, Atlanta Building, Nariman Point, Mumbai 400021
REQUEST FOR PROPOSAL
State Bank of India has issued two Requests for Proposal (RFP) for empanelment of HR Consultant/s. one for hiring manpower in Senior Management/Executive Level Positions and one for hiring manpower in Junior/Middle Management in the Bank. For details please visit 'Procurement News' at Bank's Website https://sbi.bank.in
Place: Mumbai Sd/- Deputy General Manager (CRPD)
Date: 06.04.2026 HR Dept., Corporate Centre, Mumbai

GOVERNMENT OF JHARKHAND
Office of the Executive Engineer
Irrigation Division, Jasidih camp-Deoghar
e-Procurement Tender Notice
Tender Reference No. :- WRD/Irr.Div.Jasidih camp-Deoghar/SBD-IFB-01/2026-27 Dt : 04.04.2026

1.	Name of the work	Earth work of Gunhul Branch Canal from ch 6.00 to 624.00 including all structures,Etc. from Ch. 1414.5 (R) of Pensis Main Canal
2.	Estimated Cost (Rs.)	Rs. 103,69,34,024.75 (Rupees One hundred three crore Sixty nine lakh Twenty four thousand twenty six and paise Seventy five) only.
3.	Time of Completion	30 Months
4.	Date of Publication of Tender on website	08.04.2026, 11:00 A.M.
5.	Period of availability of bid document on website	08.04.2026, 11:00AM to 20.05.2026, upto 5:00 PM
6.	Pre-Bid Conference	22.04.2026 at 12:30 PM. At- C.E Office, WRD, Deoghar
7.	Last date and time for receipt of bid	20.05.2026, 5:00 PM
8.	Period of online submission of bid	08.04.2026, 11:00AM to 20.05.2026, upto 5:00 PM
9.	Time and date of opening of pre-Qualification bid	22.05.2026, 3:00PM
10.	Time and Date of opening of Technical bid	To be announced Later
11.	Time and Date of opening of Financial bid	To be announced Later
12.	Name & address of office inviting tender	Executive Engineer Irrigation Division, Jasidih Camp-Deoghar
13.	Contact no. of Procurement officer	9771063448
14.	Helpline number of e-Procurement cell	06432-232477

Note :- Only E-Tender will be accepted & Estimated Amount May be Changed.
Further details can be seen on website http://jharkhandtenders.gov.in
Executive Engineer
Irrigation Division, Jasidih Camp-Deoghar
PR 376620 Water Resource(25-27)D

कार्यपालक अभियंता का कार्यालय,
पथ निर्माण विभाग, पथ प्रमंडल, सरायकेला–खरसावाँ।
ई–प्रोक्योरमेंट सूचना
ई–टेंडर रेफरेन्स नं०–एन०सी०ई०/सरायकेला/01 दिनांक 01.04.2026

1.	कार्य का नाम	आदित्यपुर–कण्डा लेखन के बीच 14+650 कि०मी० में उपस्थित टॉल प्लाजा में User Fee Collection।
2.	राशि (Annual Potential Collection)	रु० 13,12,18,643.00 (एकमात्र तेरह करोड़ बारह लाख अठारह हजार छः सौ तिरेसठ) मात्र
3.	बैंक जमानत राशि	रू० 26,25,000.00 (छब्बीस लाख पचीस हजार रुपये) मात्र
4.	User Fee Collection की अवधि	02 (दो) वर्ष
5.	निविदा प्राप्ति की अंतिम तिथि/समय	08.04.2026 12:00 बजे दोपहर तक
6.	वेबसाईट पर निविदा प्रकाशन की तिथि	10.04.2026 10:30 बजे अपराह्न
7.	निविदा प्रकाशन कार्यालय कार्यालय का नाम एवं पता	कार्यपालक अभियंता, पथ निर्माण विभाग, पथ प्रमंडल, सरायकेला–खरसावाँ।
8.	प्रोक्योरमेंट पदाधिकारी का सम्पर्क संख्या	9199867812
9.	ई–प्रोक्योरमेंट सेल का हेल्पलाईन संख्या	0651–2401010

नियम एवं शर्तों के लिए वेबसाईट–www.jharkhandtenders.gov.in पर देखें।
कार्यपालक अभियंता,
पथ निर्माण विभाग, पथ प्रमंडल,
सरायकेला–खरसावाँ।
PR 376518 (Road) 26-27 (D)

कार्यपालक अभियंता का कार्यालय,
सुवर्णरेखा नहर प्रमंडल, चांडिल
(Email id – eesxd.chandil@gmail.com)
ई० प्रोक्यूरमेंट नोटिस (2nd Call)
ई० निविदा प्रसंग सं० : WRD/IEC/SCD-CHANDIL/SBD-02/2025-27
दिनांक : 02.04.2026

1.	कार्य का नाम	:	Construction of Additional Structures SB Bridge at Km. 5.13 & 7.15, Foot Bridge at Km 11.40 AND WBM Service Road from Km. 0.00 to 17.22 of NSWC.
2.	प्राक्कलित राशि	:	Rs. 2,69,37,906.00 (रूपये दो करोड़ उनसठ लाख सैंतीस हजार नौ सौ छिहत्तर) मात्र।
3.	अग्रिम विक्रय का मूल्य	:	Rs. 10,000.00 (Only online payment allowed)
4.	उपभाग की राशि	:	Rs. 2,45,000.00 (Only online payment allowed)
5.	कार्य अवधि की अवधि	:	10 माह (दस दिन)
6.	वेबसाईट पर निविदा प्रकाशन की तिथि	:	दिनांक 08.04.2026 को अपराह्न 5.00 बजे
7.	निविदा आमंत्रण एवं उपभागीय कार्य की निविदा एवं समय	:	दिनांक 08.04.2026 को अपराह्न 3.00 बजे से 20.05.2026 को अपराह्न 5.00 बजे तक
8.	निविदा प्राप्त करने की अंतिम तिथि एवं समय	:	दिनांक 20.05.2026 को अपराह्न 5.00 बजे तक।
9.	निविदा खोलने की तिथि	:	दिनांक 20.05.2026 को अपराह्न 5.00 बजे।
10.	निविदा प्रकाशित करने वाले पदाधिकारी का नाम एवं पद ई० प्रोक्यूरमेंट पदाधिकारी का दूरभाष संख्या	:	0657-3510191
11.	ई० प्रोक्यूरमेंट सेल का दूरभाष संख्या	:	0657-3510191

नोट :- 1. दिनांक 02 निविदा स्वीकार दिनांक जानेगा।
2. प्रकाशित दरों कम या अधिक हो सकती है तदनुसार उपभाग की राशि मान्य होगी।
अधिक जानकारी के लिए हमारे वेबसाईट http://jharkhandtenders.gov.in देखें।
कार्यपालक अभियंता,
सुवर्णरेखा नहर प्रमंडल, चांडिल
PR 376613 Water Resource(25-27)D

KARNATAKA STATE ELECTRONICS DEVELOPMENT CORPORATION LTD., KEONICS
(A Government of Karnataka Enterprises)
No 59, 1st Floor, Kumara Park West, Railway Parallel Road, Seshadripuram, Bangalore - 560020.
No.: KSEDC/P007/2026-27 Date: 04.04.2026
E-TENDER NOTIFICATION
As per Karnataka Transparency in Public Procurement Act 1999 and 2000, Karnataka State Electronics Development Corporation Limited (KEONICS), Bengaluru invites tender of 21 days through Karnataka Public Procurement Portal "Tender for Empanelment of Vendors for Supply, Installation, Testing, Commissioning and Warranty of Desktops and Laptops at Karnataka State Electronics Development Corporation Limited (KEONICS) for a period of 01 Year". The information regarding the tender is made available at https://kppp.karnataka.gov.in. For any tender related queries or more information, Bidders may contact KEONICS during office hours. (Telephone Number 080-2222 5545).

Sl. No.	Tender Notification No.	Details of Tender	Last date to submit the tender
1	KEONICS/2026-27/IND0301	Tender for Empanelment of Vendors for Supply, Installation, Testing, Commissioning and Warranty of Desktops and Laptops at Karnataka State Electronics Development Corporation Limited (KEONICS) for a period of 01 Year	24.04.2026

DIR:CP/65/SA/2025-26 Sd/- Director (Finance)

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR AVESTHAGEN LIMITED
(OPERATING IN NATURAL SCIENCE, MEDICAL SCIENCE AT BENGALURU, KARNATAKA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	AVESTHAGEN LIMITED U73100KA1996PLC030071
2.	Address of the registered office	No.544, NKB, Level-1, 10th Road, KIADB IT Park, Arebinnamangala, Jala Hobli, Bandlaguda all, Bangalore, Bgworth, Karnataka, India, 562149
3.	URL of website	https://avesthagen.com/investor-relations/
4.	Details of place where majority of fixed assets are located	Bengaluru and odahally Karnataka
5.	Brief description of main products/ services	Avesthagen Ltd is developing eight biosimilar version of molecule focused on oncology, cardiovascular, anemia, autoimmune disorders and arthritis targeted biologics. Other than these Avesthagen Ltd has developed plant based omega-3 solutions, AvestoD-Life
6.	Quantity and value of main products/ services sold in last financial year	During Last financial year i.e. 2024-25 the following is the revenue towards services : Consultancy Income INR 10,00,000/- (Rupee Ten Lakhs Only) Business Development fees for Healthy Cohort INR 1,62,365/- (Rupee One Lakhs Sixty Two Thousands Two Hundred and Sixty Only)
7.	Number of employees/ workmen	3 as per books of accounts
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	All documents can be obtained by sending email at Email id: cirp.avesthagen@gmail.com and rajalu.sbi@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	All documents can be obtained by sending email at Email id: cirp.avesthagen@gmail.com and rajalu.sbi@gmail.com
10.	Last date for receipt of expression of interest	22/04/2026
11.	Date of issue of provisional list of prospective resolution applicants	02/05/2026
12.	Last date for submission of objections to provisional list	07/05/2026
13.	Date of issue of final list of prospective resolution applicants	16/05/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21/05/2026
15.	Last date for submission of resolution plans	22/06/2026
16.	Process email id to submit Expression of Interest	cirp.avesthagen@gmail.com

Date : 06/04/2026
Place: Bengaluru
Sd/-
Piyush Kisanlal Jain
Interim Resolution Professional
For Avesthagen Limited
Reg No. IBBI/IPA-001/IP-P01430/2018-2019/12304
APA Validity Date: 31/12/2026
Reg Address: Om Ashray, New Laxminagar, Behind Nasar Ring Road, Sondla, Maharashtra, 445614
Email@rajalu.sbi@gmail.com

PUBLIC NOTICE
NOTICE is hereby given that, MRS. SONIA GANDHOKE SINGH ("Owner") presently residing at 75/703, Ashwatha, Vasant Vihar (West), Thane, Mumbai – 400601 has represented that she is the owner of the Schedule Property and having clean, clear and marketable title thereto. The Owner has agreed to sell, transfer and convey the Schedule Property to our client. We are therefore required to investigate the unencumbered, clean, clear and marketable title of the Owner to the Schedule Property.
Any person/s, society(s), firm (s), institution (corporate or otherwise) having any claim against or in respect of the said Scheduled Property or any part thereof by way of sale, mortgage, exchange, tenancy, family arrangement, charge, lease, leave & license, lien, inheritance, bequest, encumbrance, gift, will, grant, trust, succession, maintenance, development rights, agreement / settlement, assignment, possession, easement, order / decree / judgment of any court / statutory authority, memorandum of understanding or otherwise, howsoever is/are hereby required to make known the same in writing to the undersigned together with all documentary proof in support thereof at the address mentioned below within 14 (Fourteen) days from the date hereof, failing which, it shall be deemed that there is/are no such claim/s and/or such claim and the claims, if any, will be deemed to have been waived and/or abandoned and the right, title and interest of the said Owner to the said Scheduled Property shall be treated as clean, clear and marketable and the said transaction shall be completed without any reference to such claims.
SCHEDULE
(Description of the said Schedule Property)
All that piece and parcel of Flat/Unit bearing No. 102 admeasuring about 162.76Sq.mtrs.(built up area) on the First Floor (as per PMC record Ground Floor)together with the exclusive right to use parking space No 102 in the project known as "Magnum Apartments" constructed on the land admeasuring 1045.10 Sq.mtrs. or thereabouts and bearing Survey No. 372/B/4 (SB), CTS No. 17/4/2E, Final Plot No. 300 of the Town Planning Scheme, Sangamwadi, Koregaon Park, Pune and within the limits of Pune Municipal Corporation and within the Registration Sub-District of Haveli and District Pune together with shares bearing (1) Share Certificate No. 2, dated 25 May 1999 comprising of 2 (Two) shares of Rs. 100/- (Rupees One Hundred each) bearing distinctive Nos.3 to 4 (both inclusive) and (2) Share Certificate No.10 dated 26 May 1999 comprising of 9048 (Nine Thousand And Forty Eight) shares of Rs. 100/- (Rupees One Hundred Only) bearing distinctive Nos. 9069 to 18116 (both inclusive), both issued by Koregaon Constructions Private Limited.
Mr. Ravi Rajabhosale,
Partner,
H & Co. Legal Advocates & Attorneys
604, Nucleus, 6th floor, 1st Church Road,
Opp. Pune Police Commissioner Office Camp,
Pune – 411 001.
Place : Pune Tel: 020-40022088, 2991 0187
Dated : 04 April 2026 E-mail : pune@h-and-co.in

PUBLIC NOTICE
NOTICE is hereby given that, MRS. INDRU VIJAY ISRANI, presently residing at Emirates Hill Phase 1 LLC, Villa, 394 Emirates Hill Third, Dubai, United Arab Emirates (hereinafter referred to as the "Owner") has represented that she is the owner of the Schedule Property and having clean, clear and marketable title thereto.
Our client intends to purchase and acquire the Schedule Property from the Owner. We are therefore required to investigate the unencumbered, clean, clear and marketable title of the Owner to the Schedule Property.
Any person/s, society(s), firm (s), institution (corporate or otherwise) having any claim against or in respect of the said Scheduled Property or any part thereof by way of sale, mortgage, exchange, tenancy, family arrangement, charge, lease, leave & license, lien, inheritance, bequest, encumbrance, gift, will, grant, trust, succession, maintenance, development rights, agreement / settlement, assignment, possession, easement, order / decree / judgment of any court / statutory authority, memorandum of understanding or otherwise, howsoever is/are hereby required to make known the same in writing to the undersigned together with all documentary proof in support thereof at the address mentioned below within 14 (Fourteen) days from the date hereof, failing which, it shall be deemed that there is/are no such claim/s and/or such claim and the claims, if any, will be deemed to have been waived and/or abandoned and the right, title and interest of the said Owner to the said Scheduled Property shall be treated as clean, clear and marketable and the said transaction shall be completed without any reference to such claims.
SCHEDULE
(Description of the said Schedule Property)
All that piece and parcel of Flat/Unit bearing No. 202 admeasuring about 162.76Sq.mtrs.(built up area) on the Second Floor (as per PMC record First Floor)together with the exclusive right to use parking space No.202 in the project known as "Magnum Apartments" constructed on the land admeasuring 1045.10 Sq.mtrs. or thereabouts and bearing Survey No. 372/B/4 (SB), CTS No. 17/4/2E, Final Plot No. 300 of the Town Planning Scheme, Sangamwadi, Koregaon Park, Pune and within the limits of Pune Municipal Corporation and within the Registration Sub District of Haveli and District Pune together with shares bearing (1) Share Certificate No. 4, dated 25 May 1999 comprising of 2 (Two) shares of Rs. 100/- (Rupees One Hundred each) bearing distinctive Nos 7 to 8 (both inclusive) and (2) Share Certificate No.12 dated 26 May 1999 comprising of 9048 (Nine Thousand And Forty Eight) shares of Rs. 100/- (Rupees One Hundred Only) bearing distinctive Nos. 25855 to 34902 (both inclusive), both issued by Koregaon Constructions Private Limited.
Mr. Ravi Rajabhosale,
Partner,
H & Co. Legal Advocates & Attorneys
604, Nucleus, 6th floor, 1st Church Road,
Opp. Pune Police Commissioner Office Camp,
Pune – 411 001.
Place : Pune Tel: 020-40022088, 2991 0187
Dated : 04 April 2026 E-mail : pune@h-and-co.in

ಯುಡಿಎಫ್ ಸರ್ಕಾರಕ್ಕೆ ಅವಕಾಶ ನೀಡಿ

ದೇವರ ನಾಡಿನಲ್ಲಿ ದೇವರಿಗೆ ನ್ಯಾಯವೇ ಇಲ್ಲ: ಡಿ.ಕೆ. ಶಿವಕುಮಾರ್ ಟೀಕೆ

ಉದಯಕಾಲ ನ್ಯೂಸ್, ಕೇರಳಂ: ಕೇರಳಂ ಹಾಗೂ ಪುದುಚೆರಿ ರಾಜ್ಯಗಳು ನಿರುದ್ಯೋಗ ಹಾಗೂ ಬೆಲೆ ಏರಿಕೆ ಸಮಸ್ಯೆಯಿಂದ ತತ್ತರಿಸಿದ್ದು, ಕಾಂಗ್ರೆಸ್ ನೇತೃತ್ವದ ಯುಡಿಎಫ್ ಮೈತ್ರಿಕೂಟ ಸರ್ಕಾರ ದಕ್ಷ ಆಡಳಿತ ಮೂಲಕ ಪರಿಹಾರ ನೀಡಲಿದೆ. ಈ ಅವಕಾಶ ನಿಮ್ಮ ಮುಂದೆ ಒದಗಿ ಬಂದಿದ್ದು, ಇದನ್ನು ಬಳಸಿಕೊಳ್ಳುವುದು ನಿಮ್ಮ ಕೈಯಲ್ಲಿದೆ ಎಂದು ಡಿಸಿಎಂ ಡಿ.ಕೆ. ಶಿವಕುಮಾರ್ ತಿಳಿಸಿದರು.

ಪುದುಚೇರಿಯ ಮಾಹೆ ವಿಧಾನಸಭೆ ಕ್ಷೇತ್ರ ಹಾಗೂ ಕೇರಳಂನ ಒರ್ಕಟ್ಟೇರಿಯಲ್ಲಿ ಕಾಂಗ್ರೆಸ್ ಅಭ್ಯರ್ಥಿಗಳ ಪರ ಭಾನುವಾರ ಚುನಾವಣೆ ಪ್ರಚಾರ ಮಾಡಿ ಮಾತನಾಡಿದರು.

ಮರಕ್ಕೆ ಬೇರು ಎಷ್ಟು ಮುಖ್ಯವೋ, ಮನುಷ್ಯನಿಗೆ ನಂಬಿಕೆ ಅಷ್ಟೇ ಮುಖ್ಯ. ನಮ್ಮ ನಂಬಿಕೆ ಇರುವುದು ದೇಶದ ಸಂವಿಧಾನ, ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷದ ಇತಿಹಾಸ, ರಾಷ್ಟ್ರ ಧ್ವಜ, ರಾಷ್ಟ್ರಗೀತೆ ಮೇಲೆ ಇದೆ. ದಕ್ಷಿಣ ಭಾರತದ ರಾಜ್ಯದವರು ಸಹೋದರರಂತೆ ಒಂದಾಗಿ ದೇಶದ ಸಂವಿಧಾನ ರಕ್ಷಣೆ ಮಾಡಬೇಕು. ಕೇರಳಂ ಹಾಗೂ ಪುದುಚೆರಿಯಲ್ಲಿ ಈಗಿರುವ ಪರಿಸ್ಥಿತಿಯೇ ಮೂರು ವರ್ಷಗಳ ಹಿಂದೆ ಕರ್ನಾಟಕದಲ್ಲಿತ್ತು. ಆಗ ರಾಹುಲ್ ಗಾಂಧಿ ಹಾಗೂ ಸೋನಿಯಾ ಗಾಂಧಿ ಅವರು ನನ್ನನ್ನು ಕರ್ನಾಟಕ ಕಾಂಗ್ರೆಸ್ ಅಧ್ಯಕ್ಷನನ್ನಾಗಿ ನೇಮಕ ಮಾಡಿದ ಬಳಿಕ ನಾವು ಒಟ್ಟಾಗಿ ಹೋರಾಟ

ಮಾಡಿ ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷವನ್ನು ಅಧಿಕಾರಕ್ಕೆ ತಂದೆವು. ನಾವು ಕೊಟ್ಟ ಮಾತಿನಂತೆ ಐದು ಗ್ಯಾರಂಟಿ ಜಾರಿ ಮಾಡಿ ಕರ್ನಾಟಕ ಜನರನ್ನು ರಕ್ಷಣೆ ಮಾಡಿದೆವು ಎಂದು ತಿಳಿಸಿದರು.

ದೇವರ ನಾಡಿನಲ್ಲಿ ದೇವರಿಗೆ ನ್ಯಾಯ ಸಿಗದಿದ್ದರೆ, ಜನಸಾಮಾನ್ಯರಿಗೆ ಸಿಗುವುದೇ: ನಾನು ಮೊದಲು ಸ್ವಾಮಿ ಅಯ್ಯಪ್ಪನಿಗೆ ನಮಿಸುತ್ತೇನೆ. ಇಲ್ಲಿ ಅಯ್ಯಪ್ಪ ಸ್ವಾಮಿ ದೇವಾಲಯದ ಚಿನ್ನ ಕಳ್ಳತನ ಮಾಡಿದ್ದಾರೆ. ಈ ಕಾರ್ಯಕ್ರಮದಲ್ಲಿ ನನ್ನನ್ನು ಪರಿಚಯಿಸುವಾಗ ಕೇಂದ್ರ ಸರ್ಕಾರ ನನ್ನ ವಿರುದ್ಧ ಸುಳ್ಳು ಪ್ರಕರಣ ದಾಖಲಿಸಿ ಕಿರುಕುಳ ಕೊಟ್ಟಿರುವ ಅಂಶವನ್ನು ಪ್ರಸ್ತಾಪಿಸಿದರು. ನನ್ನ ಮೇಲೆ ಯಾವುದೇ ಕ್ರಿಮಿನಲ್ ಹಾಗೂ ಕಳ್ಳತನದ ಪ್ರಕರಣವಿಲ್ಲ. ಆದರೂ ಗುಜರಾತಿನಲ್ಲಿ ಅಹ್ಮದ್ ಪಟೇಲ್ ಅವರ ರಾಜ್ಯಸಭೆ ಆಯ್ಕೆ ವೇಳೆ ಕಾಂಗ್ರೆಸ್ ಶಾಸಕರನ್ನು ರಕ್ಷಣೆ ಮಾಡಿದ್ದಕ್ಕಾಗಿ ನನ್ನ ಮೇಲೆ ಸಂವಿಧಾನಿಕ ತನಿಖಾ ಸಂಸ್ಥೆಗಳ ಮೂಲಕ ದಾಳಿ ಮಾಡಿ ಜೈಲಿಗೆ ಹಾಕಿದರು. ಆದರೆ ಇಲ್ಲಿ ಅಯ್ಯಪ್ಪ ಸ್ವಾಮಿಯ ಚಿನ್ನ ಕಳ್ಳತನವಾಗಿದ್ದರೂ ಇಡಿ, ಸಿಬಿಐನಿಂದ ಒಂದೇ ಒಂದು ಪ್ರಕರಣ ದಾಖಲಾಗಿಲ್ಲ ಯಾಕೆ ಎಂದು ಪ್ರಶ್ನಿಸಿದರು.

ಜನರಿಗೆ ನೆರವಾಗುವ ಉದ್ದೇಶದಿಂದ ಕೆಲವು ಭರವಸೆ ನೀಡಿದ್ದು, ನಿರುದ್ಯೋಗ ಸಮಸ್ಯೆ ನಿವಾರಣೆಗೆ ಇಂದಿರಾ ಗ್ಯಾರಂಟಿ ಸೇರಿದಂತೆ ಅನೇಕ ಭರವಸೆ ನೀಡಿದ್ದೇವೆ. ತಮಿಳುನಾಡಿನಲ್ಲಿ ಇಂಡಿಯಾ ಮೈತ್ರಿಕೂಟದ ಭಾಗವಾಗಿರುವ ಡಿಎಂಕೆ ಮತ್ತೆ ಅಧಿಕಾರಕ್ಕೆ ಬರಲಿದ್ದು, ಕೇರಳಂ ರಾಜ್ಯದಲ್ಲೂ ಇಂಡಿಯಾ ಮೈತ್ರಿಕೂಟ ಅಧಿಕಾರಕ್ಕೆ ಬರುವ ವಿಶ್ವಾಸ ನಮಗಿದೆ. ನಾವು ಈ ರಾಜ್ಯ ಹಾಗೂ ಈ ರಾಜ್ಯದ ಇತಿಹಾಸವನ್ನು ರಕ್ಷಣೆ ಮಾಡುತ್ತೇವೆ ಎಂದರು.

ಹಾಲಿ ಸರ್ಕಾರಗಳ ಅಭಿವೃದ್ಧಿ ಕಣ್ಣಿಗೆ ಕಾಣುತ್ತಿವೆಯೇ?

ಇಲ್ಲಿರುವ ನಾಯಕರು ನಿಮ್ಮ ಹಿತಕಾಯಲು ಹೋರಾಟ ಮಾಡುತ್ತಿದ್ದು, ನಿಮ್ಮ ಜತೆಗೆ ನಾವಿದ್ದೇವೆ ಎಂದು ಹೇಳಲು ಇಲ್ಲಿಗೆ ಬಂದಿದ್ದೇವೆ. ಪುದುಚೆರಿಯಲ್ಲಿ ರಂಗಸ್ವಾಮಿ ಅವರು ಹಾಗೂ ಕೇರಳಂ ರಾಜ್ಯದಲ್ಲಿ ಎಲ್‌ಡಿಎಫ್ ಸುದೀರ್ಘವಾಗಿ ಅಧಿಕಾರ ನಡೆಸಿದೆ. ಕಳೆದ ಹತ್ತು ವರ್ಷಗಳಲ್ಲಿ ಈ ಸರ್ಕಾರ ಮಾಡಿಯುವ ಯಾವುದಾದರೂ ಅಭಿವೃದ್ಧಿ ನಿಮ್ಮ ಕಣ್ಣಿಗೆ ಕಾಣುತ್ತಿದೆಯೇ? ನಿಮ್ಮ ಬದುಕನ್ನು ಬದಲಿಸಿರುವ ಯಾವುದಾದರೂ ಯೋಜನೆಗಳು ನಿಮ್ಮ ನೆನೆಪಿನಲ್ಲಿದೆಯೇ ಎಂದು ಪ್ರಶ್ನಿಸಿದರು.

ಹೊರ ದೇಶದಲ್ಲಿರುವವರಿಗೆ ಬಂದು ಮತ ಹಾಕಲು ಅವಕಾಶ ನೀಡುತ್ತಿಲ್ಲ: ಕೋವಿಡ್ ಸಂದರ್ಭದಲ್ಲಿ ಜನರಿಗೆ ನೆರವಾಗಿದ್ದೇವೆ ಎಂದು ಎಲ್ ಡಿಎಫ್ ಸರ್ಕಾರ ಹೇಳಿಕೊಳ್ಳುತ್ತಿದೆ. ದೇಶದಲ್ಲಿ ಅಂಗನವಾಡಿ ಕಾರ್ಯಕರ್ತೆಯರು ಹಾಗೂ ಆಶಾ ಕಾರ್ಯಕರ್ತೆಯರನ್ನು ಆರಂಭಿಸಿದ್ದು, ಇಂದಿರಾ ಗಾಂಧಿ ಅವರಿಂದ. ಕಾಂಗ್ರೆಸ್ ಸರ್ಕಾರದ ಹೊರತಾಗಿ ಬೇರೆ ಯಾವುದೇ ಸರ್ಕಾರ ದೇಶದ ಜನರ ಆರೋಗ್ಯ ಕಾಪಾಡಲು ಯಾವುದೇ ಯೋಜನೆ ನೀಡಿಲ್ಲ.

ಈಗ ಮಧ್ಯಪ್ರಾಚ್ಯದಲ್ಲಿ ಯುದ್ಧ ನಡೆಯುತ್ತಿರುವ ಹಿನ್ನೆಲೆ ನಮ್ಮ ಸಹೋದರರು ಇಲ್ಲಿನ ಚುನಾವಣೆಯಲ್ಲಿ ಮತದಾನ ಮಾಡಲು ಆಗಮಿಸಬೇಕು. ಅನೇಕರಿಗೆ ಬರಲು ಸಾಧ್ಯವಾಗುತ್ತಿಲ್ಲ. ಅವರು ಬಂದು ಇಲ್ಲಿ ಮತ ಹಾಕು ಕೇಂದ್ರ ಸರ್ಕಾರ ಅವಕಾಶ ಕಲ್ಪಿಸುತ್ತಿಲ್ಲ. ಇದು ಕೇಂದ್ರ ಸರ್ಕಾರದ ವೈಫಲ್ಯ ಎಂದು ದೂರಿದರು.

ಈ ದೇಶವನ್ನು ಕಾಪಾಡಲು ಕೇವಲ ಕಾಂಗ್ರೆಸ್ ಸರ್ಕಾರದಿಂದ ಮಾತ್ರ ಸಾಧ್ಯವಿದ್ದು, ನೀವು ಕಾಂಗ್ರೆಸ್ ಹಾಗೂ ಅದರ ಮೈತ್ರಿಕೂಟದ ಸರ್ಕಾರವನ್ನು ಗೆಲ್ಲಿಸಬೇಕು ಎಂದು ಕರೆ ನೀಡಿದರು.

ತೈಲ ದರಕ್ಕೆ ಲಗಾಮು?

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಗ್ರಾಹಕರ ಮೇಲೆ ಏನು ಪರಿಣಾಮ?

ಕಚ್ಚಾ ತೈಲ ಬೆಲೆ ಏರಿಕೆಯಾದರೆ ಸಾರಿಗೆ ವೆಚ್ಚ ಹೆಚ್ಚಾಗಲಿದ್ದು, ಇದರಿಂದ ಅಗತ್ಯ ವಸ್ತುಗಳ ಬೆಲೆಯೂ ಏರಿಕೆಯಾಗಲಿದೆ. ''ಯುದ್ಧದ ಪ್ರಭಾವದಿಂದ ತೈಲ ಬೆಲೆ ಗಗನಕ್ಕೇರುವ ಮೊದಲು ಸರ್ಕಾರವು ಜಿಎಸ್ಟಿ ಕುರಿತು ಕಠಿಣ ನಿರ್ಧಾರ ತೆಗೆದುಕೊಳ್ಳಬೇಕು'' ಎಂಬುದು ಸಾರ್ವಜನಿಕರ ಒತ್ತಾಯವಾಗಿದೆ.

ಮುನಿಯಪ್ಪ ಮನೆಗೆ ನಾಳೆ ಆಟೋ ಚಾಲಕರ ಮುತ್ತಿಗೆ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಗ್ಯಾಸ್ ಬಂಕ್‌ಗಳ ಮುಂದೆ ಕಿಲೋಮಿಟರ್ ಗಟ್ಟಲೆ ಆಟೋಗಳು ಸರತಿ ಸಾಲಿನಲ್ಲಿ ನಿಂತು ಅಲ್ಲಿಯೇ ಊಟ, ನಿದ್ದೆ ಮಾಡುತ್ತಿದ್ದು, ಜೀವನ ಬಹಳ ದುಃಸ್ತರವಾಗಿದೆ. ಹಾಗಾಗಿ ನಾಳೆ ಆಟೋ ಚಾಲಕರು ಸಚಿವ ಕೆ ಎಸ್ ಮುನಿಯಪ್ಪ ಅವರ ಮನೆಗೆ ಮುತ್ತಿಗೆ ಹಾಕಲು ಪ್ಲಾನ್ ಮಾಡಿದ್ದಾರೆ.

ಮನೆಗೆ ಆಟೋ ಚಾಲಕರು ಮುತ್ತಿಗೆ ಹಾಕುತ್ತಾರೆ ಎನ್ನುವ ವಿಚಾರಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಪ್ರತಿಕ್ರಿಯೆ ನೀಡಿದ್ದು, ಆಟೋ ಚಾಲಕರು ಮನೆಗೆ ಬಂದರೆ ಸ್ವಾಗತ ಮಾಡುತ್ತೇನೆ. ಆಟೋ ಚಾಲಕರಿಗೆ ಕಾಫಿ, ತಿಂಡಿ ಕೊಡುತ್ತೇನೆ. ಗ್ಯಾಸ್ ವಿಚಾರದಲ್ಲಿ ರಾಜ್ಯ ಸರ್ಕಾರದ್ದು ಏನು ಇಲ್ಲ ಎಂದು ಬಾಗಲಕೋಟೆಯಲ್ಲಿ ಸಚಿವಕ್ಕೆ ಹೆಚ್ ಮುನಿಯಪ್ಪ ಹೇಳಿಕೆ ನೀಡಿದರು.

ಆಟೋ ಚಾಲಕರ ಸಮಸ್ಯೆ ಬಗ್ಗೆ ಹರಿಸಲು ಪ್ರಯತ್ನ ಮಾಡುತ್ತೇನೆ. ಆಯಿಲ್ ಕಾರ್ಪೊರೇಷನ್ ಕೋ ಆರ್ಡಿನೇಟರ್ ಜೊತೆಗೆ ಈ ವಿಚಾರವಾಗಿ ಚರ್ಚೆ ಮಾಡುತ್ತೇನೆ. ಆಟೋ ಚಾಲಕರ ಜೀವನ ಎಲ್ಪಿಜಿ ಮತ್ತು ಸಿ ಎನ್ ಜಿ ಮೇಲೆ ನಿಂತಿದೆ. ಆದಷ್ಟು ಇನ್ನಷ್ಟು ಹೆಚ್ಚಿನ ಗ್ಯಾಸ್ ಕೊಡಬೇಕು ಅಂತ ಈಗಾಗಲೇ ಆಯಿಲ್ ಕಾರ್ಪೊರೇಷನ್ ಕೋ ಆರ್ಡಿನೇಟರ್ ಜೊತೆಗೆ ಚರ್ಚಿಸಿದ್ದೇನೆ ಎಂದು ಅವರು ತಿಳಿಸಿದರು.

ಕ್ಷೇತ್ರಗಳ ಕಡಿತ ಇಲ್ಲ: ಮೋದಿ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಅದು ಸಂಪೂರ್ಣ ಸುಳ್ಳು. ಈ ರಾಜ್ಯಗಳ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳ ರಕ್ಷಣೆಗೆ ಸಂಸತ್ತಿನಲ್ಲಿ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು ಎಂದು ಹೇಳಿದ್ದಾರೆ.

ಕೇರಳ, ಕರ್ನಾಟಕ, ಆಂಧ್ರ ಪ್ರದೇಶ, ಗೋವಾ, ತೆಲಂಗಾಣ ಮತ್ತು ತಮಿಳು ನಾಡನ್ನು ಉದ್ದೇಶಿಸಿ ಮಾತನಾಡಿದ ಅವರು, ಪರಿಣಾಮಕಾರಿಯಾಗಿ ಜನಸಂಖ್ಯೆಯನ್ನು ನಿಯಂತ್ರಿಸಿರುವ ರಾಜ್ಯಗಳು ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳನ್ನು ಕಳೆದುಕೊಳ್ಳಬಾರದು ಎಂದರು.

ದಕ್ಷಿಣದ ರಾಜ್ಯಗಳ ಮೂಲೆಗುಂಪು: ಸಿಎಂ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಆದರಲ್ಲೂ ಕೇರಳ ಮತ್ತು ತಮಿಳುನಾಡಿನಂತಹ ರಾಜ್ಯಗಳಲ್ಲಿನ ರಾಜಕೀಯ ಲೆಕ್ಕಾಚಾರವನ್ನು ಕೇಂದ್ರೀಕರಿಸಿದೆ ಎಂದಿದ್ದಾರೆ.

ದಕ್ಷಿಣ ಭಾರತದ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳು ಪುನರ್ ವಿಂಗಡಣೆಯಲ್ಲಿ ಹೆಚ್ಚುತ್ತವೆಯೋ? ಇಲ್ಲವೋ ? ಎಂಬುದಲ್ಲ ಮುಖ್ಯ ವಿಷಯ. ಆದರೆ, ಅವುಗಳನ್ನು ಯಾವ ಪ್ರಮಾಣದಲ್ಲಿ ಹೆಚ್ಚಿಸಲಾಗುತ್ತದೆ ಮತ್ತು ಅದರ ಲಾಭ ಯಾರಿಗೆ ಹೆಚ್ಚು ಆಗಲಿದೆ ಎಂಬುದೇ ಮುಖ್ಯವಾಗಿದೆ ಎಂದಿರುವ ಸಿದ್ದರಾಮಯ್ಯ, ಉದ್ದೇಶಿತ ಪುನರ್ ವಿಂಗಡಣೆಯಲ್ಲಿ ಪ್ರತಿ ರಾಜ್ಯಗಳ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳೇನೋ ಹೆಚ್ಚಾಗುತ್ತವೆ. ಆದರೆ ಬಿಜೆಪಿ ಆಡಳಿತವಿರುವ ರಾಜ್ಯಗಳಲ್ಲಿನ ಕ್ಷೇತ್ರಗಳ ಏರಿಕೆಯ ಪ್ರಮಾಣ ಗಮನಾರ್ಹವಾಗಿದೆ. ಉತ್ತರಪ್ರದೇಶದಲ್ಲಿ ಹಾಲಿ 80ರಿಂದ 120 ಕ್ಷೇತ್ರಗಳಿಗೆ ಏರಿಕೆಯಾದರೆ, ಮಹಾರಾಷ್ಟ್ರದಲ್ಲಿ 48ರಿಂದ 72, ಮಧ್ಯಪ್ರದೇಶದಲ್ಲಿ 29ರಿಂದ 43, ರಾಜಸ್ತಾನದಲ್ಲಿ 25ರಿಂದ 37, ಗುಜರಾತಿನಲ್ಲಿ 26ರಿಂದ 39ಕ್ಕೆ ಹೆಚ್ಚಳವಾಗಲಿದೆ ಎನ್ನಲಾಗಿದೆ. ಅದೇ ದಕ್ಷಿಣ ಭಾರತದ ಕರ್ನಾಟಕದಲ್ಲಿ 28ರಿಂದ 42, ತಮಿಳುನಾಡಿನಲ್ಲಿ 39ರಿಂದ 58-59, ಆಂಧ್ರಪ್ರದೇಶದಲ್ಲಿ 25ರಿಂದ 37-38, ತೆಲಂಗಾಣದಲ್ಲಿ 17ರಿಂದ 25-26 ಮತ್ತು ಕೇರಳದಲ್ಲಿ 20ರಿಂದ 30ಕ್ಕೆ ಏರಿಕೆಯಾಗಲಿದೆ ಎನ್ನಲಾಗುತ್ತಿದೆ ಎಂದು ಅಂಕಿ-ಅಂಶ ಸಮೇತ ವಿವರಿಸಿದ್ದಾರೆ.

ಈ ಒಟ್ಟು ಪುನರ್ ವಿಂಗಡಣೆಯಿಂದ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳು 543ರಿಂದ 816ಕ್ಕೆ ಏರಿಕೆಯಾಗಲಿದ್ದು ಇದರಲ್ಲಿ ದಕ್ಷಿಣ ಭಾರತದ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳ ಪಾಲು ಹಿಂದಿನಂತೆ ಶೇ.24ರಷ್ಟು ಆಗಿ ಉಳಿಯಲಿದೆ. ಜನಸಂಖ್ಯೆ ನಿಯಂತ್ರಣದಲ್ಲಿ ಉತ್ತಮ ಕಾರ್ಯ, ಉತ್ತಮ ಆಡಳಿತ ನೀಡುವ ಮೂಲಕ ದೇಶದ ಪ್ರಗತಿಗೆ ಮಹತ್ವದ ಕೊಡುಗೆ ನೀಡುವ ರಾಜ್ಯಗಳನ್ನು ಈ ಪುನರ್ ವಿಂಗಡಣೆಯಲ್ಲಿ ಕಡೆಗಣಿಸಲಾಗಿದ್ದು ಇದು ಅಸಮಾನತೆಯಾಗಿದ್ದು ಅಧಿಕಾರ ಕೇಂದ್ರಿತ ವಿಂಗಡಣೆಯಾಗಿದೆ ಎಂದು ಮುಖ್ಯಮಂತ್ರಿ ಸಿದ್ದರಾಮಯ್ಯ ಆರೋಪಿಸಿದ್ದಾರೆ.

ಕೇಂದ್ರ ಸರ್ಕಾರದ ಈ ನಡೆ ಸಹಕಾರಿ ಒಕ್ಕೂಟ ವ್ಯವಸ್ಥೆಯ ಬದಲು ಒಕ್ಕೂಟ ವ್ಯವಸ್ಥೆ ಮೇಲೆ ಮಾಡಿದ ಗದಾಪ್ರಹಾರವಾಗಿದೆ. ಕರ್ನಾಟಕದಂತಹ ರಾಜ್ಯವನ್ನು ಮೂಲೆಗುಂಪು ಮಾಡಿ ಕೆಲವೇ ರಾಜ್ಯಗಳಲ್ಲಿ ಅಧಿಕಾರವನ್ನು ಕೇಂದ್ರೀಕರಿಸುವ ಯತ್ನವಾಗಿದೆ.

ಮೋದಿ ಸರ್ಕಾರ ನಮ್ಮ ದನಿಯನ್ನು ಅಡಗಿಸಲು ಯತ್ನಿಸುತ್ತಿದ್ದು ಕರ್ನಾಟಕದ ಜನತೆ ಇದನ್ನು ಸಹಿಸುವುದಿಲ್ಲ ಬದಲಿಗೆ ಉಗ್ರವಾಗಿ ವಿರೋಧಿಸುತ್ತದೆ ಎಂದು ಸಿದ್ದರಾಮಯ್ಯ ಕಿಡಿಕಾರಿದ್ದಾರೆ.

ಯುಡಿಎಫ್ ಮೈತ್ರಿಕೂಟಕ್ಕೆ ಬಹುಮತ: ಡಿಸಿಎಂ ಡಿಕೆಶಿ

ಮೊದಲನೇ ಪುಟದಿಂದ..

''ರಾಹುಲ್ ಗಾಂಧಿ ಅವರನ್ನು ಸಂಸತ್ ಸದಸ್ಯತ್ವ ಸ್ಥಾನದಿಂದ ಅನರ್ಹಗೊಳಿಸುವುದು ಮ್ಯಾಚ್ ಫಿಕ್ಸಿಂಗ್ ಎನ್ನುತ್ತಾರಾ? ಕೇರಳಂ ಜನ ಭರ್ಜರಿ ಮತಗಳೊಂದಿಗೆ ರಾಹುಲ್ ಗಾಂಧಿ ಅವರನ್ನು ಸಂಸತ್ತಿಗೆ ಆಯ್ಕೆ ಮಾಡಿದಾಗ, ಅವರು ಕೋಲಾರದಲ್ಲಿ ಮಾಡಿದ ಭಾಷಣವನ್ನು ನೆಪವಾಗಿಟ್ಟುಕೊಂಡು ಸಂಸತ್ ಸದಸ್ಯತ್ವದಿಂದ ಅನರ್ಹ ಮಾಡಲು ಮುಂದಾದರು. ಆ ಮೂಲಕ ಕೇರಳ ಜನರಿಗೆ ಅಪಮಾನ ಎಸಗಿದರು. ಇದನ್ನು ಮ್ಯಾಚ್ ಫಿಕ್ಸಿಂಗ್ ಎಂದು ಕರೆಯುತ್ತಾರಾ?'' ಎಂದು ತಿಳಿಸಿದರು.

ಕೇರಳಂನಲ್ಲೂ ಕರ್ನಾಟಕ ಮಾದರಿ ಗ್ಯಾರಂಟಿ ಯೋಜನೆ ಘೋಷಣೆ ಮಾಡಲಾಗುತ್ತಿದೆ ಎಂದು ಕೇಳಿದಾಗ, ''ಕರ್ನಾಟಕ ಕಾಂಗ್ರೆಸ್ ಅಧ್ಯಕ್ಷನಾಗಿ ನಾನು ಪಂಚ ಗ್ಯಾರಂಟಿ ಯೋಜನೆಗಳನ್ನು ಘೋಷಣೆ ಮಾಡಿದೆ. ನಾವು ಕೊಟ್ಟ ಮಾತಿನಂತೆ ನಡೆದಿದ್ದೇವೆ. ಪ್ರತಿ ಮರಕ್ಕೆ ಬೇರು ಮುಖ್ಯ. ನಾವು ಬೇರನ್ನು ನಂಬಿರುವವರು.

ಬೇರು ಇಲ್ಲದೇ ನಂಬಿಕೆ ಮೂಡಲು ಸಾಧ್ಯವಿಲ್ಲ. ಜನರು ನಮ್ಮನ್ನು ನಂಬಿದರು. ನಾವು ಅವರ ನಂಬಿಕೆ ಉಳಿಸಿಕೊಂಡು ನುಡಿದಂತೆ ನಡೆದಿದ್ದೇವೆ. ಕರ್ನಾಟಕ, ತೆಲಂಗಾಣ, ಹಿಮಾಚಲ ಪ್ರದೇಶದಲ್ಲಿ ನಾವು ಕೊಟ್ಟ ಮಾತಿನಂತೆ ಗ್ಯಾರಂಟಿ ಯೋಜನೆ ಜಾರಿಗೆ ತಂದಿದ್ದೇವೆ. ಕೇರಳದಲ್ಲಿ ಕೊಟ್ಟಿರುವ ಭರವಸೆಯಂತೆ ಇಂದಿರಾ ಕ್ಯಾಂಟೀನ್ ಆರಂಭಿಸುತ್ತೇವೆ. ಕೇಂದ್ರದಲ್ಲಿ ಯುಪಿಎ ಸರ್ಕಾರ ಅಧಿಕಾರದಲ್ಲಿದ್ದಾಗ, ಆಹಾರ ಭದ್ರತೆ, ಶೈಕ್ಷಣಿಕ ಹಕ್ಕು, ಉದ್ಯೋಗ ಖಾತರಿ ಯೋಜನೆ ಜಾರಿಗೆ ತಂದೆವು'' ಎಂದು ತಿಳಿಸಿದರು.

ಶಬರಿಮಲ ವಿಚಾರ ಎಲ್ ಡಿಎಫ್ ಮೇಲೆ ಪರಿಣಾಮ ಬೀರಲಿದೆಯೇ ಎಂದು ಕೇಳಿದಾಗ, ''ಖಂಡಿತವಾಗಿ ಪರಿಣಾಮ ಬೀರಲಿದೆ. ಇದು ದೇವರ ನಾಡು. ಇಲ್ಲಿನ ಜನ ದೇವರು, ಧರ್ಮ, ಸಂಸ್ಕೃತಿಯ ಮೇಲೆ ನಂಬಿಕೆ ಇಟ್ಟಿದ್ದಾರೆ. ದೇವರ ಹಿತಾಸಕ್ತಿಯನ್ನು ನಾವು ಕಾಪಾಡಬೇಕು. ದೇಶದ ಎಲ್ಲಾ ಭಾಗದ ಜನ ನಂಬಿಕೆಯ ಮೇಲೆ ಶಬರಿಮಲೆಗೆ ಬರುತ್ತಾರೆ. ಈ ದೇಶ ಹಾಗೂ ರಾಜ್ಯದ ಬೇರು ನಂಬಿಕೆ ಮೇಲೆ ನಿಂತಿದೆ. ಈ ಕಾರಣದಿಂದಾಗಿ ಎಲ್ ಡಿಎಫ್ ಸರ್ಕಾರವನ್ನು ಈ ಬಾರಿಯ ಚುನಾವಣೆಯಲ್ಲಿ ಬೇರು ಸಮೇತ ಕಿತ್ತೊಗೆಯಲಾಗುವುದು'' ಎಂದು ತಿಳಿಸಿದರು.

ಮಲಯಾಳಂ ಭಾಷಾ ನೀತಿ ಬಗ್ಗೆ ನಾನು ಪ್ರತಿಕ್ರಿಯೆ ನೀಡುವುದಿಲ್ಲ. ಕೇರಳಂ ರಾಜ್ಯದಲ್ಲಿ ಕಾನೂನು ಸುವ್ಯವಸ್ಥೆ ಹದಗೆಟ್ಟಿದ್ದು, ಜನ ಅಸಂತುಷ್ಟರಾಗಿದ್ದು, ಈ ಕಾರಣಕ್ಕೆ ಲೋಕಸಭೆ ಚುನಾವಣೆಯಲ್ಲಿ ಜನರು ಯುಡಿಎಫ್ ಗೆ ಬೆಂಬಲ ನೀಡಿದರು. ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ಚುನಾವಣೆಯಲ್ಲಿ ಜನ ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷ ಹಾಗೂ ಯುಡಿಎಫ್ ಗೆ ಭರ್ಜರಿ ಬಹುಮತ ನೀಡಿದ್ದು, ವಿಧಾನಸಭಾ ಚುನಾವಣೆಯಲ್ಲೂ ಮೂರನೇ ಎರಡರಷ್ಟು ಬಹುಮತ ನೀಡಲಿದ್ದಾರೆ'' ಎಂದು ತಿಳಿಸಿದರು.

ಕೈ-ಕಮಲದ ಗೆಲುವಿಗೆ ಪಕ್ಷೇತರರ ಕಾಟ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಮುಸ್ಲಿಂ ಮತದಾರರು ಕ್ಷೇತ್ರದ ಎರಡನೇ ಅತಿದೊಡ್ಡ ಶಕ್ತಿ. ಸಾಂಪ್ರದಾಯಿಕವಾಗಿ ಇವು ಕಾಂಗ್ರೆಸ್‌ನ ಮತ ಬ್ಯಾಂಕ್ ಗಳಾಗಿದ್ದವು. ಆದರೆ, ಈ ಬಾರಿ ಇಲ್ಲಿ ದೊಡ್ಡ ಬಿರುಕು ಕಾಣಿಸಿಕೊಂಡಿದೆ. ಅಹಿಂದ ವರ್ಗದ ಮತಗಳು ಸಹ ನಿರ್ಣಾಯಕವಾಗಿದ್ದು, ಸಿದ್ದರಾಮಯ್ಯ ಅವರ ನಾಯಕತ್ವ ಮತ್ತು ಗ್ಯಾರಂಟಿ ಯೋಜನೆಗಳ ಮೇಲೆ ಕಾಂಗ್ರೆಸ್ ಭರವಸೆ ಇಟ್ಟಿದೆ.

ಈ ಬಾರಿಯ ಚುನಾವಣೆಯ ಅತ್ಯಂತ ದೊಡ್ಡ ಟ್ವಿಸ್ಟ್ ಎಂದರೆ ಕಣದಲ್ಲಿರುವ 11 ಅಲ್ಪಸಂಖ್ಯಾತ ಅಭ್ಯರ್ಥಿಗಳು. ಇದರಲ್ಲಿ ಎಸ್‌ಡಿಪಿಐ ಪಕ್ಷದ ಅಭ್ಯರ್ಥಿ ಪ್ರಬಲ ಸ್ಪರ್ಧೆಯೊಡ್ಡುವ ಎಲ್ಲ ಲಕ್ಷಣಗಳು ಇವೆ. ಸಾಮಾನ್ಯವಾಗಿ ಶೇ. 60 ರಷ್ಟು ಬೀಳುತ್ತಿದ್ದ ಮುಸ್ಲಿಂ ಮತಗಳು ಈ ಬಾರಿ ಹನ್ನೊಂದು ಅಭ್ಯರ್ಥಿಗಳ ನಡುವೆ ಹಂಚಿಹೋಗುವ ಸಾಧ್ಯತೆ ಇದೆ. ಇದು ನೇರವಾಗಿ ಕಾಂಗ್ರೆಸ್ನ ವೋಟ್ ಬ್ಯಾಂಕ್ ಗೆ ಕತ್ತರಿ ಹಾಕುವ ಸಾಧ್ಯತೆ ಇದೆ. ಮುಸ್ಲಿಂ ಯುವ ಮತದಾರರಲ್ಲಿ ಎಸ್ಡಿಪಿಐ ಈ ಬಾರಿ ಗಣನೀಯ ಪ್ರಭಾವ ಬೀರಿದೆ. ಇದು ಕೇವಲ ಸಾಂಕೇತಿಕ ಸ್ಪರ್ಧೆಯಾಗದೆ, ಕಾಂಗ್ರೆಸ್‌ನ ಗೆಲುವಿನ ಅಂತರವನ್ನು ಕುಗ್ಗಿಸುವ ಅಥವಾ ಫಲಿತಾಂಶವನ್ನೇ ಅದಲು ಬದಲು ಮಾಡುವ ಶಕ್ತಿ ಹೊಂದಿದೆ. ಸ

ಯುಡಿಎಫ್ ಸರ್ಕಾರಕ್ಕೆ ಅವಕಾಶ ನೀಡಿ

ದೇವರ ನಾಡಿನಲ್ಲಿ ದೇವರಿಗೆ ನ್ಯಾಯವೇ ಇಲ್ಲ: ಡಿ.ಕೆ. ಶಿವಕುಮಾರ್ ಟೀಕೆ

ಉದಯಕಾಲ ನ್ಯೂಸ್, ಕೇರಳಂ: ಕೇರಳಂ ಹಾಗೂ ಪುದುಚೆರಿ ರಾಜ್ಯಗಳು ನಿರುದ್ಯೋಗ ಹಾಗೂ ಬೆಲೆ ಏರಿಕೆ ಸಮಸ್ಯೆಯಿಂದ ತತ್ತರಿಸಿದ್ದು, ಕಾಂಗ್ರೆಸ್ ನೇತೃತ್ವದ ಯುಡಿಎಫ್ ಮೈತ್ರಿಕೂಟ ಸರ್ಕಾರ ದಕ್ಷ ಆಡಳಿತ ಮೂಲಕ ಪರಿಹಾರ ನೀಡಲಿದೆ. ಈ ಅವಕಾಶ ನಿಮ್ಮ ಮುಂದೆ ಒದಗಿ ಬಂದಿದ್ದು, ಇದನ್ನು ಬಳಸಿಕೊಳ್ಳುವುದು ನಿಮ್ಮ ಕೈಯಲ್ಲಿದೆ ಎಂದು ಡಿಸಿಎಂ ಡಿ.ಕೆ. ಶಿವಕುಮಾರ್ ತಿಳಿಸಿದರು.

ಪುದುಚೇರಿಯ ಮಾಹೆ ವಿಧಾನಸಭೆ ಕ್ಷೇತ್ರ ಹಾಗೂ ಕೇರಳಂನ ಒರ್ಕಟ್ಟೇರಿಯಲ್ಲಿ ಕಾಂಗ್ರೆಸ್ ಅಭ್ಯರ್ಥಿಗಳ ಪರ ಭಾನುವಾರ ಚುನಾವಣೆ ಪ್ರಚಾರ ಮಾಡಿ ಮಾತನಾಡಿದರು.

ಮರಕ್ಕೆ ಬೇರು ಎಷ್ಟು ಮುಖ್ಯವೋ, ಮನುಷ್ಯನಿಗೆ ನಂಬಿಕೆ ಅಷ್ಟೇ ಮುಖ್ಯ. ನಮ್ಮ ನಂಬಿಕೆ ಇರುವುದು ದೇಶದ ಸಂವಿಧಾನ, ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷದ ಇತಿಹಾಸ, ರಾಷ್ಟ್ರ ಧ್ವಜ, ರಾಷ್ಟ್ರಗೀತೆ ಮೇಲೆ ಇದೆ. ದಕ್ಷಿಣ ಭಾರತದ ರಾಜ್ಯದವರು ಸಹೋದರರಂತೆ ಒಂದಾಗಿ ದೇಶದ ಸಂವಿಧಾನ ರಕ್ಷಣೆ ಮಾಡಬೇಕು. ಕೇರಳಂ ಹಾಗೂ ಪುದುಚೆರಿಯಲ್ಲಿ ಈಗಿರುವ ಪರಿಸ್ಥಿತಿಯೇ ಮೂರು ವರ್ಷಗಳ ಹಿಂದೆ ಕರ್ನಾಟಕದಲ್ಲಿತ್ತು. ಆಗ ರಾಹುಲ್ ಗಾಂಧಿ ಹಾಗೂ ಸೋನಿಯಾ ಗಾಂಧಿ ಅವರು ನನ್ನನ್ನು ಕರ್ನಾಟಕ ಕಾಂಗ್ರೆಸ್ ಅಧ್ಯಕ್ಷನನ್ನಾಗಿ ನೇಮಕ ಮಾಡಿದ ಬಳಿಕ ನಾವು ಒಟ್ಟಾಗಿ ಹೋರಾಟ

ಮಾಡಿ ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷವನ್ನು ಅಧಿಕಾರಕ್ಕೆ ತಂದೆವು. ನಾವು ಕೊಟ್ಟ ಮಾತಿನಂತೆ ಐದು ಗ್ಯಾರಂಟಿ ಜಾರಿ ಮಾಡಿ ಕರ್ನಾಟಕ ಜನರನ್ನು ರಕ್ಷಣೆ ಮಾಡಿದೆವು ಎಂದು ತಿಳಿಸಿದರು.

ದೇವರ ನಾಡಿನಲ್ಲಿ ದೇವರಿಗೆ ನ್ಯಾಯ ಸಿಗದಿದ್ದರೆ, ಜನಸಾಮಾನ್ಯರಿಗೆ ಸಿಗುವುದೇ: ನಾನು ಮೊದಲು ಸ್ವಾಮಿ ಅಯ್ಯಪ್ಪನಿಗೆ ನಮಿಸುತ್ತೇನೆ. ಇಲ್ಲಿ ಅಯ್ಯಪ್ಪ ಸ್ವಾಮಿ ದೇವಾಲಯದ ಚಿನ್ನ ಕಳ್ಳತನ ಮಾಡಿದ್ದಾರೆ. ಈ ಕಾರ್ಯಕ್ರಮದಲ್ಲಿ ನನ್ನನ್ನು ಪರಿಚಯಿಸುವಾಗ ಕೇಂದ್ರ ಸರ್ಕಾರ ನನ್ನ ವಿರುದ್ಧ ಸುಳ್ಳು ಪ್ರಕರಣ ದಾಖಲಿಸಿ ಕಿರುಕುಳ ಕೊಟ್ಟಿರುವ ಅಂಶವನ್ನು ಪ್ರಸ್ತಾಪಿಸಿದರು. ನನ್ನ ಮೇಲೆ ಯಾವುದೇ ಕ್ರಿಮಿನಲ್ ಹಾಗೂ ಕಳ್ಳತನದ ಪ್ರಕರಣವಿಲ್ಲ. ಆದರೂ ಗುಜರಾತಿನಲ್ಲಿ ಅಹ್ಮದ್ ಪಟೇಲ್ ಅವರ ರಾಜ್ಯಸಭೆ ಆಯ್ಕೆ ವೇಳೆ ಕಾಂಗ್ರೆಸ್ ಶಾಸಕರನ್ನು ರಕ್ಷಣೆ ಮಾಡಿದ್ದಕ್ಕಾಗಿ ನನ್ನ ಮೇಲೆ ಸಂವಿಧಾನಿಕ ತನಿಖಾ ಸಂಸ್ಥೆಗಳ ಮೂಲಕ ದಾಳಿ ಮಾಡಿ ಜೈಲಿಗೆ ಹಾಕಿದರು. ಆದರೆ ಇಲ್ಲಿ ಅಯ್ಯಪ್ಪ ಸ್ವಾಮಿಯ ಚಿನ್ನ ಕಳ್ಳತನವಾಗಿದ್ದರೂ ಇಡಿ, ಸಿಬಿಐನಿಂದ ಒಂದೇ ಒಂದು ಪ್ರಕರಣ ದಾಖಲಾಗಿಲ್ಲ ಯಾಕೆ ಎಂದು ಪ್ರಶ್ನಿಸಿದರು.

ಜನರಿಗೆ ನೆರವಾಗುವ ಉದ್ದೇಶದಿಂದ ಕೆಲವು ಭರವಸೆ ನೀಡಿದ್ದು, ನಿರುದ್ಯೋಗ ಸಮಸ್ಯೆ ನಿವಾರಣೆಗೆ ಇಂದಿರಾ ಗ್ಯಾರಂಟಿ ಸೇರಿದಂತೆ ಅನೇಕ ಭರವಸೆ ನೀಡಿದ್ದೇವೆ. ತಮಿಳುನಾಡಿನಲ್ಲಿ ಇಂಡಿಯಾ ಮೈತ್ರಿಕೂಟದ ಭಾಗವಾಗಿರುವ ಡಿಎಂಕೆ ಮತ್ತೆ ಅಧಿಕಾರಕ್ಕೆ ಬರಲಿದ್ದು, ಕೇರಳಂ ರಾಜ್ಯದಲ್ಲೂ ಇಂಡಿಯಾ ಮೈತ್ರಿಕೂಟ ಅಧಿಕಾರಕ್ಕೆ ಬರುವ ವಿಶ್ವಾಸ ನಮಗಿದೆ. ನಾವು ಈ ರಾಜ್ಯ ಹಾಗೂ ಈ ರಾಜ್ಯದ ಇತಿಹಾಸವನ್ನು ರಕ್ಷಣೆ ಮಾಡುತ್ತೇವೆ ಎಂದರು.

ಹಾಲಿ ಸರ್ಕಾರಗಳ ಅಭಿವೃದ್ಧಿ ಕಣ್ಣಿಗೆ ಕಾಣುತ್ತಿವೆಯೇ?

ಇಲ್ಲಿರುವ ನಾಯಕರು ನಿಮ್ಮ ಹಿತಕಾಯಲು ಹೋರಾಟ ಮಾಡುತ್ತಿದ್ದು, ನಿಮ್ಮ ಜತೆಗೆ ನಾವಿದ್ದೇವೆ ಎಂದು ಹೇಳಲು ಇಲ್ಲಿಗೆ ಬಂದಿದ್ದೇವೆ. ಪುದುಚೆರಿಯಲ್ಲಿ ರಂಗಸ್ವಾಮಿ ಅವರು ಹಾಗೂ ಕೇರಳಂ ರಾಜ್ಯದಲ್ಲಿ ಎಲ್‌ಡಿಎಫ್ ಸುದೀರ್ಘವಾಗಿ ಅಧಿಕಾರ ನಡೆಸಿದೆ. ಕಳೆದ ಹತ್ತು ವರ್ಷಗಳಲ್ಲಿ ಈ ಸರ್ಕಾರ ಮಾಡಿಯುವ ಯಾವುದಾದರೂ ಅಭಿವೃದ್ಧಿ ನಿಮ್ಮ ಕಣ್ಣಿಗೆ ಕಾಣುತ್ತಿದೆಯೇ? ನಿಮ್ಮ ಬದುಕನ್ನು ಬದಲಿಸಿರುವ ಯಾವುದಾದರೂ ಯೋಜನೆಗಳು ನಿಮ್ಮ ನೆನೆಪಿನಲ್ಲಿದೆಯೇ ಎಂದು ಪ್ರಶ್ನಿಸಿದರು.

ಹೊರ ದೇಶದಲ್ಲಿರುವವರಿಗೆ ಬಂದು ಮತ ಹಾಕಲು ಅವಕಾಶ ನೀಡುತ್ತಿಲ್ಲ: ಕೋವಿಡ್ ಸಂದರ್ಭದಲ್ಲಿ ಜನರಿಗೆ ನೆರವಾಗಿದ್ದೇವೆ ಎಂದು ಎಲ್ ಡಿಎಫ್ ಸರ್ಕಾರ ಹೇಳಿಕೊಳ್ಳುತ್ತಿದೆ. ದೇಶದಲ್ಲಿ ಅಂಗನವಾಡಿ ಕಾರ್ಯಕರ್ತೆಯರು ಹಾಗೂ ಆಶಾ ಕಾರ್ಯಕರ್ತೆಯರನ್ನು ಆರಂಭಿಸಿದ್ದು, ಇಂದಿರಾ ಗಾಂಧಿ ಅವರಿಂದ. ಕಾಂಗ್ರೆಸ್ ಸರ್ಕಾರದ ಹೊರತಾಗಿ ಬೇರೆ ಯಾವುದೇ ಸರ್ಕಾರ ದೇಶದ ಜನರ ಆರೋಗ್ಯ ಕಾಪಾಡಲು ಯಾವುದೇ ಯೋಜನೆ ನೀಡಿಲ್ಲ.

ಈಗ ಮಧ್ಯಪ್ರಾಚ್ಯದಲ್ಲಿ ಯುದ್ಧ ನಡೆಯುತ್ತಿರುವ ಹಿನ್ನೆಲೆ ನಮ್ಮ ಸಹೋದರರು ಇಲ್ಲಿನ ಚುನಾವಣೆಯಲ್ಲಿ ಮತದಾನ ಮಾಡಲು ಆಗಮಿಸಬೇಕು. ಅನೇಕರಿಗೆ ಬರಲು ಸಾಧ್ಯವಾಗುತ್ತಿಲ್ಲ. ಅವರು ಬಂದು ಇಲ್ಲಿ ಮತ ಹಾಕು ಕೇಂದ್ರ ಸರ್ಕಾರ ಅವಕಾಶ ಕಲ್ಪಿಸುತ್ತಿಲ್ಲ. ಇದು ಕೇಂದ್ರ ಸರ್ಕಾರದ ವೈಫಲ್ಯ ಎಂದು ದೂರಿದರು.

ಈ ದೇಶವನ್ನು ಕಾಪಾಡಲು ಕೇವಲ ಕಾಂಗ್ರೆಸ್ ಸರ್ಕಾರದಿಂದ ಮಾತ್ರ ಸಾಧ್ಯವಿದ್ದು, ನೀವು ಕಾಂಗ್ರೆಸ್ ಹಾಗೂ ಅದರ ಮೈತ್ರಿಕೂಟದ ಸರ್ಕಾರವನ್ನು ಗೆಲ್ಲಿಸಬೇಕು ಎಂದು ಕರೆ ನೀಡಿದರು.

ತೈಲ ದರಕ್ಕೆ ಲಗಾಮು?

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಗ್ರಾಹಕರ ಮೇಲೆ ಏನು ಪರಿಣಾಮ?

ಕಚ್ಚಾ ತೈಲ ಬೆಲೆ ಏರಿಕೆಯಾದರೆ ಸಾರಿಗೆ ವೆಚ್ಚ ಹೆಚ್ಚಾಗಲಿದ್ದು, ಇದರಿಂದ ಅಗತ್ಯ ವಸ್ತುಗಳ ಬೆಲೆಯೂ ಏರಿಕೆಯಾಗಲಿದೆ. ''ಯುದ್ಧದ ಪ್ರಭಾವದಿಂದ ತೈಲ ಬೆಲೆ ಗಗನಕ್ಕೇರುವ ಮೊದಲು ಸರ್ಕಾರವು ಜಿಎಸ್ಟಿ ಕುರಿತು ಕಠಿಣ ನಿರ್ಧಾರ ತೆಗೆದುಕೊಳ್ಳಬೇಕು'' ಎಂಬುದು ಸಾರ್ವಜನಿಕರ ಒತ್ತಾಯವಾಗಿದೆ.

ಮುನಿಯಪ್ಪ ಮನೆಗೆ ನಾಳೆ ಆಟೋ ಚಾಲಕರ ಮುತ್ತಿಗೆ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಗ್ಯಾಸ್ ಬಂಕ್‌ಗಳ ಮುಂದೆ ಕಿಲೋಮಿಟರ್ ಗಟ್ಟಲೆ ಆಟೋಗಳು ಸರತಿ ಸಾಲಿನಲ್ಲಿ ನಿಂತು ಅಲ್ಲಿಯೇ ಊಟ, ನಿದ್ದೆ ಮಾಡುತ್ತಿದ್ದು, ಜೀವನ ಬಹಳ ದುಃಸ್ತರವಾಗಿದೆ. ಹಾಗಾಗಿ ನಾಳೆ ಆಟೋ ಚಾಲಕರು ಸಚಿವ ಕೆ ಎಸ್ ಮುನಿಯಪ್ಪ ಅವರ ಮನೆಗೆ ಮುತ್ತಿಗೆ ಹಾಕಲು ಪ್ಲಾನ್ ಮಾಡಿದ್ದಾರೆ.

ಮನೆಗೆ ಆಟೋ ಚಾಲಕರು ಮುತ್ತಿಗೆ ಹಾಕುತ್ತಾರೆ ಎನ್ನುವ ವಿಚಾರಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಪ್ರತಿಕ್ರಿಯೆ ನೀಡಿದ್ದು, ಆಟೋ ಚಾಲಕರು ಮನೆಗೆ ಬಂದರೆ ಸ್ವಾಗತ ಮಾಡುತ್ತೇನೆ. ಆಟೋ ಚಾಲಕರಿಗೆ ಕಾಫಿ, ತಿಂಡಿ ಕೊಡುತ್ತೇನೆ. ಗ್ಯಾಸ್ ವಿಚಾರದಲ್ಲಿ ರಾಜ್ಯ ಸರ್ಕಾರದ್ದು ಏನು ಇಲ್ಲ ಎಂದು ಬಾಗಲಕೋಟೆಯಲ್ಲಿ ಸಚಿವಕ್ಕೆ ಹೆಚ್ ಮುನಿಯಪ್ಪ ಹೇಳಿಕೆ ನೀಡಿದರು.

ಆಟೋ ಚಾಲಕರ ಸಮಸ್ಯೆ ಬಗ್ಗೆ ಹರಿಸಲು ಪ್ರಯತ್ನ ಮಾಡುತ್ತೇನೆ. ಆಯಿಲ್ ಕಾರ್ಪೊರೇಷನ್ ಕೋ ಆರ್ಡಿನೇಟರ್ ಜೊತೆಗೆ ಈ ವಿಚಾರವಾಗಿ ಚರ್ಚೆ ಮಾಡುತ್ತೇನೆ. ಆಟೋ ಚಾಲಕರ ಜೀವನ ಎಲ್ಪಿಜಿ ಮತ್ತು ಸಿ ಎನ್ ಜಿ ಮೇಲೆ ನಿಂತಿದೆ. ಆದಷ್ಟು ಇನ್ನಷ್ಟು ಹೆಚ್ಚಿನ ಗ್ಯಾಸ್ ಕೊಡಬೇಕು ಅಂತ ಈಗಾಗಲೇ ಆಯಿಲ್ ಕಾರ್ಪೊರೇಷನ್ ಕೋ ಆರ್ಡಿನೇಟರ್ ಜೊತೆಗೆ ಚರ್ಚಿಸಿದ್ದೇನೆ ಎಂದು ಅವರು ತಿಳಿಸಿದರು.

ಕ್ಷೇತ್ರಗಳ ಕಡಿತ ಇಲ್ಲ: ಮೋದಿ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಅದು ಸಂಪೂರ್ಣ ಸುಳ್ಳು. ಈ ರಾಜ್ಯಗಳ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳ ರಕ್ಷಣೆಗೆ ಸಂಸತ್ತಿನಲ್ಲಿ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು ಎಂದು ಹೇಳಿದ್ದಾರೆ.

ಕೇರಳ, ಕರ್ನಾಟಕ, ಆಂಧ್ರ ಪ್ರದೇಶ, ಗೋವಾ, ತೆಲಂಗಾಣ ಮತ್ತು ತಮಿಳು ನಾಡನ್ನು ಉದ್ದೇಶಿಸಿ ಮಾತನಾಡಿದ ಅವರು, ಪರಿಣಾಮಕಾರಿಯಾಗಿ ಜನಸಂಖ್ಯೆಯನ್ನು ನಿಯಂತ್ರಿಸಿರುವ ರಾಜ್ಯಗಳು ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳನ್ನು ಕಳೆದುಕೊಳ್ಳಬಾರದು ಎಂದರು.

ದಕ್ಷಿಣದ ರಾಜ್ಯಗಳ ಮೂಲೆಗುಂಪು: ಸಿಎಂ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಆದರಲ್ಲೂ ಕೇರಳ ಮತ್ತು ತಮಿಳುನಾಡಿನಂತಹ ರಾಜ್ಯಗಳಲ್ಲಿನ ರಾಜಕೀಯ ಲೆಕ್ಕಾಚಾರವನ್ನು ಕೇಂದ್ರೀಕರಿಸಿದೆ ಎಂದಿದ್ದಾರೆ.

ದಕ್ಷಿಣ ಭಾರತದ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳು ಪುನರ್ ವಿಂಗಡಣೆಯಲ್ಲಿ ಹೆಚ್ಚುತ್ತವೆಯೋ? ಇಲ್ಲವೋ ? ಎಂಬುದಲ್ಲ ಮುಖ್ಯ ವಿಷಯ. ಆದರೆ, ಅವುಗಳನ್ನು ಯಾವ ಪ್ರಮಾಣದಲ್ಲಿ ಹೆಚ್ಚಿಸಲಾಗುತ್ತದೆ ಮತ್ತು ಅದರ ಲಾಭ ಯಾರಿಗೆ ಹೆಚ್ಚು ಆಗಲಿದೆ ಎಂಬುದೇ ಮುಖ್ಯವಾಗಿದೆ ಎಂದಿರುವ ಸಿದ್ದರಾಮಯ್ಯ, ಉದ್ದೇಶಿತ ಪುನರ್ ವಿಂಗಡಣೆಯಲ್ಲಿ ಪ್ರತಿ ರಾಜ್ಯಗಳ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳೇನೋ ಹೆಚ್ಚಾಗುತ್ತವೆ. ಆದರೆ ಬಿಜೆಪಿ ಆಡಳಿತವಿರುವ ರಾಜ್ಯಗಳಲ್ಲಿನ ಕ್ಷೇತ್ರಗಳ ಏರಿಕೆಯ ಪ್ರಮಾಣ ಗಮನಾರ್ಹವಾಗಿದೆ. ಉತ್ತರಪ್ರದೇಶದಲ್ಲಿ ಹಾಲಿ 80ರಿಂದ 120 ಕ್ಷೇತ್ರಗಳಿಗೆ ಏರಿಕೆಯಾದರೆ, ಮಹಾರಾಷ್ಟ್ರದಲ್ಲಿ 48ರಿಂದ 72, ಮಧ್ಯಪ್ರದೇಶದಲ್ಲಿ 29ರಿಂದ 43, ರಾಜಸ್ತಾನದಲ್ಲಿ 25ರಿಂದ 37, ಗುಜರಾತಿನಲ್ಲಿ 26ರಿಂದ 39ಕ್ಕೆ ಹೆಚ್ಚಳವಾಗಲಿದೆ ಎನ್ನಲಾಗಿದೆ. ಅದೇ ದಕ್ಷಿಣ ಭಾರತದ ಕರ್ನಾಟಕದಲ್ಲಿ 28ರಿಂದ 42, ತಮಿಳುನಾಡಿನಲ್ಲಿ 39ರಿಂದ 58-59, ಆಂಧ್ರಪ್ರದೇಶದಲ್ಲಿ 25ರಿಂದ 37-38, ತೆಲಂಗಾಣದಲ್ಲಿ 17ರಿಂದ 25-26 ಮತ್ತು ಕೇರಳದಲ್ಲಿ 20ರಿಂದ 30ಕ್ಕೆ ಏರಿಕೆಯಾಗಲಿದೆ ಎನ್ನಲಾಗುತ್ತಿದೆ ಎಂದು ಅಂಕಿ-ಅಂಶ ಸಮೇತ ವಿವರಿಸಿದ್ದಾರೆ.

ಈ ಒಟ್ಟು ಪುನರ್ ವಿಂಗಡಣೆಯಿಂದ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳು 543ರಿಂದ 816ಕ್ಕೆ ಏರಿಕೆಯಾಗಲಿದ್ದು ಇದರಲ್ಲಿ ದಕ್ಷಿಣ ಭಾರತದ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳ ಪಾಲು ಹಿಂದಿನಂತೆ ಶೇ.24ರಷ್ಟು ಆಗಿ ಉಳಿಯಲಿದೆ. ಜನಸಂಖ್ಯೆ ನಿಯಂತ್ರಣದಲ್ಲಿ ಉತ್ತಮ ಕಾರ್ಯ, ಉತ್ತಮ ಆಡಳಿತ ನೀಡುವ ಮೂಲಕ ದೇಶದ ಪ್ರಗತಿಗೆ ಮಹತ್ವದ ಕೊಡುಗೆ ನೀಡುವ ರಾಜ್ಯಗಳನ್ನು ಈ ಪುನರ್ ವಿಂಗಡಣೆಯಲ್ಲಿ ಕಡೆಗಣಿಸಲಾಗಿದ್ದು ಇದು ಅಸಮಾನತೆಯಾಗಿದ್ದು ಅಧಿಕಾರ ಕೇಂದ್ರಿತ ವಿಂಗಡಣೆಯಾಗಿದೆ ಎಂದು ಮುಖ್ಯಮಂತ್ರಿ ಸಿದ್ದರಾಮಯ್ಯ ಆರೋಪಿಸಿದ್ದಾರೆ.

ಕೇಂದ್ರ ಸರ್ಕಾರದ ಈ ನಡೆ ಸಹಕಾರಿ ಒಕ್ಕೂಟ ವ್ಯವಸ್ಥೆಯ ಬದಲು ಒಕ್ಕೂಟ ವ್ಯವಸ್ಥೆ ಮೇಲೆ ಮಾಡಿದ ಗದಾಪ್ರಹಾರವಾಗಿದೆ. ಕರ್ನಾಟಕದಂತಹ ರಾಜ್ಯವನ್ನು ಮೂಲೆಗುಂಪು ಮಾಡಿ ಕೆಲವೇ ರಾಜ್ಯಗಳಲ್ಲಿ ಅಧಿಕಾರವನ್ನು ಕೇಂದ್ರೀಕರಿಸುವ ಯತ್ನವಾಗಿದೆ.

ಮೋದಿ ಸರ್ಕಾರ ನಮ್ಮ ದನಿಯನ್ನು ಅಡಗಿಸಲು ಯತ್ನಿಸುತ್ತಿದ್ದು ಕರ್ನಾಟಕದ ಜನತೆ ಇದನ್ನು ಸಹಿಸುವುದಿಲ್ಲ ಬದಲಿಗೆ ಉಗ್ರವಾಗಿ ವಿರೋಧಿಸುತ್ತದೆ ಎಂದು ಸಿದ್ದರಾಮಯ್ಯ ಕಿಡಿಕಾರಿದ್ದಾರೆ.

ಯುಡಿಎಫ್ ಮೈತ್ರಿಕೂಟಕ್ಕೆ ಬಹುಮತ: ಡಿಸಿಎಂ ಡಿಕೆಶಿ

ಮೊದಲನೇ ಪುಟದಿಂದ..

''ರಾಹುಲ್ ಗಾಂಧಿ ಅವರನ್ನು ಸಂಸತ್ ಸದಸ್ಯತ್ವ ಸ್ಥಾನದಿಂದ ಅನರ್ಹಗೊಳಿಸುವುದು ಮ್ಯಾಚ್ ಫಿಕ್ಸಿಂಗ್ ಎನ್ನುತ್ತಾರಾ? ಕೇರಳಂ ಜನ ಭರ್ಜರಿ ಮತಗಳೊಂದಿಗೆ ರಾಹುಲ್ ಗಾಂಧಿ ಅವರನ್ನು ಸಂಸತ್ತಿಗೆ ಆಯ್ಕೆ ಮಾಡಿದಾಗ, ಅವರು ಕೋಲಾರದಲ್ಲಿ ಮಾಡಿದ ಭಾಷಣವನ್ನು ನೆಪವಾಗಿಟ್ಟುಕೊಂಡು ಸಂಸತ್ ಸದಸ್ಯತ್ವದಿಂದ ಅನರ್ಹ ಮಾಡಲು ಮುಂದಾದರು. ಆ ಮೂಲಕ ಕೇರಳ ಜನರಿಗೆ ಅಪಮಾನ ಎಸಗಿದರು. ಇದನ್ನು ಮ್ಯಾಚ್ ಫಿಕ್ಸಿಂಗ್ ಎಂದು ಕರೆಯುತ್ತಾರಾ?'' ಎಂದು ತಿಳಿಸಿದರು.

ಕೇರಳಂನಲ್ಲೂ ಕರ್ನಾಟಕ ಮಾದರಿ ಗ್ಯಾರಂಟಿ ಯೋಜನೆ ಘೋಷಣೆ ಮಾಡಲಾಗುತ್ತಿದೆ ಎಂದು ಕೇಳಿದಾಗ, ''ಕರ್ನಾಟಕ ಕಾಂಗ್ರೆಸ್ ಅಧ್ಯಕ್ಷನಾಗಿ ನಾನು ಪಂಚ ಗ್ಯಾರಂಟಿ ಯೋಜನೆಗಳನ್ನು ಘೋಷಣೆ ಮಾಡಿದೆ. ನಾವು ಕೊಟ್ಟ ಮಾತಿನಂತೆ ನಡೆದಿದ್ದೇವೆ. ಪ್ರತಿ ಮರಕ್ಕೆ ಬೇರು ಮುಖ್ಯ. ನಾವು ಬೇರನ್ನು ನಂಬಿರುವವರು.

ಬೇರು ಇಲ್ಲದೇ ನಂಬಿಕೆ ಮೂಡಲು ಸಾಧ್ಯವಿಲ್ಲ. ಜನರು ನಮ್ಮನ್ನು ನಂಬಿದರು. ನಾವು ಅವರ ನಂಬಿಕೆ ಉಳಿಸಿಕೊಂಡು ನುಡಿದಂತೆ ನಡೆದಿದ್ದೇವೆ. ಕರ್ನಾಟಕ, ತೆಲಂಗಾಣ, ಹಿಮಾಚಲ ಪ್ರದೇಶದಲ್ಲಿ ನಾವು ಕೊಟ್ಟ ಮಾತಿನಂತೆ ಗ್ಯಾರಂಟಿ ಯೋಜನೆ ಜಾರಿಗೆ ತಂದಿದ್ದೇವೆ. ಕೇರಳದಲ್ಲಿ ಕೊಟ್ಟಿರುವ ಭರವಸೆಯಂತೆ ಇಂದಿರಾ ಕ್ಯಾಂಟೀನ್ ಆರಂಭಿಸುತ್ತೇವೆ. ಕೇಂದ್ರದಲ್ಲಿ ಯುಪಿಎ ಸರ್ಕಾರ ಅಧಿಕಾರದಲ್ಲಿದ್ದಾಗ, ಆಹಾರ ಭದ್ರತೆ, ಶೈಕ್ಷಣಿಕ ಹಕ್ಕು, ಉದ್ಯೋಗ ಖಾತರಿ ಯೋಜನೆ ಜಾರಿಗೆ ತಂದೆವು'' ಎಂದು ತಿಳಿಸಿದರು.

ಶಬರಿಮಲ ವಿಚಾರ ಎಲ್ ಡಿಎಫ್ ಮೇಲೆ ಪರಿಣಾಮ ಬೀರಲಿದೆಯೇ ಎಂದು ಕೇಳಿದಾಗ, ''ಖಂಡಿತವಾಗಿ ಪರಿಣಾಮ ಬೀರಲಿದೆ. ಇದು ದೇವರ ನಾಡು. ಇಲ್ಲಿನ ಜನ ದೇವರು, ಧರ್ಮ, ಸಂಸ್ಕೃತಿಯ ಮೇಲೆ ನಂಬಿಕೆ ಇಟ್ಟಿದ್ದಾರೆ. ದೇವರ ಹಿತಾಸಕ್ತಿಯನ್ನು ನಾವು ಕಾಪಾಡಬೇಕು. ದೇಶದ ಎಲ್ಲಾ ಭಾಗದ ಜನ ನಂಬಿಕೆಯ ಮೇಲೆ ಶಬರಿಮಲೆಗೆ ಬರುತ್ತಾರೆ. ಈ ದೇಶ ಹಾಗೂ ರಾಜ್ಯದ ಬೇರು ನಂಬಿಕೆ ಮೇಲೆ ನಿಂತಿದೆ. ಈ ಕಾರಣದಿಂದಾಗಿ ಎಲ್ ಡಿಎಫ್ ಸರ್ಕಾರವನ್ನು ಈ ಬಾರಿಯ ಚುನಾವಣೆಯಲ್ಲಿ ಬೇರು ಸಮೇತ ಕಿತ್ತೊಗೆಯಲಾಗುವುದು'' ಎಂದು ತಿಳಿಸಿದರು.

ಮಲಯಾಳಂ ಭಾಷಾ ನೀತಿ ಬಗ್ಗೆ ನಾನು ಪ್ರತಿಕ್ರಿಯೆ ನೀಡುವುದಿಲ್ಲ. ಕೇರಳಂ ರಾಜ್ಯದಲ್ಲಿ ಕಾನೂನು ಸುವ್ಯವಸ್ಥೆ ಹದಗೆಟ್ಟಿದ್ದು, ಜನ ಅಸಂತುಷ್ಟರಾಗಿದ್ದು, ಈ ಕಾರಣಕ್ಕೆ ಲೋಕಸಭೆ ಚುನಾವಣೆಯಲ್ಲಿ ಜನರು ಯುಡಿಎಫ್ ಗೆ ಬೆಂಬಲ ನೀಡಿದರು. ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ಚುನಾವಣೆಯಲ್ಲಿ ಜನ ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷ ಹಾಗೂ ಯುಡಿಎಫ್ ಗೆ ಭರ್ಜರಿ ಬಹುಮತ ನೀಡಿದ್ದು, ವಿಧಾನಸಭಾ ಚುನಾವಣೆಯಲ್ಲೂ ಮೂರನೇ ಎರಡರಷ್ಟು ಬಹುಮತ ನೀಡಲಿದ್ದಾರೆ'' ಎಂದು ತಿಳಿಸಿದರು.

ಕೈ-ಕಮಲದ ಗೆಲುವಿಗೆ ಪಕ್ಷೇತರರ ಕಾಟ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಮುಸ್ಲಿಂ ಮತದಾರರು ಕ್ಷೇತ್ರದ ಎರಡನೇ ಅತಿದೊಡ್ಡ ಶಕ್ತಿ. ಸಾಂಪ್ರದಾಯಿಕವಾಗಿ ಇವು ಕಾಂಗ್ರೆಸ್‌ನ ಮತ ಬ್ಯಾಂಕ್ ಗಳಾಗಿದ್ದವು. ಆದರೆ, ಈ ಬಾರಿ ಇಲ್ಲಿ ದೊಡ್ಡ ಬಿರುಕು ಕಾಣಿಸಿಕೊಂಡಿದೆ. ಅಹಿಂದ ವರ್ಗದ ಮತಗಳು ಸಹ ನಿರ್ಣಾಯಕವಾಗಿದ್ದು, ಸಿದ್ದರಾಮಯ್ಯ ಅವರ ನಾಯಕತ್ವ ಮತ್ತು ಗ್ಯಾರಂಟಿ ಯೋಜನೆಗಳ ಮೇಲೆ ಕಾಂಗ್ರೆಸ್ ಭರವಸೆ ಇಟ್ಟಿದೆ.

ಈ ಬಾರಿಯ ಚುನಾವಣೆಯ ಅತ್ಯಂತ ದೊಡ್ಡ ಟ್ವಿಸ್ಟ್ ಎಂದರೆ ಕಣದಲ್ಲಿರುವ 11 ಅಲ್ಪಸಂಖ್ಯಾತ ಅಭ್ಯರ್ಥಿಗಳು. ಇದರಲ್ಲಿ ಎಸ್‌ಡಿಪಿಐ ಪಕ್ಷದ ಅಭ್ಯರ್ಥಿ ಪ್ರಬಲ ಸ್ಪರ್ಧೆಯೊಡ್ಡುವ ಎಲ್ಲ ಲಕ್ಷಣಗಳು ಇವೆ. ಸಾಮಾನ್ಯವಾಗಿ ಶೇ. 60 ರಷ್ಟು ಬೀಳುತ್ತಿದ್ದ ಮುಸ್ಲಿಂ ಮತಗಳು ಈ ಬಾರಿ ಹನ್ನೊಂದು ಅಭ್ಯರ್ಥಿಗಳ ನಡುವೆ ಹಂಚಿಹೋಗುವ ಸಾಧ್ಯತೆ ಇದೆ. ಇದು ನೇರವಾಗಿ ಕಾಂಗ್ರೆಸ್ನ ವೋಟ್ ಬ್ಯಾಂಕ್ ಗೆ ಕತ್ತರಿ ಹಾಕುವ ಸಾಧ್ಯತೆ ಇದೆ. ಮುಸ್ಲಿಂ ಯುವ ಮತದಾರರಲ್ಲಿ ಎಸ್ಡಿಪಿಐ ಈ ಬಾರಿ ಗಣನೀಯ ಪ್ರಭಾವ ಬೀರಿದೆ. ಇದು ಕೇವಲ ಸಾಂಕೇತಿಕ ಸ್ಪರ್ಧೆಯಾಗದೆ, ಕಾಂಗ್ರೆಸ್‌ನ ಗೆಲುವಿನ ಅಂತರವನ್ನು ಕುಗ್ಗಿಸುವ ಅಥವಾ ಫಲಿತಾಂಶವನ್ನೇ ಅದಲು ಬದಲು ಮಾಡುವ ಶಕ್ತಿ ಹೊಂದಿದೆ. ಸ

ಯುಡಿಎಫ್ ಸರ್ಕಾರಕ್ಕೆ ಅವಕಾಶ ನೀಡಿ

ದೇವರ ನಾಡಿನಲ್ಲಿ ದೇವರಿಗೆ ನ್ಯಾಯವೇ ಇಲ್ಲ: ಡಿ.ಕೆ. ಶಿವಕುಮಾರ್ ಟೀಕೆ

ಉದಯಕಾಲ ನ್ಯೂಸ್, ಕೇರಳಂ: ಕೇರಳಂ ಹಾಗೂ ಪುದುಚೆರಿ ರಾಜ್ಯಗಳು ನಿರುದ್ಯೋಗ ಹಾಗೂ ಬೆಲೆ ಏರಿಕೆ ಸಮಸ್ಯೆಯಿಂದ ತತ್ತರಿಸಿದ್ದು, ಕಾಂಗ್ರೆಸ್ ನೇತೃತ್ವದ ಯುಡಿಎಫ್ ಮೈತ್ರಿಕೂಟ ಸರ್ಕಾರ ದಕ್ಷ ಆಡಳಿತ ಮೂಲಕ ಪರಿಹಾರ ನೀಡಲಿದೆ. ಈ ಅವಕಾಶ ನಿಮ್ಮ ಮುಂದೆ ಒದಗಿ ಬಂದಿದ್ದು, ಇದನ್ನು ಬಳಸಿಕೊಳ್ಳುವುದು ನಿಮ್ಮ ಕೈಯಲ್ಲಿದೆ ಎಂದು ಡಿಸಿಎಂ ಡಿ.ಕೆ. ಶಿವಕುಮಾರ್ ತಿಳಿಸಿದರು.

ಪುದುಚೇರಿಯ ಮಾಹೆ ವಿಧಾನಸಭೆ ಕ್ಷೇತ್ರ ಹಾಗೂ ಕೇರಳಂನ ಒರ್ಕಟ್ಟೇರಿಯಲ್ಲಿ ಕಾಂಗ್ರೆಸ್ ಅಭ್ಯರ್ಥಿಗಳ ಪರ ಭಾನುವಾರ ಚುನಾವಣೆ ಪ್ರಚಾರ ಮಾಡಿ ಮಾತನಾಡಿದರು.

ಮರಕ್ಕೆ ಬೇರು ಎಷ್ಟು ಮುಖ್ಯವೋ, ಮನುಷ್ಯನಿಗೆ ನಂಬಿಕೆ ಅಷ್ಟೇ ಮುಖ್ಯ. ನಮ್ಮ ನಂಬಿಕೆ ಇರುವುದು ದೇಶದ ಸಂವಿಧಾನ, ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷದ ಇತಿಹಾಸ, ರಾಷ್ಟ್ರ ಧ್ವಜ, ರಾಷ್ಟ್ರಗೀತೆ ಮೇಲೆ ಇದೆ. ದಕ್ಷಿಣ ಭಾರತದ ರಾಜ್ಯದವರು ಸಹೋದರರಂತೆ ಒಂದಾಗಿ ದೇಶದ ಸಂವಿಧಾನ ರಕ್ಷಣೆ ಮಾಡಬೇಕು. ಕೇರಳಂ ಹಾಗೂ ಪುದುಚೆರಿಯಲ್ಲಿ ಈಗಿರುವ ಪರಿಸ್ಥಿತಿಯೇ ಮೂರು ವರ್ಷಗಳ ಹಿಂದೆ ಕರ್ನಾಟಕದಲ್ಲಿತ್ತು. ಆಗ ರಾಹುಲ್ ಗಾಂಧಿ ಹಾಗೂ ಸೋನಿಯಾ ಗಾಂಧಿ ಅವರು ನನ್ನನ್ನು ಕರ್ನಾಟಕ ಕಾಂಗ್ರೆಸ್ ಅಧ್ಯಕ್ಷನನ್ನಾಗಿ ನೇಮಕ ಮಾಡಿದ ಬಳಿಕ ನಾವು ಒಟ್ಟಾಗಿ ಹೋರಾಟ

ಮಾಡಿ ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷವನ್ನು ಅಧಿಕಾರಕ್ಕೆ ತಂದೆವು. ನಾವು ಕೊಟ್ಟ ಮಾತಿನಂತೆ ಐದು ಗ್ಯಾರಂಟಿ ಜಾರಿ ಮಾಡಿ ಕರ್ನಾಟಕ ಜನರನ್ನು ರಕ್ಷಣೆ ಮಾಡಿದೆವು ಎಂದು ತಿಳಿಸಿದರು.

ದೇವರ ನಾಡಿನಲ್ಲಿ ದೇವರಿಗೆ ನ್ಯಾಯ ಸಿಗದಿದ್ದರೆ, ಜನಸಾಮಾನ್ಯರಿಗೆ ಸಿಗುವುದೇ: ನಾನು ಮೊದಲು ಸ್ವಾಮಿ ಅಯ್ಯಪ್ಪನಿಗೆ ನಮಿಸುತ್ತೇನೆ. ಇಲ್ಲಿ ಅಯ್ಯಪ್ಪ ಸ್ವಾಮಿ ದೇವಾಲಯದ ಚಿನ್ನ ಕಳ್ಳತನ ಮಾಡಿದ್ದಾರೆ. ಈ ಕಾರ್ಯಕ್ರಮದಲ್ಲಿ ನನ್ನನ್ನು ಪರಿಚಯಿಸುವಾಗ ಕೇಂದ್ರ ಸರ್ಕಾರ ನನ್ನ ವಿರುದ್ಧ ಸುಳ್ಳು ಪ್ರಕರಣ ದಾಖಲಿಸಿ ಕಿರುಕುಳ ಕೊಟ್ಟಿರುವ ಅಂಶವನ್ನು ಪ್ರಸ್ತಾಪಿಸಿದರು. ನನ್ನ ಮೇಲೆ ಯಾವುದೇ ಕ್ರಿಮಿನಲ್ ಹಾಗೂ ಕಳ್ಳತನದ ಪ್ರಕರಣವಿಲ್ಲ. ಆದರೂ ಗುಜರಾತಿನಲ್ಲಿ ಅಹ್ಮದ್ ಪಟೇಲ್ ಅವರ ರಾಜ್ಯಸಭೆ ಆಯ್ಕೆ ವೇಳೆ ಕಾಂಗ್ರೆಸ್ ಶಾಸಕರನ್ನು ರಕ್ಷಣೆ ಮಾಡಿದ್ದಕ್ಕಾಗಿ ನನ್ನ ಮೇಲೆ ಸಂವಿಧಾನಿಕ ತನಿಖಾ ಸಂಸ್ಥೆಗಳ ಮೂಲಕ ದಾಳಿ ಮಾಡಿ ಜೈಲಿಗೆ ಹಾಕಿದರು. ಆದರೆ ಇಲ್ಲಿ ಅಯ್ಯಪ್ಪ ಸ್ವಾಮಿಯ ಚಿನ್ನ ಕಳ್ಳತನವಾಗಿದ್ದರೂ ಇಡಿ, ಸಿಬಿಐನಿಂದ ಒಂದೇ ಒಂದು ಪ್ರಕರಣ ದಾಖಲಾಗಿಲ್ಲ ಯಾಕೆ ಎಂದು ಪ್ರಶ್ನಿಸಿದರು.

ಜನರಿಗೆ ನೆರವಾಗುವ ಉದ್ದೇಶದಿಂದ ಕೆಲವು ಭರವಸೆ ನೀಡಿದ್ದು, ನಿರುದ್ಯೋಗ ಸಮಸ್ಯೆ ನಿವಾರಣೆಗೆ ಇಂದಿರಾ ಗ್ಯಾರಂಟಿ ಸೇರಿದಂತೆ ಅನೇಕ ಭರವಸೆ ನೀಡಿದ್ದೇವೆ. ತಮಿಳುನಾಡಿನಲ್ಲಿ ಇಂಡಿಯಾ ಮೈತ್ರಿಕೂಟದ ಭಾಗವಾಗಿರುವ ಡಿಎಂಕೆ ಮತ್ತೆ ಅಧಿಕಾರಕ್ಕೆ ಬರಲಿದ್ದು, ಕೇರಳಂ ರಾಜ್ಯದಲ್ಲೂ ಇಂಡಿಯಾ ಮೈತ್ರಿಕೂಟ ಅಧಿಕಾರಕ್ಕೆ ಬರುವ ವಿಶ್ವಾಸ ನಮಗಿದೆ. ನಾವು ಈ ರಾಜ್ಯ ಹಾಗೂ ಈ ರಾಜ್ಯದ ಇತಿಹಾಸವನ್ನು ರಕ್ಷಣೆ ಮಾಡುತ್ತೇವೆ ಎಂದರು.

ಹಾಲಿ ಸರ್ಕಾರಗಳ ಅಭಿವೃದ್ಧಿ ಕಣ್ಣಿಗೆ ಕಾಣುತ್ತಿವೆಯೇ?

ಇಲ್ಲಿರುವ ನಾಯಕರು ನಿಮ್ಮ ಹಿತಕಾಯಲು ಹೋರಾಟ ಮಾಡುತ್ತಿದ್ದು, ನಿಮ್ಮ ಜತೆಗೆ ನಾವಿದ್ದೇವೆ ಎಂದು ಹೇಳಲು ಇಲ್ಲಿಗೆ ಬಂದಿದ್ದೇವೆ. ಪುದುಚೆರಿಯಲ್ಲಿ ರಂಗಸ್ವಾಮಿ ಅವರು ಹಾಗೂ ಕೇರಳಂ ರಾಜ್ಯದಲ್ಲಿ ಎಲ್‌ಡಿಎಫ್ ಸುದೀರ್ಘವಾಗಿ ಅಧಿಕಾರ ನಡೆಸಿದೆ. ಕಳೆದ ಹತ್ತು ವರ್ಷಗಳಲ್ಲಿ ಈ ಸರ್ಕಾರ ಮಾಡಿಯುವ ಯಾವುದಾದರೂ ಅಭಿವೃದ್ಧಿ ನಿಮ್ಮ ಕಣ್ಣಿಗೆ ಕಾಣುತ್ತಿದೆಯೇ? ನಿಮ್ಮ ಬದುಕನ್ನು ಬದಲಿಸಿರುವ ಯಾವುದಾದರೂ ಯೋಜನೆಗಳು ನಿಮ್ಮ ನೆನೆಪಿನಲ್ಲಿದೆಯೇ ಎಂದು ಪ್ರಶ್ನಿಸಿದರು.

ಹೊರ ದೇಶದಲ್ಲಿರುವವರಿಗೆ ಬಂದು ಮತ ಹಾಕಲು ಅವಕಾಶ ನೀಡುತ್ತಿಲ್ಲ: ಕೋವಿಡ್ ಸಂದರ್ಭದಲ್ಲಿ ಜನರಿಗೆ ನೆರವಾಗಿದ್ದೇವೆ ಎಂದು ಎಲ್ ಡಿಎಫ್ ಸರ್ಕಾರ ಹೇಳಿಕೊಳ್ಳುತ್ತಿದೆ. ದೇಶದಲ್ಲಿ ಅಂಗನವಾಡಿ ಕಾರ್ಯಕರ್ತೆಯರು ಹಾಗೂ ಆಶಾ ಕಾರ್ಯಕರ್ತೆಯರನ್ನು ಆರಂಭಿಸಿದ್ದು, ಇಂದಿರಾ ಗಾಂಧಿ ಅವರಿಂದ. ಕಾಂಗ್ರೆಸ್ ಸರ್ಕಾರದ ಹೊರತಾಗಿ ಬೇರೆ ಯಾವುದೇ ಸರ್ಕಾರ ದೇಶದ ಜನರ ಆರೋಗ್ಯ ಕಾಪಾಡಲು ಯಾವುದೇ ಯೋಜನೆ ನೀಡಿಲ್ಲ.

ಈಗ ಮಧ್ಯಪ್ರಾಚ್ಯದಲ್ಲಿ ಯುದ್ಧ ನಡೆಯುತ್ತಿರುವ ಹಿನ್ನೆಲೆ ನಮ್ಮ ಸಹೋದರರು ಇಲ್ಲಿನ ಚುನಾವಣೆಯಲ್ಲಿ ಮತದಾನ ಮಾಡಲು ಆಗಮಿಸಬೇಕು. ಅನೇಕರಿಗೆ ಬರಲು ಸಾಧ್ಯವಾಗುತ್ತಿಲ್ಲ. ಅವರು ಬಂದು ಇಲ್ಲಿ ಮತ ಹಾಕು ಕೇಂದ್ರ ಸರ್ಕಾರ ಅವಕಾಶ ಕಲ್ಪಿಸುತ್ತಿಲ್ಲ. ಇದು ಕೇಂದ್ರ ಸರ್ಕಾರದ ವೈಫಲ್ಯ ಎಂದು ದೂರಿದರು.

ಈ ದೇಶವನ್ನು ಕಾಪಾಡಲು ಕೇವಲ ಕಾಂಗ್ರೆಸ್ ಸರ್ಕಾರದಿಂದ ಮಾತ್ರ ಸಾಧ್ಯವಿದ್ದು, ನೀವು ಕಾಂಗ್ರೆಸ್ ಹಾಗೂ ಅದರ ಮೈತ್ರಿಕೂಟದ ಸರ್ಕಾರವನ್ನು ಗೆಲ್ಲಿಸಬೇಕು ಎಂದು ಕರೆ ನೀಡಿದರು.

ತೈಲ ದರಕ್ಕೆ ಲಗಾಮು?

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಗ್ರಾಹಕರ ಮೇಲೆ ಏನು ಪರಿಣಾಮ?

ಕಚ್ಚಾ ತೈಲ ಬೆಲೆ ಏರಿಕೆಯಾದರೆ ಸಾರಿಗೆ ವೆಚ್ಚ ಹೆಚ್ಚಾಗಲಿದ್ದು, ಇದರಿಂದ ಅಗತ್ಯ ವಸ್ತುಗಳ ಬೆಲೆಯೂ ಏರಿಕೆಯಾಗಲಿದೆ. ''ಯುದ್ಧದ ಪ್ರಭಾವದಿಂದ ತೈಲ ಬೆಲೆ ಗಗನಕ್ಕೇರುವ ಮೊದಲು ಸರ್ಕಾರವು ಜಿಎಸ್ಟಿ ಕುರಿತು ಕಠಿಣ ನಿರ್ಧಾರ ತೆಗೆದುಕೊಳ್ಳಬೇಕು'' ಎಂಬುದು ಸಾರ್ವಜನಿಕರ ಒತ್ತಾಯವಾಗಿದೆ.

ಮುನಿಯಪ್ಪ ಮನೆಗೆ ನಾಳೆ ಆಟೋ ಚಾಲಕರ ಮುತ್ತಿಗೆ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಗ್ಯಾಸ್ ಬಂಕ್‌ಗಳ ಮುಂದೆ ಕಿಲೋಮಿಟರ್ ಗಟ್ಟಲೆ ಆಟೋಗಳು ಸರತಿ ಸಾಲಿನಲ್ಲಿ ನಿಂತು ಅಲ್ಲಿಯೇ ಊಟ, ನಿದ್ದೆ ಮಾಡುತ್ತಿದ್ದು, ಜೀವನ ಬಹಳ ದುಃಸ್ತರವಾಗಿದೆ. ಹಾಗಾಗಿ ನಾಳೆ ಆಟೋ ಚಾಲಕರು ಸಚಿವ ಕೆ ಎಸ್ ಮುನಿಯಪ್ಪ ಅವರ ಮನೆಗೆ ಮುತ್ತಿಗೆ ಹಾಕಲು ಪ್ಲಾನ್ ಮಾಡಿದ್ದಾರೆ.

ಮನೆಗೆ ಆಟೋ ಚಾಲಕರು ಮುತ್ತಿಗೆ ಹಾಕುತ್ತಾರೆ ಎನ್ನುವ ವಿಚಾರಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಪ್ರತಿಕ್ರಿಯೆ ನೀಡಿದ್ದು, ಆಟೋ ಚಾಲಕರು ಮನೆಗೆ ಬಂದರೆ ಸ್ವಾಗತ ಮಾಡುತ್ತೇನೆ. ಆಟೋ ಚಾಲಕರಿಗೆ ಕಾಫಿ, ತಿಂಡಿ ಕೊಡುತ್ತೇನೆ. ಗ್ಯಾಸ್ ವಿಚಾರದಲ್ಲಿ ರಾಜ್ಯ ಸರ್ಕಾರದ್ದು ಏನು ಇಲ್ಲ ಎಂದು ಬಾಗಲಕೋಟೆಯಲ್ಲಿ ಸಚಿವಕ್ಕೆ ಹೆಚ್ ಮುನಿಯಪ್ಪ ಹೇಳಿಕೆ ನೀಡಿದರು.

ಆಟೋ ಚಾಲಕರ ಸಮಸ್ಯೆ ಬಗ್ಗೆ ಹರಿಸಲು ಪ್ರಯತ್ನ ಮಾಡುತ್ತೇನೆ. ಆಯಿಲ್ ಕಾರ್ಪೊರೇಷನ್ ಕೋ ಆರ್ಡಿನೇಟರ್ ಜೊತೆಗೆ ಈ ವಿಚಾರವಾಗಿ ಚರ್ಚೆ ಮಾಡುತ್ತೇನೆ. ಆಟೋ ಚಾಲಕರ ಜೀವನ ಎಲ್ಪಿಜಿ ಮತ್ತು ಸಿ ಎನ್ ಜಿ ಮೇಲೆ ನಿಂತಿದೆ. ಆದಷ್ಟು ಇನ್ನಷ್ಟು ಹೆಚ್ಚಿನ ಗ್ಯಾಸ್ ಕೊಡಬೇಕು ಅಂತ ಈಗಾಗಲೇ ಆಯಿಲ್ ಕಾರ್ಪೊರೇಷನ್ ಕೋ ಆರ್ಡಿನೇಟರ್ ಜೊತೆಗೆ ಚರ್ಚಿಸಿದ್ದೇನೆ ಎಂದು ಅವರು ತಿಳಿಸಿದರು.

ಕ್ಷೇತ್ರಗಳ ಕಡಿತ ಇಲ್ಲ: ಮೋದಿ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಅದು ಸಂಪೂರ್ಣ ಸುಳ್ಳು. ಈ ರಾಜ್ಯಗಳ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳ ರಕ್ಷಣೆಗೆ ಸಂಸತ್ತಿನಲ್ಲಿ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು ಎಂದು ಹೇಳಿದ್ದಾರೆ.

ಕೇರಳ, ಕರ್ನಾಟಕ, ಆಂಧ್ರ ಪ್ರದೇಶ, ಗೋವಾ, ತೆಲಂಗಾಣ ಮತ್ತು ತಮಿಳು ನಾಡನ್ನು ಉದ್ದೇಶಿಸಿ ಮಾತನಾಡಿದ ಅವರು, ಪರಿಣಾಮಕಾರಿಯಾಗಿ ಜನಸಂಖ್ಯೆಯನ್ನು ನಿಯಂತ್ರಿಸಿರುವ ರಾಜ್ಯಗಳು ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳನ್ನು ಕಳೆದುಕೊಳ್ಳಬಾರದು ಎಂದರು.

ದಕ್ಷಿಣದ ರಾಜ್ಯಗಳ ಮೂಲೆಗುಂಪು: ಸಿಎಂ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಆದರಲ್ಲೂ ಕೇರಳ ಮತ್ತು ತಮಿಳುನಾಡಿನಂತಹ ರಾಜ್ಯಗಳಲ್ಲಿನ ರಾಜಕೀಯ ಲೆಕ್ಕಾಚಾರವನ್ನು ಕೇಂದ್ರೀಕರಿಸಿದೆ ಎಂದಿದ್ದಾರೆ.

ದಕ್ಷಿಣ ಭಾರತದ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳು ಪುನರ್ ವಿಂಗಡಣೆಯಲ್ಲಿ ಹೆಚ್ಚುತ್ತವೆಯೋ? ಇಲ್ಲವೋ ? ಎಂಬುದಲ್ಲ ಮುಖ್ಯ ವಿಷಯ. ಆದರೆ, ಅವುಗಳನ್ನು ಯಾವ ಪ್ರಮಾಣದಲ್ಲಿ ಹೆಚ್ಚಿಸಲಾಗುತ್ತದೆ ಮತ್ತು ಅದರ ಲಾಭ ಯಾರಿಗೆ ಹೆಚ್ಚು ಆಗಲಿದೆ ಎಂಬುದೇ ಮುಖ್ಯವಾಗಿದೆ ಎಂದಿರುವ ಸಿದ್ದರಾಮಯ್ಯ, ಉದ್ದೇಶಿತ ಪುನರ್ ವಿಂಗಡಣೆಯಲ್ಲಿ ಪ್ರತಿ ರಾಜ್ಯಗಳ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳೇನೋ ಹೆಚ್ಚಾಗುತ್ತವೆ. ಆದರೆ ಬಿಜೆಪಿ ಆಡಳಿತವಿರುವ ರಾಜ್ಯಗಳಲ್ಲಿನ ಕ್ಷೇತ್ರಗಳ ಏರಿಕೆಯ ಪ್ರಮಾಣ ಗಮನಾರ್ಹವಾಗಿದೆ. ಉತ್ತರಪ್ರದೇಶದಲ್ಲಿ ಹಾಲಿ 80ರಿಂದ 120 ಕ್ಷೇತ್ರಗಳಿಗೆ ಏರಿಕೆಯಾದರೆ, ಮಹಾರಾಷ್ಟ್ರದಲ್ಲಿ 48ರಿಂದ 72, ಮಧ್ಯಪ್ರದೇಶದಲ್ಲಿ 29ರಿಂದ 43, ರಾಜಸ್ತಾನದಲ್ಲಿ 25ರಿಂದ 37, ಗುಜರಾತಿನಲ್ಲಿ 26ರಿಂದ 39ಕ್ಕೆ ಹೆಚ್ಚಳವಾಗಲಿದೆ ಎನ್ನಲಾಗಿದೆ. ಅದೇ ದಕ್ಷಿಣ ಭಾರತದ ಕರ್ನಾಟಕದಲ್ಲಿ 28ರಿಂದ 42, ತಮಿಳುನಾಡಿನಲ್ಲಿ 39ರಿಂದ 58-59, ಆಂಧ್ರಪ್ರದೇಶದಲ್ಲಿ 25ರಿಂದ 37-38, ತೆಲಂಗಾಣದಲ್ಲಿ 17ರಿಂದ 25-26 ಮತ್ತು ಕೇರಳದಲ್ಲಿ 20ರಿಂದ 30ಕ್ಕೆ ಏರಿಕೆಯಾಗಲಿದೆ ಎನ್ನಲಾಗುತ್ತಿದೆ ಎಂದು ಅಂಕಿ-ಅಂಶ ಸಮೇತ ವಿವರಿಸಿದ್ದಾರೆ.

ಈ ಒಟ್ಟು ಪುನರ್ ವಿಂಗಡಣೆಯಿಂದ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳು 543ರಿಂದ 816ಕ್ಕೆ ಏರಿಕೆಯಾಗಲಿದ್ದು ಇದರಲ್ಲಿ ದಕ್ಷಿಣ ಭಾರತದ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳ ಪಾಲು ಹಿಂದಿನಂತೆ ಶೇ.24ರಷ್ಟು ಆಗಿ ಉಳಿಯಲಿದೆ. ಜನಸಂಖ್ಯೆ ನಿಯಂತ್ರಣದಲ್ಲಿ ಉತ್ತಮ ಕಾರ್ಯ, ಉತ್ತಮ ಆಡಳಿತ ನೀಡುವ ಮೂಲಕ ದೇಶದ ಪ್ರಗತಿಗೆ ಮಹತ್ವದ ಕೊಡುಗೆ ನೀಡುವ ರಾಜ್ಯಗಳನ್ನು ಈ ಪುನರ್ ವಿಂಗಡಣೆಯಲ್ಲಿ ಕಡೆಗಣಿಸಲಾಗಿದ್ದು ಇದು ಅಸಮಾನತೆಯಾಗಿದ್ದು ಅಧಿಕಾರ ಕೇಂದ್ರಿತ ವಿಂಗಡಣೆಯಾಗಿದೆ ಎಂದು ಮುಖ್ಯಮಂತ್ರಿ ಸಿದ್ದರಾಮಯ್ಯ ಆರೋಪಿಸಿದ್ದಾರೆ.

ಕೇಂದ್ರ ಸರ್ಕಾರದ ಈ ನಡೆ ಸಹಕಾರಿ ಒಕ್ಕೂಟ ವ್ಯವಸ್ಥೆಯ ಬದಲು ಒಕ್ಕೂಟ ವ್ಯವಸ್ಥೆ ಮೇಲೆ ಮಾಡಿದ ಗದಾಪ್ರಹಾರವಾಗಿದೆ. ಕರ್ನಾಟಕದಂತಹ ರಾಜ್ಯವನ್ನು ಮೂಲೆಗುಂಪು ಮಾಡಿ ಕೆಲವೇ ರಾಜ್ಯಗಳಲ್ಲಿ ಅಧಿಕಾರವನ್ನು ಕೇಂದ್ರೀಕರಿಸುವ ಯತ್ನವಾಗಿದೆ.

ಮೋದಿ ಸರ್ಕಾರ ನಮ್ಮ ದನಿಯನ್ನು ಅಡಗಿಸಲು ಯತ್ನಿಸುತ್ತಿದ್ದು ಕರ್ನಾಟಕದ ಜನತೆ ಇದನ್ನು ಸಹಿಸುವುದಿಲ್ಲ ಬದಲಿಗೆ ಉಗ್ರವಾಗಿ ವಿರೋಧಿಸುತ್ತದೆ ಎಂದು ಸಿದ್ದರಾಮಯ್ಯ ಕಿಡಿಕಾರಿದ್ದಾರೆ.

ಯುಡಿಎಫ್ ಮೈತ್ರಿಕೂಟಕ್ಕೆ ಬಹುಮತ: ಡಿಸಿಎಂ ಡಿಕೆಶಿ

ಮೊದಲನೇ ಪುಟದಿಂದ..

''ರಾಹುಲ್ ಗಾಂಧಿ ಅವರನ್ನು ಸಂಸತ್ ಸದಸ್ಯತ್ವ ಸ್ಥಾನದಿಂದ ಅನರ್ಹಗೊಳಿಸುವುದು ಮ್ಯಾಚ್ ಫಿಕ್ಸಿಂಗ್ ಎನ್ನುತ್ತಾರಾ? ಕೇರಳಂ ಜನ ಭರ್ಜರಿ ಮತಗಳೊಂದಿಗೆ ರಾಹುಲ್ ಗಾಂಧಿ ಅವರನ್ನು ಸಂಸತ್ತಿಗೆ ಆಯ್ಕೆ ಮಾಡಿದಾಗ, ಅವರು ಕೋಲಾರದಲ್ಲಿ ಮಾಡಿದ ಭಾಷಣವನ್ನು ನೆಪವಾಗಿಟ್ಟುಕೊಂಡು ಸಂಸತ್ ಸದಸ್ಯತ್ವದಿಂದ ಅನರ್ಹ ಮಾಡಲು ಮುಂದಾದರು. ಆ ಮೂಲಕ ಕೇರಳ ಜನರಿಗೆ ಅಪಮಾನ ಎಸಗಿದರು. ಇದನ್ನು ಮ್ಯಾಚ್ ಫಿಕ್ಸಿಂಗ್ ಎಂದು ಕರೆಯುತ್ತಾರಾ?'' ಎಂದು ತಿಳಿಸಿದರು.

ಕೇರಳಂನಲ್ಲೂ ಕರ್ನಾಟಕ ಮಾದರಿ ಗ್ಯಾರಂಟಿ ಯೋಜನೆ ಘೋಷಣೆ ಮಾಡಲಾಗುತ್ತಿದೆ ಎಂದು ಕೇಳಿದಾಗ, ''ಕರ್ನಾಟಕ ಕಾಂಗ್ರೆಸ್ ಅಧ್ಯಕ್ಷನಾಗಿ ನಾನು ಪಂಚ ಗ್ಯಾರಂಟಿ ಯೋಜನೆಗಳನ್ನು ಘೋಷಣೆ ಮಾಡಿದೆ. ನಾವು ಕೊಟ್ಟ ಮಾತಿನಂತೆ ನಡೆದಿದ್ದೇವೆ. ಪ್ರತಿ ಮರಕ್ಕೆ ಬೇರು ಮುಖ್ಯ. ನಾವು ಬೇರನ್ನು ನಂಬಿರುವವರು.

ಬೇರು ಇಲ್ಲದೇ ನಂಬಿಕೆ ಮೂಡಲು ಸಾಧ್ಯವಿಲ್ಲ. ಜನರು ನಮ್ಮನ್ನು ನಂಬಿದರು. ನಾವು ಅವರ ನಂಬಿಕೆ ಉಳಿಸಿಕೊಂಡು ನುಡಿದಂತೆ ನಡೆದಿದ್ದೇವೆ. ಕರ್ನಾಟಕ, ತೆಲಂಗಾಣ, ಹಿಮಾಚಲ ಪ್ರದೇಶದಲ್ಲಿ ನಾವು ಕೊಟ್ಟ ಮಾತಿನಂತೆ ಗ್ಯಾರಂಟಿ ಯೋಜನೆ ಜಾರಿಗೆ ತಂದಿದ್ದೇವೆ. ಕೇರಳದಲ್ಲಿ ಕೊಟ್ಟಿರುವ ಭರವಸೆಯಂತೆ ಇಂದಿರಾ ಕ್ಯಾಂಟೀನ್ ಆರಂಭಿಸುತ್ತೇವೆ. ಕೇಂದ್ರದಲ್ಲಿ ಯುಪಿಎ ಸರ್ಕಾರ ಅಧಿಕಾರದಲ್ಲಿದ್ದಾಗ, ಆಹಾರ ಭದ್ರತೆ, ಶೈಕ್ಷಣಿಕ ಹಕ್ಕು, ಉದ್ಯೋಗ ಖಾತರಿ ಯೋಜನೆ ಜಾರಿಗೆ ತಂದೆವು'' ಎಂದು ತಿಳಿಸಿದರು.

ಶಬರಿಮಲ ವಿಚಾರ ಎಲ್ ಡಿಎಫ್ ಮೇಲೆ ಪರಿಣಾಮ ಬೀರಲಿದೆಯೇ ಎಂದು ಕೇಳಿದಾಗ, ''ಖಂಡಿತವಾಗಿ ಪರಿಣಾಮ ಬೀರಲಿದೆ. ಇದು ದೇವರ ನಾಡು. ಇಲ್ಲಿನ ಜನ ದೇವರು, ಧರ್ಮ, ಸಂಸ್ಕೃತಿಯ ಮೇಲೆ ನಂಬಿಕೆ ಇಟ್ಟಿದ್ದಾರೆ. ದೇವರ ಹಿತಾಸಕ್ತಿಯನ್ನು ನಾವು ಕಾಪಾಡಬೇಕು. ದೇಶದ ಎಲ್ಲಾ ಭಾಗದ ಜನ ನಂಬಿಕೆಯ ಮೇಲೆ ಶಬರಿಮಲೆಗೆ ಬರುತ್ತಾರೆ. ಈ ದೇಶ ಹಾಗೂ ರಾಜ್ಯದ ಬೇರು ನಂಬಿಕೆ ಮೇಲೆ ನಿಂತಿದೆ. ಈ ಕಾರಣದಿಂದಾಗಿ ಎಲ್ ಡಿಎಫ್ ಸರ್ಕಾರವನ್ನು ಈ ಬಾರಿಯ ಚುನಾವಣೆಯಲ್ಲಿ ಬೇರು ಸಮೇತ ಕಿತ್ತೊಗೆಯಲಾಗುವುದು'' ಎಂದು ತಿಳಿಸಿದರು.

ಮಲಯಾಳಂ ಭಾಷಾ ನೀತಿ ಬಗ್ಗೆ ನಾನು ಪ್ರತಿಕ್ರಿಯೆ ನೀಡುವುದಿಲ್ಲ. ಕೇರಳಂ ರಾಜ್ಯದಲ್ಲಿ ಕಾನೂನು ಸುವ್ಯವಸ್ಥೆ ಹದಗೆಟ್ಟಿದ್ದು, ಜನ ಅಸಂತುಷ್ಟರಾಗಿದ್ದು, ಈ ಕಾರಣಕ್ಕೆ ಲೋಕಸಭೆ ಚುನಾವಣೆಯಲ್ಲಿ ಜನರು ಯುಡಿಎಫ್ ಗೆ ಬೆಂಬಲ ನೀಡಿದರು. ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ಚುನಾವಣೆಯಲ್ಲಿ ಜನ ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷ ಹಾಗೂ ಯುಡಿಎಫ್ ಗೆ ಭರ್ಜರಿ ಬಹುಮತ ನೀಡಿದ್ದು, ವಿಧಾನಸಭಾ ಚುನಾವಣೆಯಲ್ಲೂ ಮೂರನೇ ಎರಡರಷ್ಟು ಬಹುಮತ ನೀಡಲಿದ್ದಾರೆ'' ಎಂದು ತಿಳಿಸಿದರು.

ಕೈ-ಕಮಲದ ಗೆಲುವಿಗೆ ಪಕ್ಷೇತರರ ಕಾಟ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಮುಸ್ಲಿಂ ಮತದಾರರು ಕ್ಷೇತ್ರದ ಎರಡನೇ ಅತಿದೊಡ್ಡ ಶಕ್ತಿ. ಸಾಂಪ್ರದಾಯಿಕವಾಗಿ ಇವು ಕಾಂಗ್ರೆಸ್‌ನ ಮತ ಬ್ಯಾಂಕ್ ಗಳಾಗಿದ್ದವು. ಆದರೆ, ಈ ಬಾರಿ ಇಲ್ಲಿ ದೊಡ್ಡ ಬಿರುಕು ಕಾಣಿಸಿಕೊಂಡಿದೆ. ಅಹಿಂದ ವರ್ಗದ ಮತಗಳು ಸಹ ನಿರ್ಣಾಯಕವಾಗಿದ್ದು, ಸಿದ್ದರಾಮಯ್ಯ ಅವರ ನಾಯಕತ್ವ ಮತ್ತು ಗ್ಯಾರಂಟಿ ಯೋಜನೆಗಳ ಮೇಲೆ ಕಾಂಗ್ರೆಸ್ ಭರವಸೆ ಇಟ್ಟಿದೆ.

ಈ ಬಾರಿಯ ಚುನಾವಣೆಯ ಅತ್ಯಂತ ದೊಡ್ಡ ಟ್ವಿಸ್ಟ್ ಎಂದರೆ ಕಣದಲ್ಲಿರುವ 11 ಅಲ್ಪಸಂಖ್ಯಾತ ಅಭ್ಯರ್ಥಿಗಳು. ಇದರಲ್ಲಿ ಎಸ್‌ಡಿಪಿಐ ಪಕ್ಷದ ಅಭ್ಯರ್ಥಿ ಪ್ರಬಲ ಸ್ಪರ್ಧೆಯೊಡ್ಡುವ ಎಲ್ಲ ಲಕ್ಷಣಗಳು ಇವೆ. ಸಾಮಾನ್ಯವಾಗಿ ಶೇ. 60 ರಷ್ಟು ಬೀಳುತ್ತಿದ್ದ ಮುಸ್ಲಿಂ ಮತಗಳು ಈ ಬಾರಿ ಹನ್ನೊಂದು ಅಭ್ಯರ್ಥಿಗಳ ನಡುವೆ ಹಂಚಿಹೋಗುವ ಸಾಧ್ಯತೆ ಇದೆ. ಇದು ನೇರವಾಗಿ ಕಾಂಗ್ರೆಸ್ನ ವೋಟ್ ಬ್ಯಾಂಕ್ ಗೆ ಕತ್ತರಿ ಹಾಕುವ ಸಾಧ್ಯತೆ ಇದೆ. ಮುಸ್ಲಿಂ ಯುವ ಮತದಾರರಲ್ಲಿ ಎಸ್ಡಿಪಿಐ ಈ ಬಾರಿ ಗಣನೀಯ ಪ್ರಭಾವ ಬೀರಿದೆ. ಇದು ಕೇವಲ ಸಾಂಕೇತಿಕ ಸ್ಪರ್ಧೆಯಾಗದೆ, ಕಾಂಗ್ರೆಸ್‌ನ ಗೆಲುವಿನ ಅಂತರವನ್ನು ಕುಗ್ಗಿಸುವ ಅಥವಾ ಫಲಿತಾಂಶವನ್ನೇ ಅದಲು ಬದಲು ಮಾಡುವ ಶಕ್ತಿ ಹೊಂದಿದೆ. ಸ

ಯುಡಿಎಫ್ ಸರ್ಕಾರಕ್ಕೆ ಅವಕಾಶ ನೀಡಿ

ದೇವರ ನಾಡಿನಲ್ಲಿ ದೇವರಿಗೆ ನ್ಯಾಯವೇ ಇಲ್ಲ: ಡಿ.ಕೆ. ಶಿವಕುಮಾರ್ ಟೀಕೆ

ಉದಯಕಾಲ ನ್ಯೂಸ್, ಕೇರಳಂ: ಕೇರಳಂ ಹಾಗೂ ಪುದುಚೆರಿ ರಾಜ್ಯಗಳು ನಿರುದ್ಯೋಗ ಹಾಗೂ ಬೆಲೆ ಏರಿಕೆ ಸಮಸ್ಯೆಯಿಂದ ತತ್ತರಿಸಿದ್ದು, ಕಾಂಗ್ರೆಸ್ ನೇತೃತ್ವದ ಯುಡಿಎಫ್ ಮೈತ್ರಿಕೂಟ ಸರ್ಕಾರ ದಕ್ಷ ಆಡಳಿತ ಮೂಲಕ ಪರಿಹಾರ ನೀಡಲಿದೆ. ಈ ಅವಕಾಶ ನಿಮ್ಮ ಮುಂದೆ ಒದಗಿ ಬಂದಿದ್ದು, ಇದನ್ನು ಬಳಸಿಕೊಳ್ಳುವುದು ನಿಮ್ಮ ಕೈಯಲ್ಲಿದೆ ಎಂದು ಡಿಸಿಎಂ ಡಿ.ಕೆ. ಶಿವಕುಮಾರ್ ತಿಳಿಸಿದರು.

ಪುದುಚೇರಿಯ ಮಾಹೆ ವಿಧಾನಸಭೆ ಕ್ಷೇತ್ರ ಹಾಗೂ ಕೇರಳಂನ ಒರ್ಕಟ್ಟೇರಿಯಲ್ಲಿ ಕಾಂಗ್ರೆಸ್ ಅಭ್ಯರ್ಥಿಗಳ ಪರ ಭಾನುವಾರ ಚುನಾವಣೆ ಪ್ರಚಾರ ಮಾಡಿ ಮಾತನಾಡಿದರು.

ಮರಕ್ಕೆ ಬೇರು ಎಷ್ಟು ಮುಖ್ಯವೋ, ಮನುಷ್ಯನಿಗೆ ನಂಬಿಕೆ ಅಷ್ಟೇ ಮುಖ್ಯ. ನಮ್ಮ ನಂಬಿಕೆ ಇರುವುದು ದೇಶದ ಸಂವಿಧಾನ, ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷದ ಇತಿಹಾಸ, ರಾಷ್ಟ್ರ ಧ್ವಜ, ರಾಷ್ಟ್ರಗೀತೆ ಮೇಲೆ ಇದೆ. ದಕ್ಷಿಣ ಭಾರತದ ರಾಜ್ಯದವರು ಸಹೋದರರಂತೆ ಒಂದಾಗಿ ದೇಶದ ಸಂವಿಧಾನ ರಕ್ಷಣೆ ಮಾಡಬೇಕು. ಕೇರಳಂ ಹಾಗೂ ಪುದುಚೆರಿಯಲ್ಲಿ ಈಗಿರುವ ಪರಿಸ್ಥಿತಿಯೇ ಮೂರು ವರ್ಷಗಳ ಹಿಂದೆ ಕರ್ನಾಟಕದಲ್ಲಿತ್ತು. ಆಗ ರಾಹುಲ್ ಗಾಂಧಿ ಹಾಗೂ ಸೋನಿಯಾ ಗಾಂಧಿ ಅವರು ನನ್ನನ್ನು ಕರ್ನಾಟಕ ಕಾಂಗ್ರೆಸ್ ಅಧ್ಯಕ್ಷನನ್ನಾಗಿ ನೇಮಕ ಮಾಡಿದ ಬಳಿಕ ನಾವು ಒಟ್ಟಾಗಿ ಹೋರಾಟ

ಮಾಡಿ ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷವನ್ನು ಅಧಿಕಾರಕ್ಕೆ ತಂದೆವು. ನಾವು ಕೊಟ್ಟ ಮಾತಿನಂತೆ ಐದು ಗ್ಯಾರಂಟಿ ಜಾರಿ ಮಾಡಿ ಕರ್ನಾಟಕ ಜನರನ್ನು ರಕ್ಷಣೆ ಮಾಡಿದೆವು ಎಂದು ತಿಳಿಸಿದರು.

ದೇವರ ನಾಡಿನಲ್ಲಿ ದೇವರಿಗೆ ನ್ಯಾಯ ಸಿಗದಿದ್ದರೆ, ಜನಸಾಮಾನ್ಯರಿಗೆ ಸಿಗುವುದೇ: ನಾನು ಮೊದಲು ಸ್ವಾಮಿ ಅಯ್ಯಪ್ಪನಿಗೆ ನಮಿಸುತ್ತೇನೆ. ಇಲ್ಲಿ ಅಯ್ಯಪ್ಪ ಸ್ವಾಮಿ ದೇವಾಲಯದ ಚಿನ್ನ ಕಳ್ಳತನ ಮಾಡಿದ್ದಾರೆ. ಈ ಕಾರ್ಯಕ್ರಮದಲ್ಲಿ ನನ್ನನ್ನು ಪರಿಚಯಿಸುವಾಗ ಕೇಂದ್ರ ಸರ್ಕಾರ ನನ್ನ ವಿರುದ್ಧ ಸುಳ್ಳು ಪ್ರಕರಣ ದಾಖಲಿಸಿ ಕಿರುಕುಳ ಕೊಟ್ಟಿರುವ ಅಂಶವನ್ನು ಪ್ರಸ್ತಾಪಿಸಿದರು. ನನ್ನ ಮೇಲೆ ಯಾವುದೇ ಕ್ರಿಮಿನಲ್ ಹಾಗೂ ಕಳ್ಳತನದ ಪ್ರಕರಣವಿಲ್ಲ. ಆದರೂ ಗುಜರಾತಿನಲ್ಲಿ ಅಹ್ಮದ್ ಪಟೇಲ್ ಅವರ ರಾಜ್ಯಸಭೆ ಆಯ್ಕೆ ವೇಳೆ ಕಾಂಗ್ರೆಸ್ ಶಾಸಕರನ್ನು ರಕ್ಷಣೆ ಮಾಡಿದ್ದಕ್ಕಾಗಿ ನನ್ನ ಮೇಲೆ ಸಂವಿಧಾನಿಕ ತನಿಖಾ ಸಂಸ್ಥೆಗಳ ಮೂಲಕ ದಾಳಿ ಮಾಡಿ ಜೈಲಿಗೆ ಹಾಕಿದರು. ಆದರೆ ಇಲ್ಲಿ ಅಯ್ಯಪ್ಪ ಸ್ವಾಮಿಯ ಚಿನ್ನ ಕಳ್ಳತನವಾಗಿದ್ದರೂ ಇಡಿ, ಸಿಬಿಐನಿಂದ ಒಂದೇ ಒಂದು ಪ್ರಕರಣ ದಾಖಲಾಗಿಲ್ಲ ಯಾಕೆ ಎಂದು ಪ್ರಶ್ನಿಸಿದರು.

ಜನರಿಗೆ ನೆರವಾಗುವ ಉದ್ದೇಶದಿಂದ ಕೆಲವು ಭರವಸೆ ನೀಡಿದ್ದು, ನಿರುದ್ಯೋಗ ಸಮಸ್ಯೆ ನಿವಾರಣೆಗೆ ಇಂದಿರಾ ಗ್ಯಾರಂಟಿ ಸೇರಿದಂತೆ ಅನೇಕ ಭರವಸೆ ನೀಡಿದ್ದೇವೆ. ತಮಿಳುನಾಡಿನಲ್ಲಿ ಇಂಡಿಯಾ ಮೈತ್ರಿಕೂಟದ ಭಾಗವಾಗಿರುವ ಡಿಎಂಕೆ ಮತ್ತೆ ಅಧಿಕಾರಕ್ಕೆ ಬರಲಿದ್ದು, ಕೇರಳಂ ರಾಜ್ಯದಲ್ಲೂ ಇಂಡಿಯಾ ಮೈತ್ರಿಕೂಟ ಅಧಿಕಾರಕ್ಕೆ ಬರುವ ವಿಶ್ವಾಸ ನಮಗಿದೆ. ನಾವು ಈ ರಾಜ್ಯ ಹಾಗೂ ಈ ರಾಜ್ಯದ ಇತಿಹಾಸವನ್ನು ರಕ್ಷಣೆ ಮಾಡುತ್ತೇವೆ ಎಂದರು.

ಹಾಲಿ ಸರ್ಕಾರಗಳ ಅಭಿವೃದ್ಧಿ ಕಣ್ಣಿಗೆ ಕಾಣುತ್ತಿವೆಯೇ?

ಇಲ್ಲಿರುವ ನಾಯಕರು ನಿಮ್ಮ ಹಿತಕಾಯಲು ಹೋರಾಟ ಮಾಡುತ್ತಿದ್ದು, ನಿಮ್ಮ ಜತೆಗೆ ನಾವಿದ್ದೇವೆ ಎಂದು ಹೇಳಲು ಇಲ್ಲಿಗೆ ಬಂದಿದ್ದೇವೆ. ಪುದುಚೆರಿಯಲ್ಲಿ ರಂಗಸ್ವಾಮಿ ಅವರು ಹಾಗೂ ಕೇರಳಂ ರಾಜ್ಯದಲ್ಲಿ ಎಲ್‌ಡಿಎಫ್ ಸುದೀರ್ಘವಾಗಿ ಅಧಿಕಾರ ನಡೆಸಿದೆ. ಕಳೆದ ಹತ್ತು ವರ್ಷಗಳಲ್ಲಿ ಈ ಸರ್ಕಾರ ಮಾಡಿಯುವ ಯಾವುದಾದರೂ ಅಭಿವೃದ್ಧಿ ನಿಮ್ಮ ಕಣ್ಣಿಗೆ ಕಾಣುತ್ತಿದೆಯೇ? ನಿಮ್ಮ ಬದುಕನ್ನು ಬದಲಿಸಿರುವ ಯಾವುದಾದರೂ ಯೋಜನೆಗಳು ನಿಮ್ಮ ನೆನೆಪಿನಲ್ಲಿದೆಯೇ ಎಂದು ಪ್ರಶ್ನಿಸಿದರು.

ಹೊರ ದೇಶದಲ್ಲಿರುವವರಿಗೆ ಬಂದು ಮತ ಹಾಕಲು ಅವಕಾಶ ನೀಡುತ್ತಿಲ್ಲ: ಕೋವಿಡ್ ಸಂದರ್ಭದಲ್ಲಿ ಜನರಿಗೆ ನೆರವಾಗಿದ್ದೇವೆ ಎಂದು ಎಲ್ ಡಿಎಫ್ ಸರ್ಕಾರ ಹೇಳಿಕೊಳ್ಳುತ್ತಿದೆ. ದೇಶದಲ್ಲಿ ಅಂಗನವಾಡಿ ಕಾರ್ಯಕರ್ತೆಯರು ಹಾಗೂ ಆಶಾ ಕಾರ್ಯಕರ್ತೆಯರನ್ನು ಆರಂಭಿಸಿದ್ದು, ಇಂದಿರಾ ಗಾಂಧಿ ಅವರಿಂದ. ಕಾಂಗ್ರೆಸ್ ಸರ್ಕಾರದ ಹೊರತಾಗಿ ಬೇರೆ ಯಾವುದೇ ಸರ್ಕಾರ ದೇಶದ ಜನರ ಆರೋಗ್ಯ ಕಾಪಾಡಲು ಯಾವುದೇ ಯೋಜನೆ ನೀಡಿಲ್ಲ.

ಈಗ ಮಧ್ಯಪ್ರಾಚ್ಯದಲ್ಲಿ ಯುದ್ಧ ನಡೆಯುತ್ತಿರುವ ಹಿನ್ನೆಲೆ ನಮ್ಮ ಸಹೋದರರು ಇಲ್ಲಿನ ಚುನಾವಣೆಯಲ್ಲಿ ಮತದಾನ ಮಾಡಲು ಆಗಮಿಸಬೇಕು. ಅನೇಕರಿಗೆ ಬರಲು ಸಾಧ್ಯವಾಗುತ್ತಿಲ್ಲ. ಅವರು ಬಂದು ಇಲ್ಲಿ ಮತ ಹಾಕು ಕೇಂದ್ರ ಸರ್ಕಾರ ಅವಕಾಶ ಕಲ್ಪಿಸುತ್ತಿಲ್ಲ. ಇದು ಕೇಂದ್ರ ಸರ್ಕಾರದ ವೈಫಲ್ಯ ಎಂದು ದೂರಿದರು.

ಈ ದೇಶವನ್ನು ಕಾಪಾಡಲು ಕೇವಲ ಕಾಂಗ್ರೆಸ್ ಸರ್ಕಾರದಿಂದ ಮಾತ್ರ ಸಾಧ್ಯವಿದ್ದು, ನೀವು ಕಾಂಗ್ರೆಸ್ ಹಾಗೂ ಅದರ ಮೈತ್ರಿಕೂಟದ ಸರ್ಕಾರವನ್ನು ಗೆಲ್ಲಿಸಬೇಕು ಎಂದು ಕರೆ ನೀಡಿದರು.

ತೈಲ ದರಕ್ಕೆ ಲಗಾಮು?

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಗ್ರಾಹಕರ ಮೇಲೆ ಏನು ಪರಿಣಾಮ?

ಕಚ್ಚಾ ತೈಲ ಬೆಲೆ ಏರಿಕೆಯಾದರೆ ಸಾರಿಗೆ ವೆಚ್ಚ ಹೆಚ್ಚಾಗಲಿದ್ದು, ಇದರಿಂದ ಅಗತ್ಯ ವಸ್ತುಗಳ ಬೆಲೆಯೂ ಏರಿಕೆಯಾಗಲಿದೆ. ''ಯುದ್ಧದ ಪ್ರಭಾವದಿಂದ ತೈಲ ಬೆಲೆ ಗಗನಕ್ಕೇರುವ ಮೊದಲು ಸರ್ಕಾರವು ಜಿಎಸ್ಟಿ ಕುರಿತು ಕಠಿಣ ನಿರ್ಧಾರ ತೆಗೆದುಕೊಳ್ಳಬೇಕು'' ಎಂಬುದು ಸಾರ್ವಜನಿಕರ ಒತ್ತಾಯವಾಗಿದೆ.

ಮುನಿಯಪ್ಪ ಮನೆಗೆ ನಾಳೆ ಆಟೋ ಚಾಲಕರ ಮುತ್ತಿಗೆ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಗ್ಯಾಸ್ ಬಂಕ್‌ಗಳ ಮುಂದೆ ಕಿಲೋಮಿಟರ್ ಗಟ್ಟಲೆ ಆಟೋಗಳು ಸರತಿ ಸಾಲಿನಲ್ಲಿ ನಿಂತು ಅಲ್ಲಿಯೇ ಊಟ, ನಿದ್ದೆ ಮಾಡುತ್ತಿದ್ದು, ಜೀವನ ಬಹಳ ದುಃಸ್ತರವಾಗಿದೆ. ಹಾಗಾಗಿ ನಾಳೆ ಆಟೋ ಚಾಲಕರು ಸಚಿವ ಕೆ ಎಸ್ ಮುನಿಯಪ್ಪ ಅವರ ಮನೆಗೆ ಮುತ್ತಿಗೆ ಹಾಕಲು ಪ್ಲಾನ್ ಮಾಡಿದ್ದಾರೆ.

ಮನೆಗೆ ಆಟೋ ಚಾಲಕರು ಮುತ್ತಿಗೆ ಹಾಕುತ್ತಾರೆ ಎನ್ನುವ ವಿಚಾರಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಪ್ರತಿಕ್ರಿಯೆ ನೀಡಿದ್ದು, ಆಟೋ ಚಾಲಕರು ಮನೆಗೆ ಬಂದರೆ ಸ್ವಾಗತ ಮಾಡುತ್ತೇನೆ. ಆಟೋ ಚಾಲಕರಿಗೆ ಕಾಫಿ, ತಿಂಡಿ ಕೊಡುತ್ತೇನೆ. ಗ್ಯಾಸ್ ವಿಚಾರದಲ್ಲಿ ರಾಜ್ಯ ಸರ್ಕಾರದ್ದು ಏನು ಇಲ್ಲ ಎಂದು ಬಾಗಲಕೋಟೆಯಲ್ಲಿ ಸಚಿವಕ್ಕೆ ಹೆಚ್ ಮುನಿಯಪ್ಪ ಹೇಳಿಕೆ ನೀಡಿದರು.

ಆಟೋ ಚಾಲಕರ ಸಮಸ್ಯೆ ಬಗ್ಗೆ ಹರಿಸಲು ಪ್ರಯತ್ನ ಮಾಡುತ್ತೇನೆ. ಆಯಿಲ್ ಕಾರ್ಪೊರೇಷನ್ ಕೋ ಆರ್ಡಿನೇಟರ್ ಜೊತೆಗೆ ಈ ವಿಚಾರವಾಗಿ ಚರ್ಚೆ ಮಾಡುತ್ತೇನೆ. ಆಟೋ ಚಾಲಕರ ಜೀವನ ಎಲ್ಪಿಜಿ ಮತ್ತು ಸಿ ಎನ್ ಜಿ ಮೇಲೆ ನಿಂತಿದೆ. ಆದಷ್ಟು ಇನ್ನಷ್ಟು ಹೆಚ್ಚಿನ ಗ್ಯಾಸ್ ಕೊಡಬೇಕು ಅಂತ ಈಗಾಗಲೇ ಆಯಿಲ್ ಕಾರ್ಪೊರೇಷನ್ ಕೋ ಆರ್ಡಿನೇಟರ್ ಜೊತೆಗೆ ಚರ್ಚಿಸಿದ್ದೇನೆ ಎಂದು ಅವರು ತಿಳಿಸಿದರು.

ಕ್ಷೇತ್ರಗಳ ಕಡಿತ ಇಲ್ಲ: ಮೋದಿ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಅದು ಸಂಪೂರ್ಣ ಸುಳ್ಳು. ಈ ರಾಜ್ಯಗಳ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳ ರಕ್ಷಣೆಗೆ ಸಂಸತ್ತಿನಲ್ಲಿ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು ಎಂದು ಹೇಳಿದ್ದಾರೆ.

ಕೇರಳ, ಕರ್ನಾಟಕ, ಆಂಧ್ರ ಪ್ರದೇಶ, ಗೋವಾ, ತೆಲಂಗಾಣ ಮತ್ತು ತಮಿಳು ನಾಡನ್ನು ಉದ್ದೇಶಿಸಿ ಮಾತನಾಡಿದ ಅವರು, ಪರಿಣಾಮಕಾರಿಯಾಗಿ ಜನಸಂಖ್ಯೆಯನ್ನು ನಿಯಂತ್ರಿಸಿರುವ ರಾಜ್ಯಗಳು ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳನ್ನು ಕಳೆದುಕೊಳ್ಳಬಾರದು ಎಂದರು.

ದಕ್ಷಿಣದ ರಾಜ್ಯಗಳ ಮೂಲೆಗುಂಪು: ಸಿಎಂ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಆದರಲ್ಲೂ ಕೇರಳ ಮತ್ತು ತಮಿಳುನಾಡಿನಂತಹ ರಾಜ್ಯಗಳಲ್ಲಿನ ರಾಜಕೀಯ ಲೆಕ್ಕಾಚಾರವನ್ನು ಕೇಂದ್ರೀಕರಿಸಿದೆ ಎಂದಿದ್ದಾರೆ.

ದಕ್ಷಿಣ ಭಾರತದ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳು ಪುನರ್ ವಿಂಗಡಣೆಯಲ್ಲಿ ಹೆಚ್ಚುತ್ತವೆಯೋ? ಇಲ್ಲವೋ ? ಎಂಬುದಲ್ಲ ಮುಖ್ಯ ವಿಷಯ. ಆದರೆ, ಅವುಗಳನ್ನು ಯಾವ ಪ್ರಮಾಣದಲ್ಲಿ ಹೆಚ್ಚಿಸಲಾಗುತ್ತದೆ ಮತ್ತು ಅದರ ಲಾಭ ಯಾರಿಗೆ ಹೆಚ್ಚು ಆಗಲಿದೆ ಎಂಬುದೇ ಮುಖ್ಯವಾಗಿದೆ ಎಂದಿರುವ ಸಿದ್ದರಾಮಯ್ಯ, ಉದ್ದೇಶಿತ ಪುನರ್ ವಿಂಗಡಣೆಯಲ್ಲಿ ಪ್ರತಿ ರಾಜ್ಯಗಳ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳೇನೋ ಹೆಚ್ಚಾಗುತ್ತವೆ. ಆದರೆ ಬಿಜೆಪಿ ಆಡಳಿತವಿರುವ ರಾಜ್ಯಗಳಲ್ಲಿನ ಕ್ಷೇತ್ರಗಳ ಏರಿಕೆಯ ಪ್ರಮಾಣ ಗಮನಾರ್ಹವಾಗಿದೆ. ಉತ್ತರಪ್ರದೇಶದಲ್ಲಿ ಹಾಲಿ 80ರಿಂದ 120 ಕ್ಷೇತ್ರಗಳಿಗೆ ಏರಿಕೆಯಾದರೆ, ಮಹಾರಾಷ್ಟ್ರದಲ್ಲಿ 48ರಿಂದ 72, ಮಧ್ಯಪ್ರದೇಶದಲ್ಲಿ 29ರಿಂದ 43, ರಾಜಸ್ತಾನದಲ್ಲಿ 25ರಿಂದ 37, ಗುಜರಾತಿನಲ್ಲಿ 26ರಿಂದ 39ಕ್ಕೆ ಹೆಚ್ಚಳವಾಗಲಿದೆ ಎನ್ನಲಾಗಿದೆ. ಅದೇ ದಕ್ಷಿಣ ಭಾರತದ ಕರ್ನಾಟಕದಲ್ಲಿ 28ರಿಂದ 42, ತಮಿಳುನಾಡಿನಲ್ಲಿ 39ರಿಂದ 58-59, ಆಂಧ್ರಪ್ರದೇಶದಲ್ಲಿ 25ರಿಂದ 37-38, ತೆಲಂಗಾಣದಲ್ಲಿ 17ರಿಂದ 25-26 ಮತ್ತು ಕೇರಳದಲ್ಲಿ 20ರಿಂದ 30ಕ್ಕೆ ಏರಿಕೆಯಾಗಲಿದೆ ಎನ್ನಲಾಗುತ್ತಿದೆ ಎಂದು ಅಂಕಿ-ಅಂಶ ಸಮೇತ ವಿವರಿಸಿದ್ದಾರೆ.

ಈ ಒಟ್ಟು ಪುನರ್ ವಿಂಗಡಣೆಯಿಂದ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳು 543ರಿಂದ 816ಕ್ಕೆ ಏರಿಕೆಯಾಗಲಿದ್ದು ಇದರಲ್ಲಿ ದಕ್ಷಿಣ ಭಾರತದ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳ ಪಾಲು ಹಿಂದಿನಂತೆ ಶೇ.24ರಷ್ಟು ಆಗಿ ಉಳಿಯಲಿದೆ. ಜನಸಂಖ್ಯೆ ನಿಯಂತ್ರಣದಲ್ಲಿ ಉತ್ತಮ ಕಾರ್ಯ, ಉತ್ತಮ ಆಡಳಿತ ನೀಡುವ ಮೂಲಕ ದೇಶದ ಪ್ರಗತಿಗೆ ಮಹತ್ವದ ಕೊಡುಗೆ ನೀಡುವ ರಾಜ್ಯಗಳನ್ನು ಈ ಪುನರ್ ವಿಂಗಡಣೆಯಲ್ಲಿ ಕಡೆಗಣಿಸಲಾಗಿದ್ದು ಇದು ಅಸಮಾನತೆಯಾಗಿದ್ದು ಅಧಿಕಾರ ಕೇಂದ್ರಿತ ವಿಂಗಡಣೆಯಾಗಿದೆ ಎಂದು ಮುಖ್ಯಮಂತ್ರಿ ಸಿದ್ದರಾಮಯ್ಯ ಆರೋಪಿಸಿದ್ದಾರೆ.

ಕೇಂದ್ರ ಸರ್ಕಾರದ ಈ ನಡೆ ಸಹಕಾರಿ ಒಕ್ಕೂಟ ವ್ಯವಸ್ಥೆಯ ಬದಲು ಒಕ್ಕೂಟ ವ್ಯವಸ್ಥೆ ಮೇಲೆ ಮಾಡಿದ ಗದಾಪ್ರಹಾರವಾಗಿದೆ. ಕರ್ನಾಟಕದಂತಹ ರಾಜ್ಯವನ್ನು ಮೂಲೆಗುಂಪು ಮಾಡಿ ಕೆಲವೇ ರಾಜ್ಯಗಳಲ್ಲಿ ಅಧಿಕಾರವನ್ನು ಕೇಂದ್ರೀಕರಿಸುವ ಯತ್ನವಾಗಿದೆ.

ಮೋದಿ ಸರ್ಕಾರ ನಮ್ಮ ದನಿಯನ್ನು ಅಡಗಿಸಲು ಯತ್ನಿಸುತ್ತಿದ್ದು ಕರ್ನಾಟಕದ ಜನತೆ ಇದನ್ನು ಸಹಿಸುವುದಿಲ್ಲ ಬದಲಿಗೆ ಉಗ್ರವಾಗಿ ವಿರೋಧಿಸುತ್ತದೆ ಎಂದು ಸಿದ್ದರಾಮಯ್ಯ ಕಿಡಿಕಾರಿದ್ದಾರೆ.

ಯುಡಿಎಫ್ ಮೈತ್ರಿಕೂಟಕ್ಕೆ ಬಹುಮತ: ಡಿಸಿಎಂ ಡಿಕೆಶಿ

ಮೊದಲನೇ ಪುಟದಿಂದ..

''ರಾಹುಲ್ ಗಾಂಧಿ ಅವರನ್ನು ಸಂಸತ್ ಸದಸ್ಯತ್ವ ಸ್ಥಾನದಿಂದ ಅನರ್ಹಗೊಳಿಸುವುದು ಮ್ಯಾಚ್ ಫಿಕ್ಸಿಂಗ್ ಎನ್ನುತ್ತಾರಾ? ಕೇರಳಂ ಜನ ಭರ್ಜರಿ ಮತಗಳೊಂದಿಗೆ ರಾಹುಲ್ ಗಾಂಧಿ ಅವರನ್ನು ಸಂಸತ್ತಿಗೆ ಆಯ್ಕೆ ಮಾಡಿದಾಗ, ಅವರು ಕೋಲಾರದಲ್ಲಿ ಮಾಡಿದ ಭಾಷಣವನ್ನು ನೆಪವಾಗಿಟ್ಟುಕೊಂಡು ಸಂಸತ್ ಸದಸ್ಯತ್ವದಿಂದ ಅನರ್ಹ ಮಾಡಲು ಮುಂದಾದರು. ಆ ಮೂಲಕ ಕೇರಳ ಜನರಿಗೆ ಅಪಮಾನ ಎಸಗಿದರು. ಇದನ್ನು ಮ್ಯಾಚ್ ಫಿಕ್ಸಿಂಗ್ ಎಂದು ಕರೆಯುತ್ತಾರಾ?'' ಎಂದು ತಿಳಿಸಿದರು.

ಕೇರಳಂನಲ್ಲೂ ಕರ್ನಾಟಕ ಮಾದರಿ ಗ್ಯಾರಂಟಿ ಯೋಜನೆ ಘೋಷಣೆ ಮಾಡಲಾಗುತ್ತಿದೆ ಎಂದು ಕೇಳಿದಾಗ, ''ಕರ್ನಾಟಕ ಕಾಂಗ್ರೆಸ್ ಅಧ್ಯಕ್ಷನಾಗಿ ನಾನು ಪಂಚ ಗ್ಯಾರಂಟಿ ಯೋಜನೆಗಳನ್ನು ಘೋಷಣೆ ಮಾಡಿದೆ. ನಾವು ಕೊಟ್ಟ ಮಾತಿನಂತೆ ನಡೆದಿದ್ದೇವೆ. ಪ್ರತಿ ಮರಕ್ಕೆ ಬೇರು ಮುಖ್ಯ. ನಾವು ಬೇರನ್ನು ನಂಬಿರುವವರು.

ಬೇರು ಇಲ್ಲದೇ ನಂಬಿಕೆ ಮೂಡಲು ಸಾಧ್ಯವಿಲ್ಲ. ಜನರು ನಮ್ಮನ್ನು ನಂಬಿದರು. ನಾವು ಅವರ ನಂಬಿಕೆ ಉಳಿಸಿಕೊಂಡು ನುಡಿದಂತೆ ನಡೆದಿದ್ದೇವೆ. ಕರ್ನಾಟಕ, ತೆಲಂಗಾಣ, ಹಿಮಾಚಲ ಪ್ರದೇಶದಲ್ಲಿ ನಾವು ಕೊಟ್ಟ ಮಾತಿನಂತೆ ಗ್ಯಾರಂಟಿ ಯೋಜನೆ ಜಾರಿಗೆ ತಂದಿದ್ದೇವೆ. ಕೇರಳದಲ್ಲಿ ಕೊಟ್ಟಿರುವ ಭರವಸೆಯಂತೆ ಇಂದಿರಾ ಕ್ಯಾಂಟೀನ್ ಆರಂಭಿಸುತ್ತೇವೆ. ಕೇಂದ್ರದಲ್ಲಿ ಯುಪಿಎ ಸರ್ಕಾರ ಅಧಿಕಾರದಲ್ಲಿದ್ದಾಗ, ಆಹಾರ ಭದ್ರತೆ, ಶೈಕ್ಷಣಿಕ ಹಕ್ಕು, ಉದ್ಯೋಗ ಖಾತರಿ ಯೋಜನೆ ಜಾರಿಗೆ ತಂದೆವು'' ಎಂದು ತಿಳಿಸಿದರು.

ಶಬರಿಮಲ ವಿಚಾರ ಎಲ್ ಡಿಎಫ್ ಮೇಲೆ ಪರಿಣಾಮ ಬೀರಲಿದೆಯೇ ಎಂದು ಕೇಳಿದಾಗ, ''ಖಂಡಿತವಾಗಿ ಪರಿಣಾಮ ಬೀರಲಿದೆ. ಇದು ದೇವರ ನಾಡು. ಇಲ್ಲಿನ ಜನ ದೇವರು, ಧರ್ಮ, ಸಂಸ್ಕೃತಿಯ ಮೇಲೆ ನಂಬಿಕೆ ಇಟ್ಟಿದ್ದಾರೆ. ದೇವರ ಹಿತಾಸಕ್ತಿಯನ್ನು ನಾವು ಕಾಪಾಡಬೇಕು. ದೇಶದ ಎಲ್ಲಾ ಭಾಗದ ಜನ ನಂಬಿಕೆಯ ಮೇಲೆ ಶಬರಿಮಲೆಗೆ ಬರುತ್ತಾರೆ. ಈ ದೇಶ ಹಾಗೂ ರಾಜ್ಯದ ಬೇರು ನಂಬಿಕೆ ಮೇಲೆ ನಿಂತಿದೆ. ಈ ಕಾರಣದಿಂದಾಗಿ ಎಲ್ ಡಿಎಫ್ ಸರ್ಕಾರವನ್ನು ಈ ಬಾರಿಯ ಚುನಾವಣೆಯಲ್ಲಿ ಬೇರು ಸಮೇತ ಕಿತ್ತೊಗೆಯಲಾಗುವುದು'' ಎಂದು ತಿಳಿಸಿದರು.

ಮಲಯಾಳಂ ಭಾಷಾ ನೀತಿ ಬಗ್ಗೆ ನಾನು ಪ್ರತಿಕ್ರಿಯೆ ನೀಡುವುದಿಲ್ಲ. ಕೇರಳಂ ರಾಜ್ಯದಲ್ಲಿ ಕಾನೂನು ಸುವ್ಯವಸ್ಥೆ ಹದಗೆಟ್ಟಿದ್ದು, ಜನ ಅಸಂತುಷ್ಟರಾಗಿದ್ದು, ಈ ಕಾರಣಕ್ಕೆ ಲೋಕಸಭೆ ಚುನಾವಣೆಯಲ್ಲಿ ಜನರು ಯುಡಿಎಫ್ ಗೆ ಬೆಂಬಲ ನೀಡಿದರು. ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ಚುನಾವಣೆಯಲ್ಲಿ ಜನ ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷ ಹಾಗೂ ಯುಡಿಎಫ್ ಗೆ ಭರ್ಜರಿ ಬಹುಮತ ನೀಡಿದ್ದು, ವಿಧಾನಸಭಾ ಚುನಾವಣೆಯಲ್ಲೂ ಮೂರನೇ ಎರಡರಷ್ಟು ಬಹುಮತ ನೀಡಲಿದ್ದಾರೆ'' ಎಂದು ತಿಳಿಸಿದರು.

ಕೈ-ಕಮಲದ ಗೆಲುವಿಗೆ ಪಕ್ಷೇತರರ ಕಾಟ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಮುಸ್ಲಿಂ ಮತದಾರರು ಕ್ಷೇತ್ರದ ಎರಡನೇ ಅತಿದೊಡ್ಡ ಶಕ್ತಿ. ಸಾಂಪ್ರದಾಯಿಕವಾಗಿ ಇವು ಕಾಂಗ್ರೆಸ್‌ನ ಮತ ಬ್ಯಾಂಕ್ ಗಳಾಗಿದ್ದವು. ಆದರೆ, ಈ ಬಾರಿ ಇಲ್ಲಿ ದೊಡ್ಡ ಬಿರುಕು ಕಾಣಿಸಿಕೊಂಡಿದೆ. ಅಹಿಂದ ವರ್ಗದ ಮತಗಳು ಸಹ ನಿರ್ಣಾಯಕವಾಗಿದ್ದು, ಸಿದ್ದರಾಮಯ್ಯ ಅವರ ನಾಯಕತ್ವ ಮತ್ತು ಗ್ಯಾರಂಟಿ ಯೋಜನೆಗಳ ಮೇಲೆ ಕಾಂಗ್ರೆಸ್ ಭರವಸೆ ಇಟ್ಟಿದೆ.

ಈ ಬಾರಿಯ ಚುನಾವಣೆಯ ಅತ್ಯಂತ ದೊಡ್ಡ ಟ್ವಿಸ್ಟ್ ಎಂದರೆ ಕಣದಲ್ಲಿರುವ 11 ಅಲ್ಪಸಂಖ್ಯಾತ ಅಭ್ಯರ್ಥಿಗಳು. ಇದರಲ್ಲಿ ಎಸ್‌ಡಿಪಿಐ ಪಕ್ಷದ ಅಭ್ಯರ್ಥಿ ಪ್ರಬಲ ಸ್ಪರ್ಧೆಯೊಡ್ಡುವ ಎಲ್ಲ ಲಕ್ಷಣಗಳು ಇವೆ. ಸಾಮಾನ್ಯವಾಗಿ ಶೇ. 60 ರಷ್ಟು ಬೀಳುತ್ತಿದ್ದ ಮುಸ್ಲಿಂ ಮತಗಳು ಈ ಬಾರಿ ಹನ್ನೊಂದು ಅಭ್ಯರ್ಥಿಗಳ ನಡುವೆ ಹಂಚಿಹೋಗುವ ಸಾಧ್ಯತೆ ಇದೆ. ಇದು ನೇರವಾಗಿ ಕಾಂಗ್ರೆಸ್ನ ವೋಟ್ ಬ್ಯಾಂಕ್ ಗೆ ಕತ್ತರಿ ಹಾಕುವ ಸಾಧ್ಯತೆ ಇದೆ. ಮುಸ್ಲಿಂ ಯುವ ಮತದಾರರಲ್ಲಿ ಎಸ್ಡಿಪಿಐ ಈ ಬಾರಿ ಗಣನೀಯ ಪ್ರಭಾವ ಬೀರಿದೆ. ಇದು ಕೇವಲ ಸಾಂಕೇತಿಕ ಸ್ಪರ್ಧೆಯಾಗದೆ, ಕಾಂಗ್ರೆಸ್‌ನ ಗೆಲುವಿನ ಅಂತರವನ್ನು ಕುಗ್ಗಿಸುವ ಅಥವಾ ಫಲಿತಾಂಶವನ್ನೇ ಅದಲು ಬದಲು ಮಾಡುವ ಶಕ್ತಿ ಹೊಂದಿದೆ. ಸ

ಯುಡಿಎಫ್ ಸರ್ಕಾರಕ್ಕೆ ಅವಕಾಶ ನೀಡಿ

ದೇವರ ನಾಡಿನಲ್ಲಿ ದೇವರಿಗೆ ನ್ಯಾಯವೇ ಇಲ್ಲ: ಡಿ.ಕೆ. ಶಿವಕುಮಾರ್ ಟೀಕೆ

ಉದಯಕಾಲ ನ್ಯೂಸ್, ಕೇರಳಂ: ಕೇರಳಂ ಹಾಗೂ ಪುದುಚೆರಿ ರಾಜ್ಯಗಳು ನಿರುದ್ಯೋಗ ಹಾಗೂ ಬೆಲೆ ಏರಿಕೆ ಸಮಸ್ಯೆಯಿಂದ ತತ್ತರಿಸಿದ್ದು, ಕಾಂಗ್ರೆಸ್ ನೇತೃತ್ವದ ಯುಡಿಎಫ್ ಮೈತ್ರಿಕೂಟ ಸರ್ಕಾರ ದಕ್ಷ ಆಡಳಿತ ಮೂಲಕ ಪರಿಹಾರ ನೀಡಲಿದೆ. ಈ ಅವಕಾಶ ನಿಮ್ಮ ಮುಂದೆ ಒದಗಿ ಬಂದಿದ್ದು, ಇದನ್ನು ಬಳಸಿಕೊಳ್ಳುವುದು ನಿಮ್ಮ ಕೈಯಲ್ಲಿದೆ ಎಂದು ಡಿಸಿಎಂ ಡಿ.ಕೆ. ಶಿವಕುಮಾರ್ ತಿಳಿಸಿದರು.

ಪುದುಚೇರಿಯ ಮಾಹೆ ವಿಧಾನಸಭೆ ಕ್ಷೇತ್ರ ಹಾಗೂ ಕೇರಳಂನ ಒರ್ಕಟ್ಟೇರಿಯಲ್ಲಿ ಕಾಂಗ್ರೆಸ್ ಅಭ್ಯರ್ಥಿಗಳ ಪರ ಭಾನುವಾರ ಚುನಾವಣೆ ಪ್ರಚಾರ ಮಾಡಿ ಮಾತನಾಡಿದರು.

ಮರಕ್ಕೆ ಬೇರು ಎಷ್ಟು ಮುಖ್ಯವೋ, ಮನುಷ್ಯನಿಗೆ ನಂಬಿಕೆ ಅಷ್ಟೇ ಮುಖ್ಯ. ನಮ್ಮ ನಂಬಿಕೆ ಇರುವುದು ದೇಶದ ಸಂವಿಧಾನ, ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷದ ಇತಿಹಾಸ, ರಾಷ್ಟ್ರ ಧ್ವಜ, ರಾಷ್ಟ್ರಗೀತೆ ಮೇಲೆ ಇದೆ. ದಕ್ಷಿಣ ಭಾರತದ ರಾಜ್ಯದವರು ಸಹೋದರರಂತೆ ಒಂದಾಗಿ ದೇಶದ ಸಂವಿಧಾನ ರಕ್ಷಣೆ ಮಾಡಬೇಕು. ಕೇರಳಂ ಹಾಗೂ ಪುದುಚೆರಿಯಲ್ಲಿ ಈಗಿರುವ ಪರಿಸ್ಥಿತಿಯೇ ಮೂರು ವರ್ಷಗಳ ಹಿಂದೆ ಕರ್ನಾಟಕದಲ್ಲಿತ್ತು. ಆಗ ರಾಹುಲ್ ಗಾಂಧಿ ಹಾಗೂ ಸೋನಿಯಾ ಗಾಂಧಿ ಅವರು ನನ್ನನ್ನು ಕರ್ನಾಟಕ ಕಾಂಗ್ರೆಸ್ ಅಧ್ಯಕ್ಷನನ್ನಾಗಿ ನೇಮಕ ಮಾಡಿದ ಬಳಿಕ ನಾವು ಒಟ್ಟಾಗಿ ಹೋರಾಟ

ಮಾಡಿ ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷವನ್ನು ಅಧಿಕಾರಕ್ಕೆ ತಂದೆವು. ನಾವು ಕೊಟ್ಟ ಮಾತಿನಂತೆ ಐದು ಗ್ಯಾರಂಟಿ ಜಾರಿ ಮಾಡಿ ಕರ್ನಾಟಕ ಜನರನ್ನು ರಕ್ಷಣೆ ಮಾಡಿದೆವು ಎಂದು ತಿಳಿಸಿದರು.

ದೇವರ ನಾಡಿನಲ್ಲಿ ದೇವರಿಗೆ ನ್ಯಾಯ ಸಿಗದಿದ್ದರೆ, ಜನಸಾಮಾನ್ಯರಿಗೆ ಸಿಗುವುದೇ: ನಾನು ಮೊದಲು ಸ್ವಾಮಿ ಅಯ್ಯಪ್ಪನಿಗೆ ನಮಿಸುತ್ತೇನೆ. ಇಲ್ಲಿ ಅಯ್ಯಪ್ಪ ಸ್ವಾಮಿ ದೇವಾಲಯದ ಚಿನ್ನ ಕಳ್ಳತನ ಮಾಡಿದ್ದಾರೆ. ಈ ಕಾರ್ಯಕ್ರಮದಲ್ಲಿ ನನ್ನನ್ನು ಪರಿಚಯಿಸುವಾಗ ಕೇಂದ್ರ ಸರ್ಕಾರ ನನ್ನ ವಿರುದ್ಧ ಸುಳ್ಳು ಪ್ರಕರಣ ದಾಖಲಿಸಿ ಕಿರುಕುಳ ಕೊಟ್ಟಿರುವ ಅಂಶವನ್ನು ಪ್ರಸ್ತಾಪಿಸಿದರು. ನನ್ನ ಮೇಲೆ ಯಾವುದೇ ಕ್ರಿಮಿನಲ್ ಹಾಗೂ ಕಳ್ಳತನದ ಪ್ರಕರಣವಿಲ್ಲ. ಆದರೂ ಗುಜರಾತಿನಲ್ಲಿ ಅಹ್ಮದ್ ಪಟೇಲ್ ಅವರ ರಾಜ್ಯಸಭೆ ಆಯ್ಕೆ ವೇಳೆ ಕಾಂಗ್ರೆಸ್ ಶಾಸಕರನ್ನು ರಕ್ಷಣೆ ಮಾಡಿದ್ದಕ್ಕಾಗಿ ನನ್ನ ಮೇಲೆ ಸಂವಿಧಾನಿಕ ತನಿಖಾ ಸಂಸ್ಥೆಗಳ ಮೂಲಕ ದಾಳಿ ಮಾಡಿ ಜೈಲಿಗೆ ಹಾಕಿದರು. ಆದರೆ ಇಲ್ಲಿ ಅಯ್ಯಪ್ಪ ಸ್ವಾಮಿಯ ಚಿನ್ನ ಕಳ್ಳತನವಾಗಿದ್ದರೂ ಇಡಿ, ಸಿಬಿಐನಿಂದ ಒಂದೇ ಒಂದು ಪ್ರಕರಣ ದಾಖಲಾಗಿಲ್ಲ ಯಾಕೆ ಎಂದು ಪ್ರಶ್ನಿಸಿದರು.

ಜನರಿಗೆ ನೆರವಾಗುವ ಉದ್ದೇಶದಿಂದ ಕೆಲವು ಭರವಸೆ ನೀಡಿದ್ದು, ನಿರುದ್ಯೋಗ ಸಮಸ್ಯೆ ನಿವಾರಣೆಗೆ ಇಂದಿರಾ ಗ್ಯಾರಂಟಿ ಸೇರಿದಂತೆ ಅನೇಕ ಭರವಸೆ ನೀಡಿದ್ದೇವೆ. ತಮಿಳುನಾಡಿನಲ್ಲಿ ಇಂಡಿಯಾ ಮೈತ್ರಿಕೂಟದ ಭಾಗವಾಗಿರುವ ಡಿಎಂಕೆ ಮತ್ತೆ ಅಧಿಕಾರಕ್ಕೆ ಬರಲಿದ್ದು, ಕೇರಳಂ ರಾಜ್ಯದಲ್ಲೂ ಇಂಡಿಯಾ ಮೈತ್ರಿಕೂಟ ಅಧಿಕಾರಕ್ಕೆ ಬರುವ ವಿಶ್ವಾಸ ನಮಗಿದೆ. ನಾವು ಈ ರಾಜ್ಯ ಹಾಗೂ ಈ ರಾಜ್ಯದ ಇತಿಹಾಸವನ್ನು ರಕ್ಷಣೆ ಮಾಡುತ್ತೇವೆ ಎಂದರು.

ಹಾಲಿ ಸರ್ಕಾರಗಳ ಅಭಿವೃದ್ಧಿ ಕಣ್ಣಿಗೆ ಕಾಣುತ್ತಿವೆಯೇ?

ಇಲ್ಲಿರುವ ನಾಯಕರು ನಿಮ್ಮ ಹಿತಕಾಯಲು ಹೋರಾಟ ಮಾಡುತ್ತಿದ್ದು, ನಿಮ್ಮ ಜತೆಗೆ ನಾವಿದ್ದೇವೆ ಎಂದು ಹೇಳಲು ಇಲ್ಲಿಗೆ ಬಂದಿದ್ದೇವೆ. ಪುದುಚೆರಿಯಲ್ಲಿ ರಂಗಸ್ವಾಮಿ ಅವರು ಹಾಗೂ ಕೇರಳಂ ರಾಜ್ಯದಲ್ಲಿ ಎಲ್‌ಡಿಎಫ್ ಸುದೀರ್ಘವಾಗಿ ಅಧಿಕಾರ ನಡೆಸಿದೆ. ಕಳೆದ ಹತ್ತು ವರ್ಷಗಳಲ್ಲಿ ಈ ಸರ್ಕಾರ ಮಾಡಿಯುವ ಯಾವುದಾದರೂ ಅಭಿವೃದ್ಧಿ ನಿಮ್ಮ ಕಣ್ಣಿಗೆ ಕಾಣುತ್ತಿದೆಯೇ? ನಿಮ್ಮ ಬದುಕನ್ನು ಬದಲಿಸಿರುವ ಯಾವುದಾದರೂ ಯೋಜನೆಗಳು ನಿಮ್ಮ ನೆನೆಪಿನಲ್ಲಿದೆಯೇ ಎಂದು ಪ್ರಶ್ನಿಸಿದರು.

ಹೊರ ದೇಶದಲ್ಲಿರುವವರಿಗೆ ಬಂದು ಮತ ಹಾಕಲು ಅವಕಾಶ ನೀಡುತ್ತಿಲ್ಲ: ಕೋವಿಡ್ ಸಂದರ್ಭದಲ್ಲಿ ಜನರಿಗೆ ನೆರವಾಗಿದ್ದೇವೆ ಎಂದು ಎಲ್ ಡಿಎಫ್ ಸರ್ಕಾರ ಹೇಳಿಕೊಳ್ಳುತ್ತಿದೆ. ದೇಶದಲ್ಲಿ ಅಂಗನವಾಡಿ ಕಾರ್ಯಕರ್ತೆಯರು ಹಾಗೂ ಆಶಾ ಕಾರ್ಯಕರ್ತೆಯರನ್ನು ಆರಂಭಿಸಿದ್ದು, ಇಂದಿರಾ ಗಾಂಧಿ ಅವರಿಂದ. ಕಾಂಗ್ರೆಸ್ ಸರ್ಕಾರದ ಹೊರತಾಗಿ ಬೇರೆ ಯಾವುದೇ ಸರ್ಕಾರ ದೇಶದ ಜನರ ಆರೋಗ್ಯ ಕಾಪಾಡಲು ಯಾವುದೇ ಯೋಜನೆ ನೀಡಿಲ್ಲ.

ಈಗ ಮಧ್ಯಪ್ರಾಚ್ಯದಲ್ಲಿ ಯುದ್ಧ ನಡೆಯುತ್ತಿರುವ ಹಿನ್ನೆಲೆ ನಮ್ಮ ಸಹೋದರರು ಇಲ್ಲಿನ ಚುನಾವಣೆಯಲ್ಲಿ ಮತದಾನ ಮಾಡಲು ಆಗಮಿಸಬೇಕು. ಅನೇಕರಿಗೆ ಬರಲು ಸಾಧ್ಯವಾಗುತ್ತಿಲ್ಲ. ಅವರು ಬಂದು ಇಲ್ಲಿ ಮತ ಹಾಕು ಕೇಂದ್ರ ಸರ್ಕಾರ ಅವಕಾಶ ಕಲ್ಪಿಸುತ್ತಿಲ್ಲ. ಇದು ಕೇಂದ್ರ ಸರ್ಕಾರದ ವೈಫಲ್ಯ ಎಂದು ದೂರಿದರು.

ಈ ದೇಶವನ್ನು ಕಾಪಾಡಲು ಕೇವಲ ಕಾಂಗ್ರೆಸ್ ಸರ್ಕಾರದಿಂದ ಮಾತ್ರ ಸಾಧ್ಯವಿದ್ದು, ನೀವು ಕಾಂಗ್ರೆಸ್ ಹಾಗೂ ಅದರ ಮೈತ್ರಿಕೂಟದ ಸರ್ಕಾರವನ್ನು ಗೆಲ್ಲಿಸಬೇಕು ಎಂದು ಕರೆ ನೀಡಿದರು.

ತೈಲ ದರಕ್ಕೆ ಲಗಾಮು?

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಗ್ರಾಹಕರ ಮೇಲೆ ಏನು ಪರಿಣಾಮ?

ಕಚ್ಚಾ ತೈಲ ಬೆಲೆ ಏರಿಕೆಯಾದರೆ ಸಾರಿಗೆ ವೆಚ್ಚ ಹೆಚ್ಚಾಗಲಿದ್ದು, ಇದರಿಂದ ಅಗತ್ಯ ವಸ್ತುಗಳ ಬೆಲೆಯೂ ಏರಿಕೆಯಾಗಲಿದೆ. ''ಯುದ್ಧದ ಪ್ರಭಾವದಿಂದ ತೈಲ ಬೆಲೆ ಗಗನಕ್ಕೇರುವ ಮೊದಲು ಸರ್ಕಾರವು ಜಿಎಸ್ಟಿ ಕುರಿತು ಕಠಿಣ ನಿರ್ಧಾರ ತೆಗೆದುಕೊಳ್ಳಬೇಕು'' ಎಂಬುದು ಸಾರ್ವಜನಿಕರ ಒತ್ತಾಯವಾಗಿದೆ.

ಮುನಿಯಪ್ಪ ಮನೆಗೆ ನಾಳೆ ಆಟೋ ಚಾಲಕರ ಮುತ್ತಿಗೆ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಗ್ಯಾಸ್ ಬಂಕ್‌ಗಳ ಮುಂದೆ ಕಿಲೋಮಿಟರ್ ಗಟ್ಟಲೆ ಆಟೋಗಳು ಸರತಿ ಸಾಲಿನಲ್ಲಿ ನಿಂತು ಅಲ್ಲಿಯೇ ಊಟ, ನಿದ್ದೆ ಮಾಡುತ್ತಿದ್ದು, ಜೀವನ ಬಹಳ ದುಃಸ್ತರವಾಗಿದೆ. ಹಾಗಾಗಿ ನಾಳೆ ಆಟೋ ಚಾಲಕರು ಸಚಿವ ಕೆ ಎಸ್ ಮುನಿಯಪ್ಪ ಅವರ ಮನೆಗೆ ಮುತ್ತಿಗೆ ಹಾಕಲು ಪ್ಲಾನ್ ಮಾಡಿದ್ದಾರೆ.

ಮನೆಗೆ ಆಟೋ ಚಾಲಕರು ಮುತ್ತಿಗೆ ಹಾಕುತ್ತಾರೆ ಎನ್ನುವ ವಿಚಾರಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಪ್ರತಿಕ್ರಿಯೆ ನೀಡಿದ್ದು, ಆಟೋ ಚಾಲಕರು ಮನೆಗೆ ಬಂದರೆ ಸ್ವಾಗತ ಮಾಡುತ್ತೇನೆ. ಆಟೋ ಚಾಲಕರಿಗೆ ಕಾಫಿ, ತಿಂಡಿ ಕೊಡುತ್ತೇನೆ. ಗ್ಯಾಸ್ ವಿಚಾರದಲ್ಲಿ ರಾಜ್ಯ ಸರ್ಕಾರದ್ದು ಏನು ಇಲ್ಲ ಎಂದು ಬಾಗಲಕೋಟೆಯಲ್ಲಿ ಸಚಿವಕ್ಕೆ ಹೆಚ್ ಮುನಿಯಪ್ಪ ಹೇಳಿಕೆ ನೀಡಿದರು.

ಆಟೋ ಚಾಲಕರ ಸಮಸ್ಯೆ ಬಗ್ಗೆ ಹರಿಸಲು ಪ್ರಯತ್ನ ಮಾಡುತ್ತೇನೆ. ಆಯಿಲ್ ಕಾರ್ಪೊರೇಷನ್ ಕೋ ಆರ್ಡಿನೇಟರ್ ಜೊತೆಗೆ ಈ ವಿಚಾರವಾಗಿ ಚರ್ಚೆ ಮಾಡುತ್ತೇನೆ. ಆಟೋ ಚಾಲಕರ ಜೀವನ ಎಲ್ಪಿಜಿ ಮತ್ತು ಸಿ ಎನ್ ಜಿ ಮೇಲೆ ನಿಂತಿದೆ. ಆದಷ್ಟು ಇನ್ನಷ್ಟು ಹೆಚ್ಚಿನ ಗ್ಯಾಸ್ ಕೊಡಬೇಕು ಅಂತ ಈಗಾಗಲೇ ಆಯಿಲ್ ಕಾರ್ಪೊರೇಷನ್ ಕೋ ಆರ್ಡಿನೇಟರ್ ಜೊತೆಗೆ ಚರ್ಚಿಸಿದ್ದೇನೆ ಎಂದು ಅವರು ತಿಳಿಸಿದರು.

ಕ್ಷೇತ್ರಗಳ ಕಡಿತ ಇಲ್ಲ: ಮೋದಿ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಅದು ಸಂಪೂರ್ಣ ಸುಳ್ಳು. ಈ ರಾಜ್ಯಗಳ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳ ರಕ್ಷಣೆಗೆ ಸಂಸತ್ತಿನಲ್ಲಿ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು ಎಂದು ಹೇಳಿದ್ದಾರೆ.

ಕೇರಳ, ಕರ್ನಾಟಕ, ಆಂಧ್ರ ಪ್ರದೇಶ, ಗೋವಾ, ತೆಲಂಗಾಣ ಮತ್ತು ತಮಿಳು ನಾಡನ್ನು ಉದ್ದೇಶಿಸಿ ಮಾತನಾಡಿದ ಅವರು, ಪರಿಣಾಮಕಾರಿಯಾಗಿ ಜನಸಂಖ್ಯೆಯನ್ನು ನಿಯಂತ್ರಿಸಿರುವ ರಾಜ್ಯಗಳು ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳನ್ನು ಕಳೆದುಕೊಳ್ಳಬಾರದು ಎಂದರು.

ದಕ್ಷಿಣದ ರಾಜ್ಯಗಳ ಮೂಲೆಗುಂಪು: ಸಿಎಂ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಆದರಲ್ಲೂ ಕೇರಳ ಮತ್ತು ತಮಿಳುನಾಡಿನಂತಹ ರಾಜ್ಯಗಳಲ್ಲಿನ ರಾಜಕೀಯ ಲೆಕ್ಕಾಚಾರವನ್ನು ಕೇಂದ್ರೀಕರಿಸಿದೆ ಎಂದಿದ್ದಾರೆ.

ದಕ್ಷಿಣ ಭಾರತದ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳು ಪುನರ್ ವಿಂಗಡಣೆಯಲ್ಲಿ ಹೆಚ್ಚುತ್ತವೆಯೋ? ಇಲ್ಲವೋ ? ಎಂಬುದಲ್ಲ ಮುಖ್ಯ ವಿಷಯ. ಆದರೆ, ಅವುಗಳನ್ನು ಯಾವ ಪ್ರಮಾಣದಲ್ಲಿ ಹೆಚ್ಚಿಸಲಾಗುತ್ತದೆ ಮತ್ತು ಅದರ ಲಾಭ ಯಾರಿಗೆ ಹೆಚ್ಚು ಆಗಲಿದೆ ಎಂಬುದೇ ಮುಖ್ಯವಾಗಿದೆ ಎಂದಿರುವ ಸಿದ್ದರಾಮಯ್ಯ, ಉದ್ದೇಶಿತ ಪುನರ್ ವಿಂಗಡಣೆಯಲ್ಲಿ ಪ್ರತಿ ರಾಜ್ಯಗಳ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳೇನೋ ಹೆಚ್ಚಾಗುತ್ತವೆ. ಆದರೆ ಬಿಜೆಪಿ ಆಡಳಿತವಿರುವ ರಾಜ್ಯಗಳಲ್ಲಿನ ಕ್ಷೇತ್ರಗಳ ಏರಿಕೆಯ ಪ್ರಮಾಣ ಗಮನಾರ್ಹವಾಗಿದೆ. ಉತ್ತರಪ್ರದೇಶದಲ್ಲಿ ಹಾಲಿ 80ರಿಂದ 120 ಕ್ಷೇತ್ರಗಳಿಗೆ ಏರಿಕೆಯಾದರೆ, ಮಹಾರಾಷ್ಟ್ರದಲ್ಲಿ 48ರಿಂದ 72, ಮಧ್ಯಪ್ರದೇಶದಲ್ಲಿ 29ರಿಂದ 43, ರಾಜಸ್ತಾನದಲ್ಲಿ 25ರಿಂದ 37, ಗುಜರಾತಿನಲ್ಲಿ 26ರಿಂದ 39ಕ್ಕೆ ಹೆಚ್ಚಳವಾಗಲಿದೆ ಎನ್ನಲಾಗಿದೆ. ಅದೇ ದಕ್ಷಿಣ ಭಾರತದ ಕರ್ನಾಟಕದಲ್ಲಿ 28ರಿಂದ 42, ತಮಿಳುನಾಡಿನಲ್ಲಿ 39ರಿಂದ 58-59, ಆಂಧ್ರಪ್ರದೇಶದಲ್ಲಿ 25ರಿಂದ 37-38, ತೆಲಂಗಾಣದಲ್ಲಿ 17ರಿಂದ 25-26 ಮತ್ತು ಕೇರಳದಲ್ಲಿ 20ರಿಂದ 30ಕ್ಕೆ ಏರಿಕೆಯಾಗಲಿದೆ ಎನ್ನಲಾಗುತ್ತಿದೆ ಎಂದು ಅಂಕಿ-ಅಂಶ ಸಮೇತ ವಿವರಿಸಿದ್ದಾರೆ.

ಈ ಒಟ್ಟು ಪುನರ್ ವಿಂಗಡಣೆಯಿಂದ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳು 543ರಿಂದ 816ಕ್ಕೆ ಏರಿಕೆಯಾಗಲಿದ್ದು ಇದರಲ್ಲಿ ದಕ್ಷಿಣ ಭಾರತದ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳ ಪಾಲು ಹಿಂದಿನಂತೆ ಶೇ.24ರಷ್ಟು ಆಗಿ ಉಳಿಯಲಿದೆ. ಜನಸಂಖ್ಯೆ ನಿಯಂತ್ರಣದಲ್ಲಿ ಉತ್ತಮ ಕಾರ್ಯ, ಉತ್ತಮ ಆಡಳಿತ ನೀಡುವ ಮೂಲಕ ದೇಶದ ಪ್ರಗತಿಗೆ ಮಹತ್ವದ ಕೊಡುಗೆ ನೀಡುವ ರಾಜ್ಯಗಳನ್ನು ಈ ಪುನರ್ ವಿಂಗಡಣೆಯಲ್ಲಿ ಕಡೆಗಣಿಸಲಾಗಿದ್ದು ಇದು ಅಸಮಾನತೆಯಾಗಿದ್ದು ಅಧಿಕಾರ ಕೇಂದ್ರಿತ ವಿಂಗಡಣೆಯಾಗಿದೆ ಎಂದು ಮುಖ್ಯಮಂತ್ರಿ ಸಿದ್ದರಾಮಯ್ಯ ಆರೋಪಿಸಿದ್ದಾರೆ.

ಕೇಂದ್ರ ಸರ್ಕಾರದ ಈ ನಡೆ ಸಹಕಾರಿ ಒಕ್ಕೂಟ ವ್ಯವಸ್ಥೆಯ ಬದಲು ಒಕ್ಕೂಟ ವ್ಯವಸ್ಥೆ ಮೇಲೆ ಮಾಡಿದ ಗದಾಪ್ರಹಾರವಾಗಿದೆ. ಕರ್ನಾಟಕದಂತಹ ರಾಜ್ಯವನ್ನು ಮೂಲೆಗುಂಪು ಮಾಡಿ ಕೆಲವೇ ರಾಜ್ಯಗಳಲ್ಲಿ ಅಧಿಕಾರವನ್ನು ಕೇಂದ್ರೀಕರಿಸುವ ಯತ್ನವಾಗಿದೆ.

ಮೋದಿ ಸರ್ಕಾರ ನಮ್ಮ ದನಿಯನ್ನು ಅಡಗಿಸಲು ಯತ್ನಿಸುತ್ತಿದ್ದು ಕರ್ನಾಟಕದ ಜನತೆ ಇದನ್ನು ಸಹಿಸುವುದಿಲ್ಲ ಬದಲಿಗೆ ಉಗ್ರವಾಗಿ ವಿರೋಧಿಸುತ್ತದೆ ಎಂದು ಸಿದ್ದರಾಮಯ್ಯ ಕಿಡಿಕಾರಿದ್ದಾರೆ.

ಯುಡಿಎಫ್ ಮೈತ್ರಿಕೂಟಕ್ಕೆ ಬಹುಮತ: ಡಿಸಿಎಂ ಡಿಕೆಶಿ

ಮೊದಲನೇ ಪುಟದಿಂದ..

''ರಾಹುಲ್ ಗಾಂಧಿ ಅವರನ್ನು ಸಂಸತ್ ಸದಸ್ಯತ್ವ ಸ್ಥಾನದಿಂದ ಅನರ್ಹಗೊಳಿಸುವುದು ಮ್ಯಾಚ್ ಫಿಕ್ಸಿಂಗ್ ಎನ್ನುತ್ತಾರಾ? ಕೇರಳಂ ಜನ ಭರ್ಜರಿ ಮತಗಳೊಂದಿಗೆ ರಾಹುಲ್ ಗಾಂಧಿ ಅವರನ್ನು ಸಂಸತ್ತಿಗೆ ಆಯ್ಕೆ ಮಾಡಿದಾಗ, ಅವರು ಕೋಲಾರದಲ್ಲಿ ಮಾಡಿದ ಭಾಷಣವನ್ನು ನೆಪವಾಗಿಟ್ಟುಕೊಂಡು ಸಂಸತ್ ಸದಸ್ಯತ್ವದಿಂದ ಅನರ್ಹ ಮಾಡಲು ಮುಂದಾದರು. ಆ ಮೂಲಕ ಕೇರಳ ಜನರಿಗೆ ಅಪಮಾನ ಎಸಗಿದರು. ಇದನ್ನು ಮ್ಯಾಚ್ ಫಿಕ್ಸಿಂಗ್ ಎಂದು ಕರೆಯುತ್ತಾರಾ?'' ಎಂದು ತಿಳಿಸಿದರು.

ಕೇರಳಂನಲ್ಲೂ ಕರ್ನಾಟಕ ಮಾದರಿ ಗ್ಯಾರಂಟಿ ಯೋಜನೆ ಘೋಷಣೆ ಮಾಡಲಾಗುತ್ತಿದೆ ಎಂದು ಕೇಳಿದಾಗ, ''ಕರ್ನಾಟಕ ಕಾಂಗ್ರೆಸ್ ಅಧ್ಯಕ್ಷನಾಗಿ ನಾನು ಪಂಚ ಗ್ಯಾರಂಟಿ ಯೋಜನೆಗಳನ್ನು ಘೋಷಣೆ ಮಾಡಿದೆ. ನಾವು ಕೊಟ್ಟ ಮಾತಿನಂತೆ ನಡೆದಿದ್ದೇವೆ. ಪ್ರತಿ ಮರಕ್ಕೆ ಬೇರು ಮುಖ್ಯ. ನಾವು ಬೇರನ್ನು ನಂಬಿರುವವರು.

ಬೇರು ಇಲ್ಲದೇ ನಂಬಿಕೆ ಮೂಡಲು ಸಾಧ್ಯವಿಲ್ಲ. ಜನರು ನಮ್ಮನ್ನು ನಂಬಿದರು. ನಾವು ಅವರ ನಂಬಿಕೆ ಉಳಿಸಿಕೊಂಡು ನುಡಿದಂತೆ ನಡೆದಿದ್ದೇವೆ. ಕರ್ನಾಟಕ, ತೆಲಂಗಾಣ, ಹಿಮಾಚಲ ಪ್ರದೇಶದಲ್ಲಿ ನಾವು ಕೊಟ್ಟ ಮಾತಿನಂತೆ ಗ್ಯಾರಂಟಿ ಯೋಜನೆ ಜಾರಿಗೆ ತಂದಿದ್ದೇವೆ. ಕೇರಳದಲ್ಲಿ ಕೊಟ್ಟಿರುವ ಭರವಸೆಯಂತೆ ಇಂದಿರಾ ಕ್ಯಾಂಟೀನ್ ಆರಂಭಿಸುತ್ತೇವೆ. ಕೇಂದ್ರದಲ್ಲಿ ಯುಪಿಎ ಸರ್ಕಾರ ಅಧಿಕಾರದಲ್ಲಿದ್ದಾಗ, ಆಹಾರ ಭದ್ರತೆ, ಶೈಕ್ಷಣಿಕ ಹಕ್ಕು, ಉದ್ಯೋಗ ಖಾತರಿ ಯೋಜನೆ ಜಾರಿಗೆ ತಂದೆವು'' ಎಂದು ತಿಳಿಸಿದರು.

ಶಬರಿಮಲ ವಿಚಾರ ಎಲ್ ಡಿಎಫ್ ಮೇಲೆ ಪರಿಣಾಮ ಬೀರಲಿದೆಯೇ ಎಂದು ಕೇಳಿದಾಗ, ''ಖಂಡಿತವಾಗಿ ಪರಿಣಾಮ ಬೀರಲಿದೆ. ಇದು ದೇವರ ನಾಡು. ಇಲ್ಲಿನ ಜನ ದೇವರು, ಧರ್ಮ, ಸಂಸ್ಕೃತಿಯ ಮೇಲೆ ನಂಬಿಕೆ ಇಟ್ಟಿದ್ದಾರೆ. ದೇವರ ಹಿತಾಸಕ್ತಿಯನ್ನು ನಾವು ಕಾಪಾಡಬೇಕು. ದೇಶದ ಎಲ್ಲಾ ಭಾಗದ ಜನ ನಂಬಿಕೆಯ ಮೇಲೆ ಶಬರಿಮಲೆಗೆ ಬರುತ್ತಾರೆ. ಈ ದೇಶ ಹಾಗೂ ರಾಜ್ಯದ ಬೇರು ನಂಬಿಕೆ ಮೇಲೆ ನಿಂತಿದೆ. ಈ ಕಾರಣದಿಂದಾಗಿ ಎಲ್ ಡಿಎಫ್ ಸರ್ಕಾರವನ್ನು ಈ ಬಾರಿಯ ಚುನಾವಣೆಯಲ್ಲಿ ಬೇರು ಸಮೇತ ಕಿತ್ತೊಗೆಯಲಾಗುವುದು'' ಎಂದು ತಿಳಿಸಿದರು.

ಮಲಯಾಳಂ ಭಾಷಾ ನೀತಿ ಬಗ್ಗೆ ನಾನು ಪ್ರತಿಕ್ರಿಯೆ ನೀಡುವುದಿಲ್ಲ. ಕೇರಳಂ ರಾಜ್ಯದಲ್ಲಿ ಕಾನೂನು ಸುವ್ಯವಸ್ಥೆ ಹದಗೆಟ್ಟಿದ್ದು, ಜನ ಅಸಂತುಷ್ಟರಾಗಿದ್ದು, ಈ ಕಾರಣಕ್ಕೆ ಲೋಕಸಭೆ ಚುನಾವಣೆಯಲ್ಲಿ ಜನರು ಯುಡಿಎಫ್ ಗೆ ಬೆಂಬಲ ನೀಡಿದರು. ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ಚುನಾವಣೆಯಲ್ಲಿ ಜನ ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷ ಹಾಗೂ ಯುಡಿಎಫ್ ಗೆ ಭರ್ಜರಿ ಬಹುಮತ ನೀಡಿದ್ದು, ವಿಧಾನಸಭಾ ಚುನಾವಣೆಯಲ್ಲೂ ಮೂರನೇ ಎರಡರಷ್ಟು ಬಹುಮತ ನೀಡಲಿದ್ದಾರೆ'' ಎಂದು ತಿಳಿಸಿದರು.

ಕೈ-ಕಮಲದ ಗೆಲುವಿಗೆ ಪಕ್ಷೇತರರ ಕಾಟ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಮುಸ್ಲಿಂ ಮತದಾರರು ಕ್ಷೇತ್ರದ ಎರಡನೇ ಅತಿದೊಡ್ಡ ಶಕ್ತಿ. ಸಾಂಪ್ರದಾಯಿಕವಾಗಿ ಇವು ಕಾಂಗ್ರೆಸ್‌ನ ಮತ ಬ್ಯಾಂಕ್ ಗಳಾಗಿದ್ದವು. ಆದರೆ, ಈ ಬಾರಿ ಇಲ್ಲಿ ದೊಡ್ಡ ಬಿರುಕು ಕಾಣಿಸಿಕೊಂಡಿದೆ. ಅಹಿಂದ ವರ್ಗದ ಮತಗಳು ಸಹ ನಿರ್ಣಾಯಕವಾಗಿದ್ದು, ಸಿದ್ದರಾಮಯ್ಯ ಅವರ ನಾಯಕತ್ವ ಮತ್ತು ಗ್ಯಾರಂಟಿ ಯೋಜನೆಗಳ ಮೇಲೆ ಕಾಂಗ್ರೆಸ್ ಭರವಸೆ ಇಟ್ಟಿದೆ.

ಈ ಬಾರಿಯ ಚುನಾವಣೆಯ ಅತ್ಯಂತ ದೊಡ್ಡ ಟ್ವಿಸ್ಟ್ ಎಂದರೆ ಕಣದಲ್ಲಿರುವ 11 ಅಲ್ಪಸಂಖ್ಯಾತ ಅಭ್ಯರ್ಥಿಗಳು. ಇದರಲ್ಲಿ ಎಸ್‌ಡಿಪಿಐ ಪಕ್ಷದ ಅಭ್ಯರ್ಥಿ ಪ್ರಬಲ ಸ್ಪರ್ಧೆಯೊಡ್ಡುವ ಎಲ್ಲ ಲಕ್ಷಣಗಳು ಇವೆ. ಸಾಮಾನ್ಯವಾಗಿ ಶೇ. 60 ರಷ್ಟು ಬೀಳುತ್ತಿದ್ದ ಮುಸ್ಲಿಂ ಮತಗಳು ಈ ಬಾರಿ ಹನ್ನೊಂದು ಅಭ್ಯರ್ಥಿಗಳ ನಡುವೆ ಹಂಚಿಹೋಗುವ ಸಾಧ್ಯತೆ ಇದೆ. ಇದು ನೇರವಾಗಿ ಕಾಂಗ್ರೆಸ್ನ ವೋಟ್ ಬ್ಯಾಂಕ್ ಗೆ ಕತ್ತರಿ ಹಾಕುವ ಸಾಧ್ಯತೆ ಇದೆ. ಮುಸ್ಲಿಂ ಯುವ ಮತದಾರರಲ್ಲಿ ಎಸ್ಡಿಪಿಐ ಈ ಬಾರಿ ಗಣನೀಯ ಪ್ರಭಾವ ಬೀರಿದೆ. ಇದು ಕೇವಲ ಸಾಂಕೇತಿಕ ಸ್ಪರ್ಧೆಯಾಗದೆ, ಕಾಂಗ್ರೆಸ್‌ನ ಗೆಲುವಿನ ಅಂತರವನ್ನು ಕುಗ್ಗಿಸುವ ಅಥವಾ ಫಲಿತಾಂಶವನ್ನೇ ಅದಲು ಬದಲು ಮಾಡುವ ಶಕ್ತಿ ಹೊಂದಿದೆ. ಸ

ಯುಡಿಎಫ್ ಸರ್ಕಾರಕ್ಕೆ ಅವಕಾಶ ನೀಡಿ

ದೇವರ ನಾಡಿನಲ್ಲಿ ದೇವರಿಗೆ ನ್ಯಾಯವೇ ಇಲ್ಲ: ಡಿ.ಕೆ. ಶಿವಕುಮಾರ್ ಟೀಕೆ

ಉದಯಕಾಲ ನ್ಯೂಸ್, ಕೇರಳಂ: ಕೇರಳಂ ಹಾಗೂ ಪುದುಚೆರಿ ರಾಜ್ಯಗಳು ನಿರುದ್ಯೋಗ ಹಾಗೂ ಬೆಲೆ ಏರಿಕೆ ಸಮಸ್ಯೆಯಿಂದ ತತ್ತರಿಸಿದ್ದು, ಕಾಂಗ್ರೆಸ್ ನೇತೃತ್ವದ ಯುಡಿಎಫ್ ಮೈತ್ರಿಕೂಟ ಸರ್ಕಾರ ದಕ್ಷ ಆಡಳಿತ ಮೂಲಕ ಪರಿಹಾರ ನೀಡಲಿದೆ. ಈ ಅವಕಾಶ ನಿಮ್ಮ ಮುಂದೆ ಒದಗಿ ಬಂದಿದ್ದು, ಇದನ್ನು ಬಳಸಿಕೊಳ್ಳುವುದು ನಿಮ್ಮ ಕೈಯಲ್ಲಿದೆ ಎಂದು ಡಿಸಿಎಂ ಡಿ.ಕೆ. ಶಿವಕುಮಾರ್ ತಿಳಿಸಿದರು.

ಪುದುಚೇರಿಯ ಮಾಹೆ ವಿಧಾನಸಭೆ ಕ್ಷೇತ್ರ ಹಾಗೂ ಕೇರಳಂನ ಒರ್ಕಟ್ಟೇರಿಯಲ್ಲಿ ಕಾಂಗ್ರೆಸ್ ಅಭ್ಯರ್ಥಿಗಳ ಪರ ಭಾನುವಾರ ಚುನಾವಣೆ ಪ್ರಚಾರ ಮಾಡಿ ಮಾತನಾಡಿದರು.

ಮರಕ್ಕೆ ಬೇರು ಎಷ್ಟು ಮುಖ್ಯವೋ, ಮನುಷ್ಯನಿಗೆ ನಂಬಿಕೆ ಅಷ್ಟೇ ಮುಖ್ಯ. ನಮ್ಮ ನಂಬಿಕೆ ಇರುವುದು ದೇಶದ ಸಂವಿಧಾನ, ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷದ ಇತಿಹಾಸ, ರಾಷ್ಟ್ರ ಧ್ವಜ, ರಾಷ್ಟ್ರಗೀತೆ ಮೇಲೆ ಇದೆ. ದಕ್ಷಿಣ ಭಾರತದ ರಾಜ್ಯದವರು ಸಹೋದರರಂತೆ ಒಂದಾಗಿ ದೇಶದ ಸಂವಿಧಾನ ರಕ್ಷಣೆ ಮಾಡಬೇಕು. ಕೇರಳಂ ಹಾಗೂ ಪುದುಚೆರಿಯಲ್ಲಿ ಈಗಿರುವ ಪರಿಸ್ಥಿತಿಯೇ ಮೂರು ವರ್ಷಗಳ ಹಿಂದೆ ಕರ್ನಾಟಕದಲ್ಲಿತ್ತು. ಆಗ ರಾಹುಲ್ ಗಾಂಧಿ ಹಾಗೂ ಸೋನಿಯಾ ಗಾಂಧಿ ಅವರು ನನ್ನನ್ನು ಕರ್ನಾಟಕ ಕಾಂಗ್ರೆಸ್ ಅಧ್ಯಕ್ಷನನ್ನಾಗಿ ನೇಮಕ ಮಾಡಿದ ಬಳಿಕ ನಾವು ಒಟ್ಟಾಗಿ ಹೋರಾಟ

ಮಾಡಿ ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷವನ್ನು ಅಧಿಕಾರಕ್ಕೆ ತಂದೆವು. ನಾವು ಕೊಟ್ಟ ಮಾತಿನಂತೆ ಐದು ಗ್ಯಾರಂಟಿ ಜಾರಿ ಮಾಡಿ ಕರ್ನಾಟಕ ಜನರನ್ನು ರಕ್ಷಣೆ ಮಾಡಿದೆವು ಎಂದು ತಿಳಿಸಿದರು.

ದೇವರ ನಾಡಿನಲ್ಲಿ ದೇವರಿಗೆ ನ್ಯಾಯ ಸಿಗದಿದ್ದರೆ, ಜನಸಾಮಾನ್ಯರಿಗೆ ಸಿಗುವುದೇ: ನಾನು ಮೊದಲು ಸ್ವಾಮಿ ಅಯ್ಯಪ್ಪನಿಗೆ ನಮಿಸುತ್ತೇನೆ. ಇಲ್ಲಿ ಅಯ್ಯಪ್ಪ ಸ್ವಾಮಿ ದೇವಾಲಯದ ಚಿನ್ನ ಕಳ್ಳತನ ಮಾಡಿದ್ದಾರೆ. ಈ ಕಾರ್ಯಕ್ರಮದಲ್ಲಿ ನನ್ನನ್ನು ಪರಿಚಯಿಸುವಾಗ ಕೇಂದ್ರ ಸರ್ಕಾರ ನನ್ನ ವಿರುದ್ಧ ಸುಳ್ಳು ಪ್ರಕರಣ ದಾಖಲಿಸಿ ಕಿರುಕುಳ ಕೊಟ್ಟಿರುವ ಅಂಶವನ್ನು ಪ್ರಸ್ತಾಪಿಸಿದರು. ನನ್ನ ಮೇಲೆ ಯಾವುದೇ ಕ್ರಿಮಿನಲ್ ಹಾಗೂ ಕಳ್ಳತನದ ಪ್ರಕರಣವಿಲ್ಲ. ಆದರೂ ಗುಜರಾತಿನಲ್ಲಿ ಅಹ್ಮದ್ ಪಟೇಲ್ ಅವರ ರಾಜ್ಯಸಭೆ ಆಯ್ಕೆ ವೇಳೆ ಕಾಂಗ್ರೆಸ್ ಶಾಸಕರನ್ನು ರಕ್ಷಣೆ ಮಾಡಿದ್ದಕ್ಕಾಗಿ ನನ್ನ ಮೇಲೆ ಸಂವಿಧಾನಿಕ ತನಿಖಾ ಸಂಸ್ಥೆಗಳ ಮೂಲಕ ದಾಳಿ ಮಾಡಿ ಜೈಲಿಗೆ ಹಾಕಿದರು. ಆದರೆ ಇಲ್ಲಿ ಅಯ್ಯಪ್ಪ ಸ್ವಾಮಿಯ ಚಿನ್ನ ಕಳ್ಳತನವಾಗಿದ್ದರೂ ಇಡಿ, ಸಿಬಿಐನಿಂದ ಒಂದೇ ಒಂದು ಪ್ರಕರಣ ದಾಖಲಾಗಿಲ್ಲ ಯಾಕೆ ಎಂದು ಪ್ರಶ್ನಿಸಿದರು.

ಜನರಿಗೆ ನೆರವಾಗುವ ಉದ್ದೇಶದಿಂದ ಕೆಲವು ಭರವಸೆ ನೀಡಿದ್ದು, ನಿರುದ್ಯೋಗ ಸಮಸ್ಯೆ ನಿವಾರಣೆಗೆ ಇಂದಿರಾ ಗ್ಯಾರಂಟಿ ಸೇರಿದಂತೆ ಅನೇಕ ಭರವಸೆ ನೀಡಿದ್ದೇವೆ. ತಮಿಳುನಾಡಿನಲ್ಲಿ ಇಂಡಿಯಾ ಮೈತ್ರಿಕೂಟದ ಭಾಗವಾಗಿರುವ ಡಿಎಂಕೆ ಮತ್ತೆ ಅಧಿಕಾರಕ್ಕೆ ಬರಲಿದ್ದು, ಕೇರಳಂ ರಾಜ್ಯದಲ್ಲೂ ಇಂಡಿಯಾ ಮೈತ್ರಿಕೂಟ ಅಧಿಕಾರಕ್ಕೆ ಬರುವ ವಿಶ್ವಾಸ ನಮಗಿದೆ. ನಾವು ಈ ರಾಜ್ಯ ಹಾಗೂ ಈ ರಾಜ್ಯದ ಇತಿಹಾಸವನ್ನು ರಕ್ಷಣೆ ಮಾಡುತ್ತೇವೆ ಎಂದರು.

ಹಾಲಿ ಸರ್ಕಾರಗಳ ಅಭಿವೃದ್ಧಿ ಕಣ್ಣಿಗೆ ಕಾಣುತ್ತಿವೆಯೇ?

ಇಲ್ಲಿರುವ ನಾಯಕರು ನಿಮ್ಮ ಹಿತಕಾಯಲು ಹೋರಾಟ ಮಾಡುತ್ತಿದ್ದು, ನಿಮ್ಮ ಜತೆಗೆ ನಾವಿದ್ದೇವೆ ಎಂದು ಹೇಳಲು ಇಲ್ಲಿಗೆ ಬಂದಿದ್ದೇವೆ. ಪುದುಚೆರಿಯಲ್ಲಿ ರಂಗಸ್ವಾಮಿ ಅವರು ಹಾಗೂ ಕೇರಳಂ ರಾಜ್ಯದಲ್ಲಿ ಎಲ್‌ಡಿಎಫ್ ಸುದೀರ್ಘವಾಗಿ ಅಧಿಕಾರ ನಡೆಸಿದೆ. ಕಳೆದ ಹತ್ತು ವರ್ಷಗಳಲ್ಲಿ ಈ ಸರ್ಕಾರ ಮಾಡಿಯುವ ಯಾವುದಾದರೂ ಅಭಿವೃದ್ಧಿ ನಿಮ್ಮ ಕಣ್ಣಿಗೆ ಕಾಣುತ್ತಿದೆಯೇ? ನಿಮ್ಮ ಬದುಕನ್ನು ಬದಲಿಸಿರುವ ಯಾವುದಾದರೂ ಯೋಜನೆಗಳು ನಿಮ್ಮ ನೆನೆಪಿನಲ್ಲಿದೆಯೇ ಎಂದು ಪ್ರಶ್ನಿಸಿದರು.

ಹೊರ ದೇಶದಲ್ಲಿರುವವರಿಗೆ ಬಂದು ಮತ ಹಾಕಲು ಅವಕಾಶ ನೀಡುತ್ತಿಲ್ಲ: ಕೋವಿಡ್ ಸಂದರ್ಭದಲ್ಲಿ ಜನರಿಗೆ ನೆರವಾಗಿದ್ದೇವೆ ಎಂದು ಎಲ್ ಡಿಎಫ್ ಸರ್ಕಾರ ಹೇಳಿಕೊಳ್ಳುತ್ತಿದೆ. ದೇಶದಲ್ಲಿ ಅಂಗನವಾಡಿ ಕಾರ್ಯಕರ್ತೆಯರು ಹಾಗೂ ಆಶಾ ಕಾರ್ಯಕರ್ತೆಯರನ್ನು ಆರಂಭಿಸಿದ್ದು, ಇಂದಿರಾ ಗಾಂಧಿ ಅವರಿಂದ. ಕಾಂಗ್ರೆಸ್ ಸರ್ಕಾರದ ಹೊರತಾಗಿ ಬೇರೆ ಯಾವುದೇ ಸರ್ಕಾರ ದೇಶದ ಜನರ ಆರೋಗ್ಯ ಕಾಪಾಡಲು ಯಾವುದೇ ಯೋಜನೆ ನೀಡಿಲ್ಲ.

ಈಗ ಮಧ್ಯಪ್ರಾಚ್ಯದಲ್ಲಿ ಯುದ್ಧ ನಡೆಯುತ್ತಿರುವ ಹಿನ್ನೆಲೆ ನಮ್ಮ ಸಹೋದರರು ಇಲ್ಲಿನ ಚುನಾವಣೆಯಲ್ಲಿ ಮತದಾನ ಮಾಡಲು ಆಗಮಿಸಬೇಕು. ಅನೇಕರಿಗೆ ಬರಲು ಸಾಧ್ಯವಾಗುತ್ತಿಲ್ಲ. ಅವರು ಬಂದು ಇಲ್ಲಿ ಮತ ಹಾಕು ಕೇಂದ್ರ ಸರ್ಕಾರ ಅವಕಾಶ ಕಲ್ಪಿಸುತ್ತಿಲ್ಲ. ಇದು ಕೇಂದ್ರ ಸರ್ಕಾರದ ವೈಫಲ್ಯ ಎಂದು ದೂರಿದರು.

ಈ ದೇಶವನ್ನು ಕಾಪಾಡಲು ಕೇವಲ ಕಾಂಗ್ರೆಸ್ ಸರ್ಕಾರದಿಂದ ಮಾತ್ರ ಸಾಧ್ಯವಿದ್ದು, ನೀವು ಕಾಂಗ್ರೆಸ್ ಹಾಗೂ ಅದರ ಮೈತ್ರಿಕೂಟದ ಸರ್ಕಾರವನ್ನು ಗೆಲ್ಲಿಸಬೇಕು ಎಂದು ಕರೆ ನೀಡಿದರು.

ತೈಲ ದರಕ್ಕೆ ಲಗಾಮು?

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಗ್ರಾಹಕರ ಮೇಲೆ ಏನು ಪರಿಣಾಮ?

ಕಚ್ಚಾ ತೈಲ ಬೆಲೆ ಏರಿಕೆಯಾದರೆ ಸಾರಿಗೆ ವೆಚ್ಚ ಹೆಚ್ಚಾಗಲಿದ್ದು, ಇದರಿಂದ ಅಗತ್ಯ ವಸ್ತುಗಳ ಬೆಲೆಯೂ ಏರಿಕೆಯಾಗಲಿದೆ. ''ಯುದ್ಧದ ಪ್ರಭಾವದಿಂದ ತೈಲ ಬೆಲೆ ಗಗನಕ್ಕೇರುವ ಮೊದಲು ಸರ್ಕಾರವು ಜಿಎಸ್ಟಿ ಕುರಿತು ಕಠಿಣ ನಿರ್ಧಾರ ತೆಗೆದುಕೊಳ್ಳಬೇಕು'' ಎಂಬುದು ಸಾರ್ವಜನಿಕರ ಒತ್ತಾಯವಾಗಿದೆ.

ಮುನಿಯಪ್ಪ ಮನೆಗೆ ನಾಳೆ ಆಟೋ ಚಾಲಕರ ಮುತ್ತಿಗೆ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಗ್ಯಾಸ್ ಬಂಕ್‌ಗಳ ಮುಂದೆ ಕಿಲೋಮಿಟರ್ ಗಟ್ಟಲೆ ಆಟೋಗಳು ಸರತಿ ಸಾಲಿನಲ್ಲಿ ನಿಂತು ಅಲ್ಲಿಯೇ ಊಟ, ನಿದ್ದೆ ಮಾಡುತ್ತಿದ್ದು, ಜೀವನ ಬಹಳ ದುಃಸ್ತರವಾಗಿದೆ. ಹಾಗಾಗಿ ನಾಳೆ ಆಟೋ ಚಾಲಕರು ಸಚಿವ ಕೆ ಎಸ್ ಮುನಿಯಪ್ಪ ಅವರ ಮನೆಗೆ ಮುತ್ತಿಗೆ ಹಾಕಲು ಪ್ಲಾನ್ ಮಾಡಿದ್ದಾರೆ.

ಮನೆಗೆ ಆಟೋ ಚಾಲಕರು ಮುತ್ತಿಗೆ ಹಾಕುತ್ತಾರೆ ಎನ್ನುವ ವಿಚಾರಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಪ್ರತಿಕ್ರಿಯೆ ನೀಡಿದ್ದು, ಆಟೋ ಚಾಲಕರು ಮನೆಗೆ ಬಂದರೆ ಸ್ವಾಗತ ಮಾಡುತ್ತೇನೆ. ಆಟೋ ಚಾಲಕರಿಗೆ ಕಾಫಿ, ತಿಂಡಿ ಕೊಡುತ್ತೇನೆ. ಗ್ಯಾಸ್ ವಿಚಾರದಲ್ಲಿ ರಾಜ್ಯ ಸರ್ಕಾರದ್ದು ಏನು ಇಲ್ಲ ಎಂದು ಬಾಗಲಕೋಟೆಯಲ್ಲಿ ಸಚಿವಕ್ಕೆ ಹೆಚ್ ಮುನಿಯಪ್ಪ ಹೇಳಿಕೆ ನೀಡಿದರು.

ಆಟೋ ಚಾಲಕರ ಸಮಸ್ಯೆ ಬಗ್ಗೆ ಹರಿಸಲು ಪ್ರಯತ್ನ ಮಾಡುತ್ತೇನೆ. ಆಯಿಲ್ ಕಾರ್ಪೊರೇಷನ್ ಕೋ ಆರ್ಡಿನೇಟರ್ ಜೊತೆಗೆ ಈ ವಿಚಾರವಾಗಿ ಚರ್ಚೆ ಮಾಡುತ್ತೇನೆ. ಆಟೋ ಚಾಲಕರ ಜೀವನ ಎಲ್ಪಿಜಿ ಮತ್ತು ಸಿ ಎನ್ ಜಿ ಮೇಲೆ ನಿಂತಿದೆ. ಆದಷ್ಟು ಇನ್ನಷ್ಟು ಹೆಚ್ಚಿನ ಗ್ಯಾಸ್ ಕೊಡಬೇಕು ಅಂತ ಈಗಾಗಲೇ ಆಯಿಲ್ ಕಾರ್ಪೊರೇಷನ್ ಕೋ ಆರ್ಡಿನೇಟರ್ ಜೊತೆಗೆ ಚರ್ಚಿಸಿದ್ದೇನೆ ಎಂದು ಅವರು ತಿಳಿಸಿದರು.

ಕ್ಷೇತ್ರಗಳ ಕಡಿತ ಇಲ್ಲ: ಮೋದಿ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಅದು ಸಂಪೂರ್ಣ ಸುಳ್ಳು. ಈ ರಾಜ್ಯಗಳ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳ ರಕ್ಷಣೆಗೆ ಸಂಸತ್ತಿನಲ್ಲಿ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು ಎಂದು ಹೇಳಿದ್ದಾರೆ.

ಕೇರಳ, ಕರ್ನಾಟಕ, ಆಂಧ್ರ ಪ್ರದೇಶ, ಗೋವಾ, ತೆಲಂಗಾಣ ಮತ್ತು ತಮಿಳು ನಾಡನ್ನು ಉದ್ದೇಶಿಸಿ ಮಾತನಾಡಿದ ಅವರು, ಪರಿಣಾಮಕಾರಿಯಾಗಿ ಜನಸಂಖ್ಯೆಯನ್ನು ನಿಯಂತ್ರಿಸಿರುವ ರಾಜ್ಯಗಳು ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳನ್ನು ಕಳೆದುಕೊಳ್ಳಬಾರದು ಎಂದರು.

ದಕ್ಷಿಣದ ರಾಜ್ಯಗಳ ಮೂಲೆಗುಂಪು: ಸಿಎಂ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಆದರಲ್ಲೂ ಕೇರಳ ಮತ್ತು ತಮಿಳುನಾಡಿನಂತಹ ರಾಜ್ಯಗಳಲ್ಲಿನ ರಾಜಕೀಯ ಲೆಕ್ಕಾಚಾರವನ್ನು ಕೇಂದ್ರೀಕರಿಸಿದೆ ಎಂದಿದ್ದಾರೆ.

ದಕ್ಷಿಣ ಭಾರತದ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳು ಪುನರ್ ವಿಂಗಡಣೆಯಲ್ಲಿ ಹೆಚ್ಚುತ್ತವೆಯೋ? ಇಲ್ಲವೋ ? ಎಂಬುದಲ್ಲ ಮುಖ್ಯ ವಿಷಯ. ಆದರೆ, ಅವುಗಳನ್ನು ಯಾವ ಪ್ರಮಾಣದಲ್ಲಿ ಹೆಚ್ಚಿಸಲಾಗುತ್ತದೆ ಮತ್ತು ಅದರ ಲಾಭ ಯಾರಿಗೆ ಹೆಚ್ಚು ಆಗಲಿದೆ ಎಂಬುದೇ ಮುಖ್ಯವಾಗಿದೆ ಎಂದಿರುವ ಸಿದ್ದರಾಮಯ್ಯ, ಉದ್ದೇಶಿತ ಪುನರ್ ವಿಂಗಡಣೆಯಲ್ಲಿ ಪ್ರತಿ ರಾಜ್ಯಗಳ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳೇನೋ ಹೆಚ್ಚಾಗುತ್ತವೆ. ಆದರೆ ಬಿಜೆಪಿ ಆಡಳಿತವಿರುವ ರಾಜ್ಯಗಳಲ್ಲಿನ ಕ್ಷೇತ್ರಗಳ ಏರಿಕೆಯ ಪ್ರಮಾಣ ಗಮನಾರ್ಹವಾಗಿದೆ. ಉತ್ತರಪ್ರದೇಶದಲ್ಲಿ ಹಾಲಿ 80ರಿಂದ 120 ಕ್ಷೇತ್ರಗಳಿಗೆ ಏರಿಕೆಯಾದರೆ, ಮಹಾರಾಷ್ಟ್ರದಲ್ಲಿ 48ರಿಂದ 72, ಮಧ್ಯಪ್ರದೇಶದಲ್ಲಿ 29ರಿಂದ 43, ರಾಜಸ್ತಾನದಲ್ಲಿ 25ರಿಂದ 37, ಗುಜರಾತಿನಲ್ಲಿ 26ರಿಂದ 39ಕ್ಕೆ ಹೆಚ್ಚಳವಾಗಲಿದೆ ಎನ್ನಲಾಗಿದೆ. ಅದೇ ದಕ್ಷಿಣ ಭಾರತದ ಕರ್ನಾಟಕದಲ್ಲಿ 28ರಿಂದ 42, ತಮಿಳುನಾಡಿನಲ್ಲಿ 39ರಿಂದ 58-59, ಆಂಧ್ರಪ್ರದೇಶದಲ್ಲಿ 25ರಿಂದ 37-38, ತೆಲಂಗಾಣದಲ್ಲಿ 17ರಿಂದ 25-26 ಮತ್ತು ಕೇರಳದಲ್ಲಿ 20ರಿಂದ 30ಕ್ಕೆ ಏರಿಕೆಯಾಗಲಿದೆ ಎನ್ನಲಾಗುತ್ತಿದೆ ಎಂದು ಅಂಕಿ-ಅಂಶ ಸಮೇತ ವಿವರಿಸಿದ್ದಾರೆ.

ಈ ಒಟ್ಟು ಪುನರ್ ವಿಂಗಡಣೆಯಿಂದ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳು 543ರಿಂದ 816ಕ್ಕೆ ಏರಿಕೆಯಾಗಲಿದ್ದು ಇದರಲ್ಲಿ ದಕ್ಷಿಣ ಭಾರತದ ಲೋಕಸಭಾ ಕ್ಷೇತ್ರಗಳ ಪಾಲು ಹಿಂದಿನಂತೆ ಶೇ.24ರಷ್ಟು ಆಗಿ ಉಳಿಯಲಿದೆ. ಜನಸಂಖ್ಯೆ ನಿಯಂತ್ರಣದಲ್ಲಿ ಉತ್ತಮ ಕಾರ್ಯ, ಉತ್ತಮ ಆಡಳಿತ ನೀಡುವ ಮೂಲಕ ದೇಶದ ಪ್ರಗತಿಗೆ ಮಹತ್ವದ ಕೊಡುಗೆ ನೀಡುವ ರಾಜ್ಯಗಳನ್ನು ಈ ಪುನರ್ ವಿಂಗಡಣೆಯಲ್ಲಿ ಕಡೆಗಣಿಸಲಾಗಿದ್ದು ಇದು ಅಸಮಾನತೆಯಾಗಿದ್ದು ಅಧಿಕಾರ ಕೇಂದ್ರಿತ ವಿಂಗಡಣೆಯಾಗಿದೆ ಎಂದು ಮುಖ್ಯಮಂತ್ರಿ ಸಿದ್ದರಾಮಯ್ಯ ಆರೋಪಿಸಿದ್ದಾರೆ.

ಕೇಂದ್ರ ಸರ್ಕಾರದ ಈ ನಡೆ ಸಹಕಾರಿ ಒಕ್ಕೂಟ ವ್ಯವಸ್ಥೆಯ ಬದಲು ಒಕ್ಕೂಟ ವ್ಯವಸ್ಥೆ ಮೇಲೆ ಮಾಡಿದ ಗದಾಪ್ರಹಾರವಾಗಿದೆ. ಕರ್ನಾಟಕದಂತಹ ರಾಜ್ಯವನ್ನು ಮೂಲೆಗುಂಪು ಮಾಡಿ ಕೆಲವೇ ರಾಜ್ಯಗಳಲ್ಲಿ ಅಧಿಕಾರವನ್ನು ಕೇಂದ್ರೀಕರಿಸುವ ಯತ್ನವಾಗಿದೆ.

ಮೋದಿ ಸರ್ಕಾರ ನಮ್ಮ ದನಿಯನ್ನು ಅಡಗಿಸಲು ಯತ್ನಿಸುತ್ತಿದ್ದು ಕರ್ನಾಟಕದ ಜನತೆ ಇದನ್ನು ಸಹಿಸುವುದಿಲ್ಲ ಬದಲಿಗೆ ಉಗ್ರವಾಗಿ ವಿರೋಧಿಸುತ್ತದೆ ಎಂದು ಸಿದ್ದರಾಮಯ್ಯ ಕಿಡಿಕಾರಿದ್ದಾರೆ.

ಯುಡಿಎಫ್ ಮೈತ್ರಿಕೂಟಕ್ಕೆ ಬಹುಮತ: ಡಿಸಿಎಂ ಡಿಕೆಶಿ

ಮೊದಲನೇ ಪುಟದಿಂದ..

''ರಾಹುಲ್ ಗಾಂಧಿ ಅವರನ್ನು ಸಂಸತ್ ಸದಸ್ಯತ್ವ ಸ್ಥಾನದಿಂದ ಅನರ್ಹಗೊಳಿಸುವುದು ಮ್ಯಾಚ್ ಫಿಕ್ಸಿಂಗ್ ಎನ್ನುತ್ತಾರಾ? ಕೇರಳಂ ಜನ ಭರ್ಜರಿ ಮತಗಳೊಂದಿಗೆ ರಾಹುಲ್ ಗಾಂಧಿ ಅವರನ್ನು ಸಂಸತ್ತಿಗೆ ಆಯ್ಕೆ ಮಾಡಿದಾಗ, ಅವರು ಕೋಲಾರದಲ್ಲಿ ಮಾಡಿದ ಭಾಷಣವನ್ನು ನೆಪವಾಗಿಟ್ಟುಕೊಂಡು ಸಂಸತ್ ಸದಸ್ಯತ್ವದಿಂದ ಅನರ್ಹ ಮಾಡಲು ಮುಂದಾದರು. ಆ ಮೂಲಕ ಕೇರಳ ಜನರಿಗೆ ಅಪಮಾನ ಎಸಗಿದರು. ಇದನ್ನು ಮ್ಯಾಚ್ ಫಿಕ್ಸಿಂಗ್ ಎಂದು ಕರೆಯುತ್ತಾರಾ?'' ಎಂದು ತಿಳಿಸಿದರು.

ಕೇರಳಂನಲ್ಲೂ ಕರ್ನಾಟಕ ಮಾದರಿ ಗ್ಯಾರಂಟಿ ಯೋಜನೆ ಘೋಷಣೆ ಮಾಡಲಾಗುತ್ತಿದೆ ಎಂದು ಕೇಳಿದಾಗ, ''ಕರ್ನಾಟಕ ಕಾಂಗ್ರೆಸ್ ಅಧ್ಯಕ್ಷನಾಗಿ ನಾನು ಪಂಚ ಗ್ಯಾರಂಟಿ ಯೋಜನೆಗಳನ್ನು ಘೋಷಣೆ ಮಾಡಿದೆ. ನಾವು ಕೊಟ್ಟ ಮಾತಿನಂತೆ ನಡೆದಿದ್ದೇವೆ. ಪ್ರತಿ ಮರಕ್ಕೆ ಬೇರು ಮುಖ್ಯ. ನಾವು ಬೇರನ್ನು ನಂಬಿರುವವರು.

ಬೇರು ಇಲ್ಲದೇ ನಂಬಿಕೆ ಮೂಡಲು ಸಾಧ್ಯವಿಲ್ಲ. ಜನರು ನಮ್ಮನ್ನು ನಂಬಿದರು. ನಾವು ಅವರ ನಂಬಿಕೆ ಉಳಿಸಿಕೊಂಡು ನುಡಿದಂತೆ ನಡೆದಿದ್ದೇವೆ. ಕರ್ನಾಟಕ, ತೆಲಂಗಾಣ, ಹಿಮಾಚಲ ಪ್ರದೇಶದಲ್ಲಿ ನಾವು ಕೊಟ್ಟ ಮಾತಿನಂತೆ ಗ್ಯಾರಂಟಿ ಯೋಜನೆ ಜಾರಿಗೆ ತಂದಿದ್ದೇವೆ. ಕೇರಳದಲ್ಲಿ ಕೊಟ್ಟಿರುವ ಭರವಸೆಯಂತೆ ಇಂದಿರಾ ಕ್ಯಾಂಟೀನ್ ಆರಂಭಿಸುತ್ತೇವೆ. ಕೇಂದ್ರದಲ್ಲಿ ಯುಪಿಎ ಸರ್ಕಾರ ಅಧಿಕಾರದಲ್ಲಿದ್ದಾಗ, ಆಹಾರ ಭದ್ರತೆ, ಶೈಕ್ಷಣಿಕ ಹಕ್ಕು, ಉದ್ಯೋಗ ಖಾತರಿ ಯೋಜನೆ ಜಾರಿಗೆ ತಂದೆವು'' ಎಂದು ತಿಳಿಸಿದರು.

ಶಬರಿಮಲ ವಿಚಾರ ಎಲ್ ಡಿಎಫ್ ಮೇಲೆ ಪರಿಣಾಮ ಬೀರಲಿದೆಯೇ ಎಂದು ಕೇಳಿದಾಗ, ''ಖಂಡಿತವಾಗಿ ಪರಿಣಾಮ ಬೀರಲಿದೆ. ಇದು ದೇವರ ನಾಡು. ಇಲ್ಲಿನ ಜನ ದೇವರು, ಧರ್ಮ, ಸಂಸ್ಕೃತಿಯ ಮೇಲೆ ನಂಬಿಕೆ ಇಟ್ಟಿದ್ದಾರೆ. ದೇವರ ಹಿತಾಸಕ್ತಿಯನ್ನು ನಾವು ಕಾಪಾಡಬೇಕು. ದೇಶದ ಎಲ್ಲಾ ಭಾಗದ ಜನ ನಂಬಿಕೆಯ ಮೇಲೆ ಶಬರಿಮಲೆಗೆ ಬರುತ್ತಾರೆ. ಈ ದೇಶ ಹಾಗೂ ರಾಜ್ಯದ ಬೇರು ನಂಬಿಕೆ ಮೇಲೆ ನಿಂತಿದೆ. ಈ ಕಾರಣದಿಂದಾಗಿ ಎಲ್ ಡಿಎಫ್ ಸರ್ಕಾರವನ್ನು ಈ ಬಾರಿಯ ಚುನಾವಣೆಯಲ್ಲಿ ಬೇರು ಸಮೇತ ಕಿತ್ತೊಗೆಯಲಾಗುವುದು'' ಎಂದು ತಿಳಿಸಿದರು.

ಮಲಯಾಳಂ ಭಾಷಾ ನೀತಿ ಬಗ್ಗೆ ನಾನು ಪ್ರತಿಕ್ರಿಯೆ ನೀಡುವುದಿಲ್ಲ. ಕೇರಳಂ ರಾಜ್ಯದಲ್ಲಿ ಕಾನೂನು ಸುವ್ಯವಸ್ಥೆ ಹದಗೆಟ್ಟಿದ್ದು, ಜನ ಅಸಂತುಷ್ಟರಾಗಿದ್ದು, ಈ ಕಾರಣಕ್ಕೆ ಲೋಕಸಭೆ ಚುನಾವಣೆಯಲ್ಲಿ ಜನರು ಯುಡಿಎಫ್ ಗೆ ಬೆಂಬಲ ನೀಡಿದರು. ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ಚುನಾವಣೆಯಲ್ಲಿ ಜನ ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷ ಹಾಗೂ ಯುಡಿಎಫ್ ಗೆ ಭರ್ಜರಿ ಬಹುಮತ ನೀಡಿದ್ದು, ವಿಧಾನಸಭಾ ಚುನಾವಣೆಯಲ್ಲೂ ಮೂರನೇ ಎರಡರಷ್ಟು ಬಹುಮತ ನೀಡಲಿದ್ದಾರೆ'' ಎಂದು ತಿಳಿಸಿದರು.

ಕೈ-ಕಮಲದ ಗೆಲುವಿಗೆ ಪಕ್ಷೇತರರ ಕಾಟ

ಮೊದಲನೇ ಪುಟದಿಂದ..

ಮುಸ್ಲಿಂ ಮತದಾರರು ಕ್ಷೇತ್ರದ ಎರಡನೇ ಅತಿದೊಡ್ಡ ಶಕ್ತಿ. ಸಾಂಪ್ರದಾಯಿಕವಾಗಿ ಇವು ಕಾಂಗ್ರೆಸ್‌ನ ಮತ ಬ್ಯಾಂಕ್ ಗಳಾಗಿದ್ದವು. ಆದರೆ, ಈ ಬಾರಿ ಇಲ್ಲಿ ದೊಡ್ಡ ಬಿರುಕು ಕಾಣಿಸಿಕೊಂಡಿದೆ. ಅಹಿಂದ ವರ್ಗದ ಮತಗಳು ಸಹ ನಿರ್ಣಾಯಕವಾಗಿದ್ದು, ಸಿದ್ದರಾಮಯ್ಯ ಅವರ ನಾಯಕತ್ವ ಮತ್ತು ಗ್ಯಾರಂಟಿ ಯೋಜನೆಗಳ ಮೇಲೆ ಕಾಂಗ್ರೆಸ್ ಭರವಸೆ ಇಟ್ಟಿದೆ.

ಈ ಬಾರಿಯ ಚುನಾವಣೆಯ ಅತ್ಯಂತ ದೊಡ್ಡ ಟ್ವಿಸ್ಟ್ ಎಂದರೆ ಕಣದಲ್ಲಿರುವ 11 ಅಲ್ಪಸಂಖ್ಯಾತ ಅಭ್ಯರ್ಥಿಗಳು. ಇದರಲ್ಲಿ ಎಸ್‌ಡಿಪಿಐ ಪಕ್ಷದ ಅಭ್ಯರ್ಥಿ ಪ್ರಬಲ ಸ್ಪರ್ಧೆಯೊಡ್ಡುವ ಎಲ್ಲ ಲಕ್ಷಣಗಳು ಇವೆ. ಸಾಮಾನ್ಯವಾಗಿ ಶೇ. 60 ರಷ್ಟು ಬೀಳುತ್ತಿದ್ದ ಮುಸ್ಲಿಂ ಮತಗಳು ಈ ಬಾರಿ ಹನ್ನೊಂದು ಅಭ್ಯರ್ಥಿಗಳ ನಡುವೆ ಹಂಚಿಹೋಗುವ ಸಾಧ್ಯತೆ ಇದೆ. ಇದು ನೇರವಾಗಿ ಕಾಂಗ್ರೆಸ್ನ ವೋಟ್ ಬ್ಯಾಂಕ್ ಗೆ ಕತ್ತರಿ ಹಾಕುವ ಸಾಧ್ಯತೆ ಇದೆ. ಮುಸ್ಲಿಂ ಯುವ ಮತದಾರರಲ್ಲಿ ಎಸ್ಡಿಪಿಐ ಈ ಬಾರಿ ಗಣನೀಯ ಪ್ರಭಾವ ಬೀರಿದೆ. ಇದು ಕೇವಲ ಸಾಂಕೇತಿಕ ಸ್ಪರ್ಧೆಯಾಗದೆ, ಕಾಂಗ್ರೆಸ್‌ನ ಗೆಲುವಿನ ಅಂತರವನ್ನು ಕುಗ್ಗಿಸುವ ಅಥವಾ ಫಲಿತಾಂಶವನ್ನೇ ಅದಲು ಬದಲು ಮಾಡುವ ಶಕ್ತಿ ಹೊಂದಿದೆ. ಸ